



DOCUMENT INFORMATION

FILE NAME : Ch_VI_15

VOLUME : VOL-1

CHAPTER : Chapter VI. Narcotic Drugs and Psychotropic Substances

TITLE : 15. Single Convention on Narcotic Drugs, 1961. New
York, 30 March 1961



UNITED NATIONS CONFERENCE
FOR THE ADOPTION OF A SINGLE CONVENTION
ON NARCOTIC DRUGS

FINAL ACT



UNITED NATIONS
1961

FINAL ACT OF THE UNITED NATIONS CONFERENCE FOR THE ADOPTION
OF A SINGLE CONVENTION ON NARCOTIC DRUGS

1. The Economic and Social Council of the United Nations, by **resolution 689 J (XXVI)** of 28 July 1958, decided to convene in accordance with Article 62, paragraph 4, of the Charter of the United Nations, and with the **provisions** of General Assembly resolution 366 (IV) of 3 December 1949, a plenipotentiary conference for the adoption of a single convention on narcotic **drugs** to replace by a **single** instrument the existing multilateral treaties in the field, to reduce the number of international treaty organs exclusively concerned with control of narcotic drugs, and to make provision for the control of the production of raw materials of narcotic drugs.

2. The United Nations Conference for the Adoption of a Single Convention on Narcotic Drugs met at United Nations **Headquarters** from 24 January to 25 March 1961.

3. The following **seventy-three** States were represented by representatives at the **Conference**:

Afghanistan	Congo (Léopoldville)
Albania	Costa Rica
Argentina	Czechoslovakia
Australia	Dahomey
Bolivia	Denmark
Brazil	Dominican Republic
Bulgaria	El Salvador
Burma	Finland
Byelorussian Soviet	France
Socialist Republic	Germany, Federal Re-
Cambodia	public of
Canada	Ghana
Chad	Greece
Chile	Guatemala
China	Haiti

Holy See	Peru
Hungary	Philippines
India	Poland
Indonesia	Portugal
Iran	Romania
Iraq	Senegal
Israel	Spain
Italy	Sweden
Japan	Switzerland
Jordan	Thailand
Korea, Republic of	Tunisia
Lebanon	Turkey
Liberia	Ukrainian Soviet So-
Madagascar	cialist Republic
Mexico	Union of Soviet Social-
Monaco	ist Republics
Morocco	United Arab Republic
Netherlands	United Kingdom of
New Zealand	Great Britain and
Nicaragua	Northern Ireland
Nigeria	United States of
Norway	America
Pakistan	Uruguay
Panama	Venezuela
Paraguay	Yugoslavia

4. The following State **was** represented by an **observer** at the **Conference**:

Ceylon

5. The following specialized agencies were represented at the **Conference**:

Food and Agriculture Organization of the United **Nations**;
International Civil Aviation **Organization**;
International Labour **Organisation**;
World Health Organization.

6. **The following** international bodies were represented at the **Conference**:

Permanent Central Opium **Board**;
Drug Supervisory Body.

7. The following non-governmental organizations were also represented at the **Conference**:

International Conference of Catholic **Charities**;
International Criminal **Police** Organization ;
International Federation of Women Lawyers.

8. General **Safwat**, Director of the Permanent Anti-Narcotics Bureau of the League of Arab States, at the invitation of the Conference, also attended in a personal capacity.

9. In accordance with the resolution of the Economic and Social Council referred to in paragraph 1 and with the rules of procedure adopted by the Conference, the observers and the representatives of the above-mentioned organizations and bodies participated in the work of the Conference without the right to vote.

10. The Conference elected Mr. Carl Schurmann (Netherlands) as President, and as Vice-Présidents the representatives of the following States:

Afghanistan	Switzerland
Brazil	Thailand
Dahomey	Turkey
France	United Arab Republic
Hungary	United Kingdom of Great Britain and Northern Ireland
India	Union of Soviet Social- ist Republics
Iran	
Japan	United States of America
Mexico	
Pakistan	
Peru	

11. The Executive Secretary of the Conference was Mr. G. E. Yates, and the Deputy Executive Secretary was Mr. Adolf Lande.

12. The Conference had before it, in accordance with the resolution of the Economic and Social Council, the third draft of a single convention on narcotic drugs prepared by the Commission on Narcotic **Drugs** of the Council and a compilation of the comments thereon; it also had before it other documentation prepared by the Secretariat.

13. The Conference set up the following committees:

General Committee

Chairman : The President of the Conference

Ad Hoc Committee on articles 2 and 3 of the Third Draft (Scope of the Convention and Method of Bringing Additional Substances under Control)

Chairman: Mr. A. Tabibi (Afghanistan)

Ad Hoc Committee on articles 25, 30 and 40-43 (National Control in General)

Chairman: Mr. **B. Banerji** (India)

Ad Hoc Committee on articles 31-34 (National Control of Opium Poppy and Poppy Straw)

Chairman: Mr. L. Ignacio-Pinto (Dahomey)

Vice-Chairman: Mr. J. Koch (Denmark)

*Ad Hoc Committee on articles 35-38 (National Control of Coca **Leaf**)*

Chairman: Mr. K. Chikaraishi (Japan)

Ad Hoc Committee on article 39 (National Control of Cannabis)

Chairman: Mr. B. Grinberg (Bulgaria)

Ad Hoc Committee on articles 26, 27-29, 20-21, 4 (Information to be furnished by Governments ; the system of estimates and statistics ; obligations of Governments in general)

Chairman: Mr. E. Rodríguez Fabregat (Uruguay)
Vice-Chairman: Mr. J. Bertschinger (Switzerland)

Ad Hoc *Committee on article 22* (Measures exercisable by the Board in case of non-compliance)

Chairman: Mr. A. **Gurinovich** (Byelorussian SSR)

Ad Hoc *Committee on articles 5-11, 13-19, 23* (**Constitution**, Functions and Secretariat of International Organs)

Chairman: Mr. H. **Blomstedt** (Finland)

Ad Hoc *Committee on articles 44-46* (Direct Measures against the Illicit Traffic)

Chairman: Mr. A. Bittencourt (Brazil)

Technical Committee

Chairman: Mr. A. Johnson (Australia)

Vice-Chairman: Mr. A. Ismael (United Arab Republic)

Drafting Committee

Chairman: Mr. R. Curran (Canada)

Vice-Chairman: Mr. D. **Nikolić** (Yugoslavia)

Credentials Committee

Chairman: Mr. G. Ortiz (Costa Rica)

14. As the result of its deliberations, as recorded in the summary records of the Plenary and the summary records and **reports** of the committees, the Conference **adopted**¹ and opened for signature the Single Convention on Narcotic Drugs, **1961**. In addition the Conference adopted the five resolutions annexed to this Final Act.

IN WITNESS WHEREOF the representatives have signed this Final Act.

DONE at New York, this thirtieth day of March one thousand nine hundred and sixty-one, in a single copy in the Chinese, English, French, Russian and Spanish languages, each text being equally authentic. The original texts shall be deposited with the Secretary-General of the United Nations.

¹ The Conference took note that the Convention was approved without prejudice to decisions or declarations in any relevant General **Assembly** resolution.

CONFERENCE DES NATIONS UNIES
POUR L'ADOPTION D'UNE CONVENTION UNIQUE
SUR LES STUPEFIANTS

ACTE FINAL



NATIONS UNIES
1961

ACTE **FINAL** DE LA CONFERENCE DES NATIONS UNIES
POUR L'ADOPTION D'UNE CONVENTION UNIQUE SUR LES STUPEFIANTS

1. Par sa résolution 689 J (XXVI) du 28 juillet 1958, le Conseil économique et social des Nations Unies a décidé de convoquer, conformément au paragraphe 4 de l'Article 62 de la Charte des Nations Unies et aux dispositions de la résolution 366 (IV) de l'Assemblée générale, en date du 3 décembre 1949, une conférence de plénipotentiaires en vue de faire adopter une convention unique sur les stupéfiants appelée à remplacer par un instrument unique les instruments multilatéraux existant en la matière, à réduire le nombre des organes internationaux créés par les instruments existants et s'occupant exclusivement du contrôle des stupéfiants et à assurer le contrôle de la production des matières premières des stupéfiants.

2. La Conférence des Nations Unies pour l'adoption d'une Convention unique sur les stupéfiants s'est tenue au Siège de l'Organisation des Nations Unies du 24 janvier au 25 mars 1961.

3. Les soixante-treize Etats ci-après étaient représentés à la Conférence par des **représentants**:

Afghanistan	Chili
Albanie	Chine
Argentine	Congo (Léopoldville)
Australie	Costa Rica
Birmanie	Dahomey
Bolivie	Danemark
Brésil	Espagne
Bulgarie	Etats-Unis
Cambodge	d'Amérique
Canada	Finlande

France
Ghana
Grèce
Guatemala
Haïti
Hongrie
Inde
Indonésie
Irak
Iran
Israël
Italie
Japón
Jordanie
Liban
Libéria
Madagascar
Maroc
Mexique
Monaco
Nicaragua
Nigeria
Norvège
Nouvelle-Zélande
Pakistan
Panama
Paraguay
Pays-Bas
Pérou
Philippines
Pologne
Portugal

4. L'Etat ci-après était représenté à la Conférence par un **observateur**:
Ceylan.

République arabe unie
République de Corée
République Dominicaine
République fédérale d'Allemagne
République socialiste soviétique de Biélorussie
République socialiste **soviétique** d'Ukraine
Roumanie
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
Saint-Siège
Salvador
Sénégal
Suède
Suisse
Tchad
Tchécoslovaquie
Thaïlande
Tunisie
Turquie
Union des Républiques socialistes soviétiques
Uruguay
Venezuela
Yougoslavie

5. Les **institutions** spécialisées ci-après étaient représentées à la **Conférence**:

Organisation de l'aviation civile **internationale**;

Organisation des Nations Unies pour l'alimentation et l'**agriculture**;

Organisation internationale du Travail;

Organisation mondiale de la santé.

6. Les organismes internationaux ci-après étaient représentés à la **Conférence**:

Comité central permanent de l'opium;

Organe de contrôle des stupéfiants.

7. Les organisations non gouvernementales ci-après étaient représentées à la **Conférence**:

Conférence internationale des charités catholiques;

Fédération internationale des femmes juristes;

Organisation internationale de police criminelle.

8. Sur l'invitation de la **Conférence**, était aussi présent, à titre privé, le général Safwat, directeur général du Bureau permanent de la Ligue des Etats arabes pour le contrôle des stupéfiants.

9. Conformément à la résolution du Conseil économique et social mentionnée au paragraphe 1 et au règlement intérieur adopté par la **Conférence**, les observateurs et les représentants des organisations et organismes susmentionnés ont participé aux travaux de la **Conférence** sans droit de vote.

10. La **Conférence** a élu président M. Carl Schurmann (Pays-Bas) et elle a élu vice-présidents les représentants des Etats ci-après:

Afghanistan	France
Brésil	Hongrie
Dahomey	Inde
Etats-Unis	Iran
d'Amérique	Japon

Mexique

Pakistan

Pérou

République arabe unie

Royaume-Uni de Grande-Bretagne et d'Irlande du Nord

Suisse

Thaïlande

Turquie

Union des Républiques socialistes soviétiques

11. Le Secrétaire exécutif de la **Conférence** était M. G. E. Yates et le Secrétaire exécutif adjoint M. Adolf Lande.

12. Conformément à la résolution du Conseil économique et social, la **Conférence** était saisie du **troisième** projet de Convention unique sur les stupéfiants établi par la Commission des stupéfiants du Conseil et d'un recueil d'observations y relatives; elle était également saisie d'autres documents établis par le Secrétariat.

13. La **Conférence** a constitué les commissions et comités ci-après:

Bureau

Président: le Président de la **Conférence**

Comité ad hoc chargé des articles 2 et 3 du Troisième Projet (Champ d'application de la Convention et moyen d'étendre le contrôle à d'autres substances)

Président: M. A. Tabibi (Afghanistan)

Comité ad hoc chargé des articles 25, 30 et 40-43 (Contrôle national: dispositions générales)

Président: M. B. Banerji (Inde)

Comité ad hoc chargé des articles 31-34 (Contrôle national: pavot à opium et paille de pavot)

Président: M. L. Ignacio-Pinto (Dahomey)

Vice-Président: M. J. Koch (Danemark)

Comité ad hoc chargé des articles 35-38 (Contrôle **national**: feuille de coca)

Président: M. K. Chikaraishi (Japon)

Comité ad hoc chargé de l'article 39 (Contrôle national: **cannabis**)

Président: M. B. Grinberg (Bulgarie)

Comité ad hoc chargé des articles 26, 27-29, 20-21, 4 (**Renseignements** à fournir par les **gouvernements**; le système **des évaluations** et des **statistiques**; **obligations** des **gouvernements** en général)

Président: M. E. Rodríguez Fabregat (Uruguay)

Vice-Président: M. J. **Bertschinger** (Suisse)

Comité ad hoc chargé de l'article 22 (Mesures que peut prendre l'Organe en cas de non-exécution de la Convention)

Président: M. A. Gourinovitch (RSS de Biélorussie)

Comité ad hoc chargé des articles 5-11, 13-19, 23 (Organes internationaux: constitution, fonctions et **secrétariat**)

Président: M. H. Blomstedt (Finlande)

Comité ad hoc chargé des articles 44-46 (Mesures directes contre le trafic illicite)

Président: M. A. Bittencourt (Brésil)

Comité technique

Président: M. A. Johnson (Australie)

Vice-Président: M. A. Ismael (République arabe unie)

Comité de rédaction

Président: M. R. Curran (Canada)

Vice-Président: M. D. **Nikolić** (Yougoslavie)

Commission de vérification des pouvoirs

Président: M. G. Ortiz (Costa Rica)

14. A l'issue de **ses** délibérations, telles qu'elles sont **consignées** dans les comptes rendus **analytiques des séances** plénières ainsi que **dans** les comptes rendus analytiques et rapports des **commissions** et comités, la Conférence a **adopté**¹ et ouvert à la signature la Convention unique sur les **stupéfiants** de 1961. La Conférence a **aussi** adopté les **cinq** résolutions jointes en annexe au présent Acte final.

EN FOI DE QUOI les représentants ont signé le **présent** Acte final.

FAIT à New York, le trente mars mil neuf cent soixante et un, en un seul exemplaire, en anglais, chinois, espagnol, français et russe, les cinq textes faisant également foi. Les textes originaux seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

¹ La **Conférence** a noté que la Convention avait été approuvée **sans** préjudice **des décisions** ou **déclarations contenues dans les résolutions pertinentes** de l'Assemblée générale.

聯合國
麻醉品單一公約會議

歲事文件



聯合國
一九六一年

聯合國麻醉品單一公約會議

歲事文件

一. 聯合國經濟暨社會理事會在其一九五八年七月二十八日決議案六八九J(二十六)中,決定依照聯合國憲章第六十二條第四項及大會一九四九年十二月三日決議案三六六(四)之規定,召開麻醉品單一公約全權代表會議,俾以單一文書代替此方面現行各項多邊條約,裁減專辦麻醉品管制之國際條約機關之數目,並訂入管制麻醉品原料生產之規定。

二. 聯合國麻醉品單一公約會議自一九六一年一月二十四日至三月二十五日在聯合國會所舉行。

三. 下列七十三國均派代表出席本會議:

阿富汗	哥斯大黎加
阿爾巴尼亞	捷克斯拉夫
阿根廷	達荷美
澳大利亞	丹麥
玻利維亞	多明尼加共和國
巴西	薩爾瓦多
保加利亞	芬蘭
緬甸	法蘭西
白俄羅斯蘇維埃 社會主義共和 國	德意志聯邦共和國
東埔寨	迦納
加拿大	希臘
查德	瓜地馬拉
智利	海地
中國	教廷
剛果(雷堡市)	匈牙利
	印度
	印度尼西亞

伊朗	菲律賓
伊拉克	波蘭
以色列	葡萄牙
義大利	羅馬尼亞
日本	塞內加爾
約旦	西班牙
大韓民國	瑞典
黎巴嫩	瑞士
賴比瑞亞	泰國
馬達加斯加	突尼西亞
墨西哥	土耳其
摩納哥	烏克蘭蘇維埃社會 主義共和國
摩洛哥	蘇維埃社會主義共 和國聯邦
荷蘭	阿拉伯聯合共和國
紐西蘭	大不列顛及北愛爾 蘭聯合王國
尼加拉瓜	美利堅合衆國
奈及利亞	烏拉圭
挪威	委內瑞拉
巴基斯坦	南斯拉夫
巴拿馬	
巴拉圭	
秘魯	

四. 下列國家派有觀察員列席本會議:

錫蘭

五. 下列專門機關均派代表列席本會議:

聯合國糧食農業組織;
國際民用航空組織;
國際勞工局;
世界衛生組織。

六. 下列國際機關均派代表列席本會議:

常設中央鴉片委員會;
麻醉品監察機關。

七. 下列非政府組織亦派代表列席本會議:

國際天主教慈善事業會議;
國際刑事警察組織;
國際女律師聯合會。

八. 阿拉伯國際聯盟常設麻醉品取締局局長 Safwat 將軍經本會議邀請,亦以私人資格列席。

九. 依照第一段所稱經濟暨社會理事會決議案及本會議制定之議事規則之規定,上開組織及機關之觀察員及代表均參與本會議工作,但無表決權。

十. 本會議選出 Mr. Carl Schurmann (荷蘭)為主席,下列各國代表為副主席:

阿富汗	秘魯
巴西	瑞士
達荷美	泰國
法蘭西	土耳其
匈牙利	阿拉伯聯合共和國
印度	大不列顛及北愛爾蘭聯合王國
伊朗	蘇維埃社會主義共和國聯邦
日本	和國聯邦
墨西哥	美利堅合眾國
巴基斯坦	

十一. 本會議執行秘書由 Mr. G. E. Yates 擔任,副執行秘書由 Mr. Adolf Lande 擔任。

十二. 本會議依照經濟暨社會理事會決議案之規定,接有理事會麻醉品委員會所擬麻醉品單一公約第三次草案以及該草案評議彙編;此外,又接有秘書處所編之其他文件。

十三. 本會議設立下列委員會:

總務委員會

主席: 本會議主席

第三次草案第二條及第三條專設委員會
(公約之範圍及增添受管制物質之方法)

主席: Mr. A. Tabibi (阿富汗)

第二十五條、第三十條及第四十條至第四十三條專設委員會(一般國內管制)

主席: Mr. B. Banerji (印度)

第三十一條至第三十四條專設委員會(鴉片罌粟及罌粟草之國內管制)

主席: Mr. L. Ignacio-Pinto (達荷美)

副主席: Mr. J. Koch (丹麥)

第三十五條至第三十八條專設委員會(古柯葉之國內管制)

主席: 力石健次郎先生(日本)

第三十九條專設委員會(大麻之國內管制)

主席: Mr. B. Grimberg (保加利亞)

第二十六條、第二十七條至第二十九條、第二十條至第二十一條及第四條專設委員會(各國政府提送之情報;估計及統計制度;政府之一般義務)

主席: Mr. E. Rodriguez Fabregat (烏拉圭)

副主席: Mr. J. Bertschinger (瑞士)

第二十二條專設委員會(管制局對於不遵守公約情事所可採行之措施)

主席: Mr. A. Gurinovich (白俄羅斯蘇維埃社會主義共和國)

第五條至第十一條、第十三條至第十九條及第二十三條專設委員會(國際機關之組織、職掌及秘書處)

主席: Mr. H. Blomstedt (芬蘭)

第四十四條至第四十六條專設委員會（取締非法產銷之直接措施）

主席：Mr. A. Bittencourt（巴西）

技術委員會

主席：Mr. A. Johnson（澳大利亞）

副主席：Mr. A. Ismael（阿拉伯聯合共和國）

起草委員會

主席：Mr. R. Curran（加拿大）

副主席：Mr. D. Nikolic（南斯拉夫）

全權證書審查委員會

主席：Mr. G. Ortiz（哥斯大黎加）

十四、本會議根據全體會議簡要紀錄及各委員會簡要紀錄與報告書所載討論結果通過¹一九六一年麻醉品單一公約，以供簽署。此外，本會議並通過本藏事文件所附之五項決議案。

為此，下列代表簽署本藏事文件，以昭信守。

公曆一千九百六十一年三月三十日訂於紐約，以中文、英文、法文、俄文及西班牙文合製一本，各文同一作準。原件應送交秘書長存放。

¹ 本會議了解，此項公約之核可不妨礙任何有關之大會決議案所載之決定或宣言。

КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ДЛЯ ПРИНЯТИЯ ЕДИНОЙ КОНВЕНЦИИ
О НАРКОТИЧЕСКИХ СРЕДСТВАХ

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1961

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ДЛЯ ПРИНЯТИЯ ЕДИНОЙ КОНВЕНЦИИ О НАРКОТИЧЕСКИХ СРЕДСТВАХ

1. Экономический и Социальный Совет Организации Объединенных Наций резолюцией 689 J (XXVI) от 28 июля 1958 г. постановил в соответствии с пунктом 4 статьи 62 Устава Организации Объединенных Наций и с постановлениями резолюции 366 (IV) Генеральной Ассамблеи от 3 декабря 1949 г. созвать конференцию полномочных представителей, для того чтобы принять единую конвенцию о наркотических средствах, заменив единым документом существующие многосторонние договоры в этой области, сократить число договорных международных органов, ведающих исключительно контролем над наркотическими средствами, и установить контроль над производством наркотического сырья.

2. Конференция Организации Объединенных Наций для принятия Единой конвенции о наркотических средствах происходила в Центральных учреждениях Организации Объединенных Наций с 24 января по 25 марта 1961 года.

3. Следующие семьдесят три государства были представлены на Конференции представителями:

Австралия	Доминиканская Республика
Албания	Израиль
Аргентина	Индия
Афганистан	Индонезия
Белорусская Советская Социалистическая Республика	Иордания
Бирма	Ирак
Болгария	Иран
Боливия	Испания
Бразилия	Италия
Венгрия	Камбоджа
Венесуэла	Канада
Гаити	Китай
Гана	Конго (Леопольдвиль)
Гватемала	Корейская Республика
Греция	Коста-Рика
Дагомей	Либерия
Дания	Ливан
	Мадагаскар

Марокко	Соединенные Штаты Америки
Мексика	Союз Советских Социалистических Республик
Монако	Таиланд
Нидерланды	Тунис
Нигерия	Турция
Никарагуа	Украинская Советская Социалистическая Республика
Новая Зеландия	Уругвай
Норвегия	Федеративная Республика Германии
Объединенная Арабская Республика	Филиппины
Пакистан	Финляндия
Панама	Франция
Парагвай	Чад
Перу	Чехословакия
Польша	Чили
Португалия	Швейцария
Румыния	Швеция
Сальвадор	Югославия
Святейший Престол	Япония
Сенегал	
Соединенное Королевство Великобритании и Северной Ирландии	

4. Следующее государство было представлено на Конференции одним **наблюдателем**:

Цейлон

5. На Конференции были представлены следующие специализированные учреждения:

- Всемирная организация здравоохранения
- Международная организация гражданской авиации
- Международная организация труда
- Продовольственная и сельскохозяйственная организация Объединенных Наций

6. На Конференции были представлены следующие международные органы:

- Постоянный центральный комитет по опиуму
- Контрольный орган по наркотическим средствам

7. На Конференции **были** представлены также следующие неправительственные организации:

Международная конференция католических благотворительных учреждений

Международная федерация женщин-юристов

Организация международного сотрудничества уголовной полиции

8. По приглашению Конференции частным образом присутствовал также Генеральный директор Постоянного бюро Лиги арабских государств по контролю над наркотическими средствами генерал Сафват.

9. В соответствии с упомянутой в пункте 1 резолюцией Экономического и Социального Совета и с принятыми Конференцией правилами процедуры, наблюдатели и представители указанных выше организаций и органов участвовали в работе Конференции без права голоса.

10. Конференция избрала своим председателем д-ра Карла **Скюрманна** (Нидерланды), а заместителями председателя представителей следующих **стран**:

Афганистана	Соединенного Королевства
Бразилии	Великобритании и Северной Ирландии
Венгрии	Соединенных Штатов Америки
Дагомей	Союза Советских Социалистических Республик
Индии	Таиланда
Ирана	Турции
Мексики	Франции
Объединенной Арабской Республики	Швейцарии
Пакистана	Японии
Перу	

11. Исполнительным секретарем Конференции был г-н Дж. Э. Йейтс, а заместителем исполнительного секретаря — г-н Адольф Ланде.

12. Согласно резолюции Экономического и Социального Совета, на рассмотрении Конференции находились составленный Комиссией по наркотическим средствам Совета третий проект Единой конвенции о наркотических средствах и сводка представленных по нему замечаний, а также другая документация, составленная Секретариатом.

13. Конференция образовала следующие комитеты:

Генеральный комитет

Председатель: Председатель Конференции

Специальный комитет по статьям 2 и 3 третьего проекта (Сфера **применения** Конвенции и способы ее распространения на другие вещества)

Председатель: Г-н А. Табиби (Афганистан)

Специальный комитет по статьям 25, 30 и 40-43 (Государственный контроль: общие постановления)

Председатель: Г-н Б. Банерджи (Индия)

Специальный комитет по статьям 31-34 (Государственный контроль: опиный мак и маковая солома)

Председатель: Г-н Л. Игнасио-Пэнто (Дагомей)

Заместитель председателя: Г-н И. Г. Кох (Дания)

Специальный комитет по статьям 35-38 (Государственный контроль: листья кока)

Председатель: Г-н К. Тикараиси (Япония)

Специальный комитет по статье 39 (Государственный контроль: каннабис)

Председатель: Г-н Б. Гринберг (Болгария)

Специальный комитет по статьям 26, 27-29, 20-21, 4 (Сведения, представляемые **правительствами**; система исчислений и статистических сведений; общие обязательства правительств)

Председатель: Г-н Э. Родригес-Фабрегат (Уругвай)

Заместитель председателя: Г-н И. Бертшингер (Швейцария)

Специальный комитет по статье 22 (Меры, которые может принять **Комитет** в случае невыполнения постановлений Конвенции)

Председатель: Г-н А. Гуринович (Белорусская Советская Социалистическая Республика)

Специальный комитет по статьям 5-11, 13-19, 23 (**Международные** органы: состав, функции и секретариат)

Председатель: Г-н Г. Бломштедт (Финляндия)

Специальный комитет по статьям 44-46 (Прямые меры против незаконного оборота)

Председатель: Г-н А. **Биттенкурт** (Бразилия)

Технический комитет

Председатель: **Г-н** А. Джонсон (Австралия)

Заместитель председателя: Г-н А. Исмаэль (Объединенная Арабская Республика)

Редакционный комитет

Председатель: Г-н Р. Кэрран (Канада)

Заместитель председателя: Г-н Д. Николич (Югославия)

Комитет по проверке полномочий

Председатель: Г-н Х. **Ортис** (Коста-Рика)

14. В результате прений, зафиксированных в кратких отчетах пленарных заседаний и в кратких отчетах и докладах комитетов, Конференция **приняла**¹ и открыла для подписания Единую конвенцию о наркотических средствах 1961 года. Кроме того, Конференция приняла пять резолюций, прилагаемых к настоящему Заключительному акту.

¹ Конференция отметила, что Конвенция была утверждена без ущерба для постановлений или заявлений, содержащихся в соответствующих резолюциях **Генеральной Ассамблеи**,

В УДОСТОВЕРЕНИЕ ЧЕГО представители подписали настоящий Заключительный акт.

СОВЕРШЕНО в Нью-Йорке тридцатого марта тысяча девятьсот шестьдесят первого года в одном **экземпляре** на английском, **испанском, китайском, русском и французском ЯЗЫКАХ**, тексты которых являются одинаково аутентичными. Подлинные тексты будут сданы на хранение Генеральному Секретарю Организации Объединенных Наций.

CONFERENCIA DE LAS NACIONES UNIDAS
PARA LA APROBACIÓN DE UNA CONVENCION ÚNICA
SOBRE ESTUPEFACIENTES

ACTA FINAL



NACIONES UNIDAS
1961

ACTA FINAL DE LA CONFERENCIA DE LAS NACIONES UNIDAS PARA LA
 APROBACIÓN DE UNA CONVENCION ÚNICA SOBRE ESTUPEFACIENTES

1. En su **resolución** 689 J (XXVI) de 28 de julio de 1958, el Consejo Económico y Social de las **Naciones Unidas** decidió, de conformidad con el párrafo 4 del Artículo 62 de la Carta de las Naciones **Unidas** y con las **disposiciones** de la resolución 366 (IV) de la Asamblea General, de fecha 3 de **diciembre** de 1949, convocar una conferencia de **plenipotenciarios** para que aprobara una Convención Única sobre Estupefacientes a fin de reemplazar con un solo **instrumento** los tratados multilaterales existentes en la materia, reducir el número de órganos internacionales creados por tratado que se ocupan exclusivamente en dicha fiscalización y tomar **medidas** para fiscalizar la producción de las **materias** primas de los estupefacientes.

2. La Conferencia de las **Naciones Unidas** para la Aprobación de una Convención Única sobre **Estupefacientes** se celebró en la Sede de las Naciones Unidas del 24 de enero al 25 de marzo de 1961.

3. Estuvieron **representados** en la Conferencia los setenta y **tres Estados** que figuran a continuación:

Afganistán	Congo (Leopoldville)
Albania	Costa Rica
Argentina	Chad
Australia	Checoslovaquia
Bolivia	Chile
Brasil	China
Bulgaria	Dahomey
Birmania	Dinamarca
Camboya	El Salvador
Canadá	España

Estados Unidos	Polonia
América	Portugal
Filipinas	Reino Unido de Gran
Finlandia	Bretaña e Irlanda
Francia	del Norte
Chana	República Árabe
Grecia	Unida
Guatemala	República de Corea
Haití	República Domini-
Hungría	cana
India	República Federal de
Indonesia	Alemania
Irak	República Socialista
Irán	Soviética de Bielo-
Israel	rusia
Italia	República Socialista
Japón	Soviética de
Jordania	Ucrania
Líbano	Rumania
Liberia	Santa Sede
Madagascar	Senegal
Marruecos	Suecia
México	Suiza
Monaco	Tailandia
Nicaragua	Túnez
Nigeria	Turquía
Noruega	Unión de Repúblicas
Nueva Zelandia	Socialistas Sovié-
Países Bajos	ticas
Pakistán	Uruguay
Panamá	Venezuela
Paraguay	Yugoeslavia
Perú	

4. El estado **siguiente** estuvo representado por un observador en la **Conferencia**:
 Ceilán.

5. Estuvieron representados en la Conferencia los organismos especializados **siguientes**:

Organización de Aviación Civil Internacional ;

Organización de las Naciones Unidas para la Agricultura y la **Alimentación**;

Organización Internacional del Trabajo;

Organización Mundial de la Salud.

6. Estuvieron también representadas en la Conferencia los organismos internacionales siguientes :

Comité Central Permanente del **Opio**;

Órgano de Fiscalización de Estupefacientes.

7. Estuvieron igualmente representadas en la Conferencia las siguientes organizaciones no gubernamentales :

Conferencia Internacional de Obras Católicas de Caridad ;

Federación Internacional de **Abogadas**;

Organización Internacional de Policía Criminal.

8. El General **Safwat**, Director de la Oficina Permanente de la Liga de los Estados Árabes para la Lucha contra los Estupefacientes, **asistió** también, a invitación de la Conferencia, en calidad personal.

9. De acuerdo con la resolución del Consejo Económico y Social mencionada en el párrafo 1 y con el reglamento adoptado por la Conferencia, los observadores y los representantes de las organizaciones y organismos mencionados **participaron** en los trabajos de la Conferencia sin derecho de voto.

10. La Conferencia eligió como Presidente al Sr. **Carl Schurmann** (Países Bajos), y como Vicepresidentes a los representantes de los Estados siguientes:

Afganistán	Estados Unidos de
Brasil	de América
Dahomey	Francia

Hungría

India

Irán

Japón

México

Pakistán

Perú

República Árabe
Unida

Reino Unido de Gran
Bretaña e Irlanda
del Norte

Suiza

Tailandia

Turquía

Unión de Repúblicas
Socialistas Soviéticas

11. El Secretario Ejecutivo de la Conferencia fue el Sr. G. E. Yates, y el Secretario Ejecutivo Adjunto, el Sr. Adolf Lande.

12. La Conferencia examinó, de acuerdo con la resolución del Consejo Económico y Social, el tercer proyecto de Convención Única sobre Estupefacientes preparado por la Comisión de Estupefacientes del Consejo y una compilación de las observaciones sobre el mismo ; también examinó los demás documentos preparados por la Secretaría.

13. La Conferencia creó los comités siguientes:

Mesa de la Conferencia

Presidente : El Presidente de la Conferencia

Comité Ad Hoc para el estudio de los artículos 2 y 3 del Tercer Proyecto (Esfera de aplicación de la Convención y **métodos** para **extender** la fiscalización a otras **sustancias** adicionales)

Presidente: Sr. A. Tabibi (Afganistán)

Comité Ad Hoc para el estudio de los artículos 25, 30 y 40-43 (Fiscalización nacional en general)

Presidente: Sr. B. Banerji (India)

Comité Ad Hoc para el estudio de los artículos 31-34 (Fiscalización nacional de la **adormidera** y la paja de adormidera)

Presidente: Sr. L. Ignacio-Pinto (Dahomey)

Vicepresidente: Sr. J. Koch (Dinamarca)

Comité Ad Hoc para el estudio de los artículos 35-38 (Fiscalización nacional de la hoja de coca)

Presidente: Sr. K. **Chikaraishi** (Japón)

Comité Ad Hoc para el estudio del artículo 39
Fiscalización nacional de la cannabis)

Presidente: Sr. B. **Grinberg** (Bulgaria)

Comité Ad Hoc para el estudio de los artículos 26, 27-29, 20-21, 4 (Informaciones que han de suministrar los Gobiernos; sistema de previsiones y **estadísticas**; obligaciones de los Gobiernos en general)

Presidente: Sr. E. Rodríguez Fabregat
(Uruguay)

Vicepresidente: Sr. J. **Bertschinger** (Suiza)

Comité Ad Hoc para el estudio del artículo 22
(Medidas que puede adoptar la Junta en caso de incumplimiento)

Presidente: Sr. A. **Gurinovich** (RSS de Bielorrusia)

Comité Ad Hoc para el estudio de los artículos 5-11, 13-19, 23 (Constitución, funciones y secretaría de los órganos internacionales de fiscalización)

Presidente: Sr. H. Blomstedt (Finlandia)

Comité Ad Hoc para el estudio de los artículos 44-46 (Medidas directas contra el tráfico ilícito)

Presidente: Sr. A. Bittencourt (Brasil)

Comité Técnico

Presidente: Sr. A. Johnson (Australia)

Vicepresidente: Sr. A. Ismael (República Árabe Unida)

Comité de Redacción

Presidente: Sr. R. Curran (Canadá)

Vicepresidente: Sr. D. **Nikolić** (Yugoslavia)

Comité de Verificación de Poderes

Presidente: Sr. G. Ortiz (Costa Rica)

14. Como resultado de sus deliberaciones, recogidas en las actas de la Conferencia **Ple**naría y en las actas e **informes** de los comités, la Conferencia aprobó y abrió a la firma la Convención Única de 1961 sobre Estupefacientes. Además, la Conferencia **aprobó**¹ las cinco resoluciones que figuran como anexo a la presente Acta Final.

EN TESTIMONIO DE LO CUAL los representantes firman la presente Acta Final.

HECHO en Nueva York a los treinta días del mes de marzo de mil novecientos sesenta y uno, en un solo ejemplar cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos. Los textos originales se entregarán en depósito al Secretario General de las Naciones Unidas.

¹ La Conferencia tomó nota de que la Convención fue aprobada **sin perjuicio** de las **decisiones** o declaraciones **contenidas en cualesquiera resoluciones pertinentes** de la **Asamblea General**.

FOR **AFGHANISTAN**:
POUR L'**AFGHANISTAN**:
阿富汗:
За Афганистан:
POR EL **AFGANISTÁN**:

Abdul H. TABIBI

FOR **ALBANIA**:
POUR L'ALBANIE:
阿爾巴尼亞:
За **АЛБАНИЈУ**:
POR **ALBANIA**:

Tout en **signant** cet acte, la délégation d'**Albanie** déclare qu'elle ne reconnaît **pas** comme valables les pouvoirs présentés par le soi-disant représentant de la Chine et le représentant du Congo (Léopoldville). Le seul gouvernement légitime de la Chine est le Gouvernement central de la République populaire de **Chine**¹.

R. **MALILE**

FOR **ARGENTINA**:
POUR **L'ARGENTINE**:
阿根廷:
За **Аргентину**:
POR LA **ARGENTINA**:

C. ORTIZ

Translation by the Secretariat of the United Nations:

¹ In signing this Act, the Albanian delegation declares that it does not recognize the validity of the credentials presented by the so-called representative of China and the representative of the Congo (Léopoldville). The only legal Government of China is the Central Government of the People's Republic of China.

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
POR AUSTRALIA:

H. S. WARREN

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Боливию:
POR BOLIVIA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:

AluysioGuedesRegisBITTENCOURT

FOR **BULGARIA**:
POUR LA **BULGARIE**:
保加利亞:
За България:
FOR **BULGARIA**:

Sous réserve quant à la teneur du **paragraphe 3** relativement à la validité de la représentation de la Chine et de la République du Congo (Léopoldville). Il est **expressément** déclaré au nom du Gouvernement de la République populaire de Bulgarie que **seul** le Gouvernement de la République populaire de Chine a qualité pour agir internationalement au nom de la Chine et que la République du Congo ne peut être valablement représentée que par le gouvernement investi par le Parlement et présidé par M. Antoine Gizenga¹.

Y. TCHOBANOV

FOR **BURMA**:
POUR LA **BIRMANIE**:
緬甸:
За Бирму:
FOR **BIRMANIA**:

TIN MAUNG

Translation by the Secretariat of the United Nations:

¹ With a reservation as to paragraph 3 in respect of the validity of the representation of China and the Republic of the Congo (Léopoldville). On behalf of the Government of the People's Republic of Bulgaria, it is expressly stated that only the Government of the People's Republic of China is competent to act in the name of China in international affairs and that the Republic of the Congo can be validly represented only by the Government invested by Parliament and at present headed by Mr. Antoine Gizenga.

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

Sous réserve de ratification ultérieure
Dr. AZARAKHSH

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR IRAK:

Adnan PACHACHI
Subject to ratification

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
POR IRLANDA:

FOR **CANADA:**
POUR LE **CANADA:**
加拿大:
За Канаду:
POR EL **CANADÁ:**

R. E. CURRAN

FOR **CHAD:**
POUR LE **TCHAD:**
查德:
За Чад:
POR EL **CHAD:**

J. CHARLOT

FOR *CHELE:*
POUR LE **CHILI:**
智利:
За Чили:
POR **CHILE:**

D. SCHWEITZER

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
POR LA CHINA:

WEI Hsioh-ren

FOR THE CONGO (LÉOPOLDVILLE):
POUR LE CONGO (LÉOPOLDVILLE):
剛果 (雷堡市):
За Конго (Леопольдвиль):
POR EL CONGO (LEOPOLDVILLE):

FOR COSTA RICA:
POUR LE COSTA RICA:
哥斯大黎加:
За Коста-Рику:
POR COSTA RICA:

G. ORTIZ MARTÍN

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
Рок **CHECOESLOVAQUIA:**

The signing of the Final Act on our part does not represent a recognition of the **so-called "credentials"** issued by the Chiang Kai-shek authorities on Taiwan nor that of the "credentials" of the Congolese delegation (**Léopoldville**). The only legitimate Government of China entitled to issue credentials is the Central Government of the People's Republic of China in Peking. The only legitimate Government of the Republic of the Congo is its Central **Government** in **Stanleyville**.¹

Dr. Zdeněk ČERNÍK

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомею:
POR EL DAHOMEY:

Louis IGNACIO-PINTO

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
POR DINAMARCA:

A. HESSELUND JENSEN

Traduction du Secrétariat des Nations Unies:

¹ Le fait que nous signons l'Acte final ne signifie **pas** que nous reconnaissons les prétendus "pouvoirs" **délivrés** par les autorités du régime de **Tchang Kai-ehk** à Taiwan, ou les "pouvoirs" de la délégation du Congo (**Léopoldville**). Le seul gouvernement légitime de la Chine, habilité à délivrer des **pouvoirs**, est le Gouvernement central de la République populaire de Chine à Pékin. Le seul **gouvernement** légitime de la République du Congo est le Gouvernement central de **Stanleyville**.

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國：
За Доминиканскую Республику:
POR LA REPÚBLICA **DOMINICANA:**

FOR EL **SALVADOR:**
POUR LE **SALVADOR:**
薩爾瓦多：
За Сальвадор:
POR EL **SALVADOR:**

M. Rafael URQUÍA

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE **D'ALLEMAGNE:**
德意志聯邦共和國：
За Федеративную Республику Германии:
POR LA REPÚBLICA FEDERAL DE **ALEMANIA:**

G. BRUNNER

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
POR FINLANDIA:

Henrik BLOMSTEDT

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
POR FRANCIA:

P. MILLET
A. MABILEAU

FOR GHANA:
POUR LE GHANA:
迦納:
За Гану:
POR GHANA:

Alex SACKEE

FOR GREECE:
POUR LA GRÈCE:
希臘:
За Грецію:
POR GRECIA:

P. ECONOMOU-GOURAS

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
POR GUATEMALA:

FOR HAITI:
POUR HAÏTI:
海地:
За Гаїтї:
POR HAÏTÍ:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший Престол:
POR LA SANTA SEDE:

James H. GRIFFITHS

FOR HUNGARY:
POURLAHONGRIE:
匈牙利:
За Венгрию:
POR HUNGRIA:

The signing of this Act does not imply the recognition by the Hungarian Government of the representatives of Chiang Kai-shek and the Congo (Léopoldville) present at **this Conference**.¹

MÓD Péter

FOR INDIA:
POURL'INDE:
印度:
За Индию:
POR LA INDIA:

B. N. BANERJI

Traduction du Secrétariat des Nations Unies:

¹ La **signature** du **présent** Acte n'entraîne pas la **reconnaissance** par le Gouvernement hongrois des représentants de Tchang Kai-chek et du Congo (Léopoldville) **présents** à la Conférence.

FOR **INDONESIA**:
POUR L'**INDONÉSIE**:
印度尼西亞:
За Индонезию:
POR **INDONESIA**:

Subject to ratification and reservations to articles 40, 42 and 48.¹

S. WIRJOPRANOTO

FOR **IRAN**:
POUR L'**IRAN**:
伊朗:
За Иран:
POR **IRÁN**:

Dr. **AZARAKHSH**

FOR **IRAQ**:
POUR L'**IRAK**:
伊拉克:
За Ирак:
POR **IRAK**:

Adnan PACHACHI

Traduction du Secrétariat des Nations Unies:

¹ Sous réserve de ratification et avec réserves aux articles 40, 42 et 48.

FOR **ISRAEL**:
POUR ISRAËL:
以色列:
За Израиль:
POR **ISRAEL**:

FOR **ITALY**:
POUR L'**ITALIE**:
義大利:
За Италию:
POR **ITALIA**:

FOR JAPAN:
POUR LE **JAPON**:
日本:
За Японию:
POR EL **JAPÓN**:

Koto **MATSUDAIRA**

FOR JORDAN:
POUR LA JORDANIE :
約旦:
За Иорданию:
POR JORDANIA:

J. JOURY

FOR **LEBANON:**
POUR LE LIBAN :
黎巴嫩:
За Ливан:
POR EL **LÍBANO:**

Georges HAKIM

FOR **LIBERIA:**
POUR LE **LIBÉRIA:**
賴比瑞亞:
За Либерию:
POR **LIBERIA:**

Archibald JOHNSON, **M.D.**

FOR **MADAGASCAR:**
POUR MADAGASCAR:
馬達加斯加:
За **Мадагаскар:**
POR MADAGASCAR:

ANDRIAMAHARO

FOR **MEXICO:**
POUR LE MEXIQUE :
墨西哥:
За **Мексика:**
POR **MÉXICO:**

FOR MONACO:
POUR **MONACO:**
摩納哥:
За **Монако:**
POR MONACO:

Marcel A. **PALMARO**

FOR MOROCCO:
POUR LE MAROC :
摩洛哥:
За Марокко:
POR **MARRUECOS:**

FOR THE **NETHERLANDS:**
POUR LES **PAYS-BAS:**
荷蘭:
За Нидерланды:
POR LOS PAÍSES BAJOS :

C. SCHURMANN

FOR NEW **ZEALAND:**
POUR LA **NOUVELLE-ZÉLANDE:**
紐西蘭:
За Новую Зеландию:
POR NUEVA **ZELANDIA:**

D. P. KENNEDY

R. **W.** SHARP

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
POR NICARAGUA:

Luis Manuel DEBAYLE

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
POR NIGERIA:

Alahaji MUHAMMAD

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
POR NORUEGA:

Sivert A. NIELSEN

FOR **PAKISTAN:**
POUR LE **PAKISTAN:**
巴基斯坦:
За Пакистан:
POR EL **PAKISTÁN:**

M. ASLAM

FOR PANAMA:
POUR LE **PANAMA:**
巴拿馬:
За Панаму:
POR **PANAMÁ:**

César A. QUINTERO

FOR **PARAGUAY:**
POUR LE **PARAGUAY:**
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

Miguel SOLANO LÓPEZ

FOR **PERU**:
POUR LE **PÉROU**:
祕魯:
За Перу:
POR EL **PERÚ**:

M. F. MAÚRTUA

FOR THE **PHILIPPINES**:
POUR LES PHILIPPINES:
菲律賓:
За **Филиппины**:
POR **FILIPINAS**:

F. A. DELGADO

FOR **POLAND**:
POUR LA POLOGNE:
波蘭:
За **Польшу**:
POR POLONIA:

B. LEWANDOWSKI

The above **signature** does not in any way imply a recognition of **credentials** of those **persons** who **signed** the present Final Act for China and the Republic of the Congo (**Léopoldville**).¹

Traduction du Secrétariat des Nations Unies:

¹ La signature ci-dessus n'entraîne nullement la reconnaissance des pouvoirs des personnes qui ont signé le présent Acte final au nom de la Chine et de la République du Congo (**Léopoldville**).

FOR PORTUGAL:
POUR LE **PORTUGAL**:
葡萄牙:
За Португалию:
POR **PORTUGAL**:

Luís **SOARES** DE OLIVEIRA

On the understanding that footnote to paragraph 14 is juridically irrelevant and, in no case, **will** prejudice reservations made by Member States to the Resolutions or other decisions of the General **Assembly**.¹

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

MOON **D. C.**

FOR **ROMANIA**:
POUR LA **ROUMANIE**:
羅馬尼亞:
За **Румынию**:
POR **RUMANIA**:

Traduction du Secrétariat des Nations Unies:

¹ Etant entendu que la note de **bas** de page **se** rapportant au paragraphe 14 **est** irrecevable du point de vue juridique et ne portera nullement atteinte aux **réserves** que **les Etats** Membres formulent à l'égard **des résolutions** ou **autres** décisions de l'Assemblée, générale.

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
POR EL SENEGAL:

O. S. DIOP

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

Jaime DE PINIÉS

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

FOR SWITZERLAND :

POUR LA SUISSE:

瑞士:

За Швейцарию:

POR SUIZA:

Michael V. R. VON SCHENCK

FOR THAILAND:

POUR LA THAÏLANDE:

泰國:

За Таиланд:

POR TAILANDIA:

Sirivat VISEHSIRI

Prasit PUNNAPAYAK

FOR **TUNISIA:**

POUR LA **TUNISIE:**

突尼西亞:

За Тунис:

POR **TÚNEZ:**

AYARI

FOR TURKEY:
POUR LA TURQUIE :
土耳其:
За Турцию:
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST **REPUBLIC:**
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE :
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую **Республику:**
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA :

Подписание представителем УССР данного Акта не может рассматриваться как его согласие с содержащимся в пункте 3 Акта утверждением, что Китай якобы был представлен на данной Конференции, поскольку в ней не участвовали представители, назначенные Правительством Китайской Народной Республики. Это заявление относится и к вопросу о представительстве на Конференции Республики Конго, поскольку полномочия делегации Конго не были выданы Правительством, возглавляемым **Антуаном** Гизенга.¹
Олег БОГОМОЛЕЦ

Translation by the Secretariat of the United Nations:

¹ Signature of this Act by the representative of the Ukrainian SSR may not be interpreted as implying agreement with the statement in paragraph 3 of the Act that China was represented at the Conference, since no representatives appointed by the Government of the People's Republic of China took part in it. This declaration also applies to the representation of the Republic of the Congo at the Conference, inasmuch as the credentials of the Congolese delegation were not issued by the Government headed by Antoine Gizenga.

Oleg BOGOMOLETS

Traduction du Secrétariat des Nations Unies:

¹ Le fait que le représentant de la RSS d'Ukraine signe le présent Acte ne saurait signifier qu'il accepte les termes du paragraphe 3 de cet Acte, d'après lequel la Chine aurait été représentée à la Conférence, puisque celle-ci a eu lieu sans la participation de représentants désignés par le Gouvernement de la République populaire de Chine. Cette déclaration s'applique également à la représentation de la République du Congo à la Conférence, étant donné que les pouvoirs de la délégation congolaise n'avaient pas été conférés par le Gouvernement que dirige M. Antoine Gizenga.

Oleg BOGOMOLETS

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

Подписание представителем СССР данного Акта не может рассматриваться как его согласие с содержащимся в п. 3 Акта утверждением, что Китай якобы был представлен на данной Конференции, поскольку в ней не участвовали представители, назначенные правительством Китайской Народной Республики. Это заявление относится и к вопросу о представительстве на Конференции Республики Конго, поскольку полномочия делегации Конго не были выданы правительством, возглавляемым Антуаном Гизенга.¹

Константин РОДИОНОВ

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE :
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
POR LA REPÚBLICA ÁRABE UNIDA :

Dr. Amin ISMAIL

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

Patrick DEAN

Translation by the Secretariat of the United Nations:

¹ Signature of this Act by the representative of the USSR may not be interpreted as implying agreement with the statement in paragraph 3 of the Act that China was represented at the Conference, since no representatives appointed by the Government of the People's Republic of China took part in it. This declaration also applies to the representation of the Republic of the Congo at the Conference, inasmuch as the credentials of the Congolese delegation were not issued by the Government headed by Antoine Gizenga.

Konstantin RODIONOV

Traduction du Secrétariat des Nations Unies:

¹ Le fait que le représentant de l'URSS signe le présent Acte ne saurait signifier qu'il accepte les termes du paragraphe 3 de cet Acte, d'après lequel la Chine aurait été représentée à la Conférence, puisque celle-ci a eu lieu sans la participation de représentants désignés par le Gouvernement de la République populaire de Chine. Cette déclaration s'applique également à la représentation de la République du Congo à la Conférence, étant donné que les pouvoirs de la délégation congolaise n'avaient pas été conférés par le Gouvernement que dirige M. Antoine Gizenga.

Constantin RODIONOV

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE :

美利堅合衆國：

За **Соединенные Штаты Америки:**

POR LOS ESTADOS UNIDOS DE AMÉRICA:

Carl DE **BACCIO**

FOR URUGUAY:

POUR L'URUGUAY:

烏拉圭：

За Уругвай:

POR EL **URUGUAY:**

FOR **VENEZUELA:**

POUR LE VENEZUELA:

委內瑞拉：

За **Венесуэлу:**

POR VENEZUELA:

Rafael Darío **BERTI G.**

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOESLAVIA:

Dragan **NIKOLIĆ**

THE PRESIDENT OF THE CONFERENCE:

LE PRÉSIDENT DE LA **CONFÉRENCE**:

會議主席：

Председатель Конференции:

EL PRESIDENTE DE LA CONFERENCIA:

C. SCHURMANN

THE EXECUTIVE SECRETARY OF THE CONFERENCE:

LE SECRÉTAIRE EXÉCUTIF DE LA CONFÉRENCE :

會議執行秘書：

Исполнительный секретарь Конференции:

EL SECRETARIO EJECUTIVO DE LA **CONFERENCIA** :

G. E. YATES

THE DEPUTY EXECUTIVE SECRETARY OF THE CONFERENCE:

LE **SECRÉTAIRE** EXÉCUTIF ADJOINT DE LA CONFÉRENCE :

會議副執行秘書：

Заместитель **исполнительного** секретаря Конференции:

EL SECRETARIO EJECUTIVO ADJUNTO DE LA CONFERENCIA:

Adolf LANDE

UNITED NATIONS CONFERENCE
FOR THE ADOPTION OF A SINGLE CONVENTION
ON NARCOTIC DRUGS

RESOLUTIONS



UNITED NATIONS
1961

RESOLUTIONS ADOPTED BY THE UNITED NATIONS CONFERENCE FOR THE
ADOPTION OF A SINGLE CONVENTION ON NARCOTIC DRUGS

RESOLUTION I

Technical assistance on narcotic drugs

The Conference,

Welcoming the establishment by General Assembly resolution 1395 (XIV) of **special** arrangements for technical **assistance** in the field of narcotics control,

Noting that the United Nations and the specialized agencies concerned have already provided a limited amount of assistance under the Expanded Programme of Technical Assistance and in their regular programmes,

Welcoming also the co-operation of the International Criminal Police Organization in the execution of technical assistance projects,

Expresses the hope that adequate resources will be made available to provide assistance in the fight against the illicit traffic, to those countries which desire and **request** it, particularly in the **form** of expert advisers and of training, including training courses for national officials.

RESOLUTION II

Treatment of drug addicts

The Conference,

Recalling the provisions of article 38 of the Convention concerning the treatment and rehabilitation of drug addicts,

1. *Declares* that one of the most effective methods of treatment for addiction is treatment in a hospital institution having a drug-free atmosphere;

2. *Urges* Parties having a serious drug addiction problem, and the economic means to do so, to provide such facilities.

RESOLUTION III

Illicit traffickers

The Conference,

1. *Calls attention* to the importance of the technical records on international traffickers kept at present by the International Criminal Police Organization;

2. *Recommends* that these records be completed as far as possible by all parties and be widely used for the circulation of description of the traffickers by that Organization.

RESOLUTION IV

*Membership on the Commission on
Narcotic Drugs*

The Conference,

Invites the Economic and Social Council to examine at its **thirty-second** session the question of an increase in the membership of the Commission on Narcotic Drugs, in the light of the terms of this Convention and of the views expressed on this question at this Conference.

RESOLUTION V

International control machinery

The Conference,

Considering the importance of facilitating

the transitional arrangements provided for in article 45 of the Single Convention on Narcotic Drugs, 1954,

Invites the Economic and Social Council to

study the possibility of taking **measures** which would ensure the rapid and smooth carrying **out of the** simplification of the international control machinery.

CONFERENCE DES NATIONS UNIES
POUR L'ADOPTION D'UNE CONVENTION UNIQUE
SUR LES STUPEFIANTS

RESOLUTIONS



NATIONS UNIES
1961

RESOLUTIONS ADOPTEES PAR LA CONFERENCE DES NATIONS UNIES
POUR L'ADOPTION D'UNE CONVENTION UNIQUE SUR LES STUPEFIANTS

RÉSOLUTION I

*Assistance technique en matière de contrôle
des stupéfiants*

La Conférence,

*Se félicitant des **dispositions spéciales** prises par l'**Assemblée** générale aux **termes** de sa **résolution** 1395 (XIV) en vue d'une assistance technique pour la lutte contre **l'abus des stupéfiants**;*

*Notant que l'Organisation des Nations Unies et les institutions **spécialisées intéressées** ont déjà fourni une **assistance** limitée au titre du Programme élargi et de leurs programmes **ordinaires d'assistance technique**;*

*Se félicitant en outre du concours de l'Organisation internationale de police criminelle dans **l'exécution de projets d'assistance technique**;*

*Exprime l'espoir que des **ressources** suffisantes seront **rendues disponibles** en vue de fournir aux pays qui en exprimeront le **désir** une assistance pour la lutte contre le trafic illicite, notamment sous la forme de **services de conseillers techniques** et de **cours destinés** à la formation de **fonctionnaires** nationaux.*

RÉSOLUTION II

Traitement des toxicomanes

La Conférence,

Rappelant les dispositions de l'article 38 de la Convention concernant le traitement et la réadaptation des toxicomanes,

1. *Déclare que **l'une** des méthodes les **plus** efficaces de traitement des toxicomanes est celle qui peut être appliquée dans des établissements hospitaliers, dans lesquels le toxicomane ne peut plus se procurer de stupéfiants;*

2. *Invite instamment les Etats Parties où la toxicomanie constitue un problème grave à fournir, si leurs ressources économiques le leur permettent, les services voulus.*

RÉSOLUTION III

Trafic illicite

La Conférence,

*Appelle **l'attention** sur l'importance des fiches techniques concernant les trafiquants qui sont établies actuellement par l'Organisation internationale de police **criminelle**;*

*Recommande que ce fichier **soit** complété dans la **mesure** du possible par toutes les Parties et soit largement utilisé par cette **organisation** pour la **diffusion** du **signalement** des **trafiquants**.*

RÉSOLUTION IV

Composition de la Commission des stupéfiants

La Conférence,

*Invite le **Conseil** économique et social à examiner, à sa trente-deuxième session, la question de l'augmentation du nombre des membres de la Commission des stupéfiants, compte tenu des termes de la présente Convention et **des** opinions exprimées sur cette question à la **présente** Conférence.*

RÉSOLUTION V

Appareil international de contrôle

La Conférence,

Considérant qu'il importe de faciliter les arrangements transitoires prévus à l'article 45

de la Convention unique sur les stupéfiants de 1961,

Invite le Conseil économique et social à étudier la possibilité de prendre des mesures qui permettent d'assurer rapidement et sans à-coups la simplification de l'appareil international de contrôle.

聯合國
麻醉品單一公約會議

決議案



聯合國
一九六一年

聯合國麻醉品單一公約會議所通過之決議案

決議案 壹

麻醉品技術協助

本會議，

欣悉大會決議案一三九五(十四)訂有麻醉品管制方面技術協助特別辦法；

備悉聯合國及關係專門機關已在技術協助擴大方案及其經常方案之下，提供有限度之協助；

並欣悉國際刑事警察組織對於技術協助計劃之執行，通力合作；

希望供給充足之人力物力，以便在取締非法產銷方面，對願獲得協助而提出申請之國家提供協助，尤其提供專家顧問及訓練，包括開設各國官員訓練班在內。

決議案 貳

麻醉品成癮者之治療

本會議，

覆按單一公約第三十八條關於麻醉品成癮者治療及善後之規定，

一. 宣告對成癮者施行治療之最有效方法之一厥為在無虞麻醉品禍害之醫療機關內施行治療。

二. 促請締約國國內有嚴重之麻醉品成癮問題者，如為其經濟能力所及，供給此項便利。

決議案 叁

非法販運犯

本會議，

一. 促請注意國際刑事警察組織現所保存之販運犯技術性案卷之重要；

二. 建議此項案卷由所有各方儘量使之充實完備，並由該組織廣為採用，俾便將販運犯之形貌特徵傳布周知。

決議案 肆

麻醉品委員會委員國

本會議，

請經濟暨社會理事會於其第三十二屆會參照本公約之規定及本會議中就此問題所發表之意見，審查麻醉品委員會委員國之增加問題。

決議案 伍

國際管制機構

本會議，

認為一九六一年麻醉品單一公約第四十五條所規定之過渡辦法務須使其便於進行，

請經濟暨社會理事會研究可否酌採措施俾國際管制機構之簡化得以迅速順利完成。

КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ДЛЯ ПРИНЯТИЯ ЕДИНОЙ КОНВЕНЦИИ
О НАРКОТИЧЕСКИХ СРЕДСТВАХ

РЕЗОЛЮЦИИ



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1961

РЕЗОЛЮЦИИ, ПРИНЯТЫЕ КОНФЕРЕНЦИЕЙ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ДЛЯ ПРИНЯТИЯ ЕДИНОЙ КОНВЕНЦИИ О НАРКОТИЧЕСКИХ СРЕДСТВАХ

РЕЗОЛЮЦИЯ I

*Техническая помощь
в области наркотических средств*

Конференция,

приветствуя установление резолюцией 1395 (XIV) Генеральной Ассамблеи специальных мероприятий об оказании технической помощи в области контроля над наркотическими средствами,

отмечая, что Организация Объединенных Наций и заинтересованные специализированные учреждения уже оказывают помощь в ограниченном масштабе в рамках Расширенной программы технической помощи и в рамках своих обычных программ,

приветствуя также содействие Организации международного сотрудничества уголовной полиции в осуществлении проектов технической помощи,

выражает надежду, что достаточные средства будут предоставлены на оказание помощи делу борьбы с незаконным оборотом тем **странам,** которые пожелают этого и обратятся с **соответствующей** просьбой, в частности в виде экспертов-консультантов и подготовки персонала, включая курсы подготовки для государственных должностных лиц.

РЕЗОЛЮЦИЯ II

Лечение наркоманов

Конференция,

напоминая о постановлениях статьи 38 Конвенции относительно **лечения** наркоманов и восстановления их трудоспособности,

1. *заявляет,* что одним из наиболее действительных методов лечения наркоманов является лечение в **большинном** учреждении в свободной от наркотиков атмосфере;

2. *настоятельно предлагает* Сторонам, у которых наркомания представляет серьезную проблему и которые имеют **экономические** средства это сделать, обеспечить такие возможности,

РЕЗОЛЮЦИЯ III

Лица, занимающиеся незаконным оборотом

Конференция

1. *обращает внимание* на важность технических записей, которые относятся к лицам, занимающимся незаконным оборотом, и хранятся в настоящее время Организацией международного сотрудничества уголовной полиции;

2. *рекомендует,* чтобы эти записи пополнялись, по **мере** возможности, всеми Сторонами и широко использовались этой Организацией с целью рассылки сведений с описанием лиц, занимающихся незаконным оборотом.

РЕЗОЛЮЦИЯ IV

*Членский состав Комиссии
по наркотическим средствам*

Конференция

просит Экономический и Социальный Совет рассмотреть на своей тридцать второй сессии вопрос об увеличении членского состава Комиссии по наркотическим средствам в свете положений настоящей Конвенции и **взглядов,** высказанных по этому вопросу на настоящей Конференции.

РЕЗОЛЮЦИЯ V

Международный контрольный аппарат

Конференция,

принимая во внимание важность облегчения проведения переходных мероприятий, предусмотренных в статье 45 Единой конвенции о наркотических средствах 1961 года,

просит Экономический и Социальный Совет изучить возможность принятия мер, которые обеспечат быстрое и гладкое проведение мероприятий по упрощению международного контрольного аппарата.

CONFERENCIA DE LAS NACIONES UNIDAS
PARA LA APROBACIÓN DE UNA CONVENCION ÚNICA
SOBRE ESTUPEFACIENTES

RESOLUCIONES



NACIONES UNIDAS
1961

RESOLUCIONES APROBADAS POR LA CONFERENCIA DE LAS NACIONES UNIDAS
PARA LA APROBACIÓN DE UNA CONVENCIÓN ÚNICA SOBRE ESTUPEFACIENTES

RESOLUCIÓN I

*Asistencia técnica para la fiscalización
de los estupefacientes*

La Conferencia,

Advirtiendo con satisfacción que en virtud de la resolución 1395 (XIV) de la Asamblea General se han tomado **disposiciones** especiales para la prestación de asistencia técnica en materia de fiscalización de estupefacientes,

Tomando nota de que las **Naciones** Unidas y los organismos especializados interesados han prestado ya alguna asistencia dentro del Programa Ampliado de Asistencia Técnica y de sus programas ordinarios,

Acogiendo con agrado la cooperación de la Organización Internacional de Policía Criminal en la ejecución de proyectos de asistencia técnica,

Expresa la esperanza de que se facilitarán recursos adecuados para prestar asistencia en la lucha contra el tráfico ilícito a aquellos **países** que la deseen y la **soliciten**, especialmente en forma de expertos asesores y de servicios de capacitación, incluidos cursos de formación para funcionarios nacionales.

RESOLUCIÓN II

Tratamiento de los toxicómanos

La Conferencia,

Recordando las disposiciones del artículo 38 de la Convención, relativo al tratamiento y la rehabilitación de los toxicómanos,

1. *Declara* que uno de los métodos más eficaces para tratar a los toxicómanos consiste en tratarlos en establecimientos en que no tengan acceso a **los estupefacientes**;

2. *Insta* a las Partes para las que la toxicomanía constituya un problema grave, y que cuenten con los recursos económicos necesarios, a proporcionar los **servicios** adecuados a tal fin.

RESOLUCIÓN III

Traficantes ilícitos

La Conferencia,

1. *Señala* la importancia de los registros técnicos de traficantes internacionales, que lleva actualmente la Organización Internacional de Policía **Criminal**;

2. *Recomienda* que las Partes completen, en todo lo posible, esos registros y que la Organización Internacional de Policía Criminal los utilice activamente para difundir la **descripción** de los traficantes profesionales.

RESOLUCIÓN IV

*Composición de la Comisión Internacional
de Estupefacientes*

La Conferencia,

Invita al Consejo Económico y Social a que en su 32° período de sesiones examine la **cuestión** de aumentar el número de miembros de la Comisión de Estupefacientes, teniendo en cuenta las disposiciones de esta Convención y las opiniones que a tal **efecto fueron** expresadas en la Conferencia.

RESOLUCIÓN V

Sistema internacional de fiscalización

La Conferencia,

Considerando la importancia de facilitar los arreglos transitorios previstos en el artículo 45

de la Convención Única de 1961 sobre Estupefacientes,

Invita al Consejo Económico y Social a que **estudie la posibilidad de adoptar** medidas que permitan la simplificación rápida y expedita del sistema internacional de fiscalización.

UNITED NATIONS CONFERENCE
FOR THE ADOPTION OF A SINGLE CONVENTION
ON NARCOTIC DRUGS

SINGLE CONVENTION
ON NARCOTIC DRUGS, 1961



UNITED NATIONS
1961

SINGLE CONVENTION ON NARCOTIC DRUGS, 1961

PREAMBLE

The Parties,

Concerned with the **health** and welfare of mankind,

Recognizing that the medical use of narcotic drugs continues to be indispensable for the relief of pain and suffering and that adequate provision must be made to ensure the availability of narcotic drugs for such purposes,

Recognizing that addiction to narcotic drugs constitutes a serious evil for the individual and is fraught with social and economic danger to mankind,

Conscious of their duty to prevent and combat this evil,

Considering that effective measures against abuse of narcotic drugs require co-ordinated and universal action,

Understanding that such universal action calls for international co-operation guided by the same principles and aimed at common objectives,

Acknowledging the competence of the United Nations in the field of narcotics control and desirous that the international organs concerned **should** be within the framework of that Organization,

Desiring to conclude a generally acceptable international convention replacing existing treaties on narcotic drugs, limiting such drugs to medical and scientific use, and providing for continuous international co-operation and control for the achievement of such aims and objectives,

Hereby agree as follows:

ARTICLE 1

Definitions

1. Except where otherwise expressly indicated or where the **context** otherwise requires, the following definitions shall apply throughout the Convention:

(a) "Board" means the International Narcotics Control Board.

(b) "Cannabis" means the flowering or fruiting tops of the cannabis plant (excluding the seeds and leaves when not accompanied by the tops) from which the resin has not been extracted, by whatever name they may be designated.

(c) "Cannabis plant" means any plant of the genus cannabis.

(d) "Cannabis resin" means the separated **resin**, whether crude or **purified, obtained from** the cannabis plant.

(e) "Coca bush" means the plant of any species of the genus erythroxylon.

(f) "Coca leaf" **means** the leaf of the coca bush except a leaf from which all ecgonine, cocaine and any other ecgonine alkaloids have been removed.

(g) "Commission" **means** the Commission on Narcotic Drugs of the Council.

(h) "Council" means the Economic and Social Council of the United Nations.

(i) "Cultivation" means the cultivation of the opium poppy, coca bush or cannabis plant.

(j) "Drug" means any of the substances in Schedules I and II, whether natural or synthetic.

(k) "General Assembly" means the General Assembly of the United Nations.

(l) "Illicit traffic" means cultivation or trafficking in drugs contrary to the provisions of this Convention.

(m) "Import" and "export" mean in their respective connotations the physical transfer of drugs from one State to another State, or from one territory to another territory of the same State.

(n) "Manufacture" means all processes, other than **production**, by which drugs may be obtained and includes refining as well as the transformation of drugs into other drugs.

(o) "Medicinal opium" means opium which has undergone the processes necessary to adapt it for medicinal use.

(p) "Opium" means the coagulated juice of the opium poppy.

(q) "Opium poppy" means the plant of the species *Papaver somniferum L.*

(r) "Poppy straw" means all parts (except the seeds) of the opium poppy, after mowing.

(s) "Preparation" means a mixture, solid or liquid, containing a drug.

(t) "Production" means the separation of opium, coca leaves, cannabis and cannabis resin from the plants from which they are obtained.

(u) "Schedule I", "Schedule II", "Schedule III" and "Schedule IV" mean the correspondingly numbered list of drugs or preparations annexed to this Convention, as amended from time to time in accordance with article 3.

(v) "Secretary-General" means the Secretary-General of the United Nations.

(w) "Special stocks" means the amounts of drugs held in a country or territory by the government of such country or territory **for** special Government purposes and to meet exceptional

circumstances; and the expression "special purposes" shall be construed accordingly.

(x) "Stocks" means the amounts of drugs held in a country or territory and intended **for**:

(i) Consumption in the country or territory for medical and scientific purposes,

(ii) Utilization in the country or territory for the manufacture of drugs and other substances, or

(iii) Export; but does not include the amounts of drugs held in the country or territory

(iv) By retail pharmacists or other authorized retail distributors and by institutions or **qualified** persons in the duly authorized exercise of therapeutic or scientific functions, or

(v) As "special stocks".

(y) "Territory" means any part of a State which is treated as a separate entity **for** the application of the system of import **certificates** and export authorizations provided for in article 31. This definition shall not apply to the term "territory" as used in articles 42 and 46.

2. For the purposes of this Convention a drug shall be regarded as "consumed" when it has been supplied to any person or enterprise **for** retail distribution, medical use or scientific research; and "consumption" shall be construed accordingly.

ARTICLE 2

Substances under control

1. Except as to measures of control which are limited to specified drugs, the drugs in Schedule I are subject to all measures of control applicable to drugs under this Convention and in particular to those prescribed in articles 4 (c), 19, 20, 21, 29, 30, 31, 32, 33, 34 and 37.

2. The drugs in Schedule II are subject to

the same **measures** of control as drugs in Schedule I with the exception of the measures prescribed in article 30, paragraphs 2 and 5, in respect of the retail trade.

3. Preparations other than those in Schedule III **are subject** to the **same measures** of control as the drugs which they contain, but estimates (article 19) and statistics (article 20) distinct from those dealing with these drugs shall not be required in the case of such preparations, and article 29, paragraph 2 (c) and article 30, paragraph 1 (6) (ii) **need not apply**.

4. **Preparations** in Schedule III **are** subject to the same measures of control as preparations containing drugs in Schedule II except that article 31, paragraphs 1 (**b**) and 4 to 15 need not apply, and that **for** the purpose of estimates (article 19) and statistics (article 20) the information required shall be restricted to the quantities of drugs used in the manufacture of such preparations.

5. The drugs in Schedule IV shall also be included in Schedule I and subject to all measures of control applicable to drugs in the latter schedule, and in addition thereto:

(a) A Party **shall** adopt any special **measures** of control which in its opinion are necessary having regard to the particularly dangerous properties of a drug so **included**; and

(**b**) A Party **shall**, if in **its** opinion the prevailing conditions in its country render it the most appropriate means of protecting the public health and **welfare**, prohibit the production, manufacture, export and import of, trade in, possession or use of any such drug except **for** amounts which may be necessary **for** medical and **scientific** research only, including clinical trials therewith to be conducted under or subject to the direct supervision and control of the Party.

6. In addition to the measures of control applicable to all drugs in Schedule I, opium is

subject to the provisions of articles 23 and 24, the coca leaf to those of articles 26 and 27 and cannabis to those of article 28.

7. The opium poppy, the coca bush, the **cannabis** plant, poppy straw and cannabis leaves are subject to the control measures prescribed in articles 22 to **24**; **22, 26** and 27 ; 22 and 28 ; 25 ; and 28, respectively.

8. The Parties shall use their best endeavours to apply to substances which do not fall under this Convention, but which may be used in the illicit manufacture of drugs, such measures of supervision as may be practicable.

9. **Parties** are not required to apply the **provisions** of this Convention to drugs which are commonly **used** in industry **for** other than medical or **scientific** purposes, provided that:

(**a**) They **ensure** by appropriate methods of denaturing or by other means that the drugs so used are not liable to be abused or have ill effects (article 3, paragraph 3) and that the harmful substances cannot in practice be **recovered**; and

(**b**) They include in the statistical information (article 20) furnished by them the amount of each drug so used.

ARTICLE 3

Changes in the scope of control

1. Where a Party or the World Health Organization **has information** which in its opinion may require an amendment to any of the Schedules, it shall **notify** the Secretary-General and furnish him with the information in support of the notification.

2. The Secretary-General shall transmit **such** notification, and any information which he considers relevant, to the Parties, to the Commission, **and**, where the notification is made by a Party, to the World Health Organization.

3. Where a notification relates to a substance not already in Schedule I or in Schedule II,

(i) The Parties shall examine in the light of the available information the possibility of the provisional application to the substance of all measures of control applicable to drugs in Schedule I;

(ii) Pending its decision as provided in sub-paragraph (iii) of this paragraph, the Commission may decide that the Parties apply provisionally to that substance all measures of control applicable to drugs in Schedule I. The Parties shall apply such measures provisionally to the substance in question;

(iii) If the World Health Organization finds that the substance is liable to similar abuse and productive of similar ill effects as the drugs in Schedule I or Schedule II or is convertible into a drug, it shall communicate that finding to the Commission which may, in accordance with the recommendation of the World Health Organization, decide that the substance shall be added to Schedule I or Schedule II.

4. If the World Health Organization finds that a preparation because of the substances which it contains is not liable to abuse and cannot produce ill effects (paragraph 3) and that the drug therein is not readily recoverable, the Commission may, in accordance with the recommendation of the World Health Organization, add that preparation to Schedule III.

5. If the World Health Organization finds that a drug in Schedule I is particularly liable to abuse and to produce ill effects (paragraph 3) and that such liability is not offset by substantial therapeutic advantages not possessed by substances other than drugs in Schedule IV, the Commission may, in accordance with the recommendation of the World Health Organization, place that drug in Schedule IV.

6. Where a notification relates to a drug already in Schedule I or Schedule II or to a

preparation in Schedule III, the Commission, apart from the measure provided for in paragraph 5, may, in accordance with the recommendation of the World Health Organization, amend any of the Schedules by:

(a) Transferring a drug from Schedule I to Schedule II or from Schedule II to Schedule I; or

(b) Deleting a drug or a preparation as the case may be, from a Schedule.

7. Any decision of the Commission taken pursuant to this article shall be communicated by the Secretary-General to all States Members of the United Nations, to non-member States Parties to this Convention, to the World Health Organization and to the Board. Such decision shall become effective with respect to each Party on the date of its receipt of such communication, and the Parties shall thereupon take such action as may be required under this Convention.

8. (a) The decisions of the Commission amending any of the schedules shall be subject to review by the Council upon the request of any Party filed within ninety days from receipt of notification of the decision. The request for review shall be sent to the Secretary-General together with all relevant information upon which the request for review is based;

(b) The Secretary-General shall transmit copies of the request for review and relevant information to the Commission, the World Health Organization and to all the Parties inviting them to submit comments within ninety days. All comments received shall be submitted to the Council for consideration;

(c) The Council may confirm, alter or reverse the decision of the Commission, and the decision of the Council shall be final. Notification of the Council's decision shall be transmitted to all States Members of the United Nations, to non-member States Parties to this

Convention, to the **Commission**, to the World Health Organization, and to the Board.

(d) During pendency of the review the original **decision** of the Commission shall remain in **effect**.

9. **Decisions** of the Commission taken in accordance with this article shall not be **subject** to the review procedure provided for in article 7.

ARTICLE 4

General obligations

1. The Parties shall take such legislative and administrative measures as may be **necessary**:

(a) To give effect to and carry out the provisions of this Convention within their own territories;

(b) To co-operate with other **States** in the execution of the **provisions** of this Convention; and

(c) Subject to the **provisions** of this Convention, to limit exclusively to medical and scientific **purposes** the production, manufacture, export, import, distribution of, trade in, use and possession of drugs.

ARTICLE 5

The international control organs

The Parties, recognizing the competence of the United Nations with **respect** to the international control of drugs, agree to entrust to the Commission on Narcotic Drugs of the Economic and Social Council, and to the International **Narcotics** Control Board, the functions respectively assigned to them under this Convention.

ARTICLE 6

Expenses of the international control organs

The expenses of the **Commission** and the Board will be borne by the United **Nations** in

such manner as shall be decided by the General Assembly. The Parties which are not members of the United Nations shall contribute to these expenses **such** amounts as the General Assembly finds equitable and **assess from** time to time after consultation with the Governments of **these Parties**.

ARTICLE 7

Review of decisions and recommendations of the Commission

Except for decisions under article 3, each decision or recommendation adopted by the Commission pursuant to the provisions of **this** Convention shall be **subject** to approval or modification by the Council or the General Assembly in the same way as other decisions or recommendations of the Commission.

ARTICLE 8

Functions of the Commission

The Commission is authorized to **consider** all matters pertaining to the aims of this Convention, and in particular:

(a) To amend the Schedules in accordance with article 3;

(b) To call the attention of the Board to any matters which may be relevant to the **functions** of the **Board**;

(c) To make recommendations for the implementation of the aims and provisions of this Convention, including programmes of scientific **research** and the exchange of **information** of a scientific or technical nature; and

(d) To draw the attention of non-parties to decisions and recommendations which it adopts under this Convention, with a view to their considering taking action in accordance therewith.

ARTICLE 9

Composition of the Board

1. The Board shall consist of eleven **members** to be elected by the Council **as** follows:

(a) Three members with medical, pharmaceutical or pharmaceutical experience from a **list** of at least five persons nominated by the World Health Organization; and

(b) Eight members from a list of persons nominated by the Members of the United Nations and by Parties which are not Members of the United Nations.

2. **Members** of the Board shall be persons who, by their competence, impartiality and **disinterestedness**, will command general confidence. During their term of office they shall not hold any position or engage in any activity which would be liable to impair their impartiality in the exercise of their functions. The Council shall, in consultation with the Board, make all arrangements necessary to ensure the full technical independence of the Board in carrying out its functions.

3. The Council, with due regard to the principle of equitable geographic representation, shall give consideration to the importance of including on the Board, in equitable proportion, persons **possessing** a knowledge of the drug situation in the producing, manufacturing, and consuming countries, and connected with such countries.

ARTICLE 10

Terms of office and remuneration of members of the Board

1. The members of the Board shall serve **for** a period of three years, and shall be eligible for re-election.

2. The term of office of each member of the Board shall end on the eve of the first meeting

of the Board which his successor **shall** be entitled to attend.

3. A member of the Board who has failed to attend three consecutive **sessions** shall be deemed to have resigned.

4. The Council, on the recommendation of the Board, may dismiss a member of the Board who has **ceased** to fulfil the **conditions** required for membership by paragraph 2 of **article** 9. Such recommendation **shall** be made by an affirmative vote of eight members of the Board.

5. Where a vacancy occurs on the Board during the term of office of a member, the Council shall fill such vacancy as soon as possible and in accordance with the applicable provisions of article 9, by electing another member for the remainder of the term.

6. The members of the Board shall receive an adequate remuneration as determined by the General Assembly.

ARTICLE 11

Rules of procedure of the Board

1. The Board shall elect its own President and such other officers as it may consider necessary and shall adopt its rules of procedure.

2. The Board shall meet as often as, in its opinion, may be necessary for the proper **discharge** of its functions, but shall hold at **least** two sessions in each calendar year.

3. The quorum necessary at meetings of the Board shall consist of seven members.

ARTICLE 12

Administration of the estimate system

1. The Board shall fix the date or **dates** by which, and the manner in which, the estimates as provided in article 19 shall be furnished and shall prescribe the forms therefor.

2. The Board shall, in respect of countries and territories to which this Convention does not apply, request the Governments concerned to furnish estimates in accordance with the provisions of this Convention.

3. If any State fails to furnish estimates in respect of any of its territories by the date specified, the Board shall, as far as possible, establish the estimates. The Board in establishing such estimates shall, to the extent practicable, do so in co-operation with the Government concerned.

4. The Board shall examine the estimates, including supplementary estimates, and, except as regards requirements for special purposes, may require such information as it considers necessary in respect of any country or territory on behalf of which an estimate has been furnished, in order to complete the estimate or to explain any statement contained therein.

5. The Board shall as expeditiously as possible confirm the estimates, including supplementary estimates, or, with the consent of the Government concerned, may amend such estimates.

6. In addition to the reports mentioned in article 15, the Board shall, at such times as it shall determine but at least annually, issue such information on the estimates as in its opinion will facilitate the carrying out of this Convention.

ARTICLE 13

Administration of the statistical returns system

1. The Board shall determine the manner and form in which statistical returns shall be furnished as provided in article 20 and shall prescribe the forms therefor.

2. The Board shall examine the returns with a view to determining whether a Party or any

other State has complied with the provisions of this Convention.

3. The Board may require such further information as it considers necessary to complete or explain the information contained in such statistical returns.

4. It shall not be within the competence of the Board to question or express an opinion on statistical information respecting drugs required for special purposes.

ARTICLE 14

Measures by the Board to ensure the execution of provisions of the Convention

1. (a) If, on the basis of its examination of information submitted by Governments to the Board under the provisions of this Convention, or of information communicated by United Nations organs and bearing on questions arising under those provisions, the Board has reason to believe that the aims of this Convention are being seriously endangered by reason of the failure of any country or territory to carry out the provisions of this Convention, the Board shall have the right to ask for explanations from the Government of the country or territory in question. Subject to the right of the Board to call the attention of the Parties, the Council and the Commission to the matter referred to in sub-paragraph (c) below, it shall treat as confidential a request for information or an explanation by a Government under this sub-paragraph.

(b) After taking action under sub-paragraph (a) above, the Board, if satisfied that it is necessary to do so, may call upon the Government concerned to adopt such remedial measures as shall seem under the circumstances to be necessary for the execution of the provisions of this Convention.

(c) If the Board finds that the Government concerned has failed to give satisfactory ex-

planations when called upon to do **so** under sub-paragraph (a) above, or has **failed** to adopt any remedial measures which it has been called upon to take under **sub-paragraph** (6) above, it may call the attention of the Parties, the Council and the Commission to the matter.

2. The Board, when calling the attention of the Parties, the Council and the Commission to a matter in accordance with paragraph 1 (c) above, may, if it is **satisfied** that such a course **is** necessary, recommend to Parties that they stop the import of drugs, the export of drugs, or both, from or to the country or territory concerned, **either** for a designated period or until the Board **shall** be **satisfied** as to the **situation** in that country or territory. The State concerned may bring the matter **before** the Council.

3. The Board shall have the right to publish a report on any matter dealt with under the provisions of this article, and communicate it to the Council, which shall **forward** it to all Parties. If the Board publishes in **this** report a decision taken under this article or any **information** relating thereto, it **shall** also publish therein the views of the Government concerned if the latter so requests.

4. If in any case a **decision** of the Board which is published under this article is not unanimous, the **views** of the minority shall be stated.

5. Any State shall be invited to be represented at a meeting of the Board at which a question directly interesting it is considered under **this** article.

6. Decisions of the Board under this article shall be taken by a two-thirds majority of the whole number of the Board.

ARTICLE 15

Reports of the Board

1. The Board shall prepare an annual re-

port on **its** work and such additional reports as it considers necessary containing also an analysis of the estimates and statistical **information** at its disposal, and, in appropriate cases, an account of the explanations, if any, given by or required of **Governments**, together with any observations and recommendations which the Board desires to make. These reports shall be submitted to the Council through the Commission, which may make such comments as it sees fit.

2. The reports shall be communicated to the Parties and subsequently published by the Secretary-General. The Parties shall permit their unrestricted distribution.

ARTICLE 16

Secretariat

The secretariat services of the Commission and the Board shall be furnished by the Secretary-General.

ARTICLE 17

Special administration

The Parties shall maintain a special administration for the purpose of applying the provisions of this Convention.

ARTICLE 18

Information to be furnished by Parties to the Secretary-General

1. The **Parties** shall **furnish** to the Secretary-General such information as the Commission may request as being **necessary for the performance** of its functions, and in particular:

(a) An annual report on the working of the Convention within each of their **territories** ;

(b) The text of all laws and regulations **from** time to time promulgated in order to give effect to this **Convention** ;

(c) Such **particulars** as the Commission shall determine concerning cases of illicit traffic, including particulars of each case of illicit traffic discovered which may be of importance, because of the light thrown on the source **from** which drugs are obtained for the illicit traffic, or because of quantities involved or the method employed by illicit traffickers; and

(d) The names and addresses of the governmental authorities empowered to issue export and import authorizations or certificates.

2. Parties shall furnish the information referred to in the preceding paragraph in such manner and by **such** dates and use such forms as the Commission may request.

ARTICLE 19

Estimates of drug requirements

1. The Parties shall furnish to the Board each year for each of their territories, in the manner and form prescribed by the Board, estimates on forms supplied by it in respect of the following **matters**:

(a) Quantities of drugs to be consumed for medical and scientific purposes;

(b) Quantities of drugs to be utilized for the manufacture of other drugs, of preparations in Schedule III, and of **substances** not covered by this Convention;

(c) Stocks of drugs to be held as at 31 December of the year to which the estimates relate; and

(d) Quantities of drugs necessary for addition to **special** stocks.

2. Subject to the deductions referred to in paragraph 3 of article 21, the total of the estimates for each territory and each drug shall consist of the sum of the amounts specified under sub-paragraphs (a), (b) and (d) of paragraph 1 of this article, with the addition of any amount required to bring the actual

stocks on hand at 31 December of the preceding year to the level estimated as provided in sub-paragraph (c) of paragraph 1.

3. Any State may during the year furnish supplementary estimates with an explanation of the circumstances necessitating such estimates.

4. The Parties shall inform the Board of the method used for determining quantities shown in the estimates and of any changes in the said method.

5. Subject to the deductions referred to in paragraph 3 of article 21, the estimates shall not be exceeded.

ARTICLE 20

Statistical returns to be furnished to the Board

1. The Parties shall furnish to the Board for each of their territories, in the manner and form prescribed by the Board, statistical returns on forms supplied by it in respect of the following **matters**:

(a) Production or manufacture of **drugs**;

(b) Utilization of drugs for the manufacture of other drugs, of preparations in Schedule III and of substances not covered by this Convention, and utilization of poppy straw for the **manufacture** of drugs;

(c) Consumption of drugs;

(d) Imports and exports of drugs and poppy straw;

(e) Seizures of drugs and disposal **thereof**; and

(f) Stocks of drugs as at 31 December of the year to which the returns relate.

2. (a) The statistical returns in respect of the **matters** referred to in paragraph 1, except sub-paragraph (d), shall be prepared annually and shall be furnished to the Board not later

than 30 June following the year to which they relate.

(b) The statistical **returns** in respect to the matters referred to in sub-paragraph (d) of paragraph 1 shall be prepared quarterly and shall be furnished to the Board within one month after the end of the quarter to which they relate.

3. In addition to the matters referred to in paragraph 1 of this article the Parties may as far as possible also furnish to the Board for each of their territories information in respect of areas (in hectares) cultivated for the production of opium.

4. The Parties are not required to furnish statistical returns respecting special stocks, but **shall furnish separately returns respecting** drugs imported into or procured within the country or territory for special purposes, as well as quantities of drugs withdrawn from special stocks to meet the requirements of the civilian population.

ARTICLE 21

Limitation of manufacture and importation

1. The total of the quantities of each drug **manufactured** and imported by any country or territory in any one year shall not exceed the sum of the following:

(a) The quantity consumed, within the limit of the relevant estimate, **for** medical and scientific purposes;

(b) The quantity used, within the limit of the relevant estimate, for the manufacture of other drugs, of preparations in Schedule III, and of substances not covered by this Convention;

(c) The quantity exported;

(d) The quantity added to the stock **for** the purpose of bringing that stock up to the level specified in the relevant estimate; and

(e) The quantity acquired within the limit of the relevant estimate for special purposes.

2. From the sum of the quantities specified in paragraph 1 there shall be deducted any quantity that has been seized and released for licit use, as well as any quantity taken from special stocks for the requirements of the civilian population.

3. If the Board finds that the quantity **manufactured** and imported in any one year exceeds the sum of the quantities specified in paragraph 1, less any deductions required under paragraph 2 of this article, any excess so established and remaining at the end of the year shall, in the **following** year, be deducted from the quantity to be manufactured or imported and from the total of the estimates as defined in paragraph 2 of article 19.

4. (a) If it appears from the statistical returns on imports or exports (article 20) that the quantity exported to any country or territory exceeds the total of the estimates for that country or territory, as defined in paragraph 2 of article 19, with the addition of the amounts shown to have been exported, and **after** deduction of any excess as established in paragraph 3 of this article, the Board may notify this fact to States which, in the opinion of the Board, should be so informed;

(b) On receipt of such a notification, Parties shall not during the year in question authorize any further exports of the drug concerned to that country **or** territory, except:

(i) In the event of a supplementary estimate being furnished for that country or territory in respect both of any quantity over-imported and of the additional quantity required, or

(ii) In exceptional cases where the export, in the opinion of the government of the exporting country, is essential for the treatment of the sick.

ARTICLE 22

Special provision applicable to cultivation

Whenever the prevailing **conditions** in the country or a territory of a Party render the prohibition of the cultivation of the opium poppy, the coca **bush** or the cannabis plant the **most** suitable measure, in its opinion, for **protecting** the public health and welfare and preventing the **diversion** of drugs into the illicit traffic, the Party concerned shall prohibit cultivation.

ARTICLE 23

National opium agencies

1. A Party that permits the cultivation of the opium poppy for the production of opium shall establish, if it has not already done so, and maintain, one or more government agencies (hereafter in this article referred to as the Agency) to carry out the functions required under this article.

2. Each **such** Party shall apply the **following provisions** to the cultivation of the opium poppy for the production of opium and to opium:

(a) The Agency shall designate the areas in **which**, and the plots of land on which, cultivation of the opium poppy for the **purpose** of producing opium shall be permitted.

(b) Only cultivators licensed by the Agency shall be authorized to engage in such cultivation.

(c) Each licence shall specify the extent of the land on which the cultivation is permitted.

(d) All cultivators of the opium poppy shall be required to deliver their total **crops** of opium to the Agency. The Agency **shall** purchase and take physical **possession** of **such** crops as soon as possible, but not later than **four months after** the end of the **harvest**.

(e) The Agency **shall**, in **respect** of opium,

have the exclusive right of importing, **exporting**, wholesale trading and maintaining stocks other than those held by manufacturers of opium alkaloids, medicinal opium or opium preparations. Parties need not extend this exclusive right to medicinal opium and opium preparations.

3. The governmental functions referred to in paragraph 2 shall be discharged by a single government agency if the constitution of the Party concerned permits it.

ARTICLE 24

Limitation on production of opium for international trade

1. (a) If any Party intends to initiate the production of opium or to **increase** existing production, it shall take account of the prevailing world need for opium **in** accordance with the estimates thereof published by the Board so that the production of opium by such Party does not result in over-production of opium in the world.

(b) A Party shall not permit the production of opium or increase the existing production thereof if in its opinion such production or increased production in its territory may **result in illicit traffic in opium**.

2. (a) Subject to paragraph 1, where a Party which as of 1 January 1961 was not producing opium for export desires to export opium which it produces, in amounts not exceeding five tons annually, it shall notify the Board, furnishing with such notification **information regarding:**

(i) The controls in **force** as required by this Convention respecting the opium to be produced and exported; and

(ii) The name of the country or countries to which it expects to export such **opium**; and the Board may either approve **such notifi-**

cation or may recommend to the Party that it not engage in the production of opium for export.

(6) Where a Party other than a Party referred to in paragraph 3 desires to produce opium for export in amounts exceeding five tons annually, it shall notify the Council, furnishing with such notification relevant information including:

(i) The estimated amounts to be produced for export ;

(ii) The controls existing or proposed respecting the opium to be produced ;

(iii) The name of the country or countries to which it expects to export such opium ; and the Council shall either approve the notification or may recommend to the Party that it not engage in the production of opium for export.

3. Notwithstanding the provisions of subparagraphs (a) and (b) of paragraph 2, a Party that during ten years immediately prior to 1 January 1961 exported opium which such country produced may continue to export opium which it produces.

4. (a) A Party shall not import opium from any country or territory except opium produced in the territory of:

(i) A Party referred to in paragraph 3 ;

(ii) A Party that has notified the Board as provided in sub-paragraph (a) of paragraph 2 ; or

(iii) A Party that has received the approval of the Council as provided in sub-paragraph (b) of paragraph 2.

(b) Notwithstanding sub-paragraph (a) of this paragraph, a Party may import opium produced by any country which produced and exported opium during the ten years prior to 1 January 1961 if such country has established and maintains a national control organ or agency for the purposes set out in article 23

and has in force an effective means of ensuring that the opium it produces is not diverted into the illicit traffic.

5. The provisions of this article do not prevent a Party :

(a) From producing opium sufficient for its own requirements ; or

(b) From exporting opium seized in the illicit traffic, to another Party in accordance with the requirements of this Convention.

ARTICLE 25

Control of poppy straw

1. A Party that permits the cultivation of the opium poppy for purposes other than the production of opium shall take all measures necessary to ensure:

(a) That opium is not produced from such opium poppies; and

(6) That the manufacture of drugs from poppy straw is adequately controlled.

2. The Parties shall apply to poppy straw the system of import certificates and export authorizations as provided in article 31, paragraphs 4 to 15.

3. The Parties shall furnish statistical information on the import and export of poppy straw as required for drugs under article 20, paragraphs 1 (d) and 2 (b).

ARTICLE 26

The coca bush and coca leaves

1. If a Party permits the cultivation of the coca bush, it shall apply thereto and to coca leaves the system of controls as provided in article 23 respecting the control of the opium poppy, but as regards paragraph 2 (d) of that article, the requirements imposed on the

Agency therein referred to shall be only to take physical possession of the crops as soon as possible after the end of the harvest.

2. The Parties shall so far as possible enforce the uprooting of all coca bushes which grow wild. They shall destroy the coca bushes if illegally cultivated.

ARTICLE 27

Additional provisions relating to coca leaves

1. The Parties may permit the use of coca leaves for the preparation of a flavouring agent, which shall not contain any alkaloids, and, to the extent necessary for such use, may permit the production, import, export, trade in and possession of such leaves.

2. The Parties shall furnish separately estimates (article 19) and statistical information (article 20) in respect of coca leaves for preparation of the flavouring agent, except to the extent that the same coca leaves are used for the extraction of alkaloids and the flavouring agent, and so explained in the estimates and statistical information.

ARTICLE 28

Control of cannabis

1. If a Party permits the cultivation of the cannabis plant for the production of cannabis or cannabis resin, it shall apply thereto the system of controls as provided in article 23 respecting the control of the opium poppy.

2. This Convention shall not apply to the cultivation of the cannabis plant exclusively for industrial purposes (fibre and seed) or horticultural purposes.

3. The Parties shall adopt such measures as may be necessary to prevent the misuse of, and illicit traffic in, the leaves of the cannabis plant.

ARTICLE 29

Manufacture

1. The Parties shall require that the manufacture of drugs be under licence except where such manufacture is carried out by a State enterprise or State enterprises.

2. The Parties shall:

(a) Control all persons and enterprises carrying on or engaged in the manufacture of drugs;

(b) Control under licence the establishments and premises in which such **manufacture** may take place; and

(c) Require that licensed **manufacturers** of drugs obtain periodical permits specifying the kinds and amounts of drugs which they shall be entitled to manufacture. A periodical permit, however, need not be required for preparations.

3. The Parties shall prevent the accumulation, in the possession of drug manufacturers, of quantities of drugs and poppy straw in excess of those required for the normal conduct of business, having regard to the prevailing market conditions.

ARTICLE 30

Trade and distribution

1. (a) The Parties shall require that the trade in and distribution of drugs be under licence except where such trade or distribution is carried out by a State enterprise or State enterprises.

(6) The Parties shall:

(i) Control all persons and enterprises carrying on or engaged in the trade in or distribution of **drugs**;

(ii) Control under licence the establishments and premises in which such trade or dis-

tribution may take place. The requirement of licensing need not apply to **preparations**.

(c) The provisions of sub-paragraphs (a) and (b) relating to **licensing** need not apply to persons duly authorized to perform and while performing therapeutic or scientific functions.

2. The Parties shall **also**:

(a) Prevent the accumulation in the possession of traders, distributors, State enterprises or duly authorized persons referred to above, of quantities of drugs and poppy straw in excess of those required **for** the normal conduct of business, having regard to the prevailing market conditions ; and

(b) (i) Require medical prescriptions for the supply or dispensation of drugs to **individuals**. This requirement need not apply to such drugs as individuals may lawfully obtain, use, dispense or administer in connexion with their duly authorized therapeutic functions; and

(ii) If the Parties deem these measures necessary or desirable, require that prescriptions for drugs in Schedule I should be written on official **forms** to be issued in the **form** of counterfoil books by the competent governmental authorities or by authorized professional associations.

3. It is desirable that Parties require that written or printed offers of drugs, advertisements of every kind or descriptive literature relating to drugs and used for commercial purposes, interior wrappings of packages containing drugs, and labels under which drugs are offered **for** sale indicate the international non-proprietary name communicated by the World Health Organization.

4. If a Party considers such measure **necessary** or desirable, it shall require that the inner package containing a drug or wrapping thereof shall bear a clearly visible double red band.

The exterior wrapping of the package in which such drug is contained shall not bear a double red band.

5. A Party shall require that the label under which a drug is offered **for** sale show the exact drug content by weight or percentage. This requirement of label information need not apply to a drug dispensed to an individual on medical prescription.

6. The provisions of paragraphs 2 and 5 need not apply to the retail trade in or retail distribution of drugs in Schedule II.

ARTICLE 31

Special provisions relating to international trade

1. The Parties shall not knowingly permit the export of drugs to any country or territory except:

(a) In accordance with the laws and regulations of that country or territory ; and

(b) Within the limits of the total of the estimates for that country or territory, as **de**-fined in paragraph 2 of article 19, with the addition of the amounts intended to be re-exported.

2. The Parties shall exercise in free ports and zones the same supervision and control as in other parts of their territories, provided, however, that they may apply more drastic measures.

3. The Parties **shall**:

(a) Control under licence the import and export of drugs except where such import or export is carried out by a State enterprise or enterprises ;

(b) Control all persons and enterprises carrying on or engaged in such import or export.

4. (a) Every Party permitting the import or export of drugs shall require a separate import or export authorization to be obtained for each such import or export whether it consists of one or more drugs.

(b) Such authorization shall state the name of the drug, the international non-proprietary name if any, the quantity to be imported or exported, and the name and address of the importer and exporter, and shall specify the period within which the importation or exportation must be effected.

(c) The export authorization shall also state the number and date of the import certificate (paragraph 5) and the authority by whom it has been issued.

(d) The import authorization may allow an importation in more than one consignment.

5. Before issuing an export authorization the Parties shall require an import certificate, issued by the competent authorities of the importing country or territory and certifying that the importation of the drug or drugs referred to therein, is approved and such certificate shall be produced by the person or establishment applying for the export authorization. The Parties shall follow as closely as may be practicable the form of import certificate approved by the Commission.

6. A copy of the export authorization shall accompany each consignment, and the Government issuing the export authorization shall send a copy to the Government of the importing country or territory.

7. (a) The Government of the importing country or territory, when the importation has been effected or when the period fixed for the importation has expired, shall return the export authorization, with an endorsement to that effect, to the Government of the exporting country or territory.

(b) The endorsement shall specify the amount actually imported.

(c) If a lesser quantity than that specified in the export authorization is actually exported, the quantity actually exported shall be stated by the competent authorities on the export authorization and on any official copy thereof.

8. Exports of consignments to a post office box, or to a bank to the account of a party other than the party named in the export authorization, shall be prohibited.

9. Exports of consignments to a bonded warehouse are prohibited unless the government of the importing country certifies on the import certificate, produced by the person or establishment applying for the export authorization, that it has approved the importation for the purpose of being placed in a bonded warehouse. In such case the export authorization shall specify that the consignment is exported for such purpose. Each withdrawal from the bonded warehouse shall require a permit from the authorities having jurisdiction over the warehouse and, in the case of a foreign destination shall be treated as if it were a new export within the meaning of this Convention.

10. Consignments of drugs entering or leaving the territory of a Party not accompanied by an export authorization shall be detained by the competent authorities.

11. A Party shall not permit any drugs consigned to another country to pass through its territory, whether or not the consignment is removed from the conveyance in which it is carried, unless a copy of the export authorization for such consignment is produced to the competent authorities of such Party.

12. The competent authorities of any country or territory through which a consignment of drugs is permitted to pass shall take all due measures to prevent the diversion of the consignment to a destination other than that named

in the accompanying copy of the export authorization unless the Government of that country or territory through which the consignment is passing authorizes the diversion. The Government of the country or territory of transit shall treat any requested diversion as if the diversion were an export from the country or territory of transit to the country or territory of new destination. If the diversion is authorized, the provisions of paragraph 7 (a) and (b) shall also apply between the country or territory of transit and the country or territory which originally exported the consignment.

13. No consignment of drugs while in transit, or whilst being stored in a bonded warehouse, may be subjected to any process which would change the nature of the drugs in question. The packing may not be altered without the permission of the competent authorities.

14. The provisions of paragraphs 11 to 13 relating to the passage of drugs through the territory of a Party do not apply where the consignment in question is transported by aircraft which does not land in the country or territory of transit. If the aircraft lands in any such country or territory, those provisions shall be applied so far as circumstances require.

15. The provisions of this article are without prejudice to the provisions of any international agreements which limit the control which may be exercised by any of the Parties over drugs in transit.

16. Nothing in this article other than paragraphs 1 (a) and 2 need apply in the case of preparations in Schedule III.

ARTICLE 32

Special provisions concerning the carriage of drugs in first-aid kits of ships or aircraft engaged in international traffic

1. The international carriage by ships or **aircraft** of such limited amounts of drugs as

may be needed during their journey or voyage for first-aid purposes or emergency cases shall not be considered to be import, export or passage through a country within the meaning of this Convention.

2. Appropriate safeguards shall be taken by the country of registry to prevent the improper use of the drugs referred to in paragraph 1 or their diversion for illicit purposes. The **Commission**, in consultation with the appropriate international organizations, shall recommend such safeguards.

3. Drugs carried by ships or aircraft in accordance with paragraph 1 shall be subject to the laws, regulations, permits and licences of the country of registry, without prejudice to any rights of the competent local authorities to carry out checks, inspections and other control measures on board ships or aircraft. The administration of such drugs in the case of emergency shall not be considered a violation of the requirements of article 30, paragraph 2 (b).

ARTICLE 33

Possession of drugs

The Parties shall not permit the possession of drugs except under legal authority.

ARTICLE 34

Measures of supervision and inspection

The Parties shall **require**:

(a) That all persons who obtain licences as provided in accordance with this Convention, or who have managerial or supervisory positions in a State enterprise established in accordance with this Convention, shall have adequate qualifications for the effective and faithful execution of the provisions of such laws and regulations as are enacted in pursuance thereof; and

(6) That governmental **authorities**, manufacturers, **traders, scientists, scientific** institutions and hospitals keep such records as will show the quantities of each drug **manufactured** and of each individual acquisition and disposal of drugs. Such records shall respectively be preserved for a period of not less than two years. Where counterfoil books (article 30, paragraph 2 (**b**)) of official prescriptions are used, such books including the counterfoils shall also be kept **for** a period of not less than two years.

ARTICLE 35

Action against the illicit traffic

Having due regard to their constitutional, legal and administrative systems, the Parties shaU:

(a) Make arrangements at the national level **for** co-ordination of preventive and repressive action against the illicit traffic ; to this end they may usefully designate an appropriate agency responsible for such **co-ordination** ;

(**b**) Assist each other in the campaign against the illicit traffic in narcotic drugs;

(c) Co-operate closely with each other and with the competent international organizations of which they are members with a view to **maintaining** a co-ordinated campaign against the illicit **traffic** ;

(**d**) Ensure that international co-operation between the appropriate agencies be conducted in an expeditious **manner** ; and

(e) Ensure that where legal papers are transmitted internationally for the purposes of a prosecution, the **transmittal** be effected in an expeditious manner to the bodies designated by the Parties ; this requirement shall be without prejudice to the right of a Party to require that legal papers be sent to it through the diplomatic channel.

ARTICLE 36

Penal provisions

1. Subject to its constitutional limitations, each Party shall adopt such measures as will **ensure** that cultivation, production, manufacture, extraction, preparation, possession, offering, offering for sale, distribution, purchase, sale, delivery on any terms whatsoever, brokerage, dispatch, dispatch in transit, transport, importation and exportation of drugs contrary to the provisions of this Convention, and any other action which in the opinion of such Party may be contrary to the provisions of this Convention, shall be punishable offences when **committed** intentionally, and that serious **offences** shall be liable to adequate punishment particularly by imprisonment or other penalties of deprivation of liberty.

2. Subject to the constitutional limitations of a Party, its legal system and domestic law,

(a) (i) Each of the offences enumerated in paragraph 1, if committed in different countries, shall be considered as a **distinct** offence ;

(**ii**) Intentional participation in, **conspiracy** to commit and attempts to commit, any of **such** offences, and preparatory acts and financial operations in connexion with the offences referred to in this article, shall be punishable offences as provided in paragraph 1 ;

(iii) Foreign convictions for such offences shall be taken into account for the purpose of establishing recidivism; and

(iv) Serious offences **heretofore** referred to committed either by nationals or by **foreigners** shall be prosecuted by the Party in whose territory the offence was committed, or by the Party in whose territory the offender is found if extradition is not acceptable in conformity with the law of the Party to which application is made, and if such offender has not already been prosecuted and judgement given.

(b) It is **desirable** that the offences referred to in paragraph 1 and paragraph 2 (a) (ii) be included as extradition crimes in any extradition treaty which has been or may hereafter be concluded between any of the Parties, and, as between any of the Parties which do not make extradition conditional on the existence of a treaty or on reciprocity, be recognized as extradition **crimes**; provided that extradition shall be granted in conformity with the law of the Party to which application is made, and that the Party **shall** have the right to refuse to effect the arrest or grant the extradition in cases where the competent authorities consider that the offence **is** not sufficiently serious.

3. The provisions of this article shall be subject to the provisions of the criminal law of the Party concerned on questions of jurisdiction.

4. Nothing contained in this article shall affect the principle that the offences to which it refers shall be defined, prosecuted and punished in conformity with the domestic law of a Party.

ARTICLE 37

Seizure and confiscation

Any drugs, substances and equipment used in or intended **for** the commission of any of the offences, **referred** to in article 36, shall be liable to seizure and confiscation.

ARTICLE 38

Treatment of drug addicts

1. The Parties shall give special attention to the provision of facilities **for** the medical treatment, care and rehabilitation of drug addicts.

2. If a Party has a serious problem of drug addiction and its economic resources permit, it is desirable that it establish **adequate** facilities for the effective treatment of drug addicts.

ARTICLE 39

Application of stricter national control measures than those required by this Convention

Notwithstanding anything contained in this Convention, a Party shall not be, or be deemed to be, precluded from adopting measures of control more strict or severe than those provided by this Convention and in particular from requiring that preparations in Schedule III or drugs in Schedule II be subject to all or such of the measures of control applicable to drugs in Schedule I as in its opinion is necessary or desirable for the protection of the public health or welfare.

ARTICLE 40

Languages of the Convention and procedure for signature, ratification and accession

1. This Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be open for signature until 1 August 1961 on behalf of any Member of the United Nations, of any non-member State which is a Party to the Statute of the International Court of Justice or member of a specialized agency of the United Nations, and also of any other State which the Council may invite to become a Party.

2. This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General.

3. This Convention shall be open after 1 August 1961 for accession by the States referred to in paragraph 1. The instruments of accession shall be deposited with the Secretary-General.

ARTICLE 41

Entry into force

1. This Convention shall come into force on the thirtieth day following the date on which

the **fortieth** instrument of **ratification** or **accession** is deposited in accordance with article 40.

2. In respect of any other State depositing an instrument of ratification or accession after the date of deposit of the **said** fortieth **instrument**, this Convention shall come into force on the thirtieth day after the deposit by that State of its instrument of ratification or accession.

ARTICLE 42

Territorial application

This Convention shall apply to all non-metropolitan territories for the international relations of which any Party is responsible, except where the previous **consent** of such a territory is required by the Constitution of the Party or of the territory concerned, or required by custom. In such case the Party **shall** endeavour to secure the needed consent of the territory within the **shortest** period possible, and when that consent is obtained the Party shall notify the Secretary-General. This Convention shall apply to the territory or territories named in such notification from the date of its receipt by the Secretary-General. In those cases where the **previous** consent of the non-metropolitan territory is not required, the Party concerned shall, at the time of signature, ratification or accession, declare the non-metropolitan territory or **territories** to which this Convention applies.

ARTICLE 43

Territories for the purposes of articles 19, 20, 21 and 31

1. Any Party may notify the Secretary-General that, for the purposes of articles 19, 20, 21 and 31, one of **its** territories is divided into two or more territories, or that two or more of its territories are consolidated into a single territory.

2. Two or more Parties may notify the Secretary-General that, as the result of the establishment of a customs union between them, those Parties constitute a single territory for the purposes of articles 19, 20, 21 and 31.

3. Any notification under paragraph 1 or 2 above shall take effect on 1 January of the year following the year in which the notification was made.

ARTICLE 44

*Termination of **previous** international treaties*

I. The provisions of this Convention, upon its coming into **force**, shall, as between Parties hereto, terminate and replace the provisions of the following **treaties**:

(a) International Opium Convention, signed at The Hague on 23 January 1912 ;

(b) Agreement concerning the Manufacture **of**, Internal Trade in and Use of Prepared Opium, signed at Geneva on **11** February 1925 ;

(c) International Opium Convention, signed at Geneva on 19 February **1925**;

(d) Convention for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, **signed** at Geneva on 13 July 1931 ;

(e) Agreement for the Control of Opium Smoking in the Far East, signed at Bangkok **on 27 November 1931** ;

(f) Protocol **signed** at Lake Success on 11 December 1946, amending the Agreements, **Conventions** and Protocols on Narcotic Drugs concluded at The Hague on 23 January 1912, at Geneva on 11 February 1925 and 19 February 1925 and 13 July 1931, at Bangkok on 27 November 1931 and at Geneva on 26 June 1936, except as it affects the last-named **Convention**;

(g) The Conventions and Agreements referred to in sub-paragraphs (a) to (e) as amended by the Protocol of 1946 referred to in sub-paragraph (/) ;

(JI) Protocol signed at Paris on 19 November 1948 Bringing under International Control Drugs outside the Scope of the Convention of 13 July 1931 for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, as amended by the Protocol signed at Lake Success on 11 December 1946;

(L) Protocol for Limiting and Regulating the Cultivation of the Poppy Plant, the Production of, **International** and Wholesale Trade in, and Use of Opium, signed at New York on 23 June 1953, should that Protocol have come into force.

2. Upon the coming into force of this Convention, article 9 of the Convention for the Suppression of the Illicit Traffic in Dangerous Drugs, signed at Geneva on 26 June 1936, shall, between the Parties thereto which are also Parties to this Convention, be terminated, and shall be replaced by paragraph 2 (b) of article 36 of this Convention; provided that such a Party may by notification to the Secretary-General continue in **force** the said article 9.

ARTICLE 45

Transitional provisions

1. The functions of the Board provided for in article 9 shall, as from the date of the coming into force of this Convention (article 41, paragraph 1), be provisionally carried out by the Permanent Central Board constituted under chapter VI of the Convention referred to in article 44 (c) as amended, and by the Supervisory Body constituted under chapter II of the Convention referred to in article 44 (d) as amended, as such functions may respectively require.

2. The Council shall fix the date on which the new Board referred to in article 9 shall enter upon its duties. As from that date that Board shall, with respect to the States Parties to the treaties enumerated in article 44 which

are not Parties to this Convention, undertake the functions of the Permanent Central Board and of the Supervisory Body referred to in paragraph 1.

ARTICLE 46

Denunciation

1. After the expiry of two years from the date of the coming into force of this Convention (article 41, paragraph 1) any Party may, on its own behalf or on behalf of a territory for which it has international responsibility, and which has withdrawn its consent given in accordance with article 42, denounce this Convention by an instrument in writing deposited with the Secretary-General.

2. The denunciation, if received by the Secretary-General on or before the first day of July in any year, shall take effect on the first day of January in the succeeding year, and, if received after the first day of July, shall take effect as if it had been received on or before the first day of July in the succeeding year.

3. This Convention shall be terminated if, as a result of denunciations made in accordance with paragraph 1, the conditions for its coming into force as laid down in article 41, paragraph 1, cease to exist.

ARTICLE 47

Amendments

1. Any Party may propose an amendment to this Convention. The text of any such amendment and the reasons therefor shall be communicated to the Secretary-General who shall communicate them to the Parties and to the Council. The Council may decide either:

(a) That a conference shall be called in accordance with Article 62, paragraph 4, of the Charter of the United Nations to consider the proposed **amendment**; or

(b) That the Parties shall be asked whether they accept the proposed amendment and also asked to submit to the Council any comments on the proposal.

2. If a proposed amendment circulated under paragraph 1 (b) of this article has not been rejected by any Party within eighteen months after it has been circulated, it shall thereupon enter into force. If however a proposed amendment is rejected by any Party, the Council may decide, in the light of comments received from Parties, whether a conference shall be called to consider such amendment.

ARTICLE 48

Disputes

1. If there should arise between two or more Parties a dispute relating to the interpretation or application of this Convention, the said Parties shall consult together with a view to the settlement of the dispute by negotiation, investigation, mediation, conciliation, arbitration, recourse to regional bodies, judicial process or other peaceful means of their own choice.

2. Any such dispute which cannot be settled in the manner prescribed shall be referred to the International Court of Justice for decision.

ARTICLE 49

Transitional reservations

1. A Party may at the time of signature, ratification or accession reserve the right to permit temporarily in any one of its territories :

(a) The quasi-medical use of opium ;

(b) Opium smoking;

(c) Coca leaf chewing;

(d) The use of cannabis, cannabis resin, extracts and tinctures of cannabis for non-medical purposes; and

(e) The production and manufacture of and trade in the drugs referred to under (a) to (d) for the purposes mentioned therein.

2. The reservations under paragraph 1 shall be subject to the following restrictions:

(a) The activities mentioned in paragraph 1 may be authorized only to the extent that they were traditional in the territories in respect of which the reservation is made, and were there permitted on 1 January 1961.

(b) No export of the drugs referred to in paragraph 1 for the purposes mentioned therein may be permitted to a non-party or to a territory to which this Convention does not apply under article 42.

(c) Only such persons may be permitted to smoke opium as were registered by the competent authorities to this effect on 1 January 1964.

(d) The quasi-medical use of opium must be abolished within 15 years from the coming into force of this Convention as provided in paragraph 1 of article 41.

(e) Coca leaf chewing must be abolished within twenty-five years from the coming into force of this Convention as provided in paragraph 1 of article 41.

(f) The use of cannabis for other than medical and scientific purposes must be discontinued as soon as possible but in any case within twenty-five years from the coming into force of this Convention as provided in paragraph 1 of article 41.

(g) The production and manufacture of and trade in the drugs referred to in paragraph 1 for any of the uses mentioned therein must be reduced and finally abolished simultaneously with the reduction and abolition of such uses.

3. A Party making a reservation under paragraph 1 shall:

(a) Include in the annual report to be furnished to the Secretary-General, in accordance with article 18, paragraph 1 (a), an account of the **progress** made in the preceding year towards the abolition of the use, production, manufacture or trade referred to under paragraph 1; and

(b) Furnish to the Board separate estimates (article 19) and statistical returns (article 20) in respect of the reserved activities in the manner and form prescribed by the Board.

4. (a) If a Party which makes a reservation under paragraph 1 fails to furnish:

(i) The report referred to in paragraph 3 (a) within **six** months after the end of the year to which the **information** relates;

(ii) The **estimates** referred to in paragraph 3 (b) within three months after the date fixed for that purpose by the Board in accordance with article 12, paragraph 1;

(iii) The statistics referred to in paragraph 3 (b) within three months after the date on which they are due in accordance with article 20, paragraph 2,

the Board or the Secretary-General, as the case may be, shall **send** to the Party concerned a notification of the delay, and shall request such information within a period of three months after the receipt of that notification.

(b) If the Party fails to comply within **this** period with the request of the Board or the Secretary-General, the reservation in question made under paragraph 1 shall cease to be effective.

5. A State which has made **reservations** may at any time by notification in writing withdraw all or part of **its** reservations.

ARTICLE 50

Other reservations

1. No reservations other than those made

in accordance with article 49 or with the following paragraphs shall be permitted.

2. Any State may at the time of signature, ratification or accession make reservations in respect of the **following** provisions of this **Convention**: article 12, paragraphs 2 and 3; article 13, paragraph 2; article 14, paragraphs 1 and 2; article 31, paragraph 1 (b), and article 48.

3. A State which desires to become a Party but wishes to be authorized to make reservations other than those made in accordance with paragraph 2 of this article or with article 49 may inform the Secretary-General of such intention. **Unless** by the end of twelve months after the date of the **Secretary-General's** communication of the reservation concerned, this reservation **has** been objected to by one third of the States that have ratified or acceded to this Convention before the end of that period, it shall be deemed to be permitted, it being understood however that States which **have**, objected to the reservation need not assume towards the reserving State any legal obligation under this Convention which is affected by the **reservation**.

4. A State which has made reservations may at any time by notification in writing withdraw all or part of its reservations.

ARTICLE 51

Notifications

The Secretary-General shall notify to all the States referred to in paragraph 1 of article 40:

(a) Signatures, ratifications and **accessions** in accordance with article 40;

(b) The date upon which this Convention enters into force in accordance with article 41;

(c) Denunciations in accordance with article 46; and

(d) Declarations and notifications under **articles** 42, 43, 47, 49 and 50.

IN WITNESS THEREOF, the undersigned, duly authorized, have signed this Convention on behalf of their respective **Governments**:

DONE at New York, this thirtieth day of March one thousand nine hundred and sixty

one, in a single copy, which shall **be** deposited in the archives of the United Nations, and of **which** certified true **copies** shall be transmitted to all the Members of the United Nations and to the other States referred to in article 40, paragraph 1.

CONFERENCE DES NATIONS UNIES
POUR L'ADOPTION D'UNE CONVENTION UNIQUE
SUR LES STUPEFIANTS

CONVENTION UNIQUE
SUR LES STUPEFIANTS
DE 1961



NATIONS UNIES
1961

CONVENTION UNIQUE SUR LES STUPEFIANTS DE 1961

PRÉAMBULE

Les *Parties*,

Soucieuses de la santé physique et morale de l'humanité,

Reconnaissant que l'usage médical des stupéfiants demeure indispensable pour soulager la douleur et que les mesures voulues doivent être **prises** pour assurer que des stupéfiants soient **disponibles** à cette fin,

Reconnaissant que la toxicomanie est un fléau pour l'individu et constitue un danger économique et **social** pour l'humanité,

Conscientes du devoir qui leur incombe de prévenir et de combattre ce fléau,

Considérant que pour être **efficaces** les mesures prises contre l'abus des **stupéfiants** doivent être coordonnées et universelles,

Estimant qu'une action universelle de cet ordre exige une coopération internationale guidée par les mêmes principes et visant **des** buts communs,

Reconnaissant la compétence de l'Organisation des Nations Unies en matière de contrôle des stupéfiants et *désireuses* que les **organes** internationaux intéressés soient groupés dans le cadre de cette Organisation,

Désireuses de conclure une convention internationale acceptable pour tous, remplaçant la plupart des traités existants **relatifs** aux stupéfiants, limitant l'usage des stupéfiants aux fins **médicales** et scientifiques et établissant une coopération internationale constante pour mettre en œuvre ces principes et atteindre ces buts,

Convientent de ce qui **suit**:

ARTICLE PREMIER

Définitions

1. Sauf indication expresse en sens contraire ou sauf si le contexte exige qu'il en soit autrement, les définitions ci-après s'appliquent à toutes les dispositions de la présente Convention:

a) Le terme "Organe" désigne l'Organe international de contrôle des stupéfiants.

b) Le terme "cannabis" **désigne** les sommités florifères ou fructifères de la plante de cannabis (à l'exclusion des graines et des **feuilles** qui ne **sont** pas accompagnées des sommités) dont la résine n'a pas été extraite, quelle que soit leur application.

c) L'expression "plante de cannabis" désigne toute plante du genre cannabis.

d) L'expression "résine de cannabis" désigne la résine séparée, brute ou purifiée, obtenue à partir de la plante de cannabis.

e) Le terme "**cocaïer**" désigne toute espèce d'arbustes du genre **érythroxyton**.

f) L'expression "**feuille de coca**" **désigne la feuille** du cocaïer à l'exception de la **feuille** dont toute l'**ecgonine**, la cocaïne et tout autre alcaloïde ecgoninique ont été **enlevés**.

g) Le terme "Commission" désigne la Commission des stupéfiants du Conseil.

h) Le terme "Conseil" désigne le Conseil économique et social des Nations Unies.

i) Le terme "culture" désigne la culture du pavot à opium, du cocaïer et de la plante de cannabis.

j) Le terme "stupéfiant" désigne toute substance des Tableaux I et II, qu'elle soit naturelle ou synthétique.

k) L'expression "Assemblée générale" désigne l'Assemblée générale des Nations Unies.

l) L'expression "trafic illicite" désigne la culture ou tout trafic de stupéfiants contraires aux buts de la présente Convention.

m) Les termes "importation" et "exportation" désignent, chacun avec son sens particulier, le transport matériel de stupéfiants d'un Etat dans un autre Etat ou d'un territoire dans un autre territoire du même Etat.

n) Le terme "fabrication" désigne toutes les opérations, autres que la production, permettant d'obtenir des stupéfiants et comprend la purification de même que la transformation de stupéfiants en d'autres stupéfiants.

o) L'expression "opium médicinal" désigne l'opium qui a subi les préparations nécessaires pour son utilisation thérapeutique.

p) Le terme "opium" désigne le latex épais du pavot à opium.

g) L'expression "pavot à opium" désigne la plante de l'espèce *Papaver somniferum*, L.

r) L'expression "paille de pavot" désigne toutes les parties (à l'exception des graines) du pavot à opium, après fauchage.

s) Le terme "préparation" désigne un mélange, solide ou liquide, contenant un stupéfiant.

t) Le terme "production" désigne l'opération qui consiste à recueillir l'opium, la feuille de coca, le cannabis et la résine de cannabis des plantes qui les fournissent.

u) Les expressions "Tableau I", "Tableau II", "Tableau III" et "Tableau IV" s'entendent des listes de stupéfiants ou de préparations annexées à la présente Convention et qui pourront être modifiées de temps à autre conformément à l'article 3.

v) L'expression "Secrétaire général" désigne le Secrétaire général de l'Organisation des Nations Unies.

w) L'expression "stocks spéciaux" désigne les quantités de stupéfiants détenues dans un pays ou territoire par le gouvernement de ce pays ou territoire pour ses besoins spéciaux et en prévision de circonstances exceptionnelles; l'expression "besoins spéciaux" doit s'entendre en conséquence.

x) Le terme "stocks" désigne les quantités de stupéfiants détenues dans un pays ou territoire et destinées:

i) A une consommation médicale et scientifique dans ce pays ou territoire;

ii) A la fabrication et à la préparation de stupéfiants et d'autres substances dans ce pays ou territoire;

iii) A l'exportation;

mais n'inclut pas les quantités de stupéfiants détenues dans un pays ou territoire par:

iv) Les pharmaciens ou d'autres distributeurs détaillants autorisés et les établissements ou les personnes qualifiés dans l'exercice dûment autorisé de leurs fonctions thérapeutiques ou scientifiques; ou

v) En tant que stocks spéciaux.

y) Le terme "territoire" désigne toute partie d'un Etat qui est traitée comme une entité distincte pour l'application du système de certificats d'importation et d'autorisations d'exportation prévu à l'article 31. Cette définition ne s'applique pas au terme "territoire" tel qu'il est employé aux articles 42 et 46.

2. Aux fins de cette Convention, un stupéfiant sera considéré comme consommé lorsqu'il aura été **fourni** à toute personne ou entreprise pour la distribution au détail, pour l'usage médical ou pour la recherche scientifique; le mot "consommation" s'entendra conformément à cette définition.

ARTICLE 2

Substances soumises au contrôle

1. Sauf en ce qui concerne les mesures de contrôle limitées à des stupéfiants donnés, les

stupéfiants du Tableau I sont soumis à toutes les mesures de contrôle applicables aux stupéfiants visés par la présente Convention et, en particulier, aux mesures prévues dans les articles ci-après: 4 (paragraphe c), 19, 20, 21, 29, 30, 31, 32, 33, 34 et 37.

2. Les stupéfiants du Tableau II sont soumis aux mêmes mesures de contrôle que les stupéfiants du Tableau I, à l'exception des mesures prévues aux paragraphes 2 et 5 de l'article 30, en ce qui concerne le commerce de détail.

3. Les préparations autres que celles du Tableau III sont soumises aux mêmes mesures de contrôle que les stupéfiants qu'elles contiennent, mais les évaluations (article 19) et les statistiques (article 20) autres que celles se rapportant à ces stupéfiants ne seront pas requises dans le cas de telles préparations et les dispositions de l'article 29 (paragraphe 2, c) et de l'article 30 (paragraphe 1, b, ii) ne seront pas appliquées.

4. Les préparations du Tableau III sont soumises aux mêmes mesures de contrôle que les préparations qui contiennent des stupéfiants du Tableau II, sauf que les paragraphes 1, b, et 3 à 15 de l'article 31 ne seront pas appliqués et que pour les évaluations (article 19) et les statistiques (article 20) les renseignements demandés seront limités aux quantités de stupéfiants utilisées dans la fabrication desdites préparations.

5. Les stupéfiants du Tableau IV seront également inclus au Tableau I et soumis à toutes les mesures de contrôle applicables aux stupéfiants de ce dernier Tableau, et en outre:

a) Les Parties devront adopter toutes les mesures spéciales de contrôle qu'elles jugeront nécessaires en raison des propriétés particulièrement dangereuses des stupéfiants visés; et

b) Les Parties devront si, à leur avis, la situation dans leur pays fait que c'est là le moyen le plus approprié de protéger la santé publique,

interdire la production, la fabrication, l'exportation et l'importation, le commerce, la détention ou l'utilisation de tels stupéfiants à l'exception des quantités qui pourront être nécessaires exclusivement pour la recherche médicale et scientifique, y compris les essais cliniques avec lesdits stupéfiants, qui devront avoir lieu sous la surveillance et le contrôle directs de ladite Partie ou être subordonnés à cette surveillance et à ce contrôle.

6. En plus des mesures de contrôle applicables à tous les stupéfiants du Tableau I, l'opium est soumis aux dispositions des articles 23 et 24, la feuille de coca aux dispositions des articles 26 et 27 et le cannabis aux dispositions de l'article 28.

7. Le pavot à opium, le cocaïer, la plante de cannabis, la paille de pavot et les feuilles de cannabis sont soumis aux mesures de contrôle prévues respectivement aux articles 22 à 24; 22, 26 et 27; 22 et 28; 25; et 28.

8. Les Parties feront tout ce qui est en leur pouvoir afin de soumettre à des mesures de surveillance autant que faire se pourra les substances qui ne sont pas visées par la présente Convention, mais qui peuvent être utilisées pour la fabrication illicite de stupéfiants.

9. Les Parties ne sont pas tenues d'appliquer les dispositions de la présente Convention aux stupéfiants qui sont couramment employés dans l'industrie à des fins autres que les fins médicales ou scientifiques, à condition:

a) Qu'elles prennent des mesures pour empêcher, en recourant à des procédés appropriés de dénaturation ou par tout autre moyen, que les stupéfiants ainsi employés puissent donner lieu à des abus ou produire des effets nocifs (article 3, paragraphe 3) et que dans la pratique la substance nocive puisse être récupérée; et

b) Qu'elles fassent figurer dans les renseignements statistiques (article 20) qu'elles four-

nissent la quantité de chaque stupéfiant ainsi employé.

ARTICLE 3

Modifications du champ d'application du contrôle

1. Si une Partie ou l'Organisation mondiale de la santé est en possession de renseignements qui, à son avis, rendent nécessaire de modifier l'un ou l'autre des Tableaux, elle adressera au Secrétaire général une **notification** accompagnée de tous les renseignements pertinents à l'appui de celle-ci.

2. Le Secrétaire général communiquera cette notification et les renseignements qu'il jugera pertinents aux Parties, à la Commission et, si **la notification a été adressée par une Partie, à l'Organisation mondiale de la santé.**

3. Si une notification se rapporte à une substance qui n'est pas déjà inscrite au Tableau I ou au Tableau II,

i) Toutes les Parties examineront, compte tenu des renseignements disponibles, la possibilité d'appliquer provisoirement à la substance toutes les mesures de contrôle applicables aux stupéfiants du Tableau I;

ii) En attendant sa décision, prise en vertu du sous-paragraphe iii du présent paragraphe, la Commission peut décider que les Parties appliquent provisoirement à ladite substance toutes les mesures de contrôle applicables aux stupéfiants du Tableau I. Les Parties appliqueront provisoirement ces mesures à la substance **en question;**

iii) Si l'Organisation mondiale de la santé constate que cette substance peut donner lieu à des abus analogues et produire des effets nocifs analogues à ceux des stupéfiants du Tableau I ou du Tableau II, ou qu'elle est transformable en un stupéfiant, elle en avisera la Commission, et celle-ci pourra alors décider, selon la recommandation de l'Organisation

mondiale de la santé, que cette substance sera inscrite au Tableau I ou au Tableau II.

4. Si l'Organisation mondiale de la santé constate qu'une préparation ne peut, en raison des substances qu'elle contient, donner lieu à des abus ni produire d'effets nocifs (paragraphe 3) et que le stupéfiant qu'elle contient n'est pas facilement récupérable, la Commission, selon la recommandation de l'Organisation mondiale de la santé, pourra inscrire cette préparation au Tableau III.

5. Si l'Organisation mondiale de la santé constate qu'un stupéfiant du Tableau I est particulièrement susceptible de donner lieu à des abus et de produire des effets nocifs (paragraphe 3), et que ce danger n'est pas compensé par des avantages thérapeutiques appréciables que ne posséderaient pas des substances autres que celles du Tableau IV, la Commission peut, selon la recommandation de l'Organisation mondiale de la santé, inscrire ce stupéfiant au Tableau IV.

6. Lorsqu'une notification a trait à un stupéfiant du Tableau I ou du Tableau II ou à une préparation du Tableau III, la Commission, mise à part l'action prévue par le paragraphe 5, peut, selon la recommandation de l'Organisation mondiale de la santé, modifier l'un ou l'autre des Tableaux, soit:

a) En transférant un stupéfiant du Tableau I au Tableau II ou du Tableau II au Tableau I; ou

fe) En rayant un stupéfiant ou une préparation, selon le cas, d'un Tableau.

7. Toute décision de la Commission prise en application du présent article sera communiquée par le Secrétaire général à tous les Etats Membres de l'Organisation des Nations Unies, aux Etats non membres Parties à la présente Convention, à l'Organisation mondiale de la santé et à l'Organe. La décision prendra effet à l'égard de chaque Partie à la date de réception

de la communication **susvisée**, et les Parties prendront alors toutes mesures requises par la présente Convention.

8. a) Toute décision de la Commission de modifier un tableau sera soumise à l'examen du Conseil si une Partie en **fait** la demande dans les quatre-vingt-dix **jours** qui suivront la réception de la notification de la décision. Cette demande sera présentée au Secrétaire général avec tous renseignements pertinents à l'appui.

b) Le Secrétaire général communiquera copie de cette demande et des renseignements pertinents à la Commission, à l'Organisation mondiale de la santé et à toutes les Parties, qu'il invitera à présenter leurs observations dans les quatre-vingt-dix jours. Toutes les observations reçues seront soumises à l'examen du Conseil.

c) Le Conseil pourra confirmer, modifier ou annuler la décision de la **Commission**; il statuera en dernier ressort. Sa décision sera notifiée à tous les Etats Membres de l'Organisation des Nations Unies, aux Etats non membres **parties** à la présente Convention, à la Commission, à l'Organisation mondiale de la santé et à l'Organe.

d) En attendant son examen par le Conseil, la décision de la Commission restera en vigueur.

9. Les décisions de la Commission prises en application du présent article ne seront pas soumises à l'examen prévu à l'article 7.

ARTICLE 4

Obligations générales

Les Parties prendront les mesures législatives et administratives qui pourront être nécessaires:

a) Pour exécuter les dispositions de la **présente** Convention dans leurs propres territoires;

b) Pour coopérer avec les autres Etats à l'exécution des dispositions de ladite **Convention**; et

c) Sous réserve des dispositions de la présente Convention, pour limiter exclusivement aux fins médicales et scientifiques la production, la fabrication, l'exportation, l'importation, la distribution, le commerce, l'emploi et la détention des stupéfiants.

ARTICLE 5

Les organes internationaux de contrôle

Reconnaissant la compétence de l'Organisation des Nations Unies en matière de contrôle international des stupéfiants, les Parties conviennent de confier à la Commission des stupéfiants du Conseil économique et social et à l'Organe international de contrôle des stupéfiants les fonctions qui sont respectivement attribuées à ces organes par la présente Convention.

ARTICLE 6

Dépenses des organes internationaux de contrôle

L'Organisation des Nations Unies assume les dépenses de la Commission et de l'Organe dans des conditions qui seront déterminées par l'Assemblée générale. Les Parties qui ne sont pas membres de l'Organisation des Nations Unies contribueront aux frais des organes internationaux de contrôle, l'Assemblée générale fixant périodiquement, après avoir consulté les gouvernements de ces Parties, le montant des contributions qu'elle jugera équitable.

ARTICLE 7

Revision des décisions et recommandations de la Commission

Sauf en ce qui concerne les décisions prévues à l'article 3, toute décision ou recommandation adoptée par la Commission en exécution des dispositions de la présente Convention est prise sous réserve de l'approbation du Conseil ou de

l'Assemblée générale ou de toute modification adoptée par l'un ou l'autre de ces organes de la même manière que les autres décisions ou recommandations de la Commission.

ARTICLE 8

Fonctions de la Commission

La Commission est habilitée à examiner toutes les questions ayant trait aux buts de la présente Convention, et en particulier:

a) A modifier les tableaux conformément à l'article 3 ;

b) A appeler l'attention de l'Organe sur toutes les questions qui peuvent avoir trait aux fonctions de **celui-ci** ;

c) A formuler des recommandations pour mettre en œuvre les dispositions de la présente Convention ou atteindre les buts qu'elle vise, y compris des programmes de recherche scientifique et les échanges de renseignements de caractère scientifique ou technique ; et

d) A attirer l'attention des Etats non parties sur les décisions et recommandations qu'elle adopte conformément aux fonctions que lui confère la présente Convention de façon qu'ils examinent les mesures qu'elle peut être amenée à prendre en vertu de la présente Convention.

ARTICLE 9

Composition de l'Organe

1. L'Organe se compose de onze membres élus par le Conseil ainsi qu'il suit :

a) Trois membres ayant l'expérience de la médecine, de la pharmacologie ou de la pharmacie et choisis sur une liste d'au moins cinq personnes désignées par l'Organisation mondiale de la santé ; et

b) Huit membres choisis sur une liste de personnes désignées par les Membres de l'Organisation des Nations Unies et par les Parties qui n'en sont pas membres.

2. Les membres de l'Organe doivent être des personnes qui, par leur compétence, leur impartialité et leur **désintéressement**, inspirent la confiance générale. Pendant la durée de leur mandat, elles ne doivent occuper aucun poste ni se livrer à aucune activité qui soit de nature à les empêcher d'exercer avec impartialité leurs fonctions. Le Conseil prend, en consultation avec l'Organe, toutes les dispositions nécessaires pour assurer la pleine indépendance technique de ce dernier dans l'exercice de ses fonctions.

3. Le Conseil, eu égard au principe d'une représentation géographique équitable, doit tenir compte de l'intérêt qu'il y a à faire entrer dans l'Organe, en proportion équitable, des personnes qui soient au courant de la situation en matière de stupéfiants dans les pays producteurs, **fabricants** et consommateurs et qui aient des attaches avec lesdits pays.

ARTICLE 10

Durée du mandat

et rémunération des membres de l'Organe

1. Le mandat des membres de l'Organe est de trois ans et il est renouvelable.

2. Le mandat de chaque membre de l'Organe se termine la veille de la première séance de l'Organe à laquelle son successeur a le droit de siéger.

3. Un membre de l'Organe qui a été absent lors de **trois** sessions consécutives sera considéré comme démissionnaire.

4. Le Conseil peut, sur la recommandation de l'Organe, révoquer un membre de l'Organe qui ne remplit plus les conditions requises au paragraphe 2 de l'article 9. Cette recommandation doit être formulée par un vote **affirmatif** de huit membres de l'Organe.

5. Lorsque le siège d'un membre de l'Organe devient vacant au cours du mandat de son titulaire, le Conseil pourvoit à cette vacance en

élisant un autre membre aussitôt que possible pour le reste de la durée du mandat, **conformément** aux **dispositions** applicables de l'article 9.

6. Les membres de l'Organe reçoivent une rémunération appropriée dont le montant **est** fixé par l'Assemblée générale.

ARTICLE 11

Règlement intérieur de l'Organe

1. L'Organe élit son président et les membres dont l'élection lui paraît nécessaire pour constituer son bureau ; il adopte son règlement intérieur.

2. L'Organe se réunit aussi souvent qu'il le juge nécessaire à l'accomplissement **satisfaisant** de ses fonctions, mais il doit tenir au moins deux sessions par année civile.

3. Le quorum indispensable pour les réunions de l'Organe est de sept membres.

ARTICLE 12

Application du régime des évaluations

1. L'Organe fixera la date ou les dates auxquelles les évaluations devront être fournies, **conformément** à l'article 19, ainsi que la **forme** sous laquelle elles devront être présentées, et il prescrira des formulaires à cette fin.

2. En ce qui concerne les pays et territoires auxquels ne s'applique pas la **présente** Convention, l'Organe invitera les gouvernements **intéressés** à fournir des évaluations conformément aux dispositions de celle-ci.

3. Au cas où un Etat ne fournirait pas **conformément** à la date fixée les évaluations relatives à l'un de ses territoires, l'Organe les établira lui-même dans la mesure du possible, et, autant que faire se pourra, en coopération avec le gouvernement **intéressé**.

4. L'Organe examinera les évaluations, y compris les évaluations supplémentaires, et, sauf en ce qui concerne les besoins spéciaux, il

pourra demander pour chaque pays ou territoire pour lequel une évaluation aura été **fournie**, les renseignements qu'il estimera nécessaires afin de compléter les évaluations ou d'élucider telle indication qui s'y trouve.

5. L'Organe confirmera ensuite, dans le plus bref délai possible, les évaluations, y compris les évaluations supplémentaires; il pourra également les modifier avec le consentement du gouvernement intéressé.

6. Outre la documentation prévue à l'article 15, l'Organe publiera, aux dates qu'il aura fixées, mais au moins une **fois** par an, les renseignements relatifs aux évaluations qui lui paraîtront devoir faciliter l'application de la présente Convention.

ARTICLE 13

Application du régime des statistiques

1. L'Organe fixera la manière et la forme sous lesquelles les statistiques devront être **fournies** comme prévu à l'article 20 et prescrira les formulaires à cette fin.

2. L'Organe examinera les **statistiques** afin de déterminer **si** les **Parties** ou tous autres Etats se sont conformés aux dispositions de la **présente** Convention.

3. L'Organe pourra demander les renseignements supplémentaires qu'il estimera nécessaires pour compléter ces **statistiques** ou élucider telle indication qui s'y trouve.

4. L'Organe n'aura pas compétence pour poser **des** questions ou exprimer une opinion au sujet des statistiques relatives aux stupéfiants requis pour les besoins spéciaux.

ARTICLE 14

Mesures à prendre par l'Organe pour assurer l'exécution des dispositions de la Convention

1. a) Si, après examen des renseignements adressés à l'Organe par le gouvernement con-

formément aux dispositions de la présente Convention ou des renseignements communiqués par des organes des Nations Unies et ayant trait à des questions relevant desdites dispositions, l'Organe a motif de croire que les buts de la présente Convention sont sérieusement compromis du fait qu'une Partie ou un pays ou territoire manque d'exécuter les dispositions de la Convention, l'Organe a le droit de demander des explications au gouvernement du pays ou territoire intéressé. Sous réserve du droit qu'il possède d'appeler l'attention des Parties et du Conseil et de la Commission sur la question, ainsi qu'il est prévu à l'alinéa *c* ci-dessous, l'Organe considérera comme confidentielle une demande de renseignements ou une explication fournie par un gouvernement conformément au présent alinéa.

6) Après avoir agi conformément à l'alinéa *a* ci-dessus, l'Organe peut, s'il juge nécessaire de le faire, demander au gouvernement intéressé de prendre les mesures correctives qui, en raison des circonstances, peuvent paraître nécessaires pour assurer l'exécution des dispositions de la présente Convention.

c) Si l'Organe constate que le gouvernement intéressé a manqué de donner des explications satisfaisantes lorsqu'il a été invité à le faire conformément à l'alinéa *a* ci-dessus, ou a négligé d'adopter toute mesure corrective qu'il a été invité à prendre conformément à l'alinéa *b* ci-dessus, il peut appeler l'attention des Parties, du Conseil et de la Commission sur la question.

2. Lorsqu'il appelle l'attention des Parties, du Conseil et de la Commission sur une question conformément à l'alinéa *c* du paragraphe 1 ci-dessus, l'Organe peut, s'il juge une telle mesure nécessaire, recommander aux Parties d'arrêter l'importation de stupéfiants en provenance du pays intéressé, ou l'exportation de stupéfiants à destination de ce pays ou territoire, ou, à la fois, l'importation et l'exportation, soit pour une période déterminée, soit

jusqu'à ce que la situation dans ce pays ou territoire lui donne satisfaction. L'Etat intéressé a le droit de porter la question devant le Conseil.

3. L'Organe a le droit de publier un rapport sur toute question visée par les dispositions du présent article, et de le communiquer au Conseil, qui le transmettra à toutes les Parties. Si l'Organe publie dans ce rapport une décision prise en vertu du présent article, ou des renseignements concernant cette décision, il doit également y publier l'avis du gouvernement intéressé si celui-ci le demande.

4. Dans les cas où une décision de l'Organe publiée conformément au présent article n'a pas été prise à l'unanimité, l'opinion de la minorité doit être exposée.

5. Tout Etat sera invité à se faire représenter aux séances de l'Organe au cours desquelles est examinée une question l'intéressant directement aux termes du présent article.

6. Les décisions de l'Organe prises en vertu du présent article doivent être adoptées à la majorité des deux tiers du nombre total des membres de l'Organe.

ARTICLE 15

Rapports de l'Organe

1. L'Organe établit un rapport annuel sur ses travaux et tous autres rapports supplémentaires qu'il peut estimer nécessaires et dans lesquels figurent également une analyse des évaluations et des renseignements statistiques dont il dispose et, dans les cas appropriés, un exposé des explications que les gouvernements ont pu fournir ou ont été requis de fournir, ainsi que toute observation et recommandation que l'Organe peut vouloir formuler. Ces rapports sont présentés au Conseil par l'intermédiaire de la Commission, qui peut formuler les observations qu'elle juge opportunes.

2. Les rapports sont communiqués aux Parties et publiés ultérieurement par le Secrétaire

général. Les Parties autorisent la libre distribution de ces rapports.

ARTICLE 16

Secrétariat

Les services de secrétariat de la Commission et de l'Organe seront fournis par le Secrétaire général.

ARTICLE 17

Administration spéciale

Les Parties maintiendront une administration spéciale chargée d'appliquer les dispositions de la présente Convention.

ARTICLE 18

Renseignements à fournir au Secrétaire général par les Parties

1. Les Parties fourniront au Secrétaire général les renseignements que la Commission peut demander en tant que **nécessaires** pour l'exercice de ses **fonctions**, et notamment :

a) Un rapport annuel relatif au fonctionnement de la Convention dans chacun de leurs territoires;

b) De temps à autre, les textes de toutes les lois et de tous les règlements promulgués pour donner effet à la présente Convention ;

c) Toutes précisions que la Commission demandera sur les affaires de trafic illicite, et notamment les détails de chaque **affaire** de trafic illicite découverte qui pourront présenter de l'importance soit en raison de la lumière qu'ils jettent sur les sources d'approvisionnement en stupéfiants du trafic illicite, soit en raison des quantités en cause ou de la méthode utilisée par les trafiquants illicites ; et

d) Les noms et adresses des autorités administratives habilitées à délivrer les autorisations ou certificats d'exportation et d'importation.

2. Les Parties fourniront les renseignements prévus au paragraphe précédent, sous la **forme** et aux dates indiquées et en utilisant tels formulaires dont la Commission pourra demander l'emploi.

ARTICLE 19

Evaluations des besoins en stupéfiants

1. Les Parties adresseront à l'Organe, chaque année et pour chacun de leurs territoires, de la manière et sous la **forme** qu'il prescrira, des évaluations ayant trait aux sujets suivants et établies sur des formulaires fournis par l'Organe:

a) Les quantités de stupéfiants qui seront consommées à des fins médicales et scientifiques;

fe) Les quantités de stupéfiants qui seront utilisées pour la fabrication d'autres stupéfiants, de préparations du Tableau III et de **substances** non visées par la présente **Convention**;

c) Les quantités de stupéfiants qui **seront** en stock au 31 décembre de l'année à laquelle les évaluations se rapportent ; et

d) Les quantités de **stupéfiants** qu'il est nécessaire d'ajouter aux **stocks** spéciaux.

2. Sous **réserve** des déductions prévues au paragraphe 3 de l'article 21, le total des évaluations **pour** chaque territoire et pour chaque **stupéfiant** sera la somme des quantités spécifiées aux alinéas **a, b et d** du paragraphe 1 du présent article, augmentée de toute quantité nécessaire pour porter les stocks existant au 31 décembre de l'année précédente au niveau évalué conformément aux dispositions de l'alinéa *c* du paragraphe 1.

3. Tout Etat pourra fournir en cours d'année des évaluations supplémentaires en exposant les circonstances qui les rendent nécessaires.

4. Les Parties feront connaître à l'Organe la méthode employée pour déterminer les quan-

tités indiquées **dans** les **évaluations** et les modifications qui auront pu être apportées à cette méthode.

5. Sous réserve des déductions prévues au paragraphe 3 de l'article 21, les évaluations ne devront pas être dépassées.

ARTICLE 20

Statistiques à fournir à l'Organe

1. Les Parties adresseront à l'Organe, pour chacun de leurs territoires, de la manière et sous la forme qu'il prescrira, des statistiques ayant trait aux sujets suivants et établies **sur** des formulaires fournis par l'Organe:

a) Production ou **fabrication** de stupéfiants ;

b) **Utilisation** de stupéfiants pour la **fabrication d'autres** stupéfiants, de préparations du Tableau III et de substances non visées par la présente Convention et utilisation de la paille de pavot pour la **fabrication** de stupéfiants ;

c) Consommation de **stupéfiants** ;

d) Importations et exportations de stupéfiants et de paille de pavot ;

e) Saisies de stupéfiants et affectation des quantités saisies ; et

f) Stocks de stupéfiants au 31 décembre de l'année à laquelle les **statistiques** se rapportent.

2. a) Les statistiques ayant trait aux sujets mentionnés au paragraphe 1, exception faite de l'alinéa **d**, seront établies annuellement et seront fournies à l'Organe au plus tard le 30 juin de l'année suivant celle à laquelle elles se rapportent ;

b) Les statistiques ayant trait aux sujets mentionnés à l'alinéa **d** du paragraphe 1 seront établies trimestriellement et seront fournies à l'Organe dans le délai d'un mois à compter de la fin du trimestre auquel **elles se** rapportent.

3. Outre **les** renseignements **visés** au paragraphe 1 du présent article, les **Parties** peuvent

adresser à l'Organe, dans toute la **mesure** du possible, pour chacun de **leurs** territoires, les **renseignements** concernant **les superficies** (en hectares) **cultivées** en vue de la production de l'opium.

4. **Les Parties** ne sont pas tenues de **fournir** de **statistiques** ayant trait aux stocks spéciaux, **mais** elles fourniront **séparément** des **statistiques** ayant trait aux stupéfiants importés ou acquis **dans** le pays ou territoire pour les besoins spéciaux, ainsi qu'aux quantités de stupéfiants prélevés sur les stocks **spéciaux** pour satisfaire aux besoins de la population civile.

ARTICLE 21

Limitation de la fabrication et de l'importation

1. La quantité totale de chaque stupéfiant qui sera fabriquée et importée par un pays ou territoire quelconque au cours d'une année donnée ne devra **pas** être **supérieure** à la somme des éléments **suivants**:

a) La quantité consommée, dans la limite de l'évaluation **correspondante**, à **des fins** médicales et scientifiques ;

b) La quantité utilisée, dans la limite de l'évaluation correspondante, en vue de la **fabrication d'autres stupéfiants**, de préparations du Tableau III et de substances non **visées** par la présente **Convention** ;

c) La quantité exportée ;

d) La quantité versée au stock afin de porter celui-ci au niveau spécifié **dans** l'évaluation **correspondante** ; et

e) La quantité acquise, dans la limite de l'évaluation correspondante, pour les **besoins** spéciaux.

2. De la somme **des** éléments énumérés au paragraphe 1, il sera déduit toute quantité qui aura été saisie et mise sur le marché licite, ainsi que toute quantité prélevée sur les stocks **spéciaux** pour satisfaire aux **besoins** de la population civile.

3. Si l'Organe **constate** que la quantité fabriquée et importée au **cours** d'une année donnée excède la somme **des quantités énumérées** au paragraphe 1, compte tenu **des** déductions prévues au paragraphe 2 du présent article, l'excédent ainsi constaté qui **subsisterait** à la fin de l'année sera déduit, l'année **suivante**, des quantités qui doivent être **fabriquées** ou importées, ainsi que du total **des évaluations** défini au paragraphe 2 de l'article 19.

4. a) S'il **ressort** des statistiques **des** importations ou des **exportations** (article 20) que la quantité exportée à destination d'un pays ou territoire quelconque **dépasse** le total des évaluations relatives à ce pays ou territoire, tel qu'il est défini au paragraphe 2 de l'article 19, augmenté des quantités déclarées comme ayant été exportées et déduction faite de tout excédent constaté aux termes du paragraphe 3 du présent article, l'Organe peut en faire notification aux Etats, qui, à son avis, devraient en être informés.

b) Dès réception d'une telle notification, les Parties n'autoriseront plus, pendant l'année en cours, aucune exportation nouvelle du stupéfiant dont il **s'agit** à destination du pays ou territoire en **cause, sauf**:

i) Dans le cas où une évaluation **supplémentaire** aura été **fournie** pour ce pays ou territoire en ce qui concerne à la **fois** toute quantité importée en excédent et la quantité **supplémentaire** requise ; ou

ii) Dans les cas exceptionnels où l'exportation est, de l'avis du gouvernement du pays exportateur, indispensable au traitement des malades.

ARTICLE 22

Disposition spéciale applicable à la culture

Lorsque la situation dans le pays ou un territoire d'une Partie est telle que l'interdiction de la culture du pavot à opium, du **cocaïer** ou de la plante de cannabis est, à son avis, la mesure

la plus appropriée **pour** protéger la santé publique, et empêcher que **des stupéfiants** ne **soient** détournés **vers** le trafic illicite, la Partie intéressée en interdira la culture.

ARTICLE 23

Organismes nationaux de l'opium

1. Toute Partie qui autorise la culture du pavot à opium en vue de la production d'opium établira, **si** elle ne l'a déjà fait, et maintiendra un ou **plusieurs organismes** d'Etat (**désignés ci-après** dans le **présent** article par le terme "organisme") chargés d'exercer les **fonctions** stipulées au présent article.

2. Toute Partie visée au paragraphe précédent appliquera les dispositions ci-après à la culture du pavot à opium pour la production de l'opium et à l'opium :

a) L'organisme délimitera les régions et désignera **les** parcelles de terrain où la culture du pavot à opium en **vue** de la production d'opium sera autorisée ;

b) Les cultivateurs titulaires d'une licence délivrée par l'organisme seront **seuls** autorisés à se livrer à cette culture ;

c) Chaque licence **spécifiera** la superficie du terrain **sur** lequel cette culture est **autorisée** ;

d) Tout cultivateur de pavot à opium **sera** tenu de livrer à **l'organisme** la totalité de sa récolte d'opium; l'organisme achètera cette récolte et en prendra matériellement **possession** dès que possible, mais au **plus** tard dans un délai de quatre mois à compter de la fin de la récolte; et

e) L'organisme aura seul le **droit**, en ce qui concerne l'opium, d'importer, **d'exporter**, de se livrer au commerce de gros et de **conserver** des stocks, à l'exception **des stocks détenus** par les fabricants **d'alcaloïdes de l'opium**, d'opium médicinal ou de **préparations** à base d'opium. Les Parties ne sont **pas tenues d'étendre** cette

clause à l'opium médicinal et aux **préparations** à **base** d'opium.

3. Les **fonctions** administratives prévues au paragraphe 2 seront exercées par un seul organisme d'Etat si la constitution de la Partie intéressée le permet.

ARTICLE 24

Restrictions à la production de l'opium destiné au commerce international

1. a) Si l'une des Parties a l'intention de commencer à produire de l'opium ou d'augmenter sa production d'opium, elle tiendra compte de la demande mondiale d'opium existante, **conformément** aux évaluations publiées par l'Organe, afin que sa production d'opium n'entraîne pas une surproduction d'opium dans l'ensemble du monde.

b) Aucune Partie n'autorisera la **production** de l'opium ou n'augmentera sa production d'opium si, à son avis, une telle production ou augmentation de la production sur son territoire risque d'alimenter le trafic illicite de l'opium.

2. a) Sous réserve des dispositions du paragraphe 1, si une Partie, qui au 1er janvier 1961 ne produisait pas d'opium pour l'exportation, désire exporter sur l'opium **qu'elle** produit des quantités n'excédant pas cinq tonnes par an, elle le notifiera à l'Organe, en joignant à **cette** notification des **renseignements** concernant:

i) Les contrôles en vigueur exigés par la présente Convention en ce qui concerne la production et l'exportation de l'**opium**; et

ii) Le nom du pays ou des pays vers lesquels elle compte exporter l'opium; et l'Organe pourra soit approuver cette notification, soit recommander à la Partie intéressée de ne pas produire d'opium pour l'exportation.

b) Si une Partie autre qu'une Partie désignée au paragraphe 3 désire produire plus

de cinq tonnes d'opium **destiné** à l'exportation par an, elle le notifiera au Conseil, en joignant à cette notification des renseignements appropriés, y **compris**:

i) L'évaluation des quantités qui doivent être produites pour l'exportation ;

ii) Les contrôles existants ou proposés en ce qui concerne l'opium qui doit être produit ;

iii) Le nom du pays ou des pays vers lesquels elle compte exporter cet opium ; et le Conseil pourra soit approuver la notification soit recommander à la Partie intéressée de ne pas produire d'opium pour l'exportation.

3. Nonobstant les dispositions des alinéas *a* et *b* du paragraphe 2, une Partie qui, pendant les dix années qui ont précédé immédiatement le 1er janvier 1961, a exporté l'opium produit par elle pourra continuer à exporter l'opium qu'elle produit.

4. a) Une Partie n'importera d'opium d'aucun pays ou territoire sauf si l'opium est produit sur le territoire :

i) D'une Partie mentionnée au paragraphe 3 ;

ii) D'une Partie qui a adressé une notification à l'Organe **conformément** aux dispositions de l'alinéa *a* du paragraphe 2 ; ou

iii) D'une Partie qui a reçu l'approbation du Conseil conformément aux dispositions de l'alinéa *b* du paragraphe 2.

6) Nonobstant les dispositions de l'alinéa *a* du présent paragraphe, une Partie peut importer l'opium produit par tout pays qui a **produit** et exporté de l'opium pendant les dix années qui ont précédé le 1er janvier 1961, si un organisme ou agence de contrôle national a été établi et fonctionne aux fins définies à l'article 23 dans le pays intéressé et si celui-ci possède des moyens efficaces de faire en sorte que l'opium qu'il produit n'alimente pas le trafic illicite.

5. Les **dispositions** du **présent** article n'empêcheront pas une Partie:

a) De produire de l'opium en quantité suffisante pour ses besoins; ou

b) D'exporter de l'opium **saisi** dans le trafic **illicite** à une autre Partie, conformément aux exigences de la présente Convention.

ARTICLE 25

Contrôle de la paille de pavot

1. Une Partie qui permet la culture du pavot à opium pour des buts **autres** que la production de l'opium prendra toutes les mesures nécessaires pour **assurer**:

a) Que de l'opium **n'est** pas produit à partir de tels pavots à **opium**; et

b) Que la fabrication de stupéfiants à partir de la paille de pavot est contrôlée de façon satisfaisante.

2. Les Parties appliqueront à la paille de pavot le système de certificats d'importation et d'autorisations d'exportation prévu aux paragraphes 4 à 15 de l'article **31**.

3. Les Parties fourniront les **mêmes** statistiques sur l'importation et l'exportation de la paille de pavot que celles qui sont prévues pour les stupéfiants **aux paragraphes** 1, *d*, et 2, *b*, de l'article 20.

ARTICLE 26

Le cocaïer et la feuille de coca

1. Si une Partie autorise la culture du cocaïer, elle lui appliquera, ainsi qu'à la feuille de coca, le régime de contrôle prévu à l'article 23 pour le pavot à **opium**; en ce qui concerne l'alinéa *d* du paragraphe 2 de cet article, l'obligation imposée à l'organisme mentionné sera seulement d'entrer matériellement en possession de la récolte, aussitôt que possible après qu'elle aura été **faite**.

2. Dans la mesure du possible, les Parties feront procéder à l'arrachage de tous **les cocaïers** existant à l'état sauvage. Elles détruiront les cocaïers cultivés illégalement.

ARTICLE 27

Dispositions supplémentaires relatives à la feuille de coca

1. Les Parties peuvent permettre l'utilisation de **feuilles** de coca pour la préparation d'un produit aromatique qui ne devra contenir aucun alcaloïde et elles peuvent, dans la mesure nécessaire à cette **utilisation**, permettre la production, **l'importation**, l'exportation, le **commerce** et la détention de ces feuilles.

2. Les Parties fourniront séparément les évaluations (article 19) et les statistiques (article 20) concernant les feuilles de coca destinées à la préparation d'un tel produit aromatique; toutefois, il n'y aura pas lieu de le **faire** si les **mêmes feuilles** de coca sont utilisées pour l'extraction d'alcaloïdes ainsi que pour celle de produits aromatiques, et **si** ce fait est précisé dans les évaluations et **les** statistiques.

ARTICLE 28

Contrôle du cannabis

1. Si une Partie **autorise** la culture de la plante de cannabis en vue de la production de cannabis ou de résine de cannabis, elle lui appliquera le régime de contrôle prévu à l'article 23 en ce qui concerne le contrôle du pavot à opium.

2. La présente Convention ne s'appliquera pas à la culture de la plante de cannabis exclusivement à des fins industrielles (fibres et graines) ou pour des buts **horticultraux**.

3. Les Parties adopteront **les** mesures qui peuvent être nécessaires pour empêcher l'abus des **feuilles** de la plante de cannabis ou le trafic illicite de **celles-ci**.

ARTICLE 29

Fabrication

1. Les **Parties** exigeront que la fabrication des **stupéfiants** s'effectue sous licence, **sauf** quand cette fabrication est effectuée par une ou **des** entreprises d'Etat.

2. Les **Parties**:

a) Exerceront une surveillance sur toutes les personnes et entreprises se livrant à la **fabrication** de **stupéfiants** ou y **participant**;

b) Soumettront à un régime de licences les **établissements** et les locaux **dans lesquels la fabrication** peut se **faire**; et

c) Exigeront que les fabricants de stupéfiants titulaires d'une licence se munissent de **permis** périodiques précisant les **catégories** et les quantités de stupéfiants qu'ils auront le droit de **fabriquer**. Cependant, un permis périodique ne sera **pas** nécessaire pour les préparations.

3. Les Parties empêcheront l'accumulation, en la possession des **fabricants** de stupéfiants, de quantités de **stupéfiants** et de paille de pavot excédant celles qui sont nécessaires au **fonctionnement** normal de l'entreprise, compte tenu de la situation du marché.

ARTICLE 30

Commerce et distribution

1. a) Les **Parties** exigeront **que** le commerce et la distribution des stupéfiants **s'effectuent** sous licence, **sauf** si ce commerce ou cette distribution sont effectués par une ou **des entreprises** d'Etat.

b) Les **Parties**:

i) Exerceront une surveillance sur **toutes** les personnes et **entreprises** se livrant au commerce ou à la distribution des stupéfiants ou y participant; et

ii) Soumettront à un régime de licence les **établissements** et les locaux dans lesquels ce

commerce et cette distribution peuvent se faire. Cependant, une licence ne sera pas nécessairement requise pour les préparations.

c) Les dispositions des alinéas a et 6 concernant le régime des licences ne **s'appliqueront** pas nécessairement aux personnes dûment **autorisées** à exercer des fonctions thérapeutiques ou scientifiques et **agissant** dans l'exercice de **ces fonctions**.

2. En outre, les **Parties**:

a) Empêcheront **aussi** l'accumulation, en la **possession** des commerçants, des distributeurs, des entreprises d'Etat, ou des **personnes** dûment **autorisées** visées ci-dessus, de **quantités** de stupéfiants et de paille de pavot excédant **celles** qui sont **nécessaires** au **fonctionnement** normal de **l'entreprise**, compte tenu de la situation du marché;

b) i) Exigeront que les stupéfiants ne soient fournis ou dispensés à **des** particuliers que sur ordonnance médicale. Cette disposition n'est pas nécessairement applicable aux stupéfiants que des particuliers peuvent légalement obtenir, utiliser, dispenser ou administrer à l'**occasion** de l'exercice dûment autorisé de leurs **fonctions** thérapeutiques; et

ii) Si les Parties jugent ces mesures **nécessaires** ou **souhaitables**, elles exigeront que les ordonnances prescrivant des stupéfiants du Tableau I soient écrites sur des **formules** officielles qui **seront fournies** sous la **forme** de **cartonnet** à souches par les autorités administratives compétentes ou par les associations **professionnelles** autorisées.

3. Il **est** souhaitable que les Parties exigent que les **offres** écrites ou imprimées de stupéfiants, **les** annonces publicitaires de quelque nature **qu'elles soient** ainsi que les notices descriptives relatives aux **stupéfiants** et utilisées à des fins commerciales, les conditionnements contenant **des stupéfiants** et les **étiquettes** sous lesquelles **les stupéfiants** sont **mis** en vente,

indiquent la dénomination commune internationale communiquée par l'Organisation mondiale de la santé.

4. Si une Partie juge qu'une telle mesure **est** nécessaire ou souhaitable, elle exigera que tout conditionnement contenant un **stupéfiant** porte un double filet rouge **très** apparent. Le **colis** dans lequel ce conditionnement **est expédié** ne portera **pas** ce double filet rouge.

5. Les **Parties** exigeront que l'étiquette sous laquelle une drogue est **mise** en vente indique nommément le ou les **stupéfiants** qu'elle contient ainsi que leur poids ou leur pourcentage. L'obligation de fournir ces renseignements sur l'étiquette ne **s'appliquera pas nécessairement** à un stupéfiant dispensé à un particulier sur **prescription** magistrale.

6. Les **dispositions des** paragraphes 2 et 5 ne s'appliqueront **pas nécessairement** au commerce de détail ni à la distribution au détail des stupéfiants du Tableau II.

ARTICLE 31

Dispositions spéciales relatives au commerce international

1. Les Parties ne permettront pas sciemment l'exportation de stupéfiants à destination d'un pays ou territoire quelconque, si ce n'est:

a) Conformément aux lois et règlements de ce pays ou **territoire**; et

b) Dans les limites du total des **évaluations** afférentes à ce pays ou territoire, tel qu'il est défini au paragraphe 2 de l'article 19, en y ajoutant les quantités qui doivent être réexportées.

2. Les Parties exerceront dans les ports **francs** et les zones franches la même surveillance et le même contrôle que dans les autres parties de leurs territoires, étant entendu, toutefois, qu'elles pourront appliquer un régime **plus sévère**.

3. a) Les **Parties** contrôleront au moyen d'une licence l'importation et l'exportation **des** stupéfiants sauf dans les cas où cette importation ou cette exportation est effectuée par une ou des entreprises d'Etat.

b) Les Parties exerceront une surveillance sur toutes les personnes et entreprises se livrant à une telle importation ou **exportation** ou y participant.

4. a) Chaque Partie autorisant l'importation ou l'exportation d'un stupéfiant exigera l'obtention d'une autorisation d'importation ou d'exportation **distincte** pour chaque importation ou exportation, qu'il s'agisse d'un ou de plusieurs stupéfiants.

b) Cette autorisation indiquera le nom du stupéfiant, la dénomination commune **internationale** si elle existe, la quantité à importer ou à exporter, les noms et adresses de l'importateur et de l'exportateur et spécifiera la période durant laquelle l'importation ou l'exportation doit être effectuée.

c) L'autorisation d'exportation indiquera en outre le numéro et la date du certificat d'importation (paragraphe 5) ainsi que l'autorité qui **l'a** délivré.

d) L'autorisation d'importation pourra permettre d'importer en **plusieurs** envois.

5. Avant de délivrer une autorisation d'exportation, **les** Parties exigeront un certificat d'importation, délivré par les autorités compétentes du pays ou territoire importateur et attestant que l'importation du stupéfiant ou des **stupéfiants** dont il est question est approuvée et ce certificat sera produit par la personne ou l'établissement demandant l'autorisation d'exportation. Les Parties se conformeront autant que **faire se** pourra au modèle de certificat d'importation approuvé par la Commission.

6. Une copie de l'autorisation d'exportation **sera** jointe à chaque envoi, et le gouvernement qui délivre l'autorisation d'exportation en

adressera une copie au gouvernement du pays ou territoire importateur.

7. a) Lorsque l'importation a été effectuée ou lorsque la période fixée pour l'importation prend fin, le gouvernement du pays ou territoire importateur renverra au gouvernement du pays ou territoire exportateur l'autorisation d'exportation, avec une mention spéciale à cet effet.

b) La mention précitée spécifiera la quantité effectivement importée.

c) Si la quantité effectivement exportée est inférieure à celle qui est indiquée dans l'autorisation d'exportation, les autorités compétentes indiqueront la quantité effectivement exportée sur l'autorisation d'exportation et sur **toute copie officielle de celle-ci.**

8. Les exportations sous forme d'envois adressés à une banque au compte d'une personne différente de celle dont le nom figure sur l'autorisation d'exportation ou à une boîte postale seront interdites.

9. Les exportations sous forme d'envois adressés à un entrepôt de douane seront interdites, sauf si le gouvernement du pays importateur précise sur le certificat d'importation produit par la personne ou l'établissement qui demande l'autorisation d'exportation qu'il a approuvé l'importation de l'envoi afin que celui-ci soit déposé dans un entrepôt de douane. En pareil cas, l'autorisation d'exportation précisera que l'envoi est effectué à cette fin. Tout retrait de l'entrepôt de douane sera subordonné à la présentation d'un permis émanant des autorités dont relève l'entrepôt, et, dans le cas d'un envoi à destination de l'étranger, il sera assimilé à une exportation nouvelle au sens de la présente Convention.

10. Les envois de stupéfiants entrant dans le territoire d'une Partie ou en sortant sans être accompagnés d'une autorisation d'exportation seront retenus par les autorités compétentes.

11. Une Partie n'autorisera pas le passage en transit sur son territoire, en direction d'un autre pays, d'un envoi quelconque de stupéfiants, que cet envoi soit ou non déchargé du véhicule qui le transporte, sauf si la copie de l'autorisation d'exportation pour cet envoi est présentée aux autorités compétentes de ladite Partie.

12. Les autorités compétentes d'un pays ou territoire quelconque à travers lequel le passage d'un envoi de stupéfiants est autorisé prendront toutes les mesures nécessaires pour empêcher le déroutement dudit envoi vers une destination autre que celle qui figure sur la copie de l'autorisation d'exportation jointe à l'envoi, à moins que le gouvernement du pays ou territoire à travers lequel ledit envoi s'effectue n'autorise ce déroutement. Le gouvernement de ce pays ou territoire traitera toute demande de déroutement comme s'il s'agissait d'une exportation du pays ou territoire de transit vers le pays ou territoire de la nouvelle destination. Si le déroutement est autorisé, les dispositions des alinéas *a* et *b* du paragraphe 7 s'appliqueront également entre le pays ou territoire de transit et le pays ou territoire d'où l'envoi a primitivement été exporté.

13. Aucun envoi de stupéfiants en transit ou déposé dans un entrepôt de douane ne peut être soumis à un traitement quelconque qui modifierait la nature de ces stupéfiants. L'emballage ne peut être modifié sans l'autorisation des autorités compétentes.

14. Les dispositions des paragraphes 11 à 13 relatives au transit des stupéfiants sur le territoire d'une Partie ne sont pas applicables si cet envoi est transporté par la voie aérienne à condition que l'aéronef n'atterrisse pas dans le pays ou le territoire de transit. Si l'aéronef fait un atterrissage dans ce pays ou territoire, ces dispositions s'appliqueront dans la mesure où les circonstances l'exigent.

15. Les dispositions du présent article ne portent pas préjudice à celles de tout accord

international qui limite le contrôle pouvant être exercé par toute **partie sur les stupéfiants en transit**.

16. Aucune des **dispositions** de cet article, à part les paragraphes 1, *a*, et 2, ne **s'appliquera** nécessairement aux préparations du Tableau III.

ARTICLE 32

Dispositions spéciales concernant le transport des stupéfiants dans les trousseaux de premiers secours des navires ou aéronefs effectuant des parcours internationaux

1. Le transport international par navires ou aéronefs de quantités limitées de **stupéfiants** susceptibles d'être **nécessaires** pendant le voyage pour l'administration des premiers secours et pour les cas d'urgence ne **sera** pas considéré comme une importation ou une exportation au sens de la présente Convention.

2. Des **précautions** appropriées seront prises par le pays d'immatriculation pour empêcher l'usage indu des stupéfiants mentionnés au paragraphe 1 ou leur détournement à des fins illicites. La Commission recommandera ces précautions en consultation avec les organisations internationales compétentes.

3. Les stupéfiants transportés par navires ou aéronefs conformément aux dispositions du paragraphe 1 seront **soumis** aux lois, règlements, permis et licences du **pays** d'immatriculation sans préjudice du droit des autorités locales compétentes de procéder à des vérifications, inspections et autres opérations de contrôle à bord des navires ou aéronefs. L'administration de ces stupéfiants en cas d'urgence ne sera pas considérée comme contrevenant aux dispositions de l'article 30, paragraphe 2, *b*.

ARTICLE 33

Détention de stupéfiants

Les Parties ne permettront pas la détention de stupéfiants sans autorisation légale.

ARTICLE 34

Mesures de surveillance et d'inspection

Les Parties **exigeront**:

a) Que toutes les personnes à qui **des** licences sont délivrées en application de la présente Convention ou qui occupent des postes de direction ou de surveillance dans une entreprise d'Etat établie **conformément à la présente** Convention réunissent les qualités **nécessaires** pour appliquer effectivement et fidèlement les dispositions des lois et règlements édictés en exécution de la présente Convention ; et

b) Que **les** autorités administratives, les fabricants, les commerçants, les hommes de science, les établissements scientifiques et les hôpitaux tiennent des registres où **seront** consignées les quantités de chaque stupéfiant **fabriqué** et chaque opération portant sur l'acquisition et l'aliénation de stupéfiants. Ces registres seront conservés pendant une période qui ne sera pas inférieure à deux ans. Dans **les** cas où des carnets à souches (article 30, paragraphe 2, alinéa *b*) d'ordonnances médicales sont utilisés, ces carnets à souches, y compris les souches, seront également conservés pendant une période qui ne sera pas inférieure à deux ans.

ARTICLE 35

Lutte contre le trafic illicite

Compte dûment tenu de leurs régimes constitutionnel, juridique et administratif, les Parties:

a) Assureront sur le plan national une coordination de l'action préventive et répressive contre le trafic illicite ; à cette fin, elles pourront utilement désigner un service approprié chargé de cette coordination ;

b) **S'assisteront** mutuellement dans la lutte contre le trafic illicite ;

c) Coopéreront étroitement entre elles et avec les **organisations** internationales compé-

tentes dont **elles** sont membres afin de mener une lutte coordonnée contre le trafic **illicite**;

d) Veilleront à ce que la coopération internationale des services appropriés soit effectuée par des voies rapides ; et

e) S'assureront que, lorsque des pièces de justice sont transmises entre des pays pour la poursuite d'une action judiciaire, la transmission soit effectuée par des voies rapides à l'adresse **des** instances **désignées** par les Parties ; cette disposition ne porte pas atteinte au droit des Parties de demander que les pièces de justice leur **soient** envoyées par la voie diplomatique.

ARTICLE 36

Dispositions pénales

1. Sous réserve de ses dispositions constitutionnelles, chaque Partie adoptera les mesures nécessaires pour que la culture et la production, la **fabrication**, l'extraction, la préparation, la détention, l'offre, la mise en vente, la **distribution**, l'achat, la vente, la livraison, à quelque titre que ce soit, le courtage, l'envoi, l'expédition en transit, le transport, l'importation et l'exportation de stupéfiants non **formes** aux dispositions de la présente Convention, ou tout autre acte qui, de l'avis de ladite Partie, serait contraire aux dispositions de la présente Convention, constituent des infractions punissables lorsqu'elles sont commises intentionnellement et pour que les infractions graves soient passibles d'un châtement adéquat, notamment de peines de prison ou d'autres peines privatives de liberté.

2. Sous réserve des dispositions constitutionnelles de chaque Partie, de son système juridique et de sa législation nationale,

a) i) Chacune des infractions énumérées au paragraphe 1 sera considérée comme une infraction distincte, si elles sont commises dans **des** pays **différents**;

ii) La participation intentionnelle à l'une quelconque desdites infractions, l'association ou l'entente en vue de la commettre ou la tentative de la commettre, ainsi que les actes préparatoires et les opérations financières intentionnellement accomplis, relatifs aux infractions dont il est question dans cet article, constitueront des **infractions** passibles des peines prévues au paragraphe 1 ;

iii) Les condamnations prononcées à l'étranger pour ces infractions seront prises en considération aux fins d'établissement de la **réci-dive**; et

iv) **Les infractions** graves précitées, qu'elles **soient** commises par des nationaux ou des étrangers, **seront** poursuivies par la Partie **sur** le territoire de laquelle l'infraction a été commise, ou par la Partie sur le territoire de laquelle le délinquant se trouvera si son extradition n'est pas acceptable conformément à la législation de la Partie à laquelle la demande est adressée, et si ledit délinquant n'a pas été déjà poursuivi et jugé.

b) **Il** est souhaitable que les **infractions** mentionnées au paragraphe 1 et dans la partie ii de l'alinéa a du paragraphe 2 soient considérées comme des cas d'extradition aux termes de tout traité d'extradition conclu ou à conclure entre des Parties et soient reconnues comme cas d'extradition entre elles par les Parties qui ne subordonnent pas l'extradition à l'existence d'un traité ou à la réciprocité, étant entendu, **toute-**fois, que l'extradition sera accordée conformément à la législation de la Partie à qui la demande d'extradition est adressée et que ladite Partie aura le droit de refuser de procéder à l'arrestation du délinquant ou de refuser **d'ac-**corder son extradition si les autorités compétentes considèrent que l'infraction n'est pas suffisamment grave.

3. Aucune disposition du présent article ne portera atteinte aux dispositions du droit pénal d'une Partie en matière de juridiction.

4. Les **dispositions** du **présent** article seront **limitées** en matière de compétence **par** la **législation** pénale de chacune **des** Parties.

ARTICLE 37

Saisie et confiscation

Tous **stupéfiants**, **toutes** substances et tout matériel utilisés pour commettre l'une quelconque des infractions visées à l'article 36 ou destinés à commettre une telle infraction pourront être saisis et confisqués.

ARTICLE 38

Traitement des toxicomanes

1. Les Parties prendront particulièrement en considération les mesures à prendre pour faire traiter et soigner les toxicomanes et assurer leur réadaptation.

2. Si la toxicomanie constitue un grave problème pour une Partie et si ses ressources économiques le permettent, il **est souhaitable** qu'elle crée les **services** adéquats en vue du traitement efficace des toxicomanes.

ARTICLE 39

*Application de mesures nationales de contrôle plus sévères que celles **qu'exige** la présente Convention*

Nonobstant toute disposition de la présente Convention, aucune Partie ne sera, ou ne sera censée être, empêchée d'adopter des mesures de contrôle plus **strictes** ou plus sévères que celles qui sont prévues par la présente Convention, et notamment d'exiger que les préparations du Tableau III ou les **stupéfiants** du Tableau II soient **soumis** aux **mesures** de contrôle **applicables** aux **stupéfiants** du Tableau I, ou à certaines d'entre **elles**, **si** elle le juge nécessaire ou opportun pour la protection de la santé publique.

ARTICLE 40

Langues de la Convention et procédure de signature, de ratification et d'adhésion

1. La présente Convention, dont **les** textes anglais, chinois, espagnol, français et **russe** font également foi, sera ouverte **jusqu'au** 1er août 1961 à la signature de **tous** les Etats Membres de l'Organisation des Nations Unies, de tous les Etats non membres qui **sont parties** au Statut de la Cour internationale de Justice ou membre d'une institution spécialisée des Nations Unies et également de tout autre Etat que le Conseil peut inviter à devenir Partie.

2. La présente Convention **est** soumise à ratification. **Les** instruments de ratification seront déposés auprès du Secrétaire général.

3. La présente Convention sera ouverte à l'adhésion **des** Etats **visés** au paragraphe 1 après le 1er août 1961. Les instruments d'adhésion seront déposés auprès du Secrétaire général.

ARTICLE 41

Entrée en vigueur

1. La présente Convention entrera en vigueur à l'expiration du trentième jour qui suivra la date du dépôt du quarantième instrument de ratification ou d'adhésion, conformément à l'article 40.

2. Pour tout autre Etat déposant un instrument de ratification ou d'adhésion **après** la date de dépôt dudit quarantième instrument, la présente Convention entrera en vigueur à l'expiration du trentième jour qui **suivra** le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

ARTICLE 42

Application territoriale

La présente Convention s'appliquera à **tous** les territoires non **métropolitains** qu'une Partie

représente sur le plan international, sauf si le consentement préalable d'un tel territoire est nécessaire en vertu soit de la constitution de la Partie ou du territoire intéressé, soit de la coutume. En ce cas, la Partie s'efforcera d'obtenir dans le plus bref délai le consentement du territoire qui est nécessaire et, lorsque ce consentement aura été obtenu, elle le notifiera au Secrétaire général. La présente Convention s'appliquera au territoire ou territoires désignés par la notification, dès la date de la réception de cette dernière par le Secrétaire général. Dans les cas où le consentement préalable du territoire non métropolitain n'est pas nécessaire, la Partie intéressée déclarera, au moment de la signature, de la ratification ou de l'adhésion, à quel territoire ou territoires non métropolitains s'applique la présente Convention.

ARTICLE 43

Territoires aux fins des articles 19, 20, 21 et 31

1. Toute Partie peut notifier au Secrétaire général qu'aux fins des articles 19, 20, 21 et 31 l'un de ses territoires est divisé en deux ou plusieurs territoires ou que deux ou plusieurs de ses territoires sont groupés en un seul.

2. Deux ou plusieurs Parties peuvent notifier au Secrétaire général qu'à la suite de l'institution d'une union douanière entre elles, ces Parties constituent un seul territoire aux fins des articles 19, 20, 21 et 31.

3. Toute notification faite en vertu du paragraphe 1 ou 2 ci-dessus prendra effet au 1er janvier de l'année qui suivra celle où ladite notification est faite.

ARTICLE 44

Abrogation des traités internationaux antérieurs

1. Dès l'entrée en vigueur de la présente Convention, ses dispositions abrogeront et rem-

placeront, entre les Parties, les dispositions des traités **ci-après**:

a) Convention internationale de l'opium, signée à La Haye, le 23 janvier **1912**;

b) Accord concernant la **fabrication**, le commerce intérieur et l'usage de l'opium préparé, signé à Genève, le 11 février **1925**;

c) Convention internationale de l'opium, signée à Genève, le 19 février 1925 ;

d) Convention pour limiter la **fabrication** et réglementer la distribution des stupéfiants, signée à Genève, le 13 juillet 1931 ;

e) Accord pour le contrôle de la consommation de l'opium à fumer en Extrême-Orient, signé à Bangkok, le 27 novembre 1931 ;

f) Protocole signé à Lake Success, le 11 décembre 1946, amendant les Accords, Conventions et Protocoles sur les stupéfiants **conclus** à La Haye, le 23 janvier 1912, à Genève, le 11 février 1925, le 19 février 1925 et le 13 juillet 1931, à Bangkok, le 27 novembre 1931, et à Genève, le 26 juin 1936, sauf en ce qui concerne ses effets sur la dernière de ces Conventions ;

g) Les Conventions et Accords visés aux alinéas a à e, tels qu'ils ont été amendés par le Protocole de 1946 visé à l'alinéa / ;

h) Protocole signé à Paris, le 19 novembre 1948, plaçant sous contrôle international certaines drogues non visées par la Convention du 13 juillet 1931 pour limiter la fabrication et réglementer la distribution des stupéfiants, amendée par le Protocole signé à Lake Success, le 11 décembre **1946**;

i) Protocole visant à limiter et à réglementer la culture du pavot, ainsi que la production, le commerce international, le commerce de gros et l'emploi de l'opium, signé à New York, le 23 juin 1953, si ce Protocole entre en vigueur.

2. Dès l'entrée en vigueur de la présente Convention, l'article 9 de la Convention pour la répression du trafic illicite des drogues nui-

sibles, signée à Genève, le 26 juin 1936, sera, entre les Parties à ladite Convention, qui sont aussi Parties à la présente Convention, abrogé et remplacé par l'alinéa *b* du paragraphe 2 de l'article 36 de la présente **Convention**; toutefois, une telle Partie pourra, après en avoir **informé** le Secrétaire général, maintenir en vigueur ledit article 9.

ARTICLE 45

Dispositions transitoires

1. Les fonctions de l'Organe dont la création est prévue à l'article 9 seront, à partir de la date d'entrée en vigueur de la présente Convention (article 41, paragraphe 1) exercées provisoirement, selon leur nature, par le Comité central permanent créé en exécution des dispositions du chapitre VI de la Convention mentionnée à l'alinéa *c* de l'article 44, telle qu'elle a été amendée, et par l'Organe de **contrôle**, créé en exécution des dispositions du chapitre **II** de la Convention mentionnée à l'alinéa *d* de l'article 44, telle qu'elle a été amendée.

2. Le Conseil fixera la date à laquelle le nouvel Organe mentionné à l'article 9 entrera en fonctions. A cette date, ledit Organe assumera les fonctions du Comité central permanent et celles de l'Organe de contrôle mentionnés au paragraphe 1, à l'égard des Etats qui sont Parties aux traités énumérés à l'article 44 et qui ne sont pas Parties à la présente Convention.

ARTICLE 46

Dénonciation

1. A l'expiration d'un délai de deux ans à compter de la date de l'entrée en vigueur de la présente Convention (article 41, paragraphe 1), toute Partie pourra, en son nom ou au nom d'un territoire qu'elle représente sur le plan international et qui a retiré le consente-

ment donné en vertu de l'article 42, dénoncer la présente Convention en déposant un instrument à cet effet auprès du Secrétaire général.

2. Si le Secrétaire général reçoit la dénonciation avant le 1er juillet ou à cette date, elle prendra effet le 1er janvier de l'année **suiivante**; si la dénonciation est reçue après le 1er juillet, elle prendra effet comme si elle avait été reçue l'année suivante avant le 1er juillet ou à cette date.

3. La présente Convention viendra à expiration si, par suite de **dénonciations** notifiées conformément aux dispositions du paragraphe 1, les conditions de son entrée en vigueur prévues au paragraphe 1 de l'article 41 cessent d'être remplies.

ARTICLE 47

Amendements

1. Toute Partie pourra proposer un amendement à la présente Convention. Le texte dudit amendement et les raisons qui l'ont motivé seront communiqués au Secrétaire général qui les communiquera aux Parties et au Conseil. Le Conseil pourra décider **soit**:

a) De convoquer une conférence, conformément au paragraphe 4 de l'Article 62 de la Charte des Nations Unies, en vue d'étudier l'amendement **proposé**; soit

b) De demander aux Parties si elles **acceptent** l'amendement proposé et aussi de les prier de présenter éventuellement au **Conseil** leurs **observations** sur cette proposition.

2. Si un projet d'amendement distribué conformément au paragraphe 1, *b*, du présent article n'a été rejeté par aucune Partie dans les dix-huit mois qui suivent sa communication, il entrera immédiatement en vigueur. Si toutefois il est rejeté par une Partie, le Conseil pourra décider, compte tenu des **observations** des Parties, s'il convient de convoquer une conférence chargée d'étudier ledit amendement.

ARTICLE 48

Différends

1. S'il s'élève entre deux ou plusieurs Parties un différend concernant l'interprétation ou l'application de la présente Convention, lesdites Parties se consulteront en vue de régler ce différend par voie de négociation, d'enquête, de médiation, de conciliation, d'arbitrage, de recours à des organismes régionaux, par voie judiciaire ou par d'autres moyens pacifiques de leur choix.

2. Tout différend de ce genre qui n'aura pas été réglé par les moyens prévus au paragraphe 1 sera soumis à la Cour internationale de Justice.

ARTICLE 49

Réserves transitoires

1. Une Partie peut, au moment de la signature, de la ratification ou de l'adhésion, se réserver le droit d'autoriser temporairement dans l'un de ses territoires:

a) L'usage de l'opium à des fins quasi médicales;

b) L'usage de l'opium à fumer ;

c) La mastication de la feuille de coca ;

d) L'usage du cannabis, de la résine de cannabis, d'extraits et teintures de cannabis à des fins non médicales ; et

e) La production, la fabrication et le commerce des stupéfiants visés aux alinéas a à d aux fins mentionnées dans lesdits alinéas.

2. Les réserves faites en vertu du paragraphe 1 seront soumises aux restrictions suivantes:

a) Les activités mentionnées au paragraphe 1 ne pourront être autorisées que dans la mesure où elles étaient traditionnelles dans les territoires pour lesquels la réserve est faite et y étaient autorisées au 1er janvier 1961;

6) Aucune exportation des stupéfiants visés au paragraphe 1 aux fins mentionnées dans ledit paragraphe ne pourra être autorisée à destination d'un Etat non partie ou d'un territoire auquel la présente Convention ne s'applique pas aux termes de l'article 42 ;

c) Seules pourront être autorisées à fumer l'opium les personnes immatriculées à cet effet avant le 1er janvier 1964 par les autorités compétentes ;

d) L'usage de l'opium à des fins quasi médicales devra être aboli dans un délai de quinze ans à compter de l'entrée en vigueur de la présente Convention, comme prévu au paragraphe 1 de l'article 41 ;

e) La mastication de la feuille de coca devra être abolie dans un délai de vingt-cinq ans à compter de l'entrée en vigueur de la présente Convention, comme prévu au paragraphe 1 de l'article 41 ;

f) L'usage du cannabis à des fins autres que médicales et scientifiques devra cesser aussitôt que possible mais en tout cas dans un délai de vingt-cinq ans à compter de l'entrée en vigueur de la présente Convention, comme prévu au paragraphe 1 de l'article 41 ;

g) La production, la fabrication et le commerce des stupéfiants visés au paragraphe 1 pour les usages mentionnés audit paragraphe devront être réduits et finalement supprimés en même temps que ces usages.

3. Toute Partie faisant une réserve en vertu du paragraphe 1 devra:

a) Inclure dans le rapport annuel qu'elle adressera au Secrétaire général, conformément à l'alinéa a du paragraphe 1 de l'article 18, un exposé des progrès accomplis au cours de l'année précédente en vue de rendre effective l'abolition de l'usage, de la production, de la fabrication ou du commerce visée au paragraphe 1 ; et

b) Fournir à l'Organe des évaluations (article 19) et des statistiques (article 20) sépa-

rées **pour les activités** au sujet desquelles une réserve aura été faite, de la manière et sous la forme prescrites par l'Organe.

4. a) Si une Partie qui fait une réserve en vertu du paragraphe 1 ne fournit pas:

i) Le rapport mentionné à l'alinéa a du paragraphe 3 dans les **six** mois suivant la fin de l'année à laquelle ont trait les **renseignements** qu'il contient;

ii) Les **évaluations** mentionnées à l'alinéa 6 du paragraphe 3 dans **les trois mois** suivant la date fixée à cet égard **par l'Organe conformément** au paragraphe 1 de l'article 12 ;

iii) Les **statistiques** mentionnées à l'alinéa b du paragraphe 3 dans **les trois mois** suivant la date où elles doivent être **fournies conformément** au paragraphe 2 de l'article 20 ;

l'Organe ou le Secrétaire général, selon le **cas**, adressera à la Partie en cause une notification indiquant son retard et lui demandera de **fournir ces renseignements dans** un délai de trois mois à compter de la réception de cette notification.

b) Si une Partie ne se conforme **pas**, dans le délai indiqué **ci-dessus**, à la demande de l'Organe ou du Secrétaire général, la **réserve** en question **faite** en vertu du paragraphe 1 cessera d'avoir effet.

5. L'Etat qui aura fait des réserves pourra **à tout moment et par voie de notification écrite** retirer tout ou partie de ses réserves.

ARTICLE 50

Autres réserves

1. Aucune réserve n'est **autorisée** en dehors des réserves faites conformément à l'article 49 ou aux paragraphes suivants.

2. Tout Etat peut, au moment de la **signature**, de la ratification ou de l'adhésion, faire des réserves sur les dispositions suivantes de la présente Convention: paragraphes 2 et 3 de l'article 12; paragraphe 2 de l'article 13; para-

graphes 1 et 2 de l'article 14; alinéa **b** du paragraphe 1 de l'article 31 ; et article 48.

3. Tout Etat qui désire devenir Partie à la Convention mais qui veut être autorisé à faire des réserves autres que **celles** qui sont énumérées au paragraphe 2 du présent article ou à l'article 49 peut aviser le Secrétaire général de cette intention. A moins qu'à l'expiration de douze mois après la date de la communication de la réserve en question par le Secrétaire général, un tiers des Etats qui ont ratifié la Convention ou y ont adhéré avant la fin de ladite période n'aient élevé des objections contre elle, elle sera considérée comme autorisée, étant entendu toutefois que les Etats qui auront élevé des objections contre cette réserve n'auront **pas** à assumer à l'égard de l'Etat qui l'a formulée d'obligation juridique découlant de la présente Convention, sur laquelle porte la réserve.

4. L'Etat qui aura fait des réserves pourra à tout moment et par voie de notification écrite retirer tout ou partie de ses réserves.

ARTICLE 51

Notifications

Le Secrétaire général notifiera à tous les Etats mentionnés au paragraphe 1 de l'article 40:

a) Les signatures, ratifications ou adhésions **conformément** à l'article 40 ;

b) La date à laquelle la présente Convention entrera en vigueur conformément à l'article 41 ;

c) Les dénonciations conformément à l'article 46 ; et

d) Les déclarations et notifications conformément aux articles 42, 43, 47, 49 et 50.

EN FOI DE QUOI les soussignés, dûment autorisés, ont signé la présente Convention au nom de leurs gouvernements respectifs.

FAIT à New York, le trente mars mil neuf cent soixante et un, en un seul exemplaire qui sera conservé dans les archives de l'Organisation des Nations Unies et dont les copies certifiées conformes seront envoyées à tous les Etats Membres de l'Organisation des Nations Unies et aux autres Etats visés au paragraphe 1 de l'article 40.

聯合國
麻醉品單一公約會議

一九六一年麻醉品單一公約



聯合國
一九六一年

一九六一年麻醉品單一公約

弁 言

締約國

關懷人類之健康與福利，

確認麻醉品在醫藥上用以減輕痛苦仍屬不可或缺，故須妥為規定俾麻醉品得以供此用途，

確認麻醉品成癮於個人為害至烈，對人類在社會上及經濟上之危險亦巨，

深感同有預防及消除此項弊害之責任，

認為防止濫用麻醉品之措施須出於協調及普遍行動始克有效，

深知此項普遍行動端賴國際合作，遵照共同原則，本同一目標以赴，

承認聯合國在麻醉品管制方面之職權，並欲將各關係國際機關置於該組織體系之內，

意欲締結普遍均可接受之一項國際公約，以替代現行各項麻醉品條約，將麻醉品限於供醫藥及科學用途，並規定繼續不輟之國際合作及管制辦法藉以實現此等宗旨與目標，

爰議定條款如下：

第 一 條

定 義

一、本公約內，除明指他種意義或按上下文義須作他種解釋者外概適用下列定義：

(a) 稱“管制局”者，謂國際麻醉品管制局。

(b) 稱“大麻”者，謂大麻植物開花結實之梢（與梢分離之種子及葉除外），其脂質未經提取者，不論其名稱為何。

(c) 稱“大麻植物”者，謂大麻屬(*genus cannabis*)之任何植物。

(d) 稱“大麻脂”者，謂自大麻植物取得之析離脂質，不論其為粗製抑或精煉者。

(e) 稱“古柯樹”者，謂紅木屬(*genus erythroxylon*)之任何一種植物。

(f) 稱“古柯葉”者，謂古柯樹之葉，但所含愛哥寧古柯鹼或任何其他愛哥寧生物鹼經全部去除之葉除外。

(g) 稱“委員會”者，謂理事會所屬之麻醉品委員會。

(h) 稱“理事會”者，謂聯合國經濟暨社會理事會。

(i) 稱“種植”者，謂鴉片罌粟、古柯樹或大麻植物之種植。

(j) 稱“麻醉品”者，謂附表壹及貳內之任何物質，不論其為天然產品或合成品。

(k) 稱“大會”者，謂聯合國大會。

(l) 稱“非法產銷”者，謂違反本公約之規定種植或販運麻醉品之行爲。

(m) 稱“輸入”及“輸出”者，謂各依其本義，將麻醉品自一國實際運至他國，或自一國之一領土運至同一國之另一領土。

(n) 稱“製造”者，謂除生產以外一切可用以提取麻醉品之方法，包括精鍊以及將麻醉品改變為他種麻醉品在內。

(o) 稱“藥用鴉片”者，謂鴉片經施以必要之調製以供醫藥之用者。

(p) 稱“鴉片”者，謂鴉片罌粟之凝結汁。

(q) 稱“鴉片罌粟”者，謂催眠性罌粟種(Papaver somniferum L.)植物。

(r) 稱“罌粟草”者，謂鴉片罌粟收割後之所有各部分(罌粟子除外)。

(s) 稱“製劑”者，謂含有麻醉品之固體或液體混合劑。

(t) 稱“生產”者，謂將鴉片古柯葉大麻及大麻脂自其所從出之植物析離。

(u) 稱“附表壹”“附表貳”“附表參”及“附表肆”者，謂依此編號附於本公約之麻醉品或製劑表及其後依第三條規定隨時修訂者。

(v) 稱“秘書長”者，謂聯合國秘書長。

(w) 稱“特別貯存品”者，謂一國或一領土之政府在該國或該領土內為供政府特別用途及應付特殊情勢所持有之麻醉品數量；“特別用途”一詞應按此意義解釋。

(x) 稱“貯存品”者，謂一國或一領土內所持有以備下列用途之麻醉品數量：

(i) 供該國或該領土內醫藥及科學上消費之用者；

(ii) 供在該國或該領土內用以製造麻醉品及其他物質者；或

(iii) 供輸出者；

但不包括該國或該領土內所存之下列麻醉品數量：

(iv) 零售藥劑師或其他經核准之零售商所持有者，或各機關或合格人員為合法執行醫療或科學業務所持有者；或

(v) 作為“特別貯存品”所持有者。

(y) 稱“領土”者，謂一國之任何部分為適用第三十一條所規定之輸入證及輸出准許證制度起見經劃為一各別單位者。本定義不適用於第四十二條及第四十六條所稱之“領土”。

二. 就適用本公約而言，麻醉品經供給任何人或企業作零售分配、充醫藥用途或科學研究後，即應視為業已“消費”，“消費”一詞應按此意義解釋。

第二條

受管制之物質

一. 除限於對特定麻醉品適用之管制措施不論外，附表壹內之麻醉品應依本公約所規定適用於麻醉品之一切管制措施辦理，尤應依第四條(c)款第十九條、第二十條、第二十一條、第二十九條、第三十條、第三十一條、第三十二條、第三十三條、第三十四條及第三十七條所訂定之措施辦理。

二. 附表貳內之麻醉品應如附表壹內之麻醉品依同樣管制措施辦理，但第三十條第二項及第五項所訂定關於零售貿易之措施除外。

三. 附表參內製劑以外之製劑應如其所含之麻醉品依同樣管制措施辦理，但除關於此等麻醉品者外，無須另就此等製劑提送估計書(第十九條)及統計報告(第二十條)，又第二十九條第二項(c)款及第三十條第一項(b)(ii)款之規定可不適用。

四. 附表參內之製劑應如含有附表貳內麻醉品之製劑依同樣管制措施辦理，但第三十一條第一項(b)款及第四項至第十五項之規定可不適用，又就估計書(第十九

條)及統計報告(第二十條)而言,所須提送之情報應以製造此等製劑所用麻醉品之數量為限。

五. 附表肆內之麻醉品應同時編入附表壹,並依適用於附表壹內麻醉品之一切管制措施辦理,此外:

(a) 締約國應視此種編入表內之麻醉品所具有之特殊危險性質,採取其認為必要之任何特別管制措施;

(b) 締約國如鑒於其國內當時一般情況,認為為保護公共衛生與福利計,以禁止任何此種麻醉品之生產、製造、輸出、輸入、貿易、持有或使用最為適宜時,應予禁止,但專供醫藥及科學研究所需之份量,包括供締約國直接監督管制下所作或受其直接監督管制之診療試驗之用者,不在此限。

六. 除適用於附表壹內之一切麻醉品之管制措施外,鴉片應依照第二十三條及第二十四條規定辦理,古柯葉應依照第二十六條及第二十七條規定辦理,大麻應依照第二十八條規定辦理。

七. 鴉片罌粟、古柯樹、大麻植物、罌粟草及大麻葉應分別依第二十二條至第二十四條;第二十二條,第二十六條及第二十七條;第二十二條及第二十八條;第二十五條;及第二十八條所訂定之管制措施辦理。

八. 締約國應盡最大努力對本公約範圍以外而可用以非法製造麻醉品之物質,採取實際可行之監督措施。

九. 締約國對於工業上通常所用之麻醉品,而非為醫藥或科學之用者,無須適用本公約之規定,但:

(a) 締約國須以解除藥性之適當方法或以其他方法確保充此用途之麻醉品不致受濫用或產生惡果(第三條第三項)並須確保其中有害物質實際上無法收回;

(b) 締約國須在其所提出之統計情報(第二十條)中載明充此用途之每種麻醉品之數量。

第三條

管制範圍之變更

一. 締約國或世界衛生組織根據情報認為有修訂任一附表之必要時,應檢同其所根據之情報通知秘書長。

二. 秘書長應將此項通知及其認為有關之情報轉達各締約國及委員會,遇通知係締約國所提出時,並轉達世界衛生組織。

三. 遇通知所涉及之物質不在附表壹或附表貳之內時,

(i) 各締約國應參酌所有情報考慮可否對該項物質暫時依照適用於附表壹內麻醉品之一切管制措施辦理;

(ii) 委員會在其未依本項第(iii)款規定作成決議之前,得決定各締約國對該項物質暫時依照適用於附表壹內麻醉品之一切管制措施辦理。各締約國應即對有關物質暫時適用此等措施;

(iii) 如世界衛生組織斷定該項物質與附表壹或附表貳內之麻醉品易受同樣濫用或易生同樣惡果,或可改製成爲麻醉品時,應將此項斷定通知委員會;委員會得依照世界衛生組織之建議,決議將該項物質加入附表壹或附表貳內。

四. 如世界衛生組織斷定某項製劑由於其所含質料成分,不致受濫用,且不能產生惡果(第三項),並斷定其中麻醉品不易收回,則委員會得依照世界衛生組織之建議,將該項製劑加入附表叁內。

五. 如世界衛生組織斷定附表壹內某項麻醉品特別易濫用及易生惡果(第三

項),並斷定該項麻醉品在醫療上雖有重大優點、為附表肆內麻醉品以外之物質所無,但仍弊多於利時,則委員會得依照世界衛生組織之建議將該項麻醉品列入附表肆。

六. 凡遇通知所涉及者為原在附表壹或附表貳內之麻醉品、或在附表參內之製劑時,委員會除採取第五項所規定之措施外,得依照世界衛生組織之建議,以下列方式修訂任一附表:

(a) 將一項麻醉品自附表壹移至附表貳,或自附表貳移至附表壹;或

(b) 將某一麻醉品或製劑自附表中刪去。

七. 委員會依本條所作之任何決議應由秘書長通告聯合國所有各會員國、本公約締約國之非為會員國者、世界衛生組織及管制局。此項決議對於各締約國自其接獲通告之日起發生效力;締約國應即遵照本公約採取必要之行動。

八. (a) 委員會修訂任一附表之決議如經任何締約國於接獲此項決議通知之日起九十日內提請覆核,應由理事會覆核之。覆核之請求應連同其所根據之一切有關情報向秘書長提出;

(b) 秘書長應將覆核申請書及有關情報之副本分送委員會、世界衛生組織及所有各締約國,請分別於九十日內提具意見。凡收到之意見概應提交理事會審議;

(c) 理事會得確認變更或廢棄委員會之決議;理事會所作決定係屬確定。理事會之決定應備文通知聯合國所有各會員國、本公約締約國之非為會員國者、委員會、世界衛生組織及管制局;

(d) 在覆核未決期間,委員會之原決議仍屬有效。

九. 委員會依本條所作之決議不適用第七條所規定之覆核程序。

第四條

一般義務

各締約國應採取必要之立法及行政措施:

(a) 在其本國領土內實施及執行本公約之規定;

(b) 與其他國家合作實行本公約之規定;並

(c) 除本公約另有規定外,麻醉品之生產、製造、輸出、輸入、分配、貿易、使用及持有,以專供醫藥及科學上之用途為限。

第五條

國際管制機關

締約國承認聯合國在國際麻醉品管制方面之職權,爰同意委託經濟暨社會理事會麻醉品委員會及國際麻醉品管制局執行本公約分別授予之職務。

第六條

國際管制機關之經費

委員會及管制局之經費由聯合國依大會決定之方式負擔之。非聯合國會員國之締約國應按大會隨時與各該締約國政府商洽後攤派之公平數額分擔此項經費。

第七條

委員會決議及建議之覆核

除依第三條所為之決議外,凡委員會依本公約規定所通過之決議或建議概須與委員會之其他決議或建議同受理事會或大會核准或修改。

第八條

委員會之職掌

委員會有權審議所有與本公約宗旨有關之事項，尤其下列事項：

- (a) 依第三條規定修訂各附表；
- (b) 請管制局注意任何與該局職掌可能有關之事項；
- (c) 提出實行本公約宗旨與規定之建議，包括科學研究方案，及科學或技術性情報之交換；
- (d) 請非締約國之國家注意委員會依據本公約所通過之決議及建議，以期各該國家依照各該決議及建議考慮採取行動。

第九條

管制局之組織

一. 管制局置委員十一人，由理事會依下列規定選舉之：

(a) 就世界衛生組織提出之至少五人之名單中選出具有醫學藥理學或藥學經驗之委員三人；

(b) 就聯合國會員國及非聯合國會員國之締約國所提出之名單中選出委員八人。

二. 管制局委員應為才能勝任公正無私、可獲各方信任之人士，在其任期內不得擔任或從事足以妨礙公正執行職務之任何職位或活動。理事會應洽商管制局採取一切必要辦法以確保管制局執行其職掌時，在技術上完全獨立。

三. 理事會應顧及公平地域分配原則，注重以公平比例遴選明瞭生產國、製造國與消費國之麻醉品情況且與此等國家有關之人士充任管制局委員。

第十條

管制局委員之任期及報酬

一. 管制局委員任期三年，連選得連任。

二. 管制局各委員之任期於其後任有權出席之該局首次會議即將舉行時終止。

三. 管制局委員未出席會議連續三屆者，視為業已辭職。

四. 理事會得根據管制局之建議，將管制局委員已不復具有第九條第二項所規定之必備條件者，予以罷免。此項建議應以管制局委員八人之可決為之。

五. 管制局委員在任期內出缺時，理事會應儘速依第九條所可適用之規定另選委員補足未滿之任期。

六. 管制局委員應領適當報酬，其數額由大會定之。

第十一條

管制局議事規則

一. 管制局應自行選舉主席及其認為必要之其他職員，並自行制定議事規則。

二. 管制局應常舉行其認為妥善執行職務所需之會議，但每一曆年內應至少舉行兩屆會。

三. 管制局會議以委員七人之出席為法定人數。

第十二條

估計制度之管理

一. 管制局應對第十九條所規定之估計書，訂定其提送之日期及方式，並制訂其表冊。

二、管制局應就本公約所不適用之國家及領土，請關係政府依本公約規定提送估計書。

三、如任何國家未於規定日期提送關於其任何領土之估計書，管制局應儘可能代為編訂。管制局編訂此項估計書時，應於實際可行之範圍內與關係政府合作為之。

四、管制局應審查估計書暨補充估計書，並得對任何已有估計書提出之國家或領土，除關涉特別用途需要之情報外，要求提出該局認為必需之情報，俾使估計書臻於完備或解釋其中任何一點。

五、管制局應儘速核定估計書暨補充估計書或於徵得關係政府同意時得修正此項估計書。

六、除第十五條所稱之報告書外，管制局應按照其所定時期但至少按年一次就估計書發表其認為足以便利本公約之實行之情報。

第十三條

統計報告制度之管理

一、管制局應對第二十條所規定之統計報告訂定其提送之方式及格式，並制訂其表冊。

二、管制局應審查統計報告以斷定締約國或任何其他國家是否遵守本公約之規定。

三、管制局得要求提出其認為必需之補充情報，俾使統計報告臻於完備或解釋統計報告所載之情報。

四、關於特別用途所需麻醉品之統計情報，管制局無權提出疑問或表示意見。

第十四條

確保執行本公約規定之管制局措施

一、(a) 管制局於審查各國政府依本公約規定向該局提出之情報或聯合國各機關所送達關於此等規定範圍內所發生問題之情報後，如有理由認為某一國家或領土未曾施行本公約之規定，致本公約宗旨大受妨害時，該局有權請該國家或領土之政府提出解釋。管制局除有權提請締約國、理事會及委員會注意本項(c)款所稱情事外，該局對於其依本款向政府索取情報或解釋之請求，應守秘密。

(b) 管制局在依本項(a)款採取行動後，如認為確有必要時，得促請關係政府採取在實際情況下為執行本公約規定所認為必要之補救辦法。

(c) 如管制局斷定關係政府雖經依本項(a)款請其解釋而未曾提出使其滿意之解釋，或雖經依本項(b)款請其採取補救辦法而未曾照辦時，則該局得將此情事提請締約國、理事會及委員會注意。

二、管制局於依照本條第一項(c)款提請締約國、理事會及委員會注意某一情事時，如認為此舉確係必要，得建議締約國停止自關係國家或領土輸入麻醉品或停止向該國或領土輸出麻醉品，或兩者均予停止，停止期限或予明定，或至管制局對該國或該領土內之情況認為滿意時為止。關係國家得將此事提出於理事會。

三、管制局應有權就其依本條規定所處理之任何情事，發表報告書，送致理事會，由理事會轉致所有各締約國。如管制局在此報告書中公布其依本條所為之決議或有關該項決議之任何情報，則遇關係政府請求時，並應在報告書中將該政府之意見公布。

四. 管制局依本條所公布之決議倘係未經一致同意，則少數方面之意見應予敘明。

五. 任何國家對管制局會議依本條所議之問題直接關心者，應被邀派代表列席該會議。

六. 管制局依本條所作決議應以全體委員三分之二多數同意為之。

第十五條

管制局之報告書

一. 管制局應編製常年工作報告書及其認為必要之補充報告書，其中並應分析該局所有之估計及統計情報，如遇適當情形，並應敘述各國政府所提出或經要求而提出之解釋，並附具管制局所欲申述之意見及建議。此項報告書應經由委員會提交理事會，委員會得提出其認為適當之評論。

二. 前項報告書應由秘書長分送各締約國然後予以公布。締約國應准報告書之散布而不加限制。

第十六條

秘書處

委員會及管制局之秘書處各項服務應由秘書長提供之。

第十七條

特別管理機關

各締約國應設有特別管理機關，負責施行本公約之規定。

第十八條

締約國向秘書長提送之情報

一. 各締約國應向秘書長提送委員會所要求為執行職務所需之情報，尤其下列各項情報：

(a) 本公約在該國各領土內實施情形之常年報告；

(b) 為實施本公約隨時頒佈之各項法律規章全文；

(c) 委員會所決定有關非法產銷案件之詳情，包括每次查獲之非法產銷案件之詳情，由於其對非法產銷之麻醉品來源提供線索或因其所牽涉之數量或非法產銷人所用之方法而可認係案情重大者；

(d) 有權頒發輸出及輸入准許證或證書之政府機關之名稱與地址。

二. 締約國應依委員會之請求按其所定之方式及日期並使用其所定之表冊提送上述各項所稱之情報。

第十九條

麻醉品需要量之估計

一. 各締約國應每年就其每一領土，按照管制局所定之方式及格式，在管制局供給之表冊上填具關於下列事項之估計，提送管制局：

(a) 麻醉品供醫藥及科學用途之消費數量；

(b) 麻醉品用以製造其他麻醉品、附表參內之製劑、及本公約規定範圍以外物質之數量；

(c) 麻醉品於估計所涉年度十二月三十一日之貯存量；

(d) 為增補特別貯存品所需之麻醉品之數量。

二. 關於每一領土及每項麻醉品之估計總數，除應依第二十一條第三項規定予以減除外應為本條第一項(a)、(b)及(d)款所指數量之總和，另加為使上年十二月三十一日實有之貯存量達到第一項(c)款所規定之估計數額所需之數量。

三、任何國家得於同一年內提出補充估計書，並說明所以須作補充估計之緣由。

四、各締約國應將其用以確定估計書所示數量之方法及此種方法之任何變更，通知管制局。

五、估計數量除依第二十一條第三項規定減除外，不得超出。

第二十條

向管制局提送之統計報告

一、各締約國應就其每一領土，按照管制局所定之方式及格式，在管制局供給之表冊上填具關於下列事項之統計報告，提送管制局：

(a) 麻醉品生產或製造情形；

(b) 麻醉品用以製造其他麻醉品、附表叁內之製劑及本公約規定範圍以外物質之情形；以及罌粟草用以製造麻醉品之情形；

(c) 麻醉品消費情形；

(d) 麻醉品及罌粟草之輸入及輸出情形；

(e) 麻醉品之緝獲及處置情形；

(f) 麻醉品於統計報告所涉年度十二月三十一日之貯存量。

二、(a) 第一項所稱事項之統計報告，除關涉(d)款者外，應按年編製，至遲應於報告所涉年度之下一年六月三十日提送管制局。

(b) 第一項(d)款所稱事項之統計報告應按季編製，於報告所涉一季終了後一個月內提送管制局。

三、除本條第一項所稱之事項外，各締約國亦得在可能範圍內將關於其每一領

土內生產鴉片耕地面積(以公頃計)之情報，提送管制局。

四、各締約國無須提送特別貯存品之統計報告，但應就為特別用途輸入其本國或領土、或在其本國或領土內取得之麻醉品，以及自特別貯存品內撥供平民需要之麻醉品數量，單獨提出統計報告。

第二十一條

製造及輸入之限制

一、任何國家或領土在任何年度內製造及輸入每項麻醉品之全部數量不得超出下列數量之總和：

(a) 在有關估計之限額內，供醫藥及科學用途消費之數量；

(b) 在有關估計之限額內，供製造其他麻醉品附表叁內之製劑及本公約規定範圍以外物質所用之數量；

(c) 輸出數量；

(d) 為將貯存品增至有關估計所定之數額而添入之數量；

(e) 在有關估計之限額內，為特別用途取得之數量。

二、凡經緝獲並發放供合法用途之數量以及自特別貯存品中撥供平民需要之數量，應自第一項所指數量之總和中減除。

三、如管制局查明某一年度內製造及輸入之數量超出本條第一項所指數量之總和減去依第二項應減數額後之差數，則所有如此確定而在年終尚剩有之超額，應在下一年度內自製造或輸入數量中並自第十九條第二項所規定之估計總數中減除。

四、(a) 如輸入或輸出統計報告(第二十條)顯示，輸出至某一國家或領土之數量

超出第十九條第二項所規定之該國家或領土估計總數加上據報業經輸出之數量、減去依本條第三項所確定之超額以後所得之數時，管制局得將此事通知該局認為應行通知之各國；

(b) 締約國接此通知後，即不得再在該年度內准許有關麻醉品輸出至該國家或領土，但有下情形者不在此限：

(i) 如該國家或領土就其超額輸入數量及額外需要數量提送補充估計書者；或

(ii) 情形特殊，輸出國政府認為輸出為治療病人所必需者。

第二十二條

適用於種植之特別規定

倘締約國認為在其本國或所屬領土當前一般情況下，禁止種植鴉片罌粟、古柯樹或大麻植物為保護公共衛生與福利及防止麻醉品流於非法產銷之最適當辦法時，關係締約國應禁止種植。

第二十三條

國家鴉片機關

一、凡准許為生產鴉片而種植鴉片罌粟之締約國如尚未設立政府機關，應設立並維持一個或數個政府機關（本條以下各項簡稱該機關），以執行本條所規定之職務。

二、各該締約國對於供生產鴉片之鴉片罌粟之種植及對於鴉片，應適用下列規定：

(a) 該機關應指定准予為生產鴉片之目的種植鴉片罌粟之區域及田地。

(b) 惟有經該機關特許之種植者始得從事此種種植。

(c) 每一特許證應載明准許種植之土地面積。

(d) 凡種植鴉片罌粟者必須將其鴉片收成全部繳與該機關。該機關應儘速收購並實際取有此項收成，至遲不得遲於收穫完畢後四個月。

(e) 該機關應專有輸入輸出及批發購售鴉片之權，並除鴉片生物鹼、藥用鴉片或鴉片製劑之製造人所持有之貯存品外，應專有保持鴉片貯存品之權。締約國無須將此項專有權利推廣及於藥用鴉片及鴉片製劑。

三、倘為關係締約國憲法所許可，第二項所稱之政府職務應由單一政府機關執行之。

第二十四條

國際貿易上鴉片生產之限制

一、(a) 任何締約國如擬開始從事鴉片之生產或增加現有之產量應依照管制局所公布之鴉片估計，顧及當時全世界之鴉片需要量，俾該締約國之鴉片生產不致造成全世界鴉片產量過多之結果。

(b) 締約國如認為在其領土內生產鴉片或增加現有產量可能使鴉片流於非法產銷，則對於此項生產或增產應不予准許。

二、(a) 除依照第一項規定外，凡締約國在一九六一年一月一日其生產鴉片非供輸出者，如欲將其所產鴉片以每年不逾五噸之數量輸出時，應檢具關於下列各節之情報通知管制局：

(i) 依本公約規定對於生產及輸出之鴉片所行之管制辦法；及

(ii) 該國擬將此項鴉片輸出至另一國或數國之國名；

管制局得核准此項通知，或向該締約國建議勿從事供輸出鴉片之生產。

(b) 締約國不在第三項所指之列者，如欲生產鴉片俾以每年五噸以上之數量輸出，應檢具下列各項有關情報通知理事會：

(i) 擬生產以供輸出之估計數量；

(ii) 關於所產鴉片現行或擬採行之管制辦法；

(iii) 該國擬將此項鴉片輸出至另一國或數國之國名。

理事會得核准此項通知，或向該締約國建議勿從事供輸出鴉片之生產。

三、雖有第二項(a)、(b)兩款之規定，締約國在一九六一年一月一日之前十年內曾輸出其本國所產鴉片者仍得繼續輸出其所產鴉片。

四、(a) 締約國不得自任何國家或領土輸入非在下列締約國領土內出產之鴉片：

(i) 第三項所稱之締約國；

(ii) 已依第二項(a)款規定通知管制局之締約國；或

(iii) 已依第二項(b)款規定獲得理事會核准之締約國。

(b) 雖有本項(a)款之規定，締約國仍得輸入在一九六一年一月一日之前十年內曾生產及輸出鴉片之任何國家所產之鴉片，惟該國家須為第二十三條所述之目的設有及維持一國家管制機關，並須實施有效辦法以確保其所產鴉片不致流於非法產銷。

五、本條之規定並不禁止締約國：

(a) 生產足供其本國需要之鴉片；或

(b) 將緝獲之非法產銷鴉片依照本公約之規定輸出至另一締約國。

第二十五條

罌粟草之管制

一、締約國准許為生產鴉片以外之目的種植鴉片罌粟者應採取一切必要措施，以確保：

(a) 不從此種鴉片罌粟生產鴉片；

(b) 從罌粟草製造麻醉品受充分管制。

二、各締約國應對罌粟草適用第三十一條第四項至第十五項所規定之輸入證及輸出准許證制度。

三、各締約國應就罌粟草之輸入與輸出提送依第二十條第一項(d)款及第二項(b)款關於麻醉品規定所須提送之統計情報。

第二十六條

古柯樹與古柯葉

一、締約國如准許種植古柯樹，應對古柯樹與古柯葉適用第二十三條所規定關於管制鴉片罌粟之管制制度，但就該條第二項(d)款而言，該款所稱之機關祇須在收穫完畢後儘速實際取有該項收成即可。

二、各締約國應儘可能執行根除所有野生之古柯樹。非法種植之古柯樹應予摧毀。

第二十七條

關於古柯葉之附加規定

一、各締約國得准許使用古柯葉調製不含任何生物鹼成分之調味料，並得在充此用途之必要範圍內准許古柯葉之生產、輸入、輸出、貿易及持有。

二. 各締約國應就充調製調味料用途之古柯葉單獨提送估計書(第十九條)及統計情報(第二十條),但用同一批古柯葉提製生物鹼及調味料,並經於估計書及統計情報內作此說明者,不在此限。

第二十八條

大麻之管制

一. 締約國如准種大麻植物以生產大麻或大麻脂,則對此項種植應適用關於管制鴉片罌粟之第二十三條所規定之管制制度。

二. 本公約對於專供工業用途(纖維質及種子)或園藝用途之大麻植物之種植,不適用之。

三. 締約國應採取必要措施以防止大麻葉之濫用及非法產銷。

第二十九條

製造

一. 各締約國應規定麻醉品之製造須經特許,但由國營企業機關經辦者,不在此限。

二. 各締約國應:

(a) 管制所有從事或經營麻醉品製造之人及企業;

(b) 以核發特許證辦法管制准予製造麻醉品之場所及房地;

(c) 規定持有特許證之麻醉品製造人須領取定期許可證,證內載明准其製造之麻醉品種類及數量。但對製劑無需規定須領定期許可證。

三. 各締約國應視當時一般市場情況,防止麻醉品製造人所積存之麻醉品及罌粟草超出正常營業所需之數量。

第三十條

貿易及分配

一. (a) 各締約國應規定麻醉品之貿易及分配須經特許,但由國營企業機關經辦者不在此限。

(b) 各締約國應:

(i) 管制所有從事或經營麻醉品貿易或分配之人及企業;

(ii) 以核發特許證辦法管制准予進行此項貿易或分配之場所及房地。特許證之限制對於製劑可不適用。

(c) (a)、(b)兩款關於特許之規定對於依法准予執行醫療或科學業務之人員於執行業務時,可不適用。

二. 各締約國並應:

(a) 參酌當時一般市場情況,防止商人、分配者、國營企業機關、或前項所稱依法准予執業之人員所積存之麻醉品及罌粟草超出正常業務所需之數量;

(b) (i) 規定對個人供應或配給麻醉品一律須憑處方。此項規定對於個人用於依法執行醫療業務所可合法取得、使用、配給或施用之麻醉品可不適用;

(ii) 於締約國認為有此必要或認為適宜時,規定附表壹內麻醉品之處方須用政府主管機關或經授權之專業公會所發給附有存根之規定處方箋書寫。

三. 各締約國允宜規定推銷麻醉品之繕寫或印刷品,關於麻醉品之各種廣告或商用說明書、麻醉品包件之內部包紙、及銷售麻醉品之標籤應註明世界衛生組織通告之國際非專用名稱。

四. 締約國認為有此必要或認為適宜時,應規定裝麻醉品之內部包件或包紙上

須有顯明易見之雙道紅線標記。此項麻醉品包件之外包不應有雙道紅線標記。

五、締約國應規定銷售麻醉品所用之標籤載明麻醉品確實成分之重量或百分比。此項在標籤上載明含量之規定對於憑處方配給個人之麻醉品可不適用。

六、第二項及第五項之規定對於附表貳內麻醉品之零售貿易或零售分配可不適用。

第三十一條

關於國際貿易之特別規定

一、除合乎下列情形外，各締約國不得故意准許向任何國家或領土輸出麻醉品：

(a) 此項輸出符合該國家或領土之法律規章者；及

(b) 輸出數量不超出第十九條第二項所規定之該國家或領土估計總數另加供再輸出用之數量之和者。

二、各締約國應在自由港及自由區內施行與其領土之其餘部分相同之監督及管制，但得採行更嚴格之措施。

三、各締約國應：

(a) 以核發特許證辦法管制麻醉品之輸入或輸出，但由國營企業機關經辦者不在此限；

(b) 管制所有從事或經營此項輸入或輸出業務之人及企業。

四、(a) 凡准許輸入或輸出麻醉品之締約國應規定每次輸入或輸出一種或多種麻醉品須分別領取輸入或輸出准許證。

(b) 此項准許證應載明麻醉品名稱，如有國際非專用名稱者，連同該項名稱、輸

入或輸出之數量、及輸入人或輸出人之名號地址，並應註明輸入或輸出應完成之期限。

(c) 輸出准許證並應載明輸入證（本條第五項）之號碼、日期及發證機關。

(d) 輸入准許證得許貨品分批輸入。

五、締約國在發給輸出准許證前，應令出具輸入國或輸入領土主管機關所發給之輸入證，證明其上載明之一種或多種麻醉品之輸入業經核准；此項輸入證應由申請輸出准許證之人或機構呈繳，各締約國應儘可能採用委員會所核定之輸入證格式。

六、每批貨品應附有輸出准許證副本一份；核發輸出准許證之政府且應將副本一份送交輸入國或輸入領土之政府。

七、(a) 輸入國或輸入領土之政府於輸入辦妥或輸入期限屆滿後應在輸出准許證上將此情形加簽註明，送還輸出國或輸出領土之政府。

(b) 此項加簽應叙明實際輸入之數量。

(c) 實際輸出數量如較輸出准許證所列者為少，實際輸出數量應由主管機關在輸出准許證及各份正式副本上註明。

八、運交郵政信箱或運交銀行存入非輸出准許證所指明收貨人帳戶之輸出應予禁止。

九、運交保稅倉庫之輸出應予禁止，但經輸入國政府在申請輸出准許證之人或機構所呈繳之輸入證上證明准予為寄存保稅倉庫而輸入者，不在此限。遇此情形，輸出准許證應叙明該項貨品係為此目的輸出。每次自保稅倉庫提貨須憑該管倉庫當局所發之許可證，所提貨品運往外國者，應作為本公約所規定之新輸出論。

十. 運入或運出締約國領土之麻醉品如未附有輸出准許證，應由主管機關扣留之。

十一. 締約國對於經過其國境運至另一國家之麻醉品，不論在過境時是否從裝運之運輸工具移出，如未經將所運貨品之輸出准許證副本向該締約國主管機關呈驗，一律不准放行。

十二. 准許麻醉品過境之任何國家或領土，其主管機關應採取一切適當措施，防止此項貨品轉運至輸出准許證隨貨副本所列目的地以外之地點，但轉運經過境國或過境領土之政府核准者，不在此限。過境國或過境領土政府應將任何請求之轉運視為自過境國或過境領土向新目的地國或領土輸出辦理。轉運如經核准，過境國家或過境領土與原輸出麻醉品之國家或領土之間亦應適用第七項(a)(b)兩款之規定。

十三. 麻醉品在運輸途中或寄存保稅倉庫期間，不得以任何方法改變其性質。其包裝非經主管機關許可，亦不得改動。

十四. 麻醉品由航空器運輸，而該航空器在過境國或過境領土並未降落者，不適用第十一項至第十三項關於麻醉品在締約國過境之規定。如載貨航空器在過境國或過境領土降落，各該項規定應視情形必要酌予適用。

十五. 本條規定不妨礙任何國際協定將任何締約國對過境麻醉品所施管制加以限制之規定。

十六. 本條規定，除第一項(a)款及第二項外，對於附表參內之製劑可不適用。

第三十二條

關於行駛國際間之船舶或航空器上急救箱內攜帶麻醉品之特別規定

一. 凡船舶或航空器在國際間為備航程中救護或緊急需要而攜帶有限數量之麻

醉品，不得視為本公約所規定之輸入、輸出或過境。

二. 登記國應採取適當防備辦法以防止第一項所稱之麻醉品受不當使用或流於非法用途。委員會應洽商主管國際組織建議此種防備辦法。

三. 船舶或航空器依第一項規定所攜帶之麻醉品受登記國之法律規章、許可證及特許證之管制，但不妨礙主管地方機關在船舶或航空器上實行查核、檢查及其他管制措施之任何權利。為急救而施用此項麻醉品不得視為違反第三十條第二項(b)款之規定。

第三十三條

麻醉品之持有

各締約國除對於依法得持有麻醉品者外，不得准許麻醉品之持有。

第三十四條

監察及檢查措施

各締約國應規定：

(a) 凡領得依本公約所發給之特許證者，或在依本公約規定設立之國營企業機關擔任經理或監察職位者，皆應具有足以有效並忠實執行依本公約所制定一切法律規章之資格；

(b) 各政府機關、製造人、商人、科學人員、科學機關及醫院應備有紀錄載明所製每種麻醉品之數量及每次領取及處置麻醉品之數量，此項紀錄至少應分別保存二年。如使用附有存根之規定處方箋（第三十條，第二項(b)款），此項箋冊連同存根亦至少應保存二年。

第三十五條

取締非法產銷之行動

在適當顧及締約國憲法法律及行政制度之情形下，各締約國應：

(a) 就防止及查禁非法產銷之行動，在全國之範圍內設法協調；為此目的，締約國以利事功起見得指定一主管機關負責此項協調；

(b) 相互協助共同取締麻醉品之非法產銷；

(c) 相互並與其所參加之主管國際組織密切合作，俾經常協力取締非法產銷；

(d) 確保各國主管機關間之合作得以迅捷之方式進行；及

(e) 確保為進行訴究而在國際間遞送司法文書時，其遞送應以迅捷之方式向締約國指定之機關為之；此項規定應不妨礙一締約國要求司法文書循外交途徑送達該國之權利。

第三十六條

罰則

一. 以不違背締約國本國憲法上之限制為限，締約國應採取措施，務使下列各項犯罪行為出於故意者悉受懲罰，其情節重大者，科以適當之刑，尤應科以徒刑或其他褫奪自由之刑罰：違反本公約規定之麻醉品之種植、生產、製造、提製、調製、持有、供給、兜售、分配、購買、販賣、以任何名義交割、經紀、發送、過境寄發、運輸、輸入及輸出，以及任何其他行為經該締約國認為違反本公約之規定者。

二. 以不違背締約國憲法上之限制及其法律制度與國內法為限，

(a) (i) 第一項所列舉之每一犯罪行為，如在不同國家實施，應各自分別論罪；

(ii) 對任何此等犯罪行為故意參預、共謀實施、實施未遂，及從事與本條所指各項犯罪行為有關之預備行為及財務活動皆屬依第一項規定應罰之罪；

(iii) 此等犯罪行為在外國判定有案者應予計及，俾確定是否累犯；

(iv) 本國人或外國人犯上述之罪情節重大者應由犯罪地之締約國訴究之；如發覺罪犯在一締約國領土，雖經向該締約國請求引渡但依該國法律不能予以引渡而該罪犯尚未受訴究裁判者，應由其所在地之該締約國訴究之。

(b) 第一項及第二項(a)(ii)款所稱各項犯罪行為允宜列為各締約國間已訂或以後可能訂立之引渡條約內應予引渡之罪，在不以條約之存在或互惠為引渡條件之締約國間亦宜承認為應予引渡之罪；但引渡之准許應依受請求之締約國法律，又遇主管當局認為罪行不夠嚴重時，締約國有權拒絕實行逮捕或拒絕引渡。

三. 本條之規定以不違背關係締約國本國刑法關於管轄問題之規定為限。

四. 本條之規定不影響本條所稱各項犯罪行為應依締約國國內法予以認定、訴究及處罰之原則。

第三十七條

緝獲及沒收

凡用於或擬用於實施第三十六條所稱各項犯罪行為之麻醉品、物質及器具應予緝獲並沒收之。

第三十八條

麻醉品成癮者之治療

一. 各締約國應特別注意供給麻醉品成癮者醫療、調治及善後之設施。

二. 締約國內如有嚴重之麻醉品成癮問題而為其經濟資源所許可時，允宜建立適當設施，對麻醉品成癮者施行有效治療。

第三十九條

採行較本公約規定更為嚴格之 國內管制措施

雖有本公約所載各項規定，並不妨礙，亦不應視為妨礙締約國採取較本公約所規定者更為嚴格或嚴厲之管制措施，尤不妨礙或視為妨礙締約國對附表叁之製劑或附表貳之麻醉品規定應依適用於附表壹內麻醉品之一切管制措施辦理或依其認為必需或允宜適用以保護公共衛生與福利之一部分管制措施辦理。

第四十條

公約之語文及簽署、批准與加入之程序

一. 本公約於一九六一年八月一日前聽由任何聯合國會員國、為國際法院規約當事國或為聯合國專門機關會員國之任何非會員國以及經由理事會邀請為締約國之任何其他國家簽署，其中文、英文、法文、俄文及西班牙文各本同一作準。

二. 本公約應予批准。批准書應送交秘書長存放。

三. 本公約於一九六一年八月一日後聽由第一項所稱之國家加入。加入書應送交秘書長存放。

第四十一條

發生效力

一. 本公約應自第四十份批准書或加入書依照第四十條交存之日後之第三十日起發生效力。

二. 本公約對於在上述第四十份文書交存之日以後交存批准書或加入書之任何其他國家應自該國交存批准書或加入書後第三十日起發生效力。

第四十二條

適用領土

本公約對於由任何締約國負責代管對外關係之一切非本部領土均適用之，但依該締約國或關係領土之憲法或習慣須事先徵得該領土之同意者不在此限。在此情形下，該締約國應儘可能在最短期間內設法徵取該領土之必要同意，倘徵得此項同意，並應通知秘書長。本公約對於此項通知書所列領土自秘書長接獲通知書之日起適用之。倘事先徵得非本部領土同意非屬必要，關係締約國應於簽署、批准或加入本公約時聲明適用本公約之非本部領土。

第四十三條

就適用第十九條、第二十條、第二十一條及第三十一條而言之領土

一. 任何締約國得通知秘書長，就適用第十九條、第二十條、第二十一條及第三十一條而言，其所屬領土之一劃分為兩個或兩個以上領土，或其所屬兩個或兩個以上領土合併為一個領土。

二. 兩個或兩個以上之締約國得通知秘書長由於各該締約國間建立關稅同盟之結果，就第十九條、第二十條、第二十一條

及第三十一條而言，此等締約國構成一個領土。

三、根據本條第一項或第二項所爲之通知應於通知後翌年一月一日起生效。

第四十四條

前有關條約之廢止

一、就締約國間言，本公約發生效力後，其規定應廢止並更替下列各條約之規定：

(a) 一九一二年一月二十三日在海牙簽訂之各國禁煙公約；

(b) 一九二五年二月十一日在日內瓦簽訂之關於熟鴉片之製造、國內貿易及使用之協定；

(c) 一九二五年二月十九日在日內瓦簽訂之國際鴉片公約；

(d) 一九三一年七月十三日在日內瓦簽訂之限制製造及調節分配麻醉品公約；

(e) 一九三一年十一月二十七日在曼谷簽訂之遠東管制吸食鴉片協定；

(f) 一九四六年十二月十一日在成功湖所簽訂修正一九一二年一月二十三日在海牙簽訂、一九二五年二月十一日、一九二五年二月十九日、一九三一年七月十三日在日內瓦簽訂、一九三一年十一月二十七日在曼谷簽訂及一九三六年六月二十六日在日內瓦簽訂關於麻醉品之各種協定、公約及議定書之議定書，但其涉及最後一項公約者除外；

(g) 經(f)款所稱一九四六年議定書修正之(a)款至(e)款所稱各項公約及協定；

(h) 一九四八年十一月十九日在巴黎所簽訂將不屬於經一九四六年十二月十一日在成功湖所簽訂議定書修正之一九三一

年七月十三日限制製造及調節分配麻醉品公約範圍之麻醉品置於國際管制下之議定書；

(i) 一九五三年六月二十三日在紐約所簽訂之限制與調節罌粟之種植、鴉片之生產、國際貿易、批發購售及其使用議定書(倫該議定書已生效)。

二、本公約發生效力後，一九三六年六月二十六日在日內瓦簽訂之取締非法販運危險麻醉品公約之第九條就該公約締約國並爲本公約締約國之國家間言應即廢止而以本公約第三十六條第二項(b)款代替之；但此種締約國得以通知書告秘書長使上述第九條繼續有效。

第四十五條

過渡條款

一、自本公約發生效力(第四十一條第一項)之日起，第九條所規定之管制局職務應視必要分別暫由依第四十四條(c)款所稱公約之修正約文第六章組成之常設中央委員會及依第四十四條(d)款所稱公約之修正約文第二章組成之監察機關執行之。

二、理事會應規定第九條所稱之新設管制局開始執行職務日期。就第四十四條所列各項條約締約國而非本公約締約國之國家言，管制局應自該日起擔任第一項所稱常設中央委員會及監察機關之職務。

第四十六條

退約

一、本公約自發生效力(第四十一條第一項)之日起滿二年後，任何締約國得爲其自身或代表由其負國際責任而業已撤回依第四十二條所表示同意之領土向秘書長交存文書，宣告退約。

二. 退約書經秘書長於某年七月一日以前收到者，應於次年一月一日起生效，其於七月一日之後收到者，應視為次年七月一日以前收到。

三. 倘因依第一項所為退約之結果，第四十一條第一項所規定本公約發生效力之條件不復存在時，本公約應即告廢止。

第四十七條

修正

一. 任何締約國均得對本公約提出修正案。此項修正案暨理由書應送交秘書長轉致各締約國及理事會。理事會得決定採取下列程序之一：

(a) 依聯合國憲章第六十二條第四項之規定召集會議審議所提議之修正案；或

(b) 查詢各締約國是否接受所提議之修正案，並請其向理事會提出關於此項提議之意見。

二. 依本條第一項 (b) 款所分發之修正案於分發之後十八個月內未受任何締約國反對者，應隨即發生效力。惟所提議之修正案如遭任何締約國反對，理事會得參酌締約國所提具之意見，決定應否召集會議審議此項修正案。

第四十八條

爭端

一. 兩締約國或兩個以上之締約國間如對本公約之解釋或適用發生爭端時，應彼此會商，俾以談判、調查、調停、和解、公斷、區域機關之利用、司法程序，或各該締約國自行選擇之其他和平方法求得解決。

二. 任何此種爭端倘不能依照第一項所規定之方式解決，應交由國際法院裁決。

第四十九條

過渡保留

一. 締約國得於簽署、批准或加入本公約時保留權利暫准於其所轄任何領土內：

(a) 使用鴉片於準醫藥用途；

(b) 吸食鴉片；

(c) 咀嚼古柯葉；

(d) 使用大麻、大麻脂、大麻浸膏及大麻酊於非醫藥用途；

(e) 生產、製造及購售(a)款至(d)款所稱麻醉品，供各該款所述用途。

二. 依第一項規定所為保留應受下列限制：

(a) 第一項所稱之各種情事須在為其提出保留之領土內已屬慣常，並係該地於一九六一年一月一日所允許之限度內始可核准。

(b) 第一項所稱供所述各項用途之麻醉品，不得輸出至非締約國或依第四十二條規定不適用本公約之領土。

(c) 惟有經主管當局於一九六四年一月一日登記在案之人方得准予吸食鴉片。

(d) 使用鴉片於準醫藥用途須於本公約依第四十一條第一項之規定發生效力後十五年內廢除之。

(e) 咀嚼古柯葉須於本公約依第四十一條第一項之規定發生效力後二十五年內廢除之。

(f) 使用大麻於醫學及科學以外之用途須儘早停止，但在任何情形下必須於本公約依第四十一條第一項之規定發生效力後二十五年內停止。

(g) 第一項所稱供所述各項用途之麻醉品之生產、製造及購售，須隨此等用途之減少而減少，至最後同時廢除。

三. 依第一項提出保留之締約國應：

(a) 將上年度內廢除第一項所稱之使用、生產、製造或購售情事之進度情形列入第十八條第一項(a)款提送秘書長之常年報告書內；

(b) 依管制局所定之方式及格式，就所保留之各項情事另向管制局提送估計書(第十九條)及統計報告(第二十條)。

四. (a) 依第一項提出保留之締約國倘：

(i) 於情報所涉之年份終了後六個月內，不提送第三項(a)款所稱報告書；

(ii) 於管制局依第十二條第一項所特別規定之日期後三個月內，不提送第三項(b)款所稱估計；

(iii) 於依第二十條第二項應提送統計之日期後三個月內，不提送第三項(b)款所稱統計，

則管制局或秘書長(視情形而定)應向關係締約國送致逾期通知，請其於收到通知後三個月期間內補送此項情報。

(b) 倘締約國不於此項期間內遵照管制局或秘書長之請求辦理，依第一項所提出之有關保留應即失效。

五. 提出保留之國家得隨時以書面通知撤回其所提保留之全部或一部。

第五十條

其他保留

一. 除依第四十九條或下列各項規定提出之保留外，不得提出其他保留。

二. 任何國家得於簽署、批准或加入時對本公約下列各項規定提出保留：第十二條第二項及第三項；第十三條第二項；第十四條第一項及第二項；第三十一條第一項(b)款；及第四十八條。

三. 凡願為締約國但欲獲准在依本條第二項或第四十九條所提保留以外另提其他保留之國家得將此種意向通知秘書長。自秘書長就此項保留發出通知之日起滿十二個月後，倘在此期限內已批准或加入本公約之國家對此項保留提出異議者不足三分之一時，則此項保留應視為已獲准許。但曾對此項保留提出異議之國家無須對提出此項保留之國家承擔本公約內受該項保留影響之任何法律義務。

四. 提出保留之國家得隨時以書面通知撤回其所提保留之全部或一部。

第五十一條

通知

秘書長應將下列事項通知第四十條第一項所稱之一切國家：

(a) 依第四十條所為之簽署、批准及加入；

(b) 依第四十一條本公約發生效力之日期；

(c) 依第四十六條宣告之退約；

(d) 依據第四十二條、第四十三條、第四十七條、第四十九條及第五十條所為之聲明及通知。

為此下列代表各秉本國政府正式授予之權，謹簽字於本公約，以昭信守。

公曆一千九百六十一年三月三十日訂於紐約，正本一份，交存聯合國檔案，其正式副本分送聯合國所有會員國及第四十條第一項所稱之其他國家。

**КОНФЕРЕНЦИЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ
ДЛЯ ПРИНЯТИЯ ЕДИНОЙ КОНВЕНЦИИ
О НАРКОТИЧЕСКИХ СРЕДСТВАХ**

**ЕДИНАЯ КОНВЕНЦИЯ
О НАРКОТИЧЕСКИХ СРЕДСТВАХ, 1961**



*ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1961*

ЕДИНАЯ КОНВЕНЦИЯ О НАРКОТИЧЕСКИХ СРЕДСТВАХ 1961 ГОДА

ПРЕАМБУЛА

Стороны,

озабоченные здоровьем и благополучием человечества,

признавая, что применение наркотических средств в медицине продолжает быть необходимым для облегчения боли и страданий и что должны быть приняты надлежащие меры для удовлетворения потребностей в наркотических средствах для таких целей,

признавая, что наркомания является серьезным злом для отдельных лиц и чревата социальной и экономической опасностью для человечества,

сознавая свою обязанность предотвратить это зло и бороться с ним,

принимая во внимание, что эффективные меры против злоупотребления наркотическими средствами требуют принятия координированных и универсальных мер,

понимая, что такие универсальные меры требуют международного сотрудничества, руководимого теми же принципами и направленными на достижение общих целей,

признавая компетенцию Организации Объединенных Наций в области контроля над наркотиками и желая, чтобы заинтересованные международные органы находились в рамках этой Организации,

желая заключить общеприемлемую международную конвенцию, заменяющую существующие договоры о наркотических средствах, ограничивающих использование наркотических средств медицинскими и научными целями и предусматривающую постоянное международное сотрудничество и контроль для осуществления этих принципов и целей,

настоящим согласились о нижеследующем:

СТАТЬЯ 1

Определения

1. Поскольку в отдельных случаях определено не указано иное или контекст не требует обратного, нижеследующие определения применяются ко всему постановлению Конвенции:

а) «Комитет» означает Международный комитет по контролю над наркотиками.

б) «Каннабис» означает **верхушки** растения каннабис с цветами или плодами (за исключением семян и листьев, если они не сопровождаются верхушками), из которых не была извлечена смола, каким бы названием они ни были обозначены.

в) «Растение каннабис» означает любое растение рода *Cannabis*.

г) «Смола каннабиса» означает отделенную смолу, неочищенную или очищенную, полученную из растения каннабис.

д) «Кокаиновый куст» означает растение любого вида рода ***Erythroxylon***.

е) «Лист кока» означает лист кокаинового куста, за **исключением** листьев, из которых удален весь экгонин, кокаин и любые другие алкалоиды экгоина.

ж) «Комиссия» означает Комиссию по наркотическим средствам Совета.

з) «Совет» означает Экономический и Социальный Совет Организации Объединенных Наций.

и) «Культивирование» означает культивирование опийного мака, кокаинового куста или растения каннабис.

к) «Наркотическое средство» означает любое из веществ, включенных в списки I и II, — естественных или синтетических.

л) «Генеральная Ассамблея» означает Генеральную Ассамблею Организации Объединенных Наций.

м) «Незаконный оборот» означает культивирование или любое действие по сбыту наркотиков в нарушение постановлений настоящей Конвенции.

н) «Ввоз» и «вывоз» означают, в их соответствующих смысловых оттенках, физическое перемещение наркотических средств из пределов одного государства в пределы другого государства или из пределов одной территории в пределы другой территории того же государства.

о) «Изготовление» означает все процессы, за исключением производства, при помощи которых могут быть получены наркотические средства, в том числе рафинирование, а также превращение наркотических средств в другие наркотические средства.

п) «Медицинский опий» означает опий, подвергшийся обработке, необходимой для его применения с медицинской целью.

р) «Опий» **означает** свернувшийся сок опийного мака.

с) «Опийный мак» означает растение вида *Papaver somniferum* L.

т) «Маковая солома» означает все части (за исключением семян) скошенного опийного мака.

у) «Препарат» означает смесь, твердую или жидкую, которая содержит какое-нибудь наркотическое средство.

ф) «Производство» **означает** отделение опия, листьев кока, каннабиса и смолы каннабиса от растений, от которых или из которых они получают.

х) «Список I», «Список II», «Список III» и «Список IV» означают соответственно пронумерованные перечни наркотических средств или препаратов, приложенные к настоящей Конвенции, с изменениями, которые могут быть вносимы от времени к времени в них в соответствии со статьей 3.

ц) «Генеральный Секретарь» означает Генерального Секретаря Организации Объединенных Наций.

ч) «Специальные складские запасы» означают количества наркотических средств, **находящихся** в пределах страны или территории в распоряжении правительства этой страны или территории для специальных правительственных целей, а также на случай исключительных обстоятельств; выражение **«специальные цели»** понимается соответственно.

ш) «Складские запасы» означают количества наркотических средств, находящихся в какой-нибудь стране или на какой-нибудь территории и предназначенных для

- I) потребления в пределах данной страны или **территории** для медицинских и научных целей или
- II) использования в пределах страны или территории для изготовления наркотических средств и других веществ или
- III) вывоза,

но не включают количеств наркотических средств, находящихся в пределах данной страны или территории в распоряжении:

- IV) розничных аптекарей или других должным образом уполномоченных розничных торговцев, а также учреждений или квалифицированных лиц при осуществлении ими терапевтических или научных функций, для выполнения которых они должным образом уполномочены, или
- V) в виде «специальных складских запасов».

щ) «Территория» означает любую часть какого-нибудь государства, рассматриваемую как отдельная единица для целей применения системы

свидетельств на **вывоз** и разрешений на вывоз, предусмотренных в статье 31. Это определение не относится к понятию «территория», как оно употребляется в статьях 42 и 46.

2. Для целей настоящей Конвенции наркотическое средство рассматривается как «потребленное», если оно было доставлено любому лицу или предприятию для розничного распределения, медицинского применения или для научно-исследовательской работы; термин «потребление» понимается соответственно.

СТАТЬЯ 2

Вещества, подлежащие контролю

1. За исключением мер контроля, применение которых ограничено определенно указанными наркотическими средствами, наркотические средства, включенные в Список I, подлежат всем мерам контроля, применимым к наркотическим средствам на основании настоящей Конвенции, и, в частности, мерам, предписанным в статьях 4 (в), 19, 20, 21, 29, 30, **31, 32, 33, 34** и 37.

2. Наркотические средства, включенные в Список II, подлежат тем же мерам контроля, что и наркотические средства, включенные в Список I, за исключением мер, предписанных в пунктах 2 и 5 статьи 30 в отношении розничной торговли.

3. Препараты, за исключением тех, которые включены в Список III, подлежат тем же мерам контроля, что и наркотические средства, которые в них содержатся, но представления отдельных исчислений (статья 19) и статистических сведений (статья 20), помимо представляемых по данным наркотическим средствам, не требуется в случае таких препаратов, и подпункт 2 (в) статьи 29 и абзац 1 (б) (II) статьи 30 могут не применяться.

4. Препараты, включенные в Список III, подлежат тем же мерам контроля, что и препараты, содержащие наркотические средства, включенные в Список II, за исключением того, что подпункт 1 (б) и пункты от 3 до 15 статьи 31 могут не применяться и что для целей исчислений (статья **19**) и статистических сведений (статья 20) требуемая информация ограничивается количествами наркотических средств, использованных для изготовления таких препаратов.

5. Наркотические средства, включенные в Список IV, включаются также в Список I и подлежат всем мерам контроля, применимым к наркотическим средствам в этом последнем списке, и кроме того:

а) каждая Страна принимает любые специальные меры контроля, которые, по ее мнению, необходимы, учитывая особо опасные свойства какого-нибудь включенного таким образом наркотического средства, и

б) каждая Сторона, если, по ее мнению, существующие в ее стране условия делают это наиболее подходящим способом охраны народного здоровья и благополучия, запрещает производство, изготовление, вывоз и ввоз любого такого наркотического средства, торговлю им и его хранение или применение, за исключением лишь количеств, которые могут быть необходимы для медицинской и научной исследовательской работы, включая клинические испытания, проводимые под непосредственным наблюдением и контролем данной Стороны или подлежащие такому непосредственному наблюдению и контролю.

6. В добавление к мерам контроля, применяемым ко всем наркотическим средствам, включенным в Список I, опий подпадает под действие постановлений статей 23 и 24, листья кока — под действие постановлений статей 26 и 27 и **каннабис** — под действие постановлений статьи 28.

7. Опийный мак, кокаиновый куст, растение каннабис, маковая солома и листья каннабиса подлежат мерам контроля, предусмотренным соответственно в статьях 22 — 24; 22, 26 и 27; 22 и 28; 25; и 28.

8. Стороны делают все от них зависящее, чтобы **н**, **менять** к веществам, не подпадающим под действие настоящей Конвенции, но которые могут быть использованы для незаконного изготовления наркотических средств, такие меры надзора, какие могут быть практически осуществимы.

9. Стороны не обязаны применять постановления настоящей Конвенции к наркотическим средствам, которые обычно используются в промышленности для целей иных, чем **медицинские** и научные, при условии, что:

а) они обеспечивают посредством надлежащих методов денатурации или другими способами, чтобы используемые таким образом наркотические **средства не могли быть предметом злоупотребления** или вызывать вредные последствия (пункт 3 статьи 3), а также, чтобы вредные вещества не могли быть практически из них извлечены; и

б) они включают в представляемые ими статистические сведения (статья 20) количество каждого наркотического средства, использованного таким образом.

СТАТЬЯ 3

Изменения в сфере применения контроля

1. В тех случаях, когда какая-нибудь Сторона или Всемирная организация здравоохранения располагают сведениями, которые, по их мнению, могут потребовать изменения какого-либо из списков, они уведомляют об этом Генерального Секретаря и пред-

ставляют ему эти сведения в подтверждение указанного уведомления.

2. Генеральный Секретарь препровождает это уведомление и любые сведения, которые он считает относящимися к делу, Сторонам, Комиссии и, если уведомление делается какой-нибудь Стороной, Всемирной организации здравоохранения.

3. В тех случаях, когда уведомление касается какого-либо вещества, еще не включенного в Список I или в Список II,

I) Стороны рассматривают в свете **имеющихся** сведений возможность временного применения к данному веществу всех мер контроля, применяемых к наркотическим средствам, включенным в Список I;

и) впредь до вынесения ею **постановления**, как это предусмотрено в подпункте III настоящего пункта, **Комиссия** может постановить, чтобы Стороны временно применяли к этому веществу все меры контроля, применяемые к наркотическим средствам, включенным в Список I. Стороны временно применяют такие меры к веществу, о котором **дет** речь;

III) если Всемирная организация здравоохранения находит, что данное вещество способно быть предметом аналогичного злоупотребления и вызывать аналогичные вредные последствия, что и наркотические средства, включенные в Список I **или** в Список II, или что оно может быть превращено в наркотическое средство, она сообщает об этом своем заключении Комиссии, которая может, в соответствии с рекомендацией Всемирной организации здравоохранения, постановить, что данное вещество должно быть добавлено к Списку I или к Списку II.

4. Если Всемирная организация здравоохранения **находит, что** какой-нибудь препарат, вследствие содержащихся в нем веществ, не способен быть предметом злоупотребления и не может вызывать вредных последствий (пункт 3) и что содержащееся в нем наркотическое средство не может быть легко извлечено, Комиссия может, в соответствии с рекомендацией Всемирной организации здравоохранения, добавить этот препарат к Списку III.

5. Если Всемирная организация здравоохранения находит, что какое-нибудь наркотическое средство, включенное в Список I, особенно способно быть предметом злоупотребления и вызывать вредные последствия (пункт 3) и что такая способность не компенсируется существенными терапевтическими преимуществами, которыми не обладают другие вещества, помимо наркотических средств, включенных в Список IV, Комиссия может, в соответствии с рекомендацией Всемирной организации здравоохранения,

охранения, внести это наркотическое средство в Список IV.

6. В тех случаях, когда уведомление касается какого-нибудь наркотического средства, уже включенного в Список I или в Список II, или препарата, включенного в Список III, Комиссия, помимо меры, предусмотренной в пункте 5, может, в соответствии с рекомендацией Всемирной организации здравоохранения, изменить любой из списков:

а) перенеся какое-нибудь наркотическое средство из Списка I в Список II или из Списка II в Список I; или

б) исключив какое-нибудь наркотическое средство или препарат, в зависимости от случая, из какого-либо списка.

7. Любое постановление Комиссии, принятое на основании настоящей статьи, сообщается Генеральным Секретарем всем государствам-членам Организации Объединенных Наций, другим государствам-участникам Конвенции, не являющимся членами Организации Объединенных Наций, Всемирной организации здравоохранения и Комитету. Такое постановление вступает в силу в отношении каждой из Сторон в день получения ею такого сообщения, и Стороны принимают после этого такие меры, какие могут потребоваться на основании настоящей Конвенции.

8. а) Постановления Комиссии, изменяющие любой из списков, подлежат пересмотру Советом по просьбе, поданной любой Стороной в течение девяноста дней, считая со дня получения уведомления об этом постановлении. Просьба о пересмотре посылается Генеральному Секретарю вместе со всей относящейся к делу информацией, на которой основана просьба о пересмотре.

б) Генеральный Секретарь препровождает копии просьбы о пересмотре и относящуюся к делу информацию Комиссии, Всемирной организации здравоохранения и всем Сторонам, предлагая им представить свои замечания в течение девяноста дней. Все полученные замечания представляются Совету для рассмотрения.

в) Совет может утвердить, изменить или отменить постановления Комиссии, и решение Совета является окончательным. Уведомления о решении Совета посылаются всем государствам-членам Организации Объединенных Наций, государствам-участникам Конвенции, не являющимся членами Организации Объединенных Наций, Комиссии, Всемирной организации здравоохранения и Комитету.

г) Первоначальное постановление Комиссии остается в силе до окончания процедуры пересмотра.

9. Постановления Комиссии, принятые в соответствии с настоящей статьёй, не подлежат процедуре пересмотра, предусмотренной в статье 7.

СТАТЬЯ 4

Общие обязательства

Стороны принимают такие законодательные и административные меры, какие могут быть необходимы для того, чтобы:

а) ввести в действие и выполнять постановления настоящей Конвенции в пределах их собственных территорий;

б) сотрудничать с другими государствами в выполнении постановлений настоящей Конвенции; и

в) при условии соблюдения постановлений настоящей Конвенции, ограничить исключительно медицинскими и научными целями производство, изготовление, вывоз, ввоз, распределение наркотических средств, торговлю ими и их применение и хранение.

СТАТЬЯ 5

Международные органы контроля

Стороны, признавая компетенцию Организации Объединенных Наций в отношении международного контроля над наркотическими средствами, соглашаютсяверить Комиссии по наркотическим средствам Экономического и Социального Совета и Международному комитету по контролю над наркотиками функции, соответственно присвоенные им согласно настоящей Конвенции.

СТАТЬЯ 6

Расходы международных органов контроля

Расходы Комиссии и Комитета несет Организация Объединенных Наций в порядке, который будет определяться Генеральной Ассамблеей. Стороны, которые не являются членами Организации Объединенных Наций, вносят на покрытие этих расходов такие суммы, которые Генеральная Ассамблея считает справедливыми и которые она определяет время от времени по консультации с правительствами этих Сторон.

СТАТЬЯ 7

Пересмотр постановлений и рекомендаций Комиссии

За исключением постановлений, принимаемых согласно статье 3, каждое постановление или рекомендация, принятые Комиссией на основании постановлений настоящей Конвенции, подлежат утверждению или изменению со стороны Совета или Генеральной Ассамблеи таким же образом, как и другие постановления или рекомендации Комиссии.

СТАТЬЯ 8

Функции Комиссии

Комиссия правомочна рассматривать все вопросы, имеющие отношение к целям настоящей Конвенции, и в частности:

а) вносить изменения в Списки в соответствии со статьей 3;

б) обращать внимание Комитета на любые обстоятельства, которые могут иметь отношение к функциям Комитета;

в) делать рекомендации **относительно** проведения в жизнь целей и постановлений настоящей Конвенции, включая программы научных исследований и обмен научной и технической информацией; и

г) обращать внимание государств, не являющихся участниками **Конвенции**, на постановления и рекомендации, которые она принимает на основании настоящей Конвенции, с тем чтобы они рассмотрели вопрос о принятии мер в соответствии с такими постановлениями и рекомендациями.

СТАТЬЯ 9

Состав Комитета

1. Комитет состоит из одиннадцати членов, избираемых Советом следующим образом:

а) три члена с медицинским, **фармакологическим** или фармацевтическим опытом — из списка, включающего по крайней мере пять лиц, указанных Всемирной организацией здравоохранения, и

б) восемь **членов** — из списка лиц, указанных государствами-членами Организации Объединенных Наций и Сторонами, не состоящими **членами** Организации Объединенных Наций.

2. Членами Комитета должны быть лица, которые, в силу своей компетентности, беспристрастности и незаинтересованности, будут пользоваться общим доверием. Пока они состоят в этой должности, они не должны занимать какого-либо поста или заниматься какой-либо деятельностью, которые могли бы повредить их беспристрастности при выполнении ими своих функций. Совет, по совещании с Комитетом, принимает все необходимые меры для обеспечения полной технической независимости Комитета при выполнении им своих функций.

3. Совет, учитывая должным образом принцип справедливого географического представительства, принимает во внимание важность включения в состав Комитета в справедливом численном соотношении лиц, обладающих знанием положения с наркотическими средствами как в производящих и изготавливающих, так и в потребляющих наркотики странах и связанных с такими странами.

СТАТЬЯ 10

Сроки полномочий и вознаграждение членов Комитета

1. Члены Комитета состоят в этой должности в течение трех лет и могут быть переизбраны.

2. Срок полномочий каждого члена Комитета истекает накануне первого заседания Комитета, на котором его преемник **имеет** право присутствовать.

3. Член Комитета, который не присутствовал на трех последовательных сессиях, считается **ушедшим** в отставку.

4. Совет, по рекомендации Комитета, может отстранить от должности любого члена Комитета, который перестал отвечать условиям, установленным для членства в пункте 2 статьи 9. Для принятия такой рекомендации требуется, чтобы за нее голосовало восемь членов Комитета.

5. Если в Комитете открывается вакансия в течение срока полномочий какого-либо члена **Комитета**, Совет заполняет эту вакансию в кратчайший, по возможности, срок и в соответствии с применимыми постановлениями статьи 9, выбирая на остаток этого срока нового члена.

6. Члены Комитета получают соответствующее **вознаграждение**, размеры которого определяются Генеральной Ассамблей.

СТАТЬЯ 11

Правила процедуры Комитета

1. Комитет избирает своего председателя и таких других должностных лиц, которых он считает необходимыми, и принимает свои правила процедуры.

2. Комитет собирается так часто, как это, по его мнению, может быть необходимо для надлежащего выполнения его функций, но проводит не менее двух сессий в каждом календарном году.

3. Кворум, необходимый на заседаниях Комитета, состоит из семи членов.

СТАТЬЯ 12

Применение системы исчислений

1. Комитет устанавливает срок или сроки и порядок представления исчислений, предусмотренных в статье 19, и устанавливает образцы бланков для этой цели.

2. В отношении стран и территорий, на которые настоящая Конвенция не распространяется, Комитет просит заинтересованные правительства представлять исчисления согласно постановлениям настоящей Конвенции.

3. Если какое-либо государство не представляет к назначенному сроку исчислений по любой из

своих территорий, то, поскольку это возможно, эти исчисления устанавливаются Комитетом. При установлении таких исчислений Комитет, по мере ВОЗМОЖНОСТИ, делает это в сотрудничестве с заинтересованным правительством.

4. Комитет рассматривает исчисления, в том числе дополнительные исчисления, и может, за исключением того, что касается потребностей для специальных целей, требовать представления такой информации, которую он сочтет необходимой по любой стране или территории, от имени которой было представлено исчисление, с тем чтобы закончить составление исчислений или объяснить любое содержащееся там заявление.

5. Комитет в кратчайший, по возможности, срок утверждает исчисления, в том числе дополнительные исчисления, или, с согласия заинтересованного правительства, может изменить эти исчисления.

6. Помимо докладов, упомянутых в статье 15, Комитет в устанавливаемые им сроки, но не реже чем раз в год, публикует такие сведения, касающиеся исчислений, которые, по его мнению, будут облегчать проведение в жизнь настоящей Конвенции.

СТАТЬЯ 13

Применение системы статистических сведений

1. Комитет определяет порядок и форму представления статистических сведений, предусмотренных в статье 20, и устанавливает образцы бланков для этой цели.

2. Комитет рассматривает представленные сведения, чтобы определить, **выполнены** ли данной Стороной или любым другим государством постановления настоящей Конвенции.

3. Комитет может требовать представления такой дальнейшей информации, которую он сочтет необходимой для того, чтобы пополнить или объяснить данные, содержащиеся в этих статистических сведениях.

4. В компетенцию Комитета не входит выражать сомнения или высказывать свое мнение относительно статистической информации, касающейся наркотических средств, требуемых для специальных целей.

СТАТЬЯ 14

Меры, принимаемые Комитетом для обеспечения исполнения постановлений Конвенции

1. а) Если в результате **рассмотрения** сведений, представленных ему правительствами на основании постановлений настоящей **Конвенции**, или

сведений, сообщенных ему органами Организации Объединенных Наций и имеющих отношение к вопросам, возникающим в связи с этими постановлениями, Комитет имеет основание считать, что осуществление **целей** настоящей Конвенции ставится под серьезную угрозу в результате невыполнения какой-либо страной или территорией постановлений настоящей Конвенции, Комитет имеет право запросить объяснения от правительства страны или территории, о которых идет речь. С соблюдением права Комитета обращать внимание Сторон, Совета и Комиссии на вопросы, указанные в **подпункте в**, ниже, Комитет рассматривает как конфиденциальную просьбу о представлении **сведений** или объяснение данного правительства, предусмотренные в настоящем подпункте.

б) После принятия мер, предусматриваемых в подпункте **а**, выше, Комитет, если он признает это необходимым, может предложить заинтересованному правительству принять такие коррективные меры, какие представляются при существующих обстоятельствах необходимыми для исполнения постановлений настоящей Конвенции.

в) Если Комитет находит, что данное правительство не дало удовлетворительного объяснения в ответ на сделанное ему на основании подпункта **а**, выше, предложение или же не приняло никаких коррективных мер, которые ему было предложено принять на основании подпункта **б**, выше, он может обратить внимание Сторон, Совета и Комиссии на это обстоятельство.

2. Обращая внимание Сторон, Совета и Комиссии на какое-либо обстоятельство в соответствии с подпунктом в пункта 1, выше, Комитет может, **если** он признает такой порядок действий **необходимым**, рекомендовать Сторонам приостановить ввоз наркотических средств, вывоз наркотических средств, или то и другое, в данную страну или территорию или из данной **страны** или территории, либо на указанный срок, либо до тех пор, пока Комитет не признает положение в данной стране или территории удовлетворительным. Заинтересованное государство может передать этот вопрос Совет.

3. Комитет имеет право опубликовывать доклады по любым вопросам, которые были предметом рассмотрения на основании постановлений настоящей статьи, и препровождать их Совету, который рассылает их всем Сторонам. Если Комитет опубликовывает в таком докладе какое-либо решение, вынесенное на основании **настоящей** статьи, или какие-либо относящиеся к данному вопросу сведения, он публикует в нем также и мнение заинтересованного правительства, если последнее о том просит.

4. Если в каком-нибудь случае решение Комитета, опубликованное на основании настоящей **ста-**

ты, принято не **единогласно**, мнения меньшинства должны быть изложены.

5. Любое государство приглашается присутствовать на заседании **Комитета**, на котором, в соответствии с настоящей статьей, рассматривается вопрос, непосредственно его касающийся.

6. Решения Комитета, выносимые на основании настоящей статьи, принимаются большинством в две трети голосов всех членов Комитета.

СТАТЬЯ 15

Доклады Комитета

1. Комитет составляет годовой доклад о своей работе и такие дополнительные доклады, которые он считает необходимыми, содержащие также анализ исчислений и статистических сведений, имеющих в его распоряжении, и, в соответствующих случаях, отчет об объяснениях, если таковые были даны правительствами или запрошены у них, вместе с любыми замечаниями и рекомендациями, которые Комитет пожелает сделать. Эти доклады представляются Совету через Комиссию, которая может делать такие замечания, какие она считает необходимыми.

2. Эти доклады сообщаются Сторонам, а затем опубликовываются Генеральным Секретарем. Стороны разрешают их неограниченное распространение.

СТАТЬЯ 16

Секретариат

Обслуживание Комиссии и Комитета секретариатом предоставляется Генеральным Секретарем.

СТАТЬЯ 17

Особое управление

Стороны будут иметь особое управление для целей применения постановления настоящей Конвенции.

СТАТЬЯ 18

Сведения, сообщаемые Сторонами Генеральному Секретарю

1. Стороны сообщают Генеральному Секретарю сведения, которые могут запрашиваться Комиссией, как необходимые для выполнения ею своих функций, и в частности:

а) ежегодные доклады о применении Конвенции на их территориях;

б) тексты всех законов и правил, издаваемых время от времени для выполнения настоящей Конвенции;

в) такие **данные**, которые Комиссия **укажет**, относительно случаев незаконного оборота, включая данные о каждом случае обнаруженного незаконного **оборота**, который может быть важным либо **потому**, что он дает указания относительно источников получения наркотических средств для незаконного оборота, либо вследствие количества, о которых идет речь, или методов, примененных лицами, занимающимися незаконным оборотом;

г) названия и адреса правительственных учреждений, уполномоченных выдавать разрешения на вывоз или свидетельства на ввоз.

2. Стороны сообщают упомянутые в предыдущем пункте сведения таким образом, в такие **сроки** и на таких бланках, какие может предложить Комиссия.

СТАТЬЯ 19

Исчисления потребностей в наркотических средствах

1. Стороны представляют Комитету ежегодно по каждой из своих территорий в порядке и по форме, предписанных Комитетом, исчисления на разосланных им бланках по следующим вопросам:

а) количества наркотических средств, предназначенных для потребления в медицинских и научных целях;

б) количества наркотических средств, предназначенных для изготовления других **наркотических** средств, препаратов, включенных в Список III, и веществ, на которые не распространяется настоящая Конвенция;

в) складские запасы наркотических средств по состоянию на 31 декабря того года, к которому исчисления относятся; и

г) количества наркотических средств, необходимые для пополнения **специальных** складских **запасов**.

2. С учетом вычетов, упомянутых в пункте 3 статьи **21**, итог исчислений по каждой территории и по каждому наркотическому средству составляется из суммы количеств, указанных в подпунктах **а**, **б** и **г** пункта 1 настоящей статьи, с добавлением любого количества, требующегося для доведения существующих на 31 декабря предыдущего года складских запасов до уровня, определенного согласно подпункту в пункта 1.

3. Любое государство может в **течение** года представлять дополнительные исчисления с объяснением обстоятельств, вызвавших необходимость в таких исчислениях.

4. Стороны уведомляют Комитет о методе, примененном для установления показанных в исчис-

лениях количеств, и о всяких изменениях в указанном методе.

5. С учетом вычетов, указанных в пункте 3 статьи 21, исчисления не должны превышать.

СТАТЬЯ 20

Статистические сведения, представляемые Комитету

1. Стороны представляют Комитету по каждой из своих территорий в порядке и по форме, предписанным Комитетом, статистические сведения на разосланных Комитетом бланках по следующим вопросам:

а) производство или изготовление наркотических средств;

б) использование наркотических средств для изготовления других наркотических средств, препаратов, **включенных** в Список III, и веществ, на которые не распространяется настоящая Конвенция, а также использование маковой соломки для изготовления наркотических средств;

в) потребление наркотических средств;

г) ввоз и вывоз наркотических средств и маковой соломки;

д) наложение ареста на наркотические средства и распоряжение ими;

е) складские запасы наркотических средств по состоянию на 31 декабря того года, к которому эти сведения относятся.

2. а) Статистические сведения по вопросам, указанным в пункте 1, за исключением подпункта г, составляются ежегодно и представляются Комитету не позднее 30 июня года, следующего за годом, к которому они относятся.

б) Статистические сведения по вопросам, указанным в подпункте г пункта 1, составляются по-квартально и представляются Комитету в месячный срок по истечении квартала, к которому они относятся.

3. В дополнение к вопросам, указанным в пункте 1 настоящей статьи, Стороны могут также, насколько это возможно, представлять Комитету по каждой из своих территорий сведения о площадях (в гектарах), обрабатываемых для производства опиума.

4. Стороны не обязаны сообщать статистические сведения о специальных складских запасах, но представляют отдельно сведения о наркотических средствах, ввезенных в данную страну или территорию или приобретенных в данной стране или территории для специальных целей, а также о количествах наркотических средств, изъятых из специальных складских запасов для удовлетворения потребностей гражданского населения.

СТАТЬЯ 21

Ограничение изготовления и ввоза

1. Общие количества каждого наркотического средства, изготовленного и ввезенного любой страной или территорией в течение любого года, не должны превышать суммы следующих количеств:

а) количества, потребленного, в пределах соответствующего исчисления, для медицинских и научных целей;

б) количества, использованного, в пределах соответствующего исчисления, для изготовления других наркотических средств, препаратов, включенных в Список III, и веществ, на которые не распространяется настоящая Конвенция;

в) вывезенного количества;

г) количества, добавленного к складским запасам с целью доведения таковых до уровня, указанного в соответствующем исчислении; и

д) количества, приобретенного, в пределах соответствующего исчисления, для специальных целей.

2. Из суммы **количеств**, указанных в пункте 1, вычитается всякое количество, на которое был наложен арест и которое было освобождено для законного использования, а также всякое количество, взятое из специальных складских запасов для нужд гражданского населения.

3. Если Комитет находит, что изготовленное и ввезенное в любом данном году количество превышает сумму количеств, указанных в пункте 1, за вычетом любых количеств, необходимых в пункте 2 настоящей статьи, всякий установленный таким образом и остающийся на конец года излишек подлежит в следующем году вычету из количеств, которые должны быть изготовлены или ввезены, и из итога **исчислений**, как определено в пункте 2 статьи 19.

4. а) Если из статистических сведений о ввозе и вывозе (статья 20) следует, что количество, вывезенное в какую-либо страну или территорию, превышает итог исчислений для данной страны или территории, как это определено в пункте 2 статьи 19, с добавлением количеств, показанных как **вывезенные**, и после вычета любого излишка, установленного согласно пункту 3 настоящей статьи, Комитет может довести об этом факте до сведения государств, которые, по мнению Комитета, должны быть об этом поставлены в известность;

б) по получении этого уведомления Стороны не разрешают в течение данного года никакого дальнейшего вывоза данного наркотического средства в эту страну или территорию, кроме:

1) случая представления по данной стране или территории дополнительного **исчисле-**

ния в отношении как количества, **ввезенного** сверх исчисления, так и необходимого дополнительного количества, или

- II) исключительных случаев, когда вывоз, по мнению правительства вывозящей страны, необходим для лечения больных.

СТАТЬЯ 22

Специальные положения относительно культивирования

В тех случаях, когда существующие в стране или территории условия делают запрещение культивирования опийного мака, кокаинового куста или растения каннабиса наиболее целесообразной, по их мнению, мерой для охраны народного здоровья и благополучия и для предупреждения перехода наркотических средств в незаконный оборот, заинтересованная Сторона запрещает такое культивирование.

СТАТЬЯ 23

Государственные учреждения по опию

1. Сторона, разрешающая культивирование опийного мака для производства опия, создает, если она этого еще не сделала, и содержит одно или несколько правительственных учреждений (далее в настоящей статье именуемых «Учреждение») для выполнения функций, предусматриваемых настоящей статьей.

2. Каждая такая Сторона применяет к культивированию опийного мака для производства опия и к опию следующие постановления:

а) Учреждение определяет районы и участки земли, где разрешается культивирование опийного мака для производства опия;

б) культивирование допускается только земледельцам, получившим лицензию от Учреждения;

в) в каждой лицензии точно указываются размеры земельной площади, на которой разрешается культивирование;

г) все земледельцы, занимающиеся культивированием опийного мака, обязаны сдавать весь собранный ими опий Учреждению. Учреждение покупает и вступает в фактическое владение собранного опия возможно скорее, но не позднее чем через четыре месяца по окончании уборки урожая;

д) в отношении опия Учреждение имеет исключительное право ввоза, вывоза, оптовой торговли и содержания складских запасов помимо тех, которые имеют фабриканты алкалоидов опия, медицинского опия или препаратов опия. Стороны не обязаны распространять это исключительное право на медицинский опий и препараты опия.

3. Правительственные функции, упомянутые в пункте 2, выполняются единым правительственным учреждением, если это допускается конституцией данной Стороны.

СТАТЬЯ 24

Ограничение производства опия для международной торговли

1. а) Если **какая-либо** Сторона намеревается начать производство опия или увеличить существующее производство, она принимает во внимание существующий мировой спрос на опий в соответствии с исчислениями, опубликованными Комитетом, с тем чтобы производство опия данной Стороной не привело к перепроизводству опия в мире.

б) Стороны не разрешают производства опия или увеличения существующего производства **опия**, если, по их мнению, такое производство или увеличенное производство на их территории может привести к незаконному обороту опия.

2. а) С соблюдением пункта 1, если **какая-либо** Сторона, которая на 1 января 1961 года не производила опия для экспорта, желает вывозить производимый ею опий в количествах, не превышающих 5 тонн в год, она уведомляет Комитет, представляя вместе с этим уведомлением сведения относительно:

I) находящейся в силе системы контроля, как это требуется согласно настоящей Конвенции в отношении опия, который будет произведен и вывезен, и

II) названия страны или **стран**, в которую или, соответственно, в которые она намеревается вывозить этот опий,

и Комитет может либо одобрить такое уведомление, либо он может рекомендовать данной Стороне, чтобы она не производила опия для экспорта.

б) В тех случаях, когда **какая-либо** Сторона, не из числа Сторон, о которых говорится в пункте 3, желает производить опий для вывоза в количествах, превышающих 5 тонн в **год**, она уведомляет об этом Совет, представляя вместе с этим уведомлением относящиеся к делу сведения, включая сведения относительно:

I) предполагаемых количеств, которые должны быть произведены для вывоза,

и) существующей или намечаемой системы контроля в отношении опия, который должен быть произведен, и

III) названия страны или **стран**, в которую или, соответственно, в которые она намеревается вывозить этот опий,

и Совет либо одобряет это уведомление, либо может рекомендовать данной Стороне, чтобы она не производила опия для вывоза.

3. Независимо от постановлений подпунктов 2 а и 2 б, Сторона, которая за период десяти лет, непосредственно предшествовавших 1 января 1961 г., вывезла опий, который эта страна произвела, может продолжать вывозить **опий**, который она производит.

4. а) Стороны не ввозят опий из какой-либо страны или территории, за исключением опия, произведенного на территории:

- I) Стороны, упоминаемой в пункте 3;
- II) Стороны, которая уведомила Комитет, как это предусмотрено в подпункте 2 а; или
- III) Стороны, которая получила одобрение Совета, как это предусмотрено в подпункте 2 б.

б) Независимо от подпункта а настоящего пункта, Стороны могут ввозить опий, произведенный для вывоза любой страной, которая произвела и вывезла опий за период десяти лет, предшествовавших 1 января 1961 года, если эта страна создала и содержит государственный орган контроля или учреждение для целей, изложенных в статье 23, и осуществляет эффективные меры для того, чтобы производимый ею опий не поступал в незаконный оборот.

5. Постановления настоящей статьи не препятствуют никакой Стороне:

- I) производить опий в количествах, достаточных для ее собственных потребностей; или
- II) вывозить опий, задержанный вследствие незаконного оборота, на территорию другой Стороны, в соответствии с требованиями настоящей Конвенции.

СТАТЬЯ 25

Контроль над маковой соломой

1. Сторона, разрешающая у себя разведение опийного мака для целей иных, чем производство опия, принимает все необходимые меры для **того, чтобы:**

- а) из этого опийного мака не производился опий; и
- б) изготовление наркотических средств из маковой соломки надлежало контролироваться.

2. Стороны применяют в отношении маковой соломки систему свидетельств на ввоз и разрешений на вывоз, предусмотренную в пунктах от 4 до 15 статьи 31.

3. Стороны представляют статистические сведения о ввозе и вывозе маковой соломки, которые требуются в отношении наркотических средств согласно подпунктам 1 г и 2 б статьи 20.

СТАТЬЯ 26

Кокаиновый куст и листья кока

1. Если какая-либо Сторона разрешает культивирование кокаинового куста, она применяет к нему, а также к листьям кока, систему контроля, как она предусмотрена в статье 23 в отношении контроля над опийным маком, но что касается подпункта 2 г указанной статьи, обязанность, возложенная на упомянутое в этой статье Учреждение, состоит лишь во вступлении в фактическое владение урожаем в кратчайший, по **возможности**, срок после окончания его уборки.

2. Стороны, по мере возможности, принимают меры по выкорчевыванию всех дикорастущих кокаиновых кустов. Они уничтожают эти растения в случае их незаконного культивирования.

СТАТЬЯ 27

Дополнительные постановления, касающиеся листьев кока

1. Стороны могут разрешать использование листьев кока для приготовления вкусового вещества, не содержащего каких-либо алкалоидов, и, поскольку это необходимо для такого использования, могут разрешать производство, ввоз, вывоз этих листьев, а также торговлю ими и их хранение.

2. Стороны представляют отдельно исчисления (статья 19) и статистические сведения (**статья 20**) по листьям кока, используемым для приготовления данного вкусового вещества, за исключением случаев, когда те же самые листья кока используются для извлечения как алкалоидов, так и вкусового вещества, и это обстоятельство объяснено в исчислениях и статистических сведениях.

СТАТЬЯ 28

Контроль над каннабисом

1. Если какая-либо Сторона разрешает культивирование растения каннабис для производства каннабиса или смолы каннабиса, она применяет при этом систему контроля, как она предусмотрена в статье 23 в отношении контроля над опийным маком.

2. Настоящая Конвенция не применяется к растению каннабис, культивируемому исключительно для промышленных целей (волокно и семена) или для садоводства.

3. Стороны принимают такие **меры**, какие могут быть необходимы для предупреждения злоупотребления листьями растения каннабис и их **незаконного** оборота.

СТАТЬЯ 29

Изготовление

1. Стороны требуют, чтобы изготовление наркотических средств осуществлялось по лицензиям, за исключением случаев, когда это изготовление осуществляется государственным предприятием или государственным предприятиями.

2. Стороны:

а) контролируют всех лиц и все предприятия, изготавливающие наркотические средства или занимающиеся этим изготовлением;

б) контролируют при помощи лицензий предприятия и помещения, в которых такое изготовление может иметь место; и

в) требуют, чтобы имеющие лицензию фабриканты наркотических средств получали периодические разрешения с точным указанием видов и количеств наркотических средств, которые они имеют право изготавливать. Однако периодического разрешения не требуется для изготовления препаратов.

3. Стороны не допускают сосредоточения в распоряжении фабрикантов наркотических средств количеств наркотических средств и маковой соломы, превышающих количества, необходимые для нормальной деятельности предприятия, с учетом существующей конъюнктуры рынка.

СТАТЬЯ 30

Торговля и распределение

1. а) Стороны требуют, чтобы торговля наркотическими средствами и их распределение осуществлялись по лицензиям, за исключением **случаев**, когда эта торговля или распределение осуществляется государственным предприятием или государственным предприятиями;

б) Стороны:

I) контролируют всех лиц и все предприятия, осуществляющие торговлю наркотическими средствами или их распределение или занимающиеся этой торговлей или распределением;

II) контролируют при помощи лицензий предприятия и помещения, в которых такая торговля или распределение может иметь место. Требование о лицензиях может не относиться к препаратам.

в) Постановления подпунктов *а* и *б*, касающиеся лицензий, могут не применяться к **лицам**, должным образом уполномоченным осуществлять — и когда они их осуществляют — врачебные и научные **функции**.

2. Стороны **также**:

а) не допускают сосредоточения в распоряжении торговцев, распределительных организаций, государственных предприятий или должным образом на то уполномоченных лиц, упомянутых выше, количеств наркотических средств и маковой соломы, превышающих количества, необходимые для их нормальной деятельности, с учетом существующей конъюнктуры рынка; и

б) I) требуют предъявления медицинских рецептов для доставки или выдачи наркотических средств отдельным лицам; это требование может не относиться к тем наркотическим средствам, которые отдельные лица могут законным образом получать, использовать, отпускать или назначать в связи с осуществлением ими их надлежаще разрешенных терапевтических функций; и

II) если Стороны считают эти меры необходимыми или желательными, они требуют, чтобы рецепты на наркотические средства, включенные в Список I, выписывались на официальных **бланках**, которые выпускаются компетентными властями или уполномоченными на то профессиональными ассоциациями в виде книжек с корешками.

3. Желательно, чтобы Стороны требовали обозначения международного незарегистрированного названия, сообщенного Всемирной организацией здравоохранения в письменных или печатных предлогах наркотических средств, во всякого рода рекламе, в описательной литературе, относящейся к наркотическим средствам и используемой для коммерческих целей, на внутренней упаковке пакетов, содержащих наркотические средства, и на этикетках, под которыми **наркотические** средства поступают в продажу.

4. Если какая-либо Сторона считает такую меру необходимой или желательной, она требует, **чтобы** на внутренней упаковке пакета, содержащего наркотическое средство, или на его обертке имелась ясно видимая двойная красная полоса. Внешняя упаковка пакета, содержащего такое наркотическое средство, не должна иметь двойной красной полосы.

5. Стороны требуют, чтобы на этикетках, под которыми наркотические средства поступают в продажу, точно указывалось в единицах веса или в процентах содержание наркотических средств. Это требование относительно указания сведений на этикетках может не применяться к наркотическим средствам, отпускаемым отдельным лицам по рецепту врача.

6. Постановления пунктов 2 и 5 могут не применяться к розничной торговле наркотическими средствами, включенными в Список II, или к их розничному **распределению**.

СТАТЬЯ 31

Специальные постановления, касающиеся международной торговли

1. Стороны сознательно не разрешают вывоза наркотических средств ни в какую страну или территорию, иначе как:

а) в соответствии с законами и правилами данной страны или территории; и

б) в пределах итога исчислений для данной страны или территории, как это определено в пункте 2 статьи 19, с добавлением количеств, предназначенных для реэкспорта.

2. В свободных портах и зонах Стороны осуществляют такое же наблюдение и такой же контроль, как и в других частях своих территорий, с тем, однако, что они могут применять более строгие меры.

3. Стороны:

а) контролируют при помощи лицензий ввоз и вывоз наркотических средств, за исключением случаев, когда такой ввоз или вывоз осуществляется государственным предприятием или государственными предприятиями; и

б) контролируют всех лиц и все предприятия, осуществляющие такой ввоз или вывоз или занимающиеся таким ввозом или вывозом.

4. а) Каждая Сторона, разрешающая ввоз или вывоз наркотических средств, требует получения отдельного свидетельства на ввоз или разрешения на вывоз для каждого случая ввоза или вывоза, независимо от того, касается ли это одного или нескольких наркотических средств;

б) в таком разрешении или свидетельстве указывается название наркотического средства, международное незарегистрированное название, если такое имеется, количество, подлежащее ввозу или вывозу, наименование и адрес импортера и экспортера, а также срок, в течение которого должен быть осуществлен данный ввоз или вывоз;

в) в **разрешении** на вывоз, кроме того, указывается номер и дата свидетельства на ввоз (пункт 5), а также выдавшее его учреждение;

г) в свидетельстве на ввоз может предусматриваться ввоз несколькими партиями.

5. Перед тем как выдать разрешение на вывоз, Стороны требуют представления ввозного свидетельства, выданного компетентными властями ввозящей страны или территории, в котором должно быть удостоверено, что ввоз упомянутого в нем наркотического средства или **наркотических** средств **разрешен**, и такое свидетельство представляется лицом или предприятием, подающим заявление о получении разрешения на вывоз. Стороны придержи-

ваются, по мере возможности, образцов бланков ввозного свидетельства, утвержденного Комиссией.

6. Каждая вывозимая партия должна сопровождаться копией разрешения на вывоз, и правительство, выдающее разрешение на вывоз, посылает правительству ввозящей страны или территории копию этого разрешения.

7. а) После того как ввоз произведен или после того как срок, назначенный для ввоза, истек, правительство ввозящей страны или территории возвращает правительству ввозящей страны или территории разрешение на вывоз с соответствующей на нем надписью;

б) в упомянутой надписи должно быть указано фактически ввезенное количество;

в) если фактически вывезено меньшее количество, чем то, которое указано в разрешении на вывоз, на означенном разрешении и на всех официальных его копиях компетентными властями указывается фактически вывезенное количество.

8. Вывоз в виде отправлений в адрес почтового ящика или банка для лица, иного чем то, которое указано в разрешении на вывоз, воспрещается.

9. Вывоз в виде отправления в адрес приписного таможенного склада воспрещается, за исключением **случаев**, когда правительство ввозящей страны отмечает на ввозном свидетельстве, **представляемом** лицом или учреждением, подающим заявление о выдаче разрешения на вывоз, что оно разрешает помещение ввозимой партии на приписной таможенный склад. В таком случае в разрешении на вывоз указывается, что вывоз производится с этой целью. На всякую выдачу с приписного таможенного склада требуется разрешение властей, в ведении которых находится данный таможенный склад, а в **случае** направления за границу, выдача рассматривается как новый вывоз по смыслу настоящей Конвенции.

10. Партия наркотических средств, ввозимая на территорию какой-нибудь Стороны или вывозимая с ее территории без сопровождающего ее разрешения на вывоз, подлежит задержанию таможенными властями.

11. Стороны не разрешают прохождения транзитом наркотических средств, направляемых в другую страну, независимо от того, сняты ли они с перевозочных средств, на которых они провозились, за исключением случаев, когда компетентным властям этой Стороны предъявлена копия разрешения на вывоз.

12. Компетентные власти страны или территории, через которую разрешен провоз партии наркотических средств, принимают все необходимые меры, для того чтобы предотвратить изменение

пути партии по иному назначению, чем то, которое обозначено в сопровождающей партию копии разрешения на вывоз, за исключением случаев, когда это производится с разрешения правительства страны или территории, через которую проходит данная партия. Правительство данной страны или территории рассматривает всякую партию наркотических средств, относительно которой поступило заявление об изменении пути, как партию вывоза из страны или территории транзита в страну или территорию нового назначения. Если изменение пути разрешено, то постановления подпунктов *a* и *b* пункта 7 применяются также к отношениям между страной или территорией транзита и страной или территорией, откуда первоначально эта партия была вывезена.

13. Никакая партия наркотических средств, находящаяся в транзите или помещенная на приписной таможенный склад, не может **подвергаться** переработке, которая изменила бы природу наркотических средств, о которых идет речь. Упаковка не может быть изменена без разрешения компетентных властей.

14. Постановления пунктов с 11 по 13, касающиеся провоза наркотических средств через территорию одной из Сторон, не применяются в тех случаях, когда партия, о которой идет речь, перевозится воздушным путем, при условии, что самолет пролетает над страной или территорией транзита без посадки. Если самолет производит посадку в этой стране или территории, эти постановления применяются постольку, поскольку обстоятельства того требуют.

15. Постановления настоящей статьи не нарушают постановлений каких-либо международных соглашений, ограничивающих контроль, который может осуществляться одной из Сторон над наркотическими средствами, находящимися в транзите.

16. Ничто в настоящей статье, за исключением подпункта 1 *a* и пункта 2, не является **обязательным** в отношении препаратов, включенных в Список III.

СТАТЬЯ 32

Специальные постановления, касающиеся провоза наркотических средств в аптеках первой помощи судов и самолетов международного сообщения

1. Провоз на судах или самолетах международного сообщения ограниченных количеств наркотических средств, необходимых во время путешествий или рейсов для оказания первой помощи или в экстренных случаях, не считается ввозом, вывозом или транзитом по смыслу настоящей Конвенции.

2. Существующие меры предосторожности принимаются страной регистрации для предупрежде-

ния ненадлежащего использования наркотических средств, упомянутых в пункте 1, или перехода их в незаконный оборот. Комиссия, по совещанию с надлежащими международными организациями, рекомендует такие меры предосторожности.

3. К наркотическим средствам, провозимым на судах или самолетах в соответствии с пунктом 1, применяются законы, правила и постановления о разрешениях и лицензиях страны регистрации, без ущерба для каких-либо прав компетентных местных властей производить проверку, инспекцию и применять другие меры контроля на борту судов или самолетов. Применение таких наркотических средств в экстренных случаях не рассматривается как нарушение требований подпункта 2 *b* статьи 30.

СТАТЬЯ 33

Хранение наркотических средств

Стороны не разрешают хранения наркотических средств, иначе как на основании законного права.

СТАТЬЯ 34

Меры надзора и инспекции

Стороны требуют:

а) чтобы все лица, получающие лицензии в соответствии с **постановлениями** настоящей Конвенции, или занимающие директорские **или** контрольные должности в государственных предприятиях, созданных в соответствии с настоящей Конвенцией, обладали надлежащей квалификацией для эффективного и точного проведения в жизнь постановлений таких законов и правил, которые изданы с этой целью; и

б) чтобы правительственные власти, фабриканты, торговцы, ученые, научные институты и больницы вели **записи**, показывающие количества **каждого** изготовленного наркотического **средства** и каждого отдельного приобретения и использования наркотических средств. Эти записи соответственно сохраняются в течение не менее двух лет. При пользовании книжками с корешками для выписывания рецептов (подпункт 2 *b* статьи 30) эти книжки, включая корешки, также сохраняются в течение не менее двух лет.

СТАТЬЯ 35

Меры по борьбе с незаконным оборотом

С должным учетом своих конституционных, правовых и административных систем Стороны:

а) принимают внутрисударственные меры для координации превентивных и репрессивных мероприятий против незаконного оборота; с этой целью они могут с пользой для дела назначить соответ-

ствующий орган, который будет ответственным за такую координацию;

б) помогают друг другу в проведении кампании по борьбе с незаконным оборотом;

в) тесно сотрудничают друг с другом и с компетентными международными организациями, членами которых они состоят, для проведения согласованной кампании по борьбе с незаконным оборотом;

г) обеспечивают быстрое осуществление международного сотрудничества между соответствующими органами; и

д) обеспечивают, чтобы в тех случаях, когда для судебного преследования требуется передача в международном порядке юридических документов, такая передача производилась быстрым образом тем органам, которые будут указаны Сторонами; это требование не нарушает права Сторон требовать, чтобы официальные документы направлялись к ним дипломатическим путем.

СТАТЬЯ 36

Постановления о наказаниях

1. С соблюдением своих конституционных ограничений каждая Сторона принимает такие меры, которые обеспечат, что культивирование и производство, изготовление, извлечение, приготовление, хранение, предложение, предложение с коммерческими целями, распределение, покупка, продажа, доставка на каких бы то ни было условиях, маклерство, отправка, переправка транзитом, перевоз, ввоз и вывоз наркотических средств в нарушение постановлений настоящей Конвенции, и всякое другое действие, которое, по мнению Сторон, может являться нарушением постановлений настоящей Конвенции, будут признаваться наказуемыми деяниями в тех случаях, когда они совершены умышленно, а также что серьезные преступления будут подлежать соответствующему наказанию, в частности, тюремным заключением или иным способом лишения свободы.

2. С соблюдением конституционных ограничений Сторон, их системы права и внутреннего закона,

а) I) каждое из перечисленных в пункте 1 преступлений, если они совершены в разных странах, будет рассматриваться как отдельное преступление;

И) умышленное соучастие в каком-либо из таких преступлений, участие в сообществе с целью совершения и покушения на совершение какого-либо из таких преступлений и подготовительные действия и финансовые операции в связи с преступлениями, перечисленными в настоящей статье, будут признаваться нака-

зуемыми деяниями, предусмотренными в пункте 1;

III) приговоры иностранных судов за такие преступления будут учитываться для целей установления рецидивизма; и

IV) упомянутые выше серьезные преступления, если они совершены либо гражданами данной страны, либо иностранцами, преследуются Стороной, на территории которой совершено данное преступление, или Стороной, на территории которой обнаружен преступник, если выдача недопустима по законам Стороны, к которой обращена соответствующая просьба, и если этот преступник еще не подвергся судебному преследованию и приговор по его делу еще не состоялся.

б) Желательно, чтобы указанные в пункте 1 и в абзаце 2 (а) (II) преступления были включены в число преступлений, за которые виновные подлежат выдаче в любом договоре о выдаче, который заключен или может быть впоследствии заключен между любыми Сторонами, и рассматривались в отношениях между Сторонами, которые не обуславливают выдачу существованием договора или взаимностью, как преступления, за которые виновные подлежат выдаче, при условии, что выдача разрешается в соответствии с законом Стороны, к которой обращена просьба о выдаче, и что данная Сторона имеет право отказать произвести арест или разрешить выдачу в случаях, когда ее компетентные власти считают, что данное преступление не является достаточно серьезным.

3. В вопросах юрисдикции постановления уголовного права заинтересованной Стороны имеют преимущественную силу перед постановлениями настоящей статьи.

4. Ничто содержащееся в настоящей статье не затрагивает принципа, что преступления, к которым она относится, определяются, преследуются и караются Стороной согласно внутреннему праву данной Стороны.

СТАТЬЯ 37

Наложение ареста и конфискация

Любые наркотические средства, вещества и предметы оборудования, использованные или предназначенные для совершения преступлений, о которых говорится в статье 36, подлежат наложению ареста и конфискации.

СТАТЬЯ 38

Обращение с наркоманами

1. Стороны уделяют особое внимание созданию условий для лечения наркоманов, заботе о них и восстановлению их трудоспособности.

2. Если для какой-нибудь Стороны наркомания представляет серьезную проблему и ее экономические ресурсы позволяют ей это сделать, то желательно, чтобы эта Сторона обеспечила надлежащие условия для эффективного лечения наркоманов.

СТАТЬЯ 39

Применение более строгих мер контроля над наркотическими средствами, чем меры, требуемые на основании настоящей Конвенции

Независимо от каких-либо постановлений настоящей Конвенции ничто не препятствует, или считается препятствующим, Сторонам принимать более строгие или более **суровые** меры контроля, чем те, которые предусматриваются настоящей Конвенцией, и в частности требовать, чтобы препараты, включенные в Список III, или наркотические средства, включенные в Список II, подлежали всем или таким мерам контроля, применяемым к наркотическим средствам Списка I, которые, по мнению данной Стороны, необходимы или желательны для охраны народного здоровья и благополучия.

СТАТЬЯ 40

Языки Конвенции и процедура подписания, ратификации и присоединения

1. Настоящая Конвенция, английский, испанский, китайский, русский и французский тексты **которой** равно аутентичны, открыта для подписания до 1 августа 1961 года от имени любого государства-члена Организации Объединенных Наций, любого государства, не являющегося членом Организации Объединенных Наций, но являющегося участником Статута Международного Суда или членом какого-либо специализированного учреждения Организации Объединенных Наций, а также от имени любого другого государства, которое Совет может пригласить стать Стороной в Конвенции.

2. Настоящая Конвенция подлежит ратификации. Ратификационные грамоты сдаются на хранение Генеральному Секретарю.

3. Настоящая Конвенция открыта после 1 августа 1961 года для присоединения государств, указанных в пункте 1. Акты о присоединении сдаются на хранение Генеральному Секретарю.

СТАТЬЯ 41

Вступление в силу

1. Настоящая Конвенция вступает в силу на тридцатый день, считая со дня, следующего за датой сдачи на хранение, в соответствии со статьей 40, сорокового акта о ратификации или присоединении,

2. В отношении любого государства, сдавшего на хранение акт о ратификации или присоединении после даты сдачи на хранение указанного сорокового акта, настоящая Конвенция вступает в силу на тридцатый день после сдачи на хранение этим государством своего акта о ратификации или присоединении.

СТАТЬЯ 42

Территориальное применение

Настоящая Конвенция применяется ко всем **внеметропольным** территориям, за международные отношения которых какая-либо Сторона является ответственной, за исключением случаев, когда предварительное согласие такой территории требуется конституцией данной Стороны или заинтересованной территории или когда **того** требует обычай. В этом случае данная Сторона старается обеспечить необходимое согласие заинтересованной территории в кратчайший, по возможности, срок, и по получении такого согласия уведомляет об этом Генерального Секретаря. Настоящая Конвенция применяется к территории или территориям, указанным в таком уведомлении, со дня получения последнего Генеральным Секретарем. В тех случаях, когда предварительного согласия **внеметропольной** территории не требуется, заинтересованная Сторона в момент подписания, ратификации или присоединения указывает **внеметропольную** территорию или территории, к которым настоящая Конвенция применяется.

СТАТЬЯ 43

Понятие территории для целей постановлений статей 19, 20, 21 и 31

1. Любая Сторона может уведомить Генерального Секретаря, что для целей статей 19, 20, 21 и 31 одна из ее территорий разделена на две или несколько территорий или что две или несколько ее территорий объединяются в одну территорию.

2. Две или несколько Сторон могут уведомить Генерального Секретаря, что в **результате** образования между ними таможенного союза эти Стороны составляют для целей статей 19, 20, 21 и 31 единую территорию.

3. Любое уведомление, сделанное на основании пунктов 1 и 2 настоящей статьи, вступает в силу 1 января года, следующего за годом, в котором было сделано это уведомление.

СТАТЬЯ 44

Прекращение действия прежних международных договоров

1. Постановления настоящей Конвенции, по вступлении ее в силу, заменяют, прекращая их действие в отношениях между Сторонами, положения следующих договоров:

а) Международной конвенции по опиуму, подписанной в Гааге 23 января 1912 года;

б) Соглашения относительно производства опиума для курения, внутренней торговли им и его использования, подписанного в Женеве 11 февраля 1925 года;

в) Международной конвенции по опиуму, подписанной в Женеве 19 февраля 1925 года;

г) Конвенции об ограничении производства и о регламентации распределения наркотических средств, подписанной в Женеве 13 июля 1931 года;

д) Соглашения об установлении контроля над курением опиума на Дальнем Востоке, подписанного в Бангкоке 27 ноября 1931 года;

е) Протокола, подписанного в Лейк Соксес 11 декабря 1946 года, о внесении изменений в соглашения, конвенции и протоколы о наркотических средствах, заключенные в Гааге 23 января 1912 года, в Женеве 11 февраля 1925 года, 19 февраля 1925 года и 13 июля 1931 года, в Бангкоке 27 ноября 1931 года и в Женеве 26 июня 1936 года, за исключением его действия в отношении последней из названных конвенций ;

ж) Конвенций и соглашений, упомянутых в подпунктах от о до д, с изменениями, внесенными упомянутым в подпункте е Протоколом 1946 года;

з) Протокола, подписанного в Париже 19 ноября 1948 года, распространяющего международный контроль на лекарственные вещества, не подпадающие под действие Конвенции от 13 июля 1931 года об ограничении производства и о регламентации распределения наркотических средств, с изменениями, внесенными в нее Протоколом, подписанным в Лейк Соксес 11 декабря 1946 года;

и) Протокола об ограничении и регламентации культивирования растения мака, производства опиума, международной и оптовой торговли им и его употребления, подписанного в Нью-Йорке 23 июня 1953 года, если бы этот Протокол вступил в действие.

2. По вступлении в силу настоящей Конвенции статья 9 Конвенции по борьбе с **незаконным** оборотом вредных лекарственных веществ, подписанной в Женеве 26 июня 1936 года, в отношениях между Сторонами этой Конвенции, являющимися также Сторонами в настоящей Конвенции, перестанет действовать, и она будет заменена подпунктом 2 б статьи 36 настоящей Конвенции при условии, что такие Стороны могут путем уведомления на имя Генерального Секретаря сохранить в силе упомянутую статью 9.

СТАТЬЯ 45

Переходные постановления

1. Сс дня вступления в силу настоящей Конвенции (пункт 1 статьи 41) функции Комитета, пред-

усмотренные статьей 9, временно выполняются Постоянным центральным комитетом, учрежденным на основании главы VI Конвенции, указанной в пункте в статьи 44 в измененной редакции, и Контрольным органом, учрежденным на основании главы II Конвенции, указанной в пункте г статьи 44 в измененной редакции, в соответствии с характером их соответствующих функций.

2. Совет устанавливает дату вступления нового упомянутого в статье 9 Комитета в свои обязанности. Начиная с этой даты, Комитет принимает на себя в отношении государств, являющихся участниками перечисленных в статье 44 договоров, но не являющихся Сторонами в настоящей Конвенции, функции Постоянного центрального комитета и Контрольного органа, указанных в пункте 1.

СТАТЬЯ 46

Денонсация

1. По истечении двух лет со дня вступления в силу настоящей Конвенции (пункт 1 статьи 41), любая Страна может как от своего имени, так и от имени территории, за которую она несет международную ответственность и которая взяла обратно данное в соответствии со статьей 42 согласие, денонсировать настоящую Конвенцию письменным актом, сданным на хранение Генеральному Секретарю.

2. Денонсация, если она получена Генеральным Секретарем в любом году 1 июля или раньше, вступает в силу 1 января следующего года, а если она получена после 1 июля, то она вступает в силу, как если бы она была получена 1 июля или раньше в следующем году.

3. Действие настоящей Конвенции прекращается, если в результате денонсаций, представленных согласно пункту 1, условия, необходимые для ее вступления в силу согласно пункту 1 статьи 41, перестают существовать.

СТАТЬЯ 47

Поправки

1. Любая Страна может предложить поправку к настоящей Конвенции. Текст любой такой поправки и основания для этого сообщаются Генеральному Секретарю, который сообщает их Сторонам и Совету. Совет может постановить либо:

а) что должна быть созвана конференция в соответствии с пунктом 4 статьи 62 Устава Организации Объединенных Наций для рассмотрения предложенной поправки, либо

б) что следует опросить Стороны, принимают ли они предложенную поправку, а также просить их представить Совету любые замечания по поводу этого предложения.

2. Если предложенная поправка, разосланная на основании подпункта 1 б настоящей статьи, не была отклонена какой-либо Стороной в течение восемнадцати месяцев после ее рассылки, она после этого вступает в силу. Если же предложенная поправка отклоняется какой-либо Стороной, Совет может решить, в свете замечаний, полученных от Сторон, должна ли быть созвана конференция для рассмотрения этой поправки.

СТАТЬЯ 48

Споры

1. В случае возникновения какого-либо спора между двумя или несколькими Сторонами относительно толкования или применения настоящей Конвенции, эти Стороны консультируются между собой с целью разрешения спора путем **переговоров**, расследования, посредничества, примирения, арбитража, обращения к региональным органам, судебного разбирательства или другими мирными средствами по их собственному выбору.

2. Любой спор такого рода, который не может быть разрешен указанным в пункте 1 путем, передается на разрешение в Международный Суд.

СТАТЬЯ 49

Переходные оговорки

1. При подписании, ратификации или присоединении каждая Сторона может оговорить за собой право временно разрешать на любой из своих территорий:

- а) квазимедицинское употребление опия;
- б) курение опия;
- в) жевание листьев кока;
- г) употребление каннабиса, смолы каннабиса, экстрактов и настоек каннабиса для **немедицинских целей**; и
- д) производство и изготовление наркотических средств, упомянутых в подпунктах от а до г, и торговлю ими для указанных там целей.

2. Оговорки, сделанные согласно пункту 1, подлежат следующим ограничениям:

а) упомянутые в пункте 1 виды деятельности могут быть разрешаемы лишь поскольку они являются обычными на территориях, в отношении которых сделана оговорка и на которых они были разрешены на 1 января 1961 года;

б) вывоз упомянутых в пункте 1 наркотических средств для указанных там целей в участвующую в настоящей Конвенции страну или в пределы территории, на которую настоящая Конвенция не распространяется согласно статье 42, не разрешается;

в) курение опия разрешается только лицам, которые зарегистрированы для этого компетентными властями на 1 января 1964 года;

г) квазимедицинское употребление опия должно быть прекращено в течение пятнадцати лет, считая со дня вступления в силу настоящей Конвенции, как это предусмотрено в пункте 1 **статьи 41**;

д) жевание листьев кока должно быть прекращено в течение двадцати пяти лет, считая со дня вступления в силу настоящей Конвенции, как это предусмотрено в пункте 1 статьи 41;

е) употребление каннабиса для целей иных, чем медицинские и научные, должно прекратиться возможно скорее, но во всяком случае в течение двадцати пяти лет, считая со дня вступления в силу настоящей Конвенции, как это предусмотрено в пункте 1 статьи 41;

ж) производство и изготовление наркотических средств, упомянутых в пункте 1, а также торговля ими, для любого из упомянутых там видов использования, должны быть сокращены и, в конечном счете, прекращены вместе с сокращением и прекращением этих видов использования.

3. Сторона, делающая оговорку на основании пункта 1:

а) включает в свой годовой доклад, представляемый Генеральному Секретарю на основании подпункта 1 а статьи 18, отчет о достигнутом за предыдущий год прогрессе в направлении ликвидации употребления, производства, изготовления или торговли, о которых говорится в пункте 1;

б) представляет Комитету отдельные исчисления (статья 19) и **статистические сведения** (статья 20), касающиеся оговоренных видов деятельности в порядке и по форме, указанным Комитетом.

4. а) Если Сторона, сделавшая согласно пункту 1 оговорку, не **представляет**:

I) указанного в подпункте 3 а доклада в течение шести месяцев после конца года, к которому относится эта информация;

II) указанных в подпункте 3 б исчислений в течение трех месяцев после срока, установленного для этой цели Комитетом на основании пункта 1 статьи 12;

III) указанных в подпункте 3 б статистических сведений в течение трех месяцев после срока, установленного для их представления на основании пункта 2 статьи 20,

Комитет или Генеральный Секретарь, в зависимости от обстоятельств, посылает данной Стороне уведомление о запоздании и просит представить тре-

буемые сведения в трехмесячный по получении уведомления срок.

б) Если Сторона не исполняет в указанный срок этой просьбы Комитета или Генерального Секретаря, оговорка, сделанная на основании пункта 1, теряет силу.

5. Государство, сделавшее оговорки, может, посредством письменного уведомления, в любое время взять обратно все или часть сделанных им оговорок.

СТАТЬЯ 50

Другие оговорки

1. Допускаются только оговорки, сделанные в соответствии со статьей 49 или постановлениями нижеследующих пунктов.

2. При подписании, **ратификации** или присоединении любое государство может сделать оговорки в отношении следующих постановлений настоящей Конвенции: пунктов 2 и 3 статьи 12; пункта 2 статьи 13; пунктов 1 и 2 статьи 14; подпункта 1 б статьи 31 и статьи 48.

3. Государство, желающее стать Стороной, но с тем, чтобы сделать оговорки иные, чем те, которые сделаны в соответствии с пунктом 2 настоящей статьи или со статьей 49, может уведомить о таком намерении Генерального Секретаря. Если по истечении двенадцати месяцев со дня уведомления Генеральным Секретарем о соответствующей оговорке, эта оговорка не отклоняется одной третью государств, которые ратифицировали настоящую Конвенцию или присоединились к ней до конца этого периода, она считается допустимой, при условии, однако, что государства, которые возражали против оговорки, не обязаны при-

нимать на себя в отношении сделавшего оговорку государства какого-либо юридического обязательства на основании настоящей Конвенции, затрагиваемой данной оговоркой.

4. Государство, сделавшее оговорку, может, посредством письменного уведомления, в любое время взять обратно все или часть сделанных им оговорок.

СТАТЬЯ 51

Уведомления

Генеральный Секретарь уведомляет все государства, указанные в пункте 1 **статьи 40**:

а) о подписаниях, ратификациях и присоединениях в соответствии со статьей 40;

б) о дате вступления настоящей Конвенции в силу в соответствии со статьей 41;

в) о денонсациях в соответствии со статьей 46; и

г) о заявлениях и уведомлениях в соответствии со статьями 42, 43, 47, 49 и 50.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи должным образом на то уполномочены, подписали настоящую Конвенцию от имени своих правительств.

СОВЕРШЕНО в **Нью-Йорке** тридцатого марта тысяча девятьсот шестьдесят первого года в одном экземпляре, который будет сдан на хранение в архив Организации Объединенных Наций, причем заверенные копии будут разосланы государствам-членам Организации Объединенных Наций и другим государствам, указанным в пункте 1 статьи 40.

CONFERENCIA DE LAS NACIONES UNIDAS
PARA LA APROBACIÓN DE UNA CONVENCIÓN ÚNICA
SOBRE ESTUPEFACIENTES

CONVENCIÓN ÚNICA DE 1961
SOBRE ESTUPEFACIENTES



NACIONES UNIDAS

1961

CONVENCIÓN ÚNICA DE 1961 SOBRE ESTUPEFACIENTES

PREÁMBULO

Las *Partes*,

Preocupadas por la salud física y moral de la humanidad,

Reconociendo que el uso médico de los estupefacientes continuará siendo indispensable para mitigar el dolor y que deben adoptarse las medidas necesarias para garantizar la disponibilidad de estupefacientes con tal fin,

Reconociendo que la toxicomanía constituye un mal grave para el individuo y entraña un peligro social y económico para la humanidad,

Conscientes de su obligación de prevenir y combatir ese mal,

Considerando que para ser eficaces las medidas contra el uso indebido de **estupefacientes** se hace necesaria una acción concertada y universal,

Estimando que esa acción universal exige una cooperación internacional orientada por principios idénticos y objetivos comunes,

Reconociendo que las Naciones Unidas tienen competencia en materia de fiscalización de estupefacientes y deseando que los órganos internacionales competentes pertenezcan a esa Organización,

Deseando concertar una convención internacional que sea de aceptación general, en sustitución de los tratados existentes sobre estupefacientes, por la que se limite el uso de **estupefacientes** a los fines médicos y científicos y se establezca una cooperación y una fiscalización internacionales constantes para el logro de tales finalidades y objetivos,

Por la presente acuerdan lo siguiente:

ARTÍCULO 1

Definiciones

1. Salvo indicación expresa en contrario o que el contexto exija otra interpretación, se aplicarán al texto de la presente convención las siguientes **definiciones**:

a) Por "Junta" se entiende la Junta Internacional de Fiscalización de Estupefacientes.

b) Por "cannabis" se entiende las sumidades, floridas o con fruto, de la planta de la cannabis (a excepción de las semillas y las hojas no unidas a las sumidades) de las cuales no se ha extraído la resina, cualquiera que sea el nombre con que se las designe.

c) Por "planta de cannabis" se entiende toda planta del género cannabis.

d) Por "resina de cannabis" se entiende la resina separada, en bruto o purificada, obtenida de la planta de la cannabis.

e) Por "arbusto de coca" se entiende la planta de cualesquiera especies del género **Erythroxilon**.

f) Por "hoja de coca" se entiende la hoja del arbusto de coca, salvo las hojas de las que se haya extraído toda la ecgonina, la cocaína o cualesquiera otros alcaloides de ecgonina.

g) Por "Comisión" se entiende la Comisión de Estupefacientes del Consejo.

h) Por "Consejo" se entiende el Consejo Económico y Social de las Naciones Unidas.

i) Por "cultivo" se entiende el cultivo de la adormidera, del arbusto de coca o de la planta de cannabis.

j) Por "estupefaciente" se entiende **cual-**

quiera de las sustancias de las Listas I y II, naturales o sintéticas.

f) Por "Asamblea General" se entiende la Asamblea General de las Naciones Unidas.

l) Por "tráfico ilícito" se entiende el cultivo o cualquier tráfico de **estupefacientes**, contrarios a las disposiciones de la presente Convención.

m) Por "importación" y "exportación" se entiende, en sus respectivos sentidos, el transporte material de estupefacientes de un Estado a otro o de un territorio a otro del mismo Estado.

n) Por "fabricación" se entiende todos los procedimientos, distintos de la producción, que permitan obtener estupefacientes, incluidas la refinación y la transformación de unos estupefacientes en otros.

o) Por "opio medicinal" se entiende el opio que se ha sometido a las operaciones necesarias para adaptarlo al uso médico.

p) Por "opio" se entiende el jugo coagulado de la adormidera.

q) Por "adormidera" se entiende la planta de la especie *Papaver somniferum L.*

r) Por "paja de adormidera" se entiende todas las partes (excepto las semillas) de la planta de la adormidera, después de cortada.

5) Por "preparado" se entiende una mezcla, sólida o líquida, que contenga un **estupefaciente**.

t) Por "producción" se entiende la separación del opio, de las **hojas** de coca, de la cannabis y de la resina de cannabis, de las plantas de que se obtienen.

u) Por "Lista I", "Lista II", "Lista III" y "Lista IV", se entiende las listas de estupefacientes o preparados que con esa numeración, se anexan a la presente Convención, con las modificaciones que se introduzcan periódicamente en las mismas según lo dispuesto en el artículo 3.

v) Por "Secretario General" se entiende el Secretario General de las Naciones Unidas.

w) Por "existencias especiales" se entiende las cantidades de un estupefaciente que se encuentran en un país o territorio en poder del gobierno de ese país o territorio para fines oficiales especiales y para hacer frente a circunstancias **excepcionales**; y la expresión "fines especiales" se entenderá en consecuencia.

x) Por "existencias" se entiende las cantidades de estupefacientes que se mantienen en un país o territorio y que se destinan:

i) Al consumo en el país o territorio para fines médicos y científicos;

ii) A la utilización en el país o territorio para la fabricación y preparación de estupefacientes y otras sustancias; o

iii) A la exportación; pero no comprende las cantidades de estupefacientes que se encuentran en el país o territorio;

iv) En poder de los farmacéuticos u otros distribuidores al por menor autorizados y de las instituciones o personas calificadas que ejerzan, con la debida autorización, funciones terapéuticas o científicas, o

v) Como existencias especiales.

y) Por "territorio" se entiende toda parte de un Estado que se considere como entidad separada a los efectos de la aplicación del sistema de certificados de importación y de autorizaciones de exportación previsto en el artículo 31. Esta definición no se aplica al vocablo "territorio" en el sentido en que se emplea en los artículos 42 y 46.

2. A los fines de esta Convención, se considerará que un **estupefaciente** ha sido "consumido" cuando haya sido entregado a una persona o empresa para su distribución al por menor, para uso médico o para la investigación científica; y la palabra "consumo" se entenderá en consecuencia.

ARTÍCULO 2

Sustancias sujetas a fiscalización

1. Con excepción de las medidas de fiscalización que se limiten a estupefacientes determinados, los **estupefacientes** de la Lista I estarán sujetos a todas las medidas de fiscalización aplicables a los estupefacientes en virtud de la presente Convención y, en particular, a las previstas en los **artículos**: 4 c), 19, 20, 21, 29, 30, 31, 32, 33, 34 y 37.

2. Los estupefacientes de la Lista II estarán sujetos a las mismas medidas de fiscalización que los de la Lista I, salvo las medidas prescritas en el artículo 30, incisos 2 y 5, respecto del comercio al por menor,

3. Los preparados distintos de aquéllos de la Lista III estarán sujetos a las mismas medidas de fiscalización que los **estupefacientes** que contengan, pero con respecto a dichos preparados, no se exigirán las previsiones (artículo 19) ni las estadísticas (artículo 20) que no correspondan a los referidos **estupefacientes**, ni será necesario aplicar lo dispuesto por los artículos 29, inciso 2 c) y 30 inciso 1 **b) ii)**.

4. Los preparados de la Lista III estarán sujetos a las mismas medidas de fiscalización que los que contengan estupefacientes de la Lista II, excepto que no será necesario aplicar en su caso las disposiciones del artículo 31, inciso 1 **b)** y 3 a 15, y que, a los fines de las previsiones (artículo 19) y estadísticas (artículo 20), sólo se exigirá la información relativa a las cantidades de estupefacientes que se empleen en la fabricación de dichos preparados.

5. Los estupefacientes de la Lista IV serán también incluidos en la Lista I y estarán sujetos a todas las medidas de fiscalización aplicables a los estupefacientes que figuran en esta última Lista y, además, a las **siguientes**:

a) Las Partes adoptarán todas las medidas especiales de fiscalización que juzguen necesarias en vista de las propiedades particular-

mente peligrosas de los estupefacientes de que se **trata**; y

6) Las Partes prohibirán la producción, **fabricación**, exportación e importación, comercio, posesión o uso de tales estupefacientes, si a su juicio las condiciones que prevalezcan en su país hacen que sea éste el medio más apropiado para proteger la salud y el bienestar públicos, con excepción de las cantidades necesarias únicamente para la investigación médica y científica, incluidos los experimentos clínicos con dichos **estupefacientes** que se realicen bajo la vigilancia y fiscalización de la Parte o estén sujetos a su vigilancia y fiscalización directas.

6. Además de las medidas de fiscalización aplicables a todos los **estupefacientes** de la Lista I, el opio estará sometido a las disposiciones de los artículos 23 y 24, la hoja de coca a las de los artículos 26 y 27, y la cannabis a las del artículo 28.

7. La adormidera, el arbusto de coca, la planta de cannabis, la paja de la adormidera y las hojas de la cannabis estarán sujetos a las medidas de fiscalización prescritas en los artículos 22 a 24; 22, 26 y 27; 22 y 28; 25; y 28 respectivamente.

8. Las Partes harán todo lo posible para aplicar las medidas de fiscalización que sean factibles a las sustancias no sujetas a las disposiciones de esta Convención, pero que puedan ser utilizadas para la fabricación ilícita de estupefacientes.

9. Las Partes no estarán obligadas a aplicar las disposiciones de la presente Convención a los estupefacientes que se usan comúnmente en la industria para fines que no sean médicos o científicos, siempre que:

a) Por los procedimientos de desnaturalización apropiados o por otros medios, logren impedir que los **estupefacientes** utilizados puedan prestarse a uso indebido o producir efectos

nocivos (artículo 3, inciso 3) y que sea posible en la práctica recuperar las sustancias nocivas ; y

6) Incluyan en los datos estadísticos (artículo 20) que suministren las cifras correspondientes a la cantidad de cada estupefaciente utilizado de esta forma.

ARTÍCULO 3

Modificación de la esfera de aplicación de la fiscalización

1. Siempre que una de las Partes o la Organización Mundial de la Salud posean datos que, a su parecer, puedan exigir una modificación de cualquiera de las Listas, lo notificarán al Secretario General y le **facilitarán** los datos en que basen la notificación.

2. El Secretario General comunicará la notificación y los datos que considere pertinentes a las Partes, a la Comisión y, cuando la notificación proceda de alguna de las Partes, a la Organización Mundial de la Salud.

3. Cuando una notificación se refiera a una sustancia que no esté ya incluida en las Listas **I o II**,

i) Las Partes examinarán, teniendo en cuenta la información de que se disponga, la posibilidad de aplicar provisionalmente a la sustancia de que se trate todas las medidas de fiscalización que rigen para los estupefacientes de la Lista **I**;

ii) Antes de tomar una decisión de conformidad con el apartado iii) de este párrafo, la Comisión podrá decidir que las Partes apliquen provisionalmente a dicha sustancia todas las medidas de fiscalización aplicables a los estupefacientes de la Lista I. Las Partes aplicarán tales medidas a la referida sustancia con carácter provisional ;

iii) Si la Organización Mundial de la Salud comprueba que dicha sustancia se presta a uso

indebido o puede producir efectos nocivos **parecidos** a los de los estupefacientes de las Listas I o II, o que puede ser transformada en un producto que se preste a un uso indebido similar o que pueda producir efectos nocivos semejantes, comunicará su dictamen a la Comisión, la cual podrá, de conformidad con la recomendación de la Organización Mundial de la Salud, decidir que se incluya dicha sustancia en la Lista I o en la Lista II.

4. Si la Organización Mundial de la Salud comprueba que un preparado, dadas las sustancias que contiene, no se presta a uso indebido y no puede producir efectos nocivos (inciso 3), y que su contenido de estupefaciente no se puede recuperar con facilidad, la Comisión podrá, de conformidad con la recomendación de la Organización Mundial de la Salud, incluir este preparado en la Lista III.

5. Si la Organización Mundial de la Salud comprueba que un **estupefaciente** de la Lista I es particularmente susceptible de uso indebido y de producir efectos nocivos (inciso 3) y que tal susceptibilidad no está compensada por ventajas terapéuticas apreciables que no posean otras sustancias sino los estupefacientes de la Lista IV, la Comisión podrá, de conformidad con la recomendación de la Organización Mundial de la Salud, incluir este estupefaciente en la Lista IV.

6. Cuando una notificación se refiera a un estupefaciente de las Listas I o II o a un preparado de la Lista III, la Comisión, sin perjuicio de las medidas previstas en el inciso 5, podrá, de conformidad con la recomendación de la Organización Mundial de la Salud, modificar cualquiera de las **listas**:

a) Transfiriendo un estupefaciente de la Lista I a la Lista II o de la Lista II a la Lista I ; o

fe) Retirando un estupefaciente o preparado, según el caso, de una de las Listas.

7. Toda decisión que tome la Comisión al

aplicar este artículo, será (comunicada por el Secretario General a todos los Estados Miembros de las Naciones Unidas, a los Estados no miembros que sean Parte en la Convención, a la Organización Mundial de la Salud y a la Junta. Dicha decisión entrará en vigor respecto a cada una de las Partes en la fecha en que reciba tal comunicación, y las Partes adoptarán entonces las medidas requeridas por esta Convención.

8. a) Las decisiones de la Comisión que modifiquen cualesquiera de las listas estarán sujetas a revisión **por** el Consejo, previa solicitud de cualesquiera de las Partes presentada dentro de un plazo de noventa días contados a partir de la fecha de recibo de la notificación de la decisión. La solicitud de revisión será presentada al Secretario General junto con toda la **información** pertinente en que se base dicha solicitud de revisión.

6) El Secretario General transmitirá copias de la solicitud de revisión y de la información pertinente a la Comisión, a la Organización Mundial de la Salud y a todas las Partes y las invitará a que formulen sus observaciones dentro de un plazo de noventa días. Todas las observaciones que se reciban serán sometidas al Consejo para que **éste** las examine.

c) El Consejo podrá confirmar, modificar o revocar la decisión de la Comisión y la decisión del Consejo será definitiva. La notificación de la decisión del Consejo será transmitida a los Estados Miembros de las Naciones Unidas, a los Estados no miembros Partes en la Convención, a la Comisión, a la Organización Mundial de la Salud y a la Junta.

d) Mientras se transmite la revisión, seguirá vigente la decisión original de la Comisión.

9. Las decisiones de la Comisión adoptadas de conformidad con este artículo no estarán sujetas al procedimiento de revisión previsto en el artículo 7.

ARTÍCULO 4 *Obligaciones generales*

Las Partes adoptarán todas las medidas legislativas y administrativas que puedan ser **necesarias**:

a) Para dar cumplimiento a las disposiciones de la presente Convención en sus respectivos territorios,

b) Para cooperar con los demás Estados en la ejecución de las disposiciones de la presente Convención, y

c) Sin perjuicio de las disposiciones de la presente Convención, para limitar exclusivamente la producción, la **fabricación**, la exportación, la importación, la distribución, el comercio, el uso y la posesión de **estupefacientes** a los fines médicos y científicos.

ARTÍCULO 5

Los órganos internacionales de fiscalización

Las Partes, reconociendo la competencia de las Naciones Unidas en materia de fiscalización internacional de estupefacientes, convienen en encomendar a la Comisión de Estupefacientes del Consejo Económico y Social y a la Junta Internacional de Fiscalización de Estupefacientes, las respectivas funciones que la presente Convención les asigna.

ARTÍCULO 6

Gastos de los órganos internacionales de fiscalización

Los gastos de la Comisión y de la Junta serán sufragados por las Naciones Unidas en la **forma** que decida la Asamblea General. Las Partes que no sean Miembros de las Naciones Unidas contribuirán a dichos gastos con las cantidades que la Asamblea General considere equitativas y fije periódicamente, previa consulta con los gobiernos de aquellas Partes.

ARTÍCULO 7

Revisión de las decisiones y recomendaciones de la Comisión

Excepto las decisiones formadas de acuerdo en el artículo 3, las decisiones y recomendaciones aprobadas por la Comisión en cumplimiento de sus disposiciones estarán subordinadas a la aprobación o modificación del Consejo o de la Asamblea General, de la misma manera que otras decisiones y recomendaciones de la Comisión.

ARTÍCULO 8

Funciones de la Comisión

La Comisión tendrá autoridad para estudiar todas las cuestiones relacionadas con los objetivos de esta Convención, y en particular para:

a) Modificar las Listas según lo dispuesto en el artículo 3 ;

fe) Señalar a la atención de la Junta cualquier cuestión que tenga relación con las funciones de la misma ;

c) Hacer recomendaciones para la aplicación de las disposiciones de esta Convención y el logro de sus propósitos, y en particular recomendar programas de investigación científica e intercambio de información de carácter científico o **técnico** ;

d) Señalar a la atención de los Estados no Partes las decisiones o recomendaciones que adopte en cumplimiento de la presente Convención, a fin de que dichos Estados examinen la posibilidad de tomar medidas de acuerdo con tales decisiones y recomendaciones.

ARTÍCULO 9

Composición de la Junta

1. La Junta se compondrá de 11 miembros, que el Consejo designará en la forma **siguiente**:

a) Tres miembros que posean experiencia

médica, farmacológica o farmacéutica, elegidos de una lista de cinco personas, por lo menos, propuestas por la Organización Mundial de la Salud ;

b) Ocho miembros elegidos de una lista de personas propuestas por los Estados Miembros de las Naciones Unidas y por las Partes que no sean miembros de las Naciones Unidas.

2. Los miembros de la Junta habrán de ser personas que por su competencia, imparcialidad y desinterés, inspiren confianza general. Durante su mandato no podrán ocupar cargo alguno ni ejercer actividad que pueda redundar en detrimento de su imparcialidad en el desempeño de sus funciones. El Consejo, en consulta con la Junta, tomará todas las medidas necesarias para garantizar la total independencia técnica de la Junta, en el desempeño de sus funciones.

3. El Consejo, teniendo debidamente en cuenta el principio de la distribución geográfica equitativa, estudiará la conveniencia de que formen parte de la Junta, en una proporción equitativa, personas que conozcan la situación en materia de **estupefacientes** en los países productores, fabricantes y consumidores y que estén vinculados con esos países.

ARTÍCULO 10

Duración del mandato y remuneración de los miembros de la Junta

1. Los miembros de la Junta ejercerán **sus** funciones durante tres años y podrán ser **re-elegidos**.

2. El mandato de cada miembro de la Junta expirará la víspera de la primera sesión de la Junta a la que tenga derecho a asistir su sucesor.

3. Cuando un miembro de la Junta deje de asistir a tres períodos de sesiones consecutivos se considerará que ha renunciado.

4. El Consejo, a recomendación de la Junta, podrá destituir a un miembro de la Junta que no reúna ya las condiciones necesarias para formar parte de ella conforme al párrafo 2 del artículo 9. Dicha recomendación deberá contar con el voto afirmativo de ocho miembros de la Junta.

5. Cuando durante el mandato de un miembro de la Junta quede vacante su cargo, el Consejo cubrirá dicha vacante eligiendo otro miembro por el resto del mandato a la mayor brevedad y de conformidad con las disposiciones aplicables del artículo 13.

6. Los miembros de la Junta percibirán una remuneración adecuada que fijará la Asamblea General.

ARTÍCULO 11

Reglamento de la Junta

1. La Junta elegirá su presidente y las personas que ocuparán los cargos directivos que considere necesarios y aprobará su reglamento.

2. La Junta se reunirá con la frecuencia que crea necesaria para el buen desempeño de sus funciones, pero celebrará por lo menos dos reuniones anuales.

3. En las sesiones de la Junta el quorum será de siete miembros.

ARTÍCULO 12

Funcionamiento del sistema de provisiones

1. La Junta fijará la fecha o fechas y la manera en que habrán de facilitarse las provisiones, según lo dispuesto en el artículo 19, y prescribirá el empleo de formularios al efecto.

2. La Junta pedirá a los gobiernos de los países y territorios a los que no se aplica la presente Convención, que faciliten sus provisiones de conformidad con lo dispuesto en la presente Convención.

3. Si un Estado no suministra las provisiones respecto de alguno de sus territorios en la fecha fijada, la Junta las establecerá en la medida de lo posible. La Junta establecerá dichas provisiones, en colaboración con el gobierno interesado, siempre que esto sea factible.

4. La Junta examinará las provisiones, incluso las suplementarias y, salvo cuando se trate de necesidades para fines especiales, podrá pedir los datos que estime necesarios respecto de cualquier país o territorio en cuyo nombre se haya suministrado la provisión, para completarla o aclarar cualquier declaración que figure en ella.

5. La Junta confirmará, tan pronto como sea posible, las provisiones, incluso las suplementarias, o podrá modificarlas con el consentimiento del gobierno interesado.

6. Además de los informes mencionados en el artículo 15, la Junta publicará, en las épocas que determine pero por lo menos una vez al año, la información sobre las provisiones que pueda, a su parecer, facilitar la aplicación de la presente Convención.

ARTÍCULO 13

Funcionamiento del sistema de información estadística

1. La Junta determinará cómo ha de presentarse la información estadística según lo dispuesto en el artículo 20 y prescribirá el empleo de formularios a este efecto.

2. La Junta examinará la información que reciba, para determinar si las Partes o cualquier otro Estado ha cumplido las disposiciones de la presente Convención.

3. La Junta podrá pedir los demás datos que estime necesarios para completar o explicar los que figuren en la información estadística.

4. La Junta no tendrá competencia para formular objeciones ni expresar su opinión acerca

de los datos estadísticos **relativos** a los estupefacientes necesarios para fines especiales.

ARTÍCULO 14

Medidas de la Junta para asegurar el cumplimiento de las disposiciones de la presente Convención

1. a) Si basándose en el examen de la información presentada por los gobiernos a la Junta en virtud de las disposiciones de esta Convención, o en **información** comunicada por los órganos de las Naciones Unidas y relacionada con cuestiones que se plantean en virtud de dichas disposiciones, la Junta tiene motivos para creer que las finalidades de la Convención corren un grave peligro porque un país o territorio no ha cumplido las disposiciones de esta Convención. La Junta tendrá derecho a pedir explicaciones al gobierno del país o territorio de que se trate. Sin perjuicio del derecho de la Junta a señalar a la atención de las Partes, del Consejo y de la Comisión las cuestiones que se enumeran en el apartado **c)**, la solicitud de información o las explicaciones de un gobierno en virtud de este apartado se considerarán asuntos confidenciales.

b) Después de actuar en virtud del apartado **a)**, la Junta, si ha comprobado que es necesario proceder así, podrá pedir al gobierno interesado que adopte las medidas correctivas que las circunstancias aconsejen para la ejecución de las disposiciones de la presente Convención.

c) Si la Junta considera que el gobierno interesado no ha dado explicaciones **satisfactorias** cuando se le pidieron en virtud del apartado **a)**, o no ha tomado las medidas correctivas que debía en virtud del apartado **b)**, podrá señalar la cuestión a la atención de las Partes, del Consejo y de la Comisión.

2. La Junta, cuando señale un asunto a la atención de las Partes, del Consejo y de la Comisión en virtud del apartado **c)** del inciso 1,

podrá, si ha comprobado que es necesario proceder así, recomendar a las Partes que cesen de importar drogas del país interesado, de exportarlas a él, o de hacer ambas cosas, durante un período determinado o hasta que la Junta quede satisfecha con la situación existente en ese territorio o país. El Estado interesado podrá plantear la cuestión ante el Consejo.

3. La Junta tendrá derecho a publicar un informe sobre cualquier cuestión relacionada con las disposiciones de este artículo y comunicarlo al Consejo, el cual lo remitirá a todas las Partes. Si la Junta hace pública en dicho informe una decisión tomada en virtud de este artículo o cualquier información relacionada con el mismo, también incluirá los puntos de vista del gobierno interesado, si éste lo solicitare.

4. Si la decisión de la Junta que ha sido publicada de acuerdo con este artículo no es unánime, también se hará pública la opinión de la **minoría**.

5. Cuando la Junta discuta una cuestión que en virtud de lo dispuesto en este artículo interese directamente a un país, éste será invitado a estar representado en la reunión de la Junta.

6. Se necesitará una mayoría de dos tercios del total de miembros de la Junta para adoptar decisiones en virtud de este artículo.

ARTÍCULO 15

Informes de la Junta

1. La Junta redactará un informe anual sobre su labor y los **informes** complementarios que considere necesarios. Dichos informes contendrán, además, un análisis de las previsiones y de las informaciones estadísticas de que disponga la Junta y, cuando proceda, una indicación de las aclaraciones hechas por los gobiernos o que se les hayan pedido, si las hubiere, junto con las observaciones y recomendaciones que la

Junta cese hacer. Estos informes serán sometidos al Consejo por intermedio de la Comisión, que formulará las observaciones que estime oportunas.

2. Estos informes serán comunicados a las Partes y publicados posteriormente por el Secretario General. Las Partes permitirán que se distribuyan sin limitación.

ARTÍCULO 16

Secretaría

Los servicios de secretaría de la Comisión y de la Junta serán suministrados por el Secretario General.

ARTÍCULO 17

Administración especial

Las Partes mantendrán una administración especial que estará a cargo de la aplicación de las disposiciones de la presente Convención.

ARTÍCULO 18

Datos que suministrarán las Partes al Secretario General

1. Las Partes facilitarán al Secretario General los datos que la Comisión pueda pedir por ser necesarios para el desempeño de sus funciones, y en particular:

a) Un informe anual sobre la aplicación de la presente Convención en cada uno de sus territorios;

fe) El texto de todas las leyes y reglamentos promulgados periódicamente para poner en práctica esta Convención;

e) Los datos que pida la Comisión sobre los casos de tráfico ilícito, especialmente los datos de cada caso descubierto de tráfico ilícito que puedan tener importancia, ya sea por arrojar luz sobre las fuentes de que provienen los es-

tupefacientes para dicho tráfico, o bien por las cantidades de que se trate o el método empleado por los traficantes ilícitos; y

d) Los nombres y las direcciones de las autoridades facultadas para expedir permisos o certificados de exportación y de importación.

2. Las Partes suministrarán los datos mencionados en el inciso anterior, del modo y en la fecha que fije la Comisión y utilizando los formularios que ella indique.

ARTÍCULO 19

Previsiones de las necesidades de estupefacientes

1. Las Partes facilitarán anualmente a la Junta, respecto de cada uno de sus territorios, del modo y en la forma que ella establezca y en formularios proporcionados por ella, sus previsiones sobre las cuestiones siguientes:

a) La cantidad de estupefacientes que será consumida con fines médicos y científicos;

b) La cantidad de estupefacientes que será utilizada para fabricar otros estupefacientes, preparados de la Lista III y sustancias a las que no se aplica esta Convención;

c) Las existencias de estupefacientes al 31 de diciembre del año a que se refieren las previsiones; y

d) Las cantidades de estupefacientes necesarias para agregar a las existencias especiales.

2. Hechas las deducciones a que se refiere el inciso 3 del artículo 21, el total de las previsiones por cada territorio y cada estupefaciente será la suma de las cantidades indicadas en los apartados a), fe) y d) del inciso 1 de este artículo, más la cantidad necesaria para que las existencias disponibles al 31 de diciembre del año anterior alcancen la cantidad prevista, como lo dispone el apartado e) del inciso 1.

3. Cualquier Estado podrá facilitar durante

el año **previsiones** suplementarias exponiendo las razones que justifiquen dichas previsiones.

4. Las Partes comunicarán a la Junta el método empleado para determinar las cantidades que figuren en las previsiones y cualquier modificación introducida en dicho método.

5. Hechas las deducciones mencionadas en el inciso 3 del artículo 21, no deberán excederse las previsiones.

ARTÍCULO 20

Datos estadísticos que se suministrarán a la Junta

1. Las Partes suministrarán a la Junta, respecto de cada uno de sus territorios, del modo y en la **forma** en que ella establezca y en **formularios** proporcionados **por** ella, datos estadísticos sobre las cuestiones **siguientes**:

a) Producción y fabricación de estupefacientes ;

fe) Uso de **estupefacientes** para la fabricación de otros estupefacientes, de los preparados de la Lista III y de sustancias a las que no se aplica esta Convención, así como de la paja de adormidera para la fabricación de estupefacientes ;

c) Consumo de **estupefacientes**;

d) Importaciones y exportaciones de estupefacientes y de paja de adormidera;

e) Decomiso de estupefacientes y destino que se les da ; y

f) Existencias de estupefacientes al 31 de diciembre del año a que se refieren las estadísticas.

2. a) Los datos estadísticos relativos a las cuestiones mencionadas en el párrafo 1, salvo el apartado **d)**, se establecerán anualmente y se presentarán a la Junta a más tardar el 30 de junio del año siguiente al año a que se refieren.

fe) Los datos estadísticos relativos a las cuestiones mencionadas en el apartado **d)** del in-

ciso 1 se establecerán trimestralmente y se presentarán a la Junta dentro del mes siguiente al trimestre a que se refieren.

3. Además de las cuestiones mencionadas en el párrafo 1 de **este** artículo, las Partes podrán también facilitar a la Junta, dentro de lo posible, respecto de cada uno de sus territorios, información sobre la superficie (en hectáreas) dedicada a la producción de opio.

4. Las Partes no estarán obligadas a presentar datos estadísticos relativos a las existencias especiales, pero presentarán separadamente datos relativos a los estupefacientes importados u obtenidos en el país o territorio con fines especiales, **así** como sobre las cantidades de **estupefacientes** retiradas de las existencias especiales para satisfacer las necesidades de la población civil.

ARTÍCULO 21

Limitación de la fabricación y de la importación

1. La cantidad total de cada estupefaciente **fabricado** o importada por cada país o territorio en un año no excederá de la suma de las siguientes **cantidades**:

a) La cantidad consumida, dentro de los límites de las previsiones correspondientes, con fines médicos o científicos ;

b) La cantidad utilizada, dentro de los límites de las previsiones correspondientes, para la fabricación de otros estupefacientes, de preparados de la Lista III y de sustancias a las que no se aplica esta Convención ;

c) La cantidad **exportada** ;

d) La cantidad añadida a las existencias con objeto de llevarlas al nivel fijado en las previsiones **correspondientes** ; y

e) La cantidad adquirida, dentro de los límites de las previsiones correspondientes, con fines especiales.

2. De la suma de las cantidades indicadas

en el párrafo 1 **se** deducirá toda cantidad que haya **sido** decomisada y entregada para usos lícitos, así como toda cantidad retirada de las existencias especiales para las necesidades de la población civil.

3. Si la Junta llega a la conclusión de que la cantidad fabricada o importada en un año determinado excede de la suma de las cantidades indicadas en el párrafo 1, hechas las deducciones prescritas por el párrafo 2 de ese artículo, todo excedente así determinado y que subsista al final del año **se** deducirá, el año siguiente, de las cantidades que hayan de fabricarse o importarse y del total de las previsiones, determinado en el párrafo 2 del artículo 19.

4. a) Si las informaciones estadísticas sobre importaciones y exportaciones (artículo 20) indicaren que la cantidad exportada a cualquier país o territorio excede del total de las previsiones relativas a dicho país o territorio, según se determina en el párrafo 2 del artículo 19, **más** las cantidades que figuren como exportadas y deducidos los excedentes según se determina en el inciso 3 de este artículo, la Junta podrá notificar este hecho a los Estados a que, a juicio de la Junta, deba comunicarse dicha **información**;

b) Cuando reciban esta notificación, las Partes no autorizarán durante el año ninguna nueva exportación del estupefaciente en cuestión al país o territorio de que se trate, **salvo**:

i) Si dicho país o territorio envía una nueva previsión que corresponda al aumento de sus importaciones y a la cantidad suplementaria que necesite; o

ii) En casos excepcionales, cuando, a juicio del gobierno del país exportador, la **exportación** sea indispensable para el tratamiento de los enfermos.

ARTÍCULO 22

Disposición especial aplicable al cultivo

Cuando **las** condiciones existentes en el país

o en un territorio de una Parte **sean** tales que, a su juicio, la prohibición del cultivo de la adormidera, del arbusto de coca o de la planta de la cannabis resulte la medida más adecuada para proteger la salud pública y evitar que los estupefacientes sean objeto de tráfico ilícito, la Parte interesada prohibirá dicho cultivo.

ARTÍCULO 23

Organismos nacionales para la fiscalización del opio

1. Las Partes que permitan el cultivo de la adormidera para la producción de opio deberán establecer, si no lo han hecho ya, y mantener, uno o más organismos oficiales (llamados en este artículo, de ahora en adelante, el Organismo) para desempeñar las funciones que se le asignan en el presente artículo.

2. Dichas Partes aplicarán al cultivo de la adormidera para la producción de opio y al opio las siguientes **disposiciones**:

a) El Organismo designará las zonas y las parcelas de terreno en que se permitirá el cultivo de la adormidera para la producción de **opio**;

b) Sólo podrán dedicarse a dicho cultivo los cultivadores que posean una licencia expedida **por el Organismo**;

c) Cada licencia especificará la superficie en la que se autoriza el cultivo;

d) Todos los cultivadores de adormidera estarán obligados a entregar la totalidad de sus cosechas de opio al Organismo. El Organismo comprará y tomará posesión material de dichas cosechas, lo antes posible, a más tardar cuatro meses después de terminada la recolección;

e) El Organismo tendrá el derecho exclusivo de importar, exportar, dedicarse al comercio al por mayor y mantener las existencias de opio que no se hallen en poder de los fabricantes de alcaloides de opio, opio medicinal o

preparados de opio. Las Partes 110 están obligadas a extender este derecho exclusivo al opio medicinal y a los preparados a base de opio.

3. Las funciones administrativas a que se refiere el inciso 2 serán desempeñadas por un solo organismo público si la Constitución de la Parte interesada lo permite.

ARTÍCULO 24

Limitación de la producción de opio para el comercio internacional

1. a) Si una de las Partes proyecta iniciar la producción de opio o aumentar su producción anterior, tendrá presente las necesidades mundiales con arreglo a las previsiones publicadas por la Junta, a fin de que su producción **no ocasione superproducción de opio en el mundo.**

fe) Ninguna Parte permitirá la producción ni el aumento de la producción de opio si cree que tal producción o tal aumento en su territorio puede ocasionar tráfico ilícito de opio.

2. a) Sin perjuicio de lo dispuesto en el inciso 1, si una Parte que al 1° de enero de 1961 no producía opio para la exportación y desee exportar el opio que produce en cantidades que no excedan de cinco toneladas anuales, lo notificará a la Junta y le proporcionará con dicha notificación información acerca de:

i) La fiscalización que, de acuerdo con la presente Convención, se aplicará al opio que ha de ser producido y exportado, y

ii) El nombre del país o países a los que espera exportar dicho **opio**; y la Junta podrá aprobar tal notificación o recomendar a la Parte que no produzca opio para la exportación.

fe) Cuando una Parte que no sea de las aludidas en el inciso 3 desee producir opio para la exportación en cantidades que excedan de cinco toneladas anuales, lo notificará al Consejo y proporcionará con dicha notificación información pertinente, que **comprenda:**

i) Las cantidades que calcula producirá para la **exportación**;

ii) La fiscalización aplicable o propuesta respecto del opio que se ha de **producir**; y

iii) El nombre del país o países a los que espera exportar dicho **opio**; y el Consejo aprobará la notificación o podrá recomendar a la Parte que no produzca opio para la exportación.

3. No obstante lo dispuesto en los apartados a) y fe) del inciso 2, una Parte que durante los diez años inmediatamente anteriores al 1° de enero de 1961 exportaba el opio que producía, podrá continuar exportando el opio que produzca.

4. a) Las Partes no importarán opio de ningún país o territorio, salvo el opio producido en el territorio de:

i) Las Partes aludidas en el inciso 3 ;

ii) Las Partes que hayan notificado a la Junta, según lo dispuesto en el apartado a) del inciso 2 ;

iii) Las Partes que hayan recibido la aprobación del Consejo, según lo dispuesto en el apartado fe) del inciso 2.

fe) No obstante lo dispuesto en el apartado a) de este inciso, las Partes podrán importar opio, producido por cualquier país que haya producido y exportado opio durante los 10 años anteriores al 1° de enero de 1961, siempre que dicho país haya establecido y mantenga un órgano u organismo de fiscalización nacional para los fines enunciados en el artículo 23 y aplique medios eficaces para asegurar que el opio que produce no se desvíe al tráfico ilícito.

5. Las disposiciones de este artículo no impiden que las Partes :

a) Produzcan opio suficiente para sus propias necesidades ; o

fe) Exporten a otras Partes, de conformidad con las disposiciones de esta Convención, el opio que decomisen en el tráfico ilícito.

ARTÍCULO 25

Fiscalización de la paja de adormidera

1. Las Partes que permitan el cultivo de la adormidera con fines que no sean la producción de opio adoptarán todas las medidas necesarias para que:

- a) No produzca opio de esa **adormidera**; y
- b) Se fiscalice de modo adecuado la fabricación de estupefacientes a base de la paja de adormidera.

2. Las Partes aplicarán a la paja de adormidera el régimen de **licencias** de importación y de exportación que se prevé en los incisos 4 a 15 del artículo 31.

3. Las Partes facilitarán acerca de la importación y exportación de paja de adormidera los mismos datos estadísticos que se exigen para los estupefacientes en el apartado **d)** del inciso 1 y en el apartado 6) del inciso 2 del artículo 20.

ARTÍCULO 26

El arbusto de coca y las hojas de coca

1. Las Partes que permitan el cultivo del arbusto de coca aplicarán al mismo y a las hojas de coca el sistema de fiscalización establecido en el artículo 23 para la fiscalización de la **adormidera**; pero, respecto del inciso 2 d) de ese artículo, la obligación impuesta al Organismo allí aludido será **solamente** de tomar posesión material de la cosecha lo más pronto posible después del fin de la misma.

2. En la medida de lo posible, las Partes obligarán a arrancar de **raíz** todos los arbustos de coca que crezcan en estado silvestre y destruirán los que se cultiven ilícitamente.

ARTÍCULO 27

Disposiciones suplementarias referentes a las hojas de coca en general

1. Las Partes podrán autorizar el uso de

hojas de coca para la preparación de un agente saporífero que no contenga ningún alcaloide y, en la medida necesaria para dicho uso, autorizar la producción, importación, exportación, el comercio y la posesión de dichas hojas.

2. Las Partes suministrarán por separado previsiones (artículo 19) e información estadística (artículo 20) respecto de las hojas de coca para la preparación del agente saporífero, excepto en la medida en que las mismas hojas de coca se utilicen para la extracción de alcaloides y del agente saporífero y así se explique en la información estadística y en las previsiones.

ARTÍCULO 28

Fiscalización de la cannabis

1. Si una Parte permite el cultivo de la planta de la cannabis para producir cannabis o resina de cannabis, aplicará a ese cultivo el mismo sistema de fiscalización establecido en el artículo 23 para la fiscalización de la adormidera.

2. La presente Convención no se aplicará al cultivo de la planta de la cannabis destinado exclusivamente a fines industriales (fibra y semillas) u hortícolas.

3. Las Partes adoptarán las medidas necesarias para impedir el uso indebido o tráfico **ilícito de las hojas de la planta de la cannabis**.

ARTÍCULO 29

Fabricación

1. Las Partes exigirán que la fabricación de estupefacientes se realice bajo el régimen de licencias con excepción del caso en que éstos sean fabricados por empresas estatales.

2. Las **Partes**:

a) Ejercerán una fiscalización sobre todas las personas y empresas que se dediquen a la fabricación de estupefacientes o participen en **ella**;

b) Someterán a un régimen de licencias a los establecimientos y locales en que dicha fabricación pueda **realizarse**;

c) Exigirán que los fabricantes de estupefacientes a quienes se haya otorgado licencia obtengan permisos periódicos en los que se especifique la clase y la cantidad de **estupefacientes** que estén autorizados a fabricar. Sin embargo, no será necesario exigir este requisito para fabricar preparados.

3. Las Partes impedirán que se acumulen, en poder de los fabricantes de estupefacientes, cantidades de estupefacientes o de paja de adormidera superiores a las necesarias para el funcionamiento normal de la empresa, **teniendo** en cuenta las condiciones que prevalezcan en el mercado.

ARTÍCULO 30

Comercio y distribución

1. a) Las Partes exigirán que el comercio y la distribución de estupefacientes estén sometidos a licencia, excepto cuando dicho comercio o distribución lo realice una empresa o empresas del Estado.

6) Las Partes:

i) Fiscalizarán a todas las personas y empresas que realicen o se dediquen al comercio o la distribución de **estupefacientes**; y

ii) Someterán a un régimen de licencias a los establecimientos y locales en que pueda realizarse dicho comercio o distribución. No será necesario exigir el requisito de licencia respecto de los preparados;

c) Las disposiciones de los apartados a) y **b)** relativas a licencias no se aplicarán necesariamente a las personas debidamente autorizadas para ejercer funciones terapéuticas o científicas, y mientras las ejerzan.

2. Las Partes deberán también:

a) Impedir que en poder de los comerciantes, los distribuidores, las empresas del Estado

o las personas debidamente autorizadas **antes** mencionadas, se acumulen cantidades de estupefacientes y paja de adormidera que excedan de las necesarias para el ejercicio normal de su comercio, habida cuenta de las condiciones que prevalezcan en el mercado;

b) i) Exigir recetas médicas para el suministro o despacho de estupefacientes a particulares. Este requisito no se aplicará necesariamente a los estupefacientes que una persona pueda obtener, usar, entregar o administrar **legalmente** en el ejercicio de sus funciones terapéuticas debidamente autorizadas;

ii) Si las Partes estiman que estas medidas son necesarias o convenientes, exigirán que las recetas de los estupefacientes de la Lista I se extiendan en formularios oficiales que las autoridades públicas competentes o las asociaciones profesionales autorizadas facilitarán en forma de talonarios.

3. Es deseable que las Partes exijan que las ofertas escritas o impresas de estupefacientes, la propaganda de cualquier clase o los folletos descriptivos de **estupefacientes**, que se empleen con fines comerciales, las envolturas interiores de los paquetes que contengan **estupefacientes**, y las etiquetas con que se presenten a la venta los estupefacientes indiquen las denominaciones comunes internacionales comunicadas por la Organización Mundial de la Salud.

4. Si una Parte considera que tal medida es necesaria o deseable, exigirá que el paquete, o la envoltura interior del estupefaciente lleve una doble banda roja perfectamente visible. La envoltura exterior del paquete que contenga ese estupefaciente no llevará la doble banda roja.

5. Las Partes exigirán que en la etiqueta con que se presente a la venta cualquier estupefaciente se indique el contenido de **estupefaciente** exacto, con su **peso** o proporción. Este requisito del rotulado no se aplicará necesariamente

a un estupefaciente que se entregue a una persona bajo receta médica.

6. Las disposiciones de los incisos 2 y 5 no se aplicarán necesariamente al comercio al por menor ni a la distribución al por menor de los estupefacientes de la Lista II.

ARTÍCULO 31

Disposiciones especiales referentes al comercio internacional

1. Las Partes no permitirán a sabiendas la exportación de estupefacientes a ningún país o territorio, salvo:

a) De conformidad con las leyes y reglamentos de dicho país o territorio; y

b) Dentro de los límites del total de las provisiones para ese país o territorio, según se definen en el párrafo 2 del artículo 19, más las cantidades destinadas a la reexportación.

2. Las Partes ejercerán en los puertos francos y en las zonas francas la misma inspección y fiscalización que en otras partes de su territorio, sin perjuicio de que puedan aplicar medidas más severas.

3. Las Partes:

a) Ejercerán la fiscalización de las importaciones y exportaciones de estupefacientes, salvo cuando éstas sean efectuadas por una empresa o empresas del **Estado**; y

b) Ejercerán una fiscalización sobre toda persona y sobre toda empresa que se dedique a la importación o a la exportación de estupefacientes.

4. a) Las Partes que permitan la exportación o importación de estupefacientes exigirán que se obtenga una autorización diferente de importación o de exportación para cada importación o exportación, ya se trate de uno o más estupefacientes.

fe) En dicha autorización se indicará el nombre del **estupefaciente**; la denominación

común internacional, si la hubiere; la cantidad que ha de importarse o exportarse y el nombre y la dirección del **importador** y del **exportador**; y se especificará el período dentro del cual habrá de efectuarse la importación o la exportación.

c) La autorización de exportación indicará, además, el número y la fecha del certificado de importación (inciso 5) y de la autoridad que lo ha expedido.

d) La autorización de importación podrá permitir que la importación se efectúe en más de una expedición.

5. Antes de conceder un permiso de exportación, las Partes exigirán que la persona o el establecimiento que lo solicite presente un **certificado de importación** expedido por las **autoridades competentes** del país o del territorio importador, en el que conste que ha sido autorizada la importación del estupefaciente o de los estupefacientes que se mencionan en él. Las Partes se ajustarán en la medida de lo posible al modelo de certificado de importación aprobado por la Comisión.

6. Cada expedición deberá ir acompañada de una copia del permiso de exportación, ~~del~~ que el gobierno que lo haya expedido enviará una copia al gobierno del país o territorio importador.

7. a) Una vez efectuada la importación, o una vez expirado el plazo fijado para ella, el gobierno del país o territorio importador devolverá el permiso de exportación, debidamente anotado, al gobierno del país o territorio exportador;

b) En la anotación se indicará la cantidad efectivamente importada;

c) Si se ha exportado en realidad una cantidad inferior a la especificada en el permiso de exportación, las autoridades competentes indicarán en dicho permiso y en las copias **ofi-**

ciales correspondientes la cantidad efectivamente exportada.

8. Quedarán prohibidas las exportaciones dirigidas a un apartado postal o a un banco a la cuenta de una persona o entidad distinta de la designada en el permiso de exportación.

9. Quedarán prohibidas las exportaciones dirigidas a un almacén de aduanas, a menos que en el certificado de importación presentado por la persona o el establecimiento que solicita el permiso de exportación, el gobierno del país importador declare que ha aprobado la importación para su depósito en un almacén de aduanas. En ese caso, el permiso de exportación deberá especificar que la importación se hace con ese destino. Para retirar una expedición consignada al almacén de aduanas será necesario un permiso de las autoridades en cuya jurisdicción esté comprendido el almacén y, si se destina al extranjero, se considerará como una nueva exportación en el sentido de la presente Convención.

10. Las expediciones de estupefacientes que entren en el territorio de una Parte o salgan del mismo sin ir acompañadas de un permiso de exportación serán detenidas por las autoridades competentes.

11. Ninguna Parte permitirá que pasen a través de su territorio **estupefacientes** expedidos a otro país aunque sean descargados del vehículo que los transporta, a menos que se presente a las autoridades competentes de esa Parte una copia del permiso de exportación correspondiente a esa expedición.

12. Las autoridades competentes de un país o territorio que hayan permitido el tránsito de una expedición de estupefacientes deberán adoptar todas las medidas necesarias para impedir que se dé a la expedición un destino distinto del indicado en la copia del permiso de exportación que la acompañe, a menos que el gobierno del país o territorio por el que pase la expedición autorice el cambio de destino. El

gobierno de ese país o territorio considerará todo cambio de destino que se solicite como una exportación del país o territorio de tránsito al país o territorio de nuevo destino. Si se autoriza el cambio de destino, las disposiciones de los apartados a) y b) del inciso 7 serán también aplicadas entre el país o territorio de tránsito y el país o territorio del que procedió originalmente la expedición.

13. Ninguna expedición de estupefacientes, tanto si se halla en tránsito como depositada en un almacén de aduanas, podrá ser sometida a cualquier manipulación que pueda modificar la naturaleza del estupefaciente. Tampoco podrá modificarse su embalaje sin permiso de las autoridades competentes.

14. Las disposiciones de los incisos 11 a 13 relativas al paso de **estupefacientes** a través del territorio de una Parte no se aplicarán cuando la expedición de que se trate sea transportada por una aeronave que no aterrice en el país o territorio de tránsito. Si la aeronave aterriza en tal país o territorio, esas disposiciones serán aplicadas en la medida en que las circunstancias lo requieran.

15. Las disposiciones de este artículo se aplicarán sin perjuicio de las disposiciones de cualquier acuerdo internacional que limite la fiscalización que pueda ser ejercida por cualquiera de las Partes sobre los estupefacientes en tránsito.

16. Con excepción de lo dispuesto en el apartado a) del inciso 1 y en el inciso 2, ninguna disposición de este artículo se aplicará necesariamente en el caso de los preparados de la Lista III.

ARTÍCULO 32

Disposiciones especiales relativas al transporte de drogas en los botiquines de primeros auxilios de buques o aeronaves de las líneas internacionales

1. El transporte internacional por buques o

aeronaves de las cantidades limitadas de drogas necesarias para la prestación de primeros auxilios o para casos urgentes en el curso del viaje, no se considerará como importación, exportación o tránsito por un país en el sentido de esta Convención.

2. Deberán adoptarse las precauciones adecuadas por el país de la matrícula para evitar el uso indebido de las drogas a que se refiere el inciso 1 o su desviación para fines ilícitos. La Comisión recomendará dichas precauciones, en consulta con las organizaciones internacionales pertinentes.

3. Las drogas transportadas por buques o aeronaves de conformidad con lo dispuesto en el párrafo 1, estarán sujetas a las leyes, reglamentos, permisos y licencias del país de la matrícula, pero sin perjuicio del derecho de las autoridades locales competentes a **efectuar** comprobaciones e inspecciones o adoptar otras medidas de fiscalización a bordo del buque o aeronave. La administración de dichas drogas en caso de urgente necesidad no se considerará que constituye una violación de las disposiciones del apartado **b**) i) del artículo 30.

ARTÍCULO 33

Posesión de estupefacientes

Las Partes sólo permitirán la posesión de estupefacientes con autorización legal.

ARTÍCULO 34

Medidas de fiscalización y de inspección

Las Partes exigirán:

a) Que todas las personas a quienes se concedan licencias en virtud de la presente **Convención** o que ocupen cargos directivos o de inspección en una empresa del Estado establecida según lo dispuesto en esta Convención, tengan la idoneidad adecuada para aplicar fiel y eficazmente las disposiciones de las leyes y

reglamentos que se dicten para dar cumplimiento a la **misma**;

6) Que las autoridades administrativas, los fabricantes, los comerciantes, los hombres de ciencia, las instituciones científicas y los hospitales lleven registros en que consten las cantidades de cada estupefaciente fabricado, y de cada adquisición y destino dado a los **estupefacientes**. Dichos registros serán conservados por un período de dos años por lo menos. Cuando se utilicen talonarios (artículo 30 inciso 2 **b**)) de recetas oficiales, dichos talonarios se conservarán también durante un período de dos años por lo menos.

ARTÍCULO 35

Lucha contra el tráfico ilícito

Teniendo debidamente en cuenta sus regímenes constitucional, legal y administrativo, las **Partes**:

a) Asegurarán en el plano nacional una coordinación de la acción preventiva y represiva contra el tráfico **ilícito**; para ello podrán designar un servicio apropiado que se encargue de dicha **coordinación**;

b) Se ayudarán mutuamente en la lucha contra el tráfico ilícito de **estupefacientes**;

c) Cooperarán estrechamente entre sí y con las organizaciones internacionales competentes de que sean miembros para mantener una lucha coordinada contra el tráfico **ilícito**;

d) Velarán por que la cooperación internacional de los servicios apropiados se efectúe en **forma** expedita; y

e) Cuidarán que, cuando se transmitan de un país a otro los autos para una acción judicial, la transmisión se efectúe en forma expedita a los órganos designados por las Partes; este requisito no prejuzga el derecho de una Parte a exigir que se le envíen las piezas de autos por vía diplomática.

ARTÍCULO 36

Disposiciones penales

1. A reserva de lo dispuesto por su Constitución, cada una de las Partes se obliga a adoptar las medidas necesarias para que el cultivo y la producción, fabricación, extracción, preparación, posesión, ofertas en general, ofertas de venta, distribución, compra, venta, despacho por cualquier concepto, corretaje, expedición, expedición en tránsito, transporte, importación y exportación de estupefacientes, no conformes a las disposiciones de esta Convención o cualesquiera otros actos que en opinión de la Parte puedan efectuarse en infracción de las disposiciones de la presente Convención, se consideren como delitos si se cometen intencionalmente y que los delitos graves sean castigados en forma adecuada, especialmente con penas de prisión u otras penas de privación de libertad.

2. A reserva de las limitaciones que imponga la Constitución respectiva, el régimen jurídico y la legislación nacional de cada Parte:

a) i) Cada uno de los delitos enumerados en el inciso 1, si se comete en diferentes países, se considerará como un delito **distinto**;

ii) La participación deliberada o la confabulación para cometer cualquiera de esos delitos, así como la tentativa de cometerlos, los actos preparatorios y operaciones financieras, relativos a los delitos de que trata este artículo, se considerarán como delitos, tal como se dispone en el inciso 1 ;

iii) Las condenas pronunciadas en el extranjero por esos delitos serán computadas para determinar la **reincidencia**; y

iv) Los referidos delitos graves cometidos en el extranjero, tanto por nacionales como por extranjeros, serán juzgados por la Parte en cuyo territorio se haya cometido el delito, o por la Parte en cuyo territorio se encuentre el delincuente, si no procede la extradición de confor-

midad con la ley de la Parte a la cual se la solicita, y si dicho delincuente no ha sido ya procesado y sentenciado.

6) Es deseable que los delitos a que se refieren el inciso 1 y el apartado a) ii) del inciso 2 se incluyan entre los delitos que dan lugar a extradición, en todo tratado de extradición concertado o que pueda concertarse entre las Partes, y sean delitos que den lugar a extradición entre cualesquiera de las Partes que no subordinen la extradición a la existencia de un tratado o acuerdo de reciprocidad, a reserva de que la extradición sea concedida con arreglo a la legislación de la Parte a la que se haya pedido, y de que esta Parte tenga derecho a negarse a proceder a la detención del delincuente o a conceder la extradición si sus autoridades competentes consideran que el delito no es suficientemente grave.

3. Las disposiciones del presente artículo estarán limitadas por las disposiciones del derecho penal de la Parte interesada, en materia de jurisdicción.

4. Ninguna de las disposiciones del presente artículo afectará el principio de que los delitos a que se refiere han de ser definidos, perseguidos y castigados de conformidad con la **legislación** nacional de cada Parte.

ARTÍCULO 37

Aprehensión y decomiso

Todo estupefaciente, sustancia y utensilio empleados en la comisión de delitos mencionados en el artículo 36 o destinados a tal fin podrán ser objeto de aprehensión y decomiso.

ARTÍCULO 38

Tratamiento de los toxicómanos

1. Las Partes considerarán especialmente las medidas que pueden adoptarse para el trata-

miento médico, el cuidado y la rehabilitación de **los toxicómanos**.

2. Si la toxicomanía constituye un grave problema para una Parte y si sus recursos económicos lo permiten, es conveniente que dicha Parte establezca servicios adecuados para tratar eficazmente a los toxicómanos.

ARTÍCULO 39

Aplicación de medidas nacionales de fiscalización más estrictas que las establecidas por esta Convención

No obstante lo dispuesto en la presente Convención, no estará vedado a las Partes ni podrá presumirse que les esté vedado, adoptar medidas de fiscalización más estrictas o rigurosas que las previstas en la Convención, y, en especial, que exija que los preparados de la Lista III o los estupefacientes de la Lista II queden **sujetos** a todas las medidas de fiscalización aplicables a los estupefacientes de la Lista I o a aquellas que, a juicio de la Parte interesada, sean necesarias o convenientes para proteger la salud pública.

ARTÍCULO 40

Idiomas de la Convención y procedimiento para su firma, ratificación y adhesión

1. La **presente** Convención, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, quedará abierta, hasta el 1° de agosto de 1961, a la firma de todos los Estados Miembros de las Naciones Unidas, de todos los Estados no miembros que son Partes en el Estatuto de la Corte Internacional de Justicia o miembros de un organismo especializado de las Naciones Unidas, e igualmente de todo otro Estado que el Consejo pueda invitar a que **sea** Parte.

2. La presente Convención está sujeta a ratificación. **Los** instrumentos de ratificación serán **depositados** ante el Secretario General.

3. La presente Convención estará abierta, después del 1° de agosto de 1961, a la adhesión de los Estados a que se refiere el párrafo 1. Los instrumentos de adhesión serán depositados ante el Secretario General.

ARTÍCULO 41

Entrada en vigor

1. La presente Convención entrará en vigor el trigésimo día siguiente a la fecha en que se haya depositado el cuadragésimo instrumento de ratificación o adhesión, de **conformidad** con el artículo 40.

2. Con respecto a cualquier otro Estado que deposite un instrumento de ratificación o adhesión después de la fecha de depósito de dicho cuadragésimo instrumento, la presente Convención entrará en vigor el trigésimo día siguiente que ese Estado haya depositado su instrumento de ratificación o de adhesión.

ARTÍCULO 42

Aplicación territorial

La presente Convención se aplicará a todos los territorios no metropolitanos cuya representación internacional ejerza una de las Partes, salvo cuando se requiera el consentimiento previo de tal territorio en virtud de la Constitución de la Parte o del territorio interesado, o de la costumbre. En ese caso, la Parte tratará de obtener lo antes posible el necesario consentimiento del territorio, y, una vez obtenido, lo notificará al Secretario General. La presente Convención se aplicará al territorio o territorios mencionados en dicha notificación, a partir de la **fecha** en que la reciba el Secretario General. En los casos en que no se requiera el consentimiento previo del territorio no metropolitano, la Parte interesada declarará, en el momento de la firma, de la ratificación o de la adhesión, a qué territorio o territorios no **metropolitanos** se aplica la presente Convención.

ARTÍCULO 43

Territorios a que se refieren los artículos 19, 20, 21 y 31

1. Las Partes podrán notificar al Secretario General que, a efectos de los artículos 19, 20, 21 y 31, uno de sus territorios, está dividido en dos o más territorios, o que dos o más de éstos se consideran un solo territorio.

2. Dos o más Partes podrán notificar al Secretario General que, a consecuencia del establecimiento de una unión aduanera entre ellas, constituyen un solo territorio a los efectos de los artículos 19, 20, 21 y 31.

3. Toda notificación hecha con arreglo a los incisos 1 ó 2 de este artículo surtirá efectos el 1º de enero del año siguiente a aquél en que se haya hecho la notificación.

ARTÍCULO 44

Abrogación de los instrumentos internacionales anteriores

Al entrar en vigor la presente Convención, sus disposiciones abrogarán y sustituirán entre las Partes las disposiciones de los siguientes instrumentos:

a) Convención Internacional del Opio, firmada en La Haya el 23 de enero de 1912 ;

b) Acuerdo concerniente a la fabricación, el comercio interior y el uso de opio preparado, firmado en Ginebra el 11 de febrero de **1925**;

c) Convención Internacional del Opio, firmada en Ginebra el 19 de febrero de **1925**;

d) Convención para limitar la **fabricación** y reglamentar la distribución de estupefacientes, firmada en Ginebra el 13 de julio de **1931**;

e) Acuerdo para la supresión del hábito de fumar opio en el Lejano Oriente, firmado en Bangkok el 27 de noviembre de 1931 ;

f) Protocolo firmado en Lake Success (Nueva York) el 11 de diciembre de 1946,

que modifica los Acuerdos, Convenciones y Protocolos sobre estupefacientes concertados en La Haya el 23 de enero de 1912, en Ginebra el 11 de febrero de 1925, el 19 de febrero de 1925 y el 13 de julio de 1931 ; en Bangkok el 27 de noviembre de 1931 y en Ginebra el 26 de junio de 1936, salvo en lo que afecta a esta última Convención;

g) Las Convenciones y Acuerdos mencionados en los apartados *a)* a *e)*, modificados por el Protocolo de 1946, mencionado en el apartado *f)* ;

h) Protocolo firmado en París el 19 de noviembre de 1948, que somete a fiscalización internacional ciertas drogas no comprendidas en la Convención del 13 de julio de **1931** para limitar la **fabricación** y reglamentar la distribución de estupefacientes, modificada por el Protocolo firmado en Lake Success (Nueva York) el 11 de diciembre de **1946**;

i) Protocolo para limitar y reglamentar el cultivo de la adormidera y la producción, el comercio internacional, el comercio al por mayor y el uso del opio, firmado en Nueva York el 23 de junio de 1953, en caso que dicho Protocolo hubiera entrado en vigor.

2. Al entrar en vigor la presente Convención, el apartado 6) del inciso 2 del artículo 36 abrogará y sustituirá, entre las Partes que lo sean también en la Convención para la supresión del tráfico ilícito de drogas nocivas, firmada en Ginebra el 26 de junio de 1936, las disposiciones del artículo 9 de esta última Convención, pero esas Partes podrán mantener en vigor dicho artículo 9, previa notificación al Secretario General.

ARTÍCULO 45

Disposiciones transitorias

1. A partir de la fecha en que entre en vigor la presente Convención (inciso 1 del artículo **41**), las funciones de la Junta a que se refiere

el artículo 9 serán desempeñadas provisionalmente por el Comité Central Permanente constituido con arreglo al capítulo VI de la Convención a que se refiere el apartado c) del artículo 44, modificada, y por el Órgano de Fiscalización constituido con arreglo al capítulo II de la Convención a que se refiere el apartado d) del artículo 44, modificado, según lo requieran respectivamente dichas funciones.

2. El Consejo fijará la fecha en que entrará en funciones la nueva Junta de que trata el artículo 9. A partir de esa fecha, esta Junta ejercerá, respecto de los Estados Partes en los instrumentos enumerados en el artículo 44 que no sean Partes en la presente Convención, las funciones del Comité Central Permanente y del Órgano de Fiscalización mencionados en el inciso 1.

ARTÍCULO 46

Denuncia

1. Una vez transcurridos dos años, a contar de la fecha de entrada en vigor de la presente Convención (artículo 41, inciso 1), toda Parte, en su propio nombre o en el de cualquiera de los territorios cuya representación internacional ejerza y que haya retirado el consentimiento dado según lo dispuesto en el artículo 42, podrá denunciar la presente Convención mediante un instrumento escrito depositado en poder del **Secretario General**.

2. Si el Secretario General recibe la denuncia antes del 1° de julio de cualquier año o en dicho día, ésta surtirá efecto a partir del 1° de enero del año siguiente; y si la recibe después del 1° de julio, la denuncia surtirá efecto como si hubiera sido recibida antes del 1° de julio del año siguiente o en ese día.

3. La presente Convención cesará de estar en vigor si, a consecuencia de las denuncias formuladas según el inciso 1, dejan de cumplirse las condiciones estipuladas en el inciso 1 del artículo 41 para su entrada en vigor.

ARTÍCULO 47

Modificaciones

1. Cualquier Parte podrá proponer una modificación de esta Convención. El texto de cualquier modificación así propuesta y los motivos de la misma serán comunicados al **Secretario General** quien, a su vez, los comunicará a las Partes y al **Consejo**. El Consejo podrá decidir:

a) Que se convoque a una conferencia en **conformidad** con el inciso 4 del Artículo 62 de la Carta de las Naciones Unidas para considerar la modificación propuesta; o

b) Que se pregunte a las Partes si aceptan la modificación propuesta y se les pida que presenten al Consejo comentarios acerca de la misma.

2. Cuando una propuesta de modificación transmitida con arreglo a lo dispuesto en el apartado b) del inciso 1 de este artículo no haya sido rechazada por ninguna de las Partes dentro de los 18 meses después de haber sido transmitida, entrará automáticamente en vigor. No obstante, si cualquiera de las Partes rechaza una propuesta de modificación, el Consejo podrá decidir, teniendo en cuenta las observaciones recibidas de las Partes, si ha de convocarse a una conferencia para considerar tal modificación.

ARTÍCULO 48

Controversias

1. Si surge entre dos o más Partes una controversia acerca de la interpretación o de la aplicación de la presente Convención, dichas Partes se consultarán con el fin de resolver la controversia por vía de negociación, investigación, mediación, conciliación, arbitraje, recurso a órganos regionales, procedimiento judicial u otros recursos pacíficos que ellas elijan.

2. Cualquiera controversia de esta índole que no haya sido resuelta en la forma indicada

en el inciso 1 será sometida a la Corte Internacional de Justicia.

ARTÍCULO 49

Reservas transitorias

1. Al firmar, ratificar o adherirse a la Convención, toda Parte podrá reservarse el derecho de autorizar temporalmente en cualquiera de sus territorios:

- a) El uso del opio con fines casi médicos;
- b) El uso del opio para fumar;
- c) La masticación de la hoja de coca;

d) El uso de la cannabis, de la resina de cannabis, de extractos y tinturas de cannabis con fines no médicos; y

e) La producción, la fabricación y el comercio de los estupefacientes mencionados en los apartados a) a d) para los fines en ellos especificados.

2. Las reservas formuladas en virtud del inciso 1 estarán sometidas a las siguientes limitaciones:

a) Las actividades mencionadas en el inciso 1 se autorizarán sólo en la medida en que sean tradicionales en los territorios respecto de los cuales se formule la reserva y estuvieran autorizadas en ellos el 1° de enero de 1961;

b) No se permitirá ninguna exportación de los estupefacientes mencionados en el párrafo 1, para los fines que en él se indican, con destino a un Estado que no sea Parte o a un territorio al que no se apliquen las disposiciones de la presente Convención según lo dispuesto en el artículo 42,

c) Sólo se permitirá que fumen opio las personas inscritas a estos efectos por las autoridades competentes el 1° de enero de 1964.

d) El uso del opio para fines casi médicos deberá ser abolido en un plazo de 15 años a partir de la entrada en vigor de la presente Con-

vencción conforme a lo dispuesto en el inciso 1 del artículo 41.

e) La masticación de hoja de coca quedará prohibida dentro de los 25 años siguientes a la entrada en vigor de la presente Convención conforme a lo dispuesto en el inciso 1 del artículo 41.

f) El uso de la cannabis para fines que no sean médicos y científicos deberá cesar lo antes posible, pero en todo caso dentro de un plazo de 25 años a partir de la entrada en vigor de la presente Convención conforme a lo dispuesto en el inciso 1 del artículo 41.

g) La producción, la fabricación y el comercio de los estupefacientes de que trata el inciso 1, para cualquiera de los usos en él mencionados, se reducirán y suprimirán finalmente, a medida que se reduzcan y supriman dichos usos.

3. Toda Parte que formule una reserva a tenor de lo dispuesto en el inciso 1:

a) Incluirá en el informe anual que ha de suministrar al Secretario General, de conformidad con lo dispuesto en el apartado a) del inciso 1 del artículo 18, una reseña de los progresos realizados en el año anterior con miras a la supresión del uso, la producción, la fabricación o el comercio mencionados en el inciso 1;

b) Facilitará a la Junta previsiones (artículo 19) e informaciones estadísticas (artículo 20) para cada una de las actividades respecto de las cuales haya formulado una reserva, en la forma y de la manera prescritas por la Junta.

4. a) Si la Parte que formule una reserva a tenor de lo dispuesto en el inciso 1 deja de enviar:

i) El informe mencionado en el apartado a) del inciso 3 dentro de los seis meses siguientes al fin del año al que se refiere la información;

ii) Las previsiones mencionadas en el apartado 6) del inciso 3, dentro de los tres meses

siguientes a la fecha fijada por la Junta según lo dispuesto en el inciso 1 del artículo 12;

iii) Las estadísticas mencionadas en el apartado b) del párrafo 3, dentro de los tres meses siguientes a la fecha en la que debían haber sido facilitadas según lo dispuesto en el inciso 2 del artículo 20;

la Junta o el Secretario General, según el caso, notificará a la Parte interesada el retraso en que incurre, y le pedirá que remita esta información dentro de un plazo de tres meses a contar de la fecha en que reciba la notificación;

f) Si la Parte no atiende dentro de este plazo la petición de la Junta o del Secretario General, la reserva formulada en virtud del inciso 1 quedará sin efecto.

5. El Estado que haya formulado reservas podrá en todo momento, mediante notificación por escrito, retirar todas o parte de sus reservas.

ARTÍCULO 50 *Oírás reservas*

1. No se permitirán otras reservas que las que se formulen con arreglo a lo dispuesto en el artículo 49 o en los párrafos siguientes.

2. Al firmar, ratificar o adherirse a la Convención, todo Estado podrá formular reservas a las siguientes disposiciones de la misma: incisos 2 y 3 del artículo 12, inciso 2 del artículo 13, incisos 1 y 2 del artículo 14, apartado 6) del inciso 1 del artículo 31 y artículo 48.

3. Todo Estado que quiera ser Parte en la Convención, pero que desee ser autorizado para formular reservas distintas de las mencionadas en el inciso 2 del presente artículo o en el artículo 49, notificará su intención al Secretario General. A menos que, dentro de un plazo de 12 meses a contar de la fecha de la comunicación dirigida a dichos Estados por el Secretario

General, sea objetada por un tercio de los Estados que hayan ratificado la presente Convención o se hayan adherido a ella antes de expirar dicho plazo, la reserva se considerará autorizada, quedando entendido, sin embargo, que los Estados que hayan formulado objeciones a esa reserva no estarán obligados a asumir, para con el Estado que la formuló, ninguna obligación jurídica derivada de la presente Convención, que sea afectada por la dicha reserva.

4. El Estado que haya formulado reservas podrá en todo momento, mediante notificación por escrito, retirar todas o parte de sus reservas.

ARTÍCULO 51 *Notificaciones*

El Secretario General notificará a todos los Estados mencionados en el inciso 1 del artículo 40:

a) Las firmas, ratificaciones y adhesiones conforme al artículo 40;

b) La fecha en que la presente Convención entre en vigor conforme al artículo 41;

c) Las denuncias hechas conforme al artículo 46; y

d) Las declaraciones y notificaciones hechas conforme a los artículos 42, 43, 47, 49 y 50.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados, han firmado la presente Convención en nombre de sus Gobiernos respectivos:

HECHA en Nueva York el treinta de marzo de mil novecientos sesenta y uno, en un solo ejemplar, que se depositará en los archivos de las Naciones Unidas, y del que se enviarán copias auténticas a todos los Estados Miembros de las Naciones Unidas y a los demás Estados mencionados en el inciso 1 del artículo 40.

FOR **AFGHANISTAN:**
POUR **L'AFGHANISTAN:**
阿富汗:
За Афганистан:
POR EL **AFGANISTÁN:**

Abdul H. TABIBI

FOR ALBANIA:
POUR **L'ALBANIE:**
阿爾巴尼亞:
За Албанию:
POR **ALBANIA:**

FOR **ARGENTINA:**
POUR **L'ARGENTINE:**
ГОТОВИ:
За Аргентину:
POR LA **ARGENTINA:**

Reserva al artículo 48, párrafo 2: "La República Argentina no reconoce la **jurisdicción** obligatoria de la Corte Internacional de **Justicia.**"

Reserva al artículo 49: "La República Argentina **se reserva los derechos** que confieren el párrafo primero, apartado c) "La masticación de la hoja de coca" y apartado e) "El comercio del estupefaciente mencionado en el apartado c) para **los fines mencionados**".¹

M. AMADEO
31 de julio de 1961

Translation by the Secretariat of the United Nations:

¹ *Reservation to article 48, paragraph 2:* The Argentine Republic **does** not recognize the **compulsory jurisdiction** of the International Court of **Justice.**

Reservation to article 49: The Argentine Republic **reserves** the **rights** conferred by paragraph 1 (c) "Coca leaf chewing" and paragraph 1 (e) "Trade in the drug referred to under (c) for the **purposes** mentioned therein".

Traduction du Secrétariat des Nations Unies:

¹ *Réserve au paragraphe 2 de l'article 48:* La République Argentine ne reconnaît pas la juridiction obligatoire de la Cour internationale de **Justice.**

Réserve à l'article 49: La République Argentine **se réserve les droits conférés** par l'alinéa c du paragraphe 1 "Mastication de la feuille de coca" et par l'alinéa e du même paragraphe "Commerce du **stupéfiant visé** à l'alinéa c aux fins **mentionnées dans** ledit alinéa".

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
POR AUSTRALIA:

H. S. WARREN

FOR **AUSTRIA**:
POUR L'AUTRICHE:
奧地利:
За Австрию:
POR **AUSTRIA**:

FOR BELGIUM:
POUR LA **BELGIQUE**:
比利時:
За Бельгию:
POR **BÉLGICA**:

Walter **LORDAN**
28 juillet 1961

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Боливия:
POR BOLIVIA :

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:

Ad referendum

Aluisio Guedes Regis BITTENCOURT

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
За България:
POR BULGARIA :

With reservations* concerning article 12, **points** 2 and 3; article 13, point 2; article 14, points 1 and 2; **article** 31, sub-point 1 (*b*); and article 48, point 2 (see attached **note**).¹

A. GEORGIEV

31 July 1961

* *Text of reservations:*

(1) The Government of the **People's** Republic of Bulgaria **accepts** the provision of paragraph 2 of article 48 with the **reservation** that for any dispute to be referred to the International Court of Justice for decision, the agreement of all parties to the **dispute shall** be necessary in each individual case.

(2) As **regards** countries which have been deprived of the opportunity of becoming parties, on the **basis** of the provisions of **article** 40 of the Single Convention on Narcotic **Drugs**, 1961, to the Convention, the Government of the **People's Republic of** Bulgaria does not **consider** as obligatory upon herself points 2 and 3 of article 12, point 2 of article 13, points 1 and 2 of article 14 and **sub-point** 1 (*b*) of **article** 31.

Traduction du Secrétariat des Nations Unies :

¹ Avec **réserves*** à l'article 12, **paragraphes** 2 et 3; à l'article 13, paragraphe 2; à l'article 14, paragraphes 1 et 2; à l'article 31, **sous-paragraphe** 1, **b**; et à l'article 48, paragraphe 2 (voir note jointe en annexe).

* *Texte des réserves:*

1) Le Gouvernement de la République populaire de Bulgarie accepte les **dispositions** du paragraphe 2 de l'article 48 **sous réserve** que, **pour** qu'un différend soit soumis pour décision à la Cour internationale de **Justice**, il faudra obtenir dans chaque cas l'accord de **toutes** les parties au différend.

2) En ce qui concerne les pays privés de la possibilité de devenir **parties** à la Convention en vertu **des dispositions** de l'article 40 de la Convention unique **sur** les **stupéfiants** de 1961, le Gouvernement de la **République** populaire de Bulgarie ne **se considère** pas comme lié **par les paragraphes** 2 et 3 de l'article 12, le paragraphe 2 de l'article 13, les **paragraphes** 1 et 2 de l'article 14 et l'alinéa *b* du paragraphe 1 **de** l'article 31.

FOR BURMA:
POUR LA BIRMANIE:

緬甸:

За Бирму:

FOR BIRMANIA:

I declare that my signature to this Single Convention is subject to the understanding that the Shan State is being allowed to have reservation of the right:

(1) to allow addicts in the Shan State to smoke opium for a transitory period of 20 years with effect from the date of coming into force of this Single Convention ;

(2) to produce and manufacture opium for the above purpose;

(3) to furnish list of opium consumers in the Shan State after the Shan State Government has completed the taking of such list on the 31st December, 1963.¹

TIN MAUNG

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:

За Белорусскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

С оговоркой* по пунктам 2 и 3 статьи 12, пункту 2 статьи 13, пунктам 1 и 2 статьи 14 и подпункту 1 б статьи 31. Текст оговорки прилагается.

Ф. ГРЯЗНОВ

31 июля 1961 года²

* «Правительство Белорусской Советской Социалистической Республики будет считать для себя необязательными положения пунктов 2 и 3 статьи 12, пункта 2 статьи 13, пунктов 1 и 2 статьи 14 и подпункта 1 б статьи 31 Единой конвенции о наркотических средствах применительно к государствам, лишенным возможности стать участниками Единой конвенции на основании процедуры, предусмотренной в статье 40 этой Конвенции.»

Traduction du Secrétariat des Nations Unies:

¹ Je **signe** la **présente** Convention unique étant entendu que l'Etat chan **est autorisé** à **se réserver** le droit: 1) de permettre aux toxicomanes de l'Etat chan de fumer de l'opium pendant une période **transitoire** de vingt **ans** à compter de la date d'entrée en vigueur de la **présente** Convention; 2) de produire et de fabriquer de l'opium à cet **effet**; 3) de **fournir** la **liste des fumeurs** d'opium de l'Etat **chan** lorsque le Gouvernement de cet Etat aura fini de **dresser** jette **liste**, le 31 décembre 1963.

Translation by the Secretariat of the United Nations:

² With **reservation*** to article 12, **paragraphs** 2 and 3, article 13, paragraph 2, article 14, **paragraphs** 1 and 2 and article 31, paragraph 1 (b) ; text attached.

F. GRYAZNOV
31 July 1961

* *Text of the reservation :*

The Government of the Byelorussian Soviet Socialist Republic will not **consider** itself bound by the **provisions** of article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, **paragraphs** 1 and 2 and article 31, paragraph 1 (6) of the Single Convention on Narcotic Drugs as applied to States not entitled to become Parties to the Single Convention on the basis of the procedure provided **for** in article 40 of that **Convention**.

Traduction du Secrétariat des Nations Unies:

² Avec **réserve*** aux **paragraphes** 2 et 3 de l'article 12, au paragraphe 2 de l'article 13, aux **paragraphes** 1 et 2 de l'article 14 et à l'alinéa *b* du paragraphe 1 de l'article 31. Texte de la **réserve** joint en annexe.

F. GRYAZNOV
31 juillet 1961

* *Texte de la réserve :*

Le **Gouvernement** de la République socialiste soviétique de Biélorussie ne se considère pas comme lié par les **dispositions** des paragraphes 2 et 3 de l'article 12, du paragraphe 2 de l'article 13, des paragraphes 1 et 2 de l'article 14 et de l'alinéa *b* du paragraphe 1 de l'article 31 de la Convention unique sur **les stupéfiants** en ce qui concerne **les Etats privés** de la **possibilité** de devenir parties à la Convention unique en vertu de la procédure prévue à l'article 40 de ladite Convention.

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
POR CAMBOYA:

Sous réserve de la ratification par le Parlement cambodgien¹.
NONG KIMNY

FOR CAMEROUN :
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
POR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

R. E. CURRAN

Translation by the Secretariat of the United Nations:

¹ Subject to ratification by the Cambodian Parliament.

FOR THE CENTRAL AFRICAN **REPUBLIC**:
POUR LA RÉPUBLIQUE **CENTRAFRICAINE**:
中非共和國:
За **Центральноафриканскую** Республику:
POR LA REPÚBLICA **CENTROAFRICANA**:

FOR **CEYLON**:
POUR **CEYLAN**:
錫蘭:
За **Цейлон**:
POR **CEILÁN**:

FOR **CHAD**:
POUR LE **TCHAD**:
查德:
За **Чад**:
POR EL **CHAD**:

J. CHARLOT
Sous réserve de ratification

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

D. SCHWEITZER
Sujeto a ratificación

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
POR LA CHINA:

WEI Hsioh-Ren

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
PORCOLOMBIA:

FOR THE CONGO (BRAZZAVILLE):
POUR LE CONGO (BRAZZAVILLE):
剛果 (伯拉沙維爾):
За Конго (Браззавиль):
POR EL CONGO (BRAZZAVILLE):

E. DADET

FOR THE CONGO (LÉOPOLDVILLE):
POUR LE CONGO (LÉOPOLDVILLE):
剛果 (雷堡市):
За Конго (Леопольдвиль):
POR EL CONGO (LEOPOLDVILLE):

Gervais P. BAHIZI
28/4/1961

FOR COSTA RICA:
POUR LE COSTA RICA:
哥斯大黎加:
За Коста-Рику:
POR COSTA RICA:

G. ORTIZ MARTÍN

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
POR CUBA:

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
POR CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
POR CHECOESLOVAQUIA:

Signature with the reservation* to the following articles: article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (*b*). The text of the reservation is **attached**.¹

Dr. Zdeněk ČERNÍK

31 July 1961

Traduction du Secrétariat des Nations Unies :

¹ Signature avec **réserve*** aux **articles suivants**: article 12, paragraphes 2 et 3; article 13, paragraphe 2; article 14, **paragraphes** 1 et 2; et article 31, paragraphe 1, *b*. Le texte de la réserve **est** joint en annexe.

* *Text of the reservation :*

The Government of the Czechoslovak **Socialist** Republic is not bound by the provisions of article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (*b*) of the **Single** Convention on Narcotic Drugs, 1961, concerning those States, which have been deprived of the possibility to become Parties of the Single Convention on Narcotic Drugs, 1961, according to the procedure embodied in the article 40 of the **afore-said** Convention.

* *Texte de la réserve:*

Le Gouvernement de la République **socialiste** tchécoslovaque **n'est** pas lié par **les** dispositions des **paragraphes** 2 et 3 de l'article 12, du paragraphe 2 de l'article 13, **des paragraphes** 1 et 2 de l'article 14 et de l'alinéa *b* du paragraphe 1 de l'article 31 de La Convention unique sur les **stupéfiants** de 1961 en ce qui concerne **les États** privés de la possibilité de devenir parties à la Convention unique sur **les stupéfiants** de 1961 en **vertu** de la procédure prévue à l'article 40 de ladite Convention.

FOR **DAHOMÉY:**
POUR LE **DAHOMÉY:**
達荷美:
За **Дагомею:**
POR EL **DAHOMÉY:**

Louis IGNACIO-PINTO

FOR DENMARK:
POUR LE **DANEMARK:**
丹麥:
За **Данию:**
POR **DINAMARCA:**

A. HESSELUND JENSEN

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE **DOMINICAINE:**
多明尼加共和國:
За **Доминиканскую Республику:**
POR LA REPÚBLICA **DOMINICANA:**

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
POR EL ECUADOR:

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多:
За Сальвадор:
POR EL SALVADOR:

M. Rafael URQUÍA

FOR ETHIOPIA:
POUR L'ÉTHIOPIE:
衣索比亞:
За Эфиопию:
POR ETIOPÍA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國：
За Федеративную Республику Германии:
POR LA REPÚBLICA FEDERAL DE ALEMANIA:

FRANK
31st July 1961

FOR THE FEDERATION OF **MALAYA** :
POUR LA FÉDÉRATION DE **MALAISIE** :
馬來亞聯邦：
За Малайскую Федерацию:
POR LA FEDERACIÓN MALAYA:

FOR **FINLAND** :
POUR LA **FINLANDE** :
芬蘭：
За **Финляндию** :
POR FINLANDIA:

HenrikBLOMSTEDT

FOR **FRANCE**:
POUR LA FRANCE ;
法蘭西:
За Францию:
POR FRANCIA:

FOR **GABON**:
POUR LE GABON:
加彭:
За Габон:
POR EL GABON:

FOR **GHANA**:
POUR LE GHANA:
迦納:
За Гану:
POR **GHANA**:

Alex **SACKEY**
Ad referendum

FOR **GREECE:**
POUR LA GRÈCE:
希臘:
За Грецию:
POR GRECIA:

FOR GUATEMALA:
POUR LE **GUATEMALA:**
瓜地馬拉:
За Гватемалу:
POR GUATEMALA:

Antonio ARÍS
July 26, 1961

FOR **GUINEA:**
POUR LA **GUINÉE:**
幾內亞:
За Гвинею:
POR GUINEA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
POR HAÏTÍ:

Ernest JEAN-LOUIS
3 avril 1961

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший Престол:
POR LA SANTA SEDE:

James H. GRIFFITHS
Subject to ratification

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
POR HONDURAS:

FOR **HUNGARY**:
POUR LA **HONGRIE**:
匈牙利:
За Венгрию:
POR **HUNGRIA**:

With reservations* concerning: article 12, points 2 and 3; article 13, point 2; article 14, points 1 and 2; article 31, sub-point 1 (*b*); and article 48, point 2. (See attached note, No. 139—31 July 1961.)¹

LÖRINC Tamas
31 July 1961

FOR ICELAND:
POUR L'**ISLANDE**:
冰島:
За **Исландию**:
POR **ISLANDIA**:

Traduction du Secrétariat des Nations Unies:

¹ Avec réserves* aux paragraphes 2 et 3 de l'article 12, au paragraphe 2 de l'article 13, aux paragraphes 1 et 2 de l'article 14, à l'alinéa *b* du paragraphe 1 de l'article 31 et au paragraphe 2 de l'article 48. (Voir ci-joint la note n° 139 du 31 juillet 1961.)

** Text of the reservations :*

1. The Government of the Hungarian People's Republic accepts the provision of paragraph 2 of article 48 with the reservation that for any dispute to be referred to the International Court of Justice for decision, the agreement of all parties to the dispute shall be necessary in each individual case.

2. As regards countries which have been deprived of the possibility of becoming parties, on the basis of the provisions of article 40 of the Single Convention on Narcotic Drugs, 1961, to the Convention, the Government of the Hungarian People's Republic does not consider as obligatory upon herself points 2 and 3 of article 12, point 2 of article 13, points 1 and 2 of article 14 and sub-point 1 (*b*) of article 31.

** Texte des réserves :*

1. Le Gouvernement de la République populaire de Hongrie accepte les dispositions du paragraphe 2 de l'article 48 sous réserve que, pour qu'un différend soit soumis pour décision à la Cour internationale de Justice, il faudra obtenir dans chaque cas l'accord de toutes les parties au différend.

2. En ce qui concerne les pays privés de la possibilité de devenir parties à la Convention en vertu des dispositions de l'article 40 de la Convention unique sur les stupéfiants de 1961, le Gouvernement de la République populaire de Hongrie ne se considère pas comme lié par les paragraphes 2 et 3 de l'article 12, le paragraphe 2 de l'article 13, les paragraphes 1 et 2 de l'article 14 et l'alinéa *b* du paragraphe 1 de l'article 31.

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
POR LA INDIA:

B. N. BANERJI

Subject to ratification and to the reservations provided for in Art. 49, paragraph 1 (a), (b), (d) and (e). The Government of India will, in accordance with the second sub-alinea of Article 42, endeavour to secure, within the shortest time possible, the consent of Sikkim to the application of the Convention to that territory.¹

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
POR INDONESIA:

Subject to ratification and to reservation to article 48, para. 2 and to a declaration of intention to make reservations to articles 40 and 42 in accordance with the attached statement.*²

S. WIRJOPRANOTO

28 July 1961

Traduction du Secrétariat des Nations Unies:

¹ Sous réserve de ratification et compte tenu des réserves prévues au paragraphe 1, alinéas a, b, d et e de l'article 49. Conformément aux dispositions du deuxième alinéa de l'article 42, le Gouvernement indien s'efforcera d'obtenir du Sikkim, dans le plus bref délai, qu'il consente à appliquer la Convention sur son territoire.

Traduction du Secrétariat des Nations Unies:

² Sous réserve de ratification et compte tenu de la réserve* au paragraphe 2 de l'article 48, ainsi que de la déclaration indiquant l'intention de formuler des réserves aux articles 40 et 42, énoncées dans la déclaration jointe en annexe.

* *Text of the statement:*

1. With respect to article 40, paragraph 1, the Indonesian Government does not agree to the present formulation which does not permit any State which wishes to become a Party to this Convention to do so.

2. With respect to article 42, the Indonesian Government does not agree to the present formulation which may prevent the application of this Convention to non-metropolitan territories.

3. With respect to article 48, paragraph 2, the Indonesian Government does not consider itself bound by the provisions of this paragraph which provide for a mandatory reference to the International Court of Justice of any dispute which cannot be resolved according to the terms of paragraph 1. The Indonesian Government takes the position that for any dispute to be referred to the International Court of Justice for decision the agreement of all the parties to the dispute shall be necessary in each individual case.

* *Texte de la déclaration:*

1. En ce qui concerne le paragraphe 1 de l'article 40, le Gouvernement indonésien n'approuve pas le libellé actuel qui ne permet pas à tout Etat qui le désire de devenir partie à la présente Convention.

2. En ce qui concerne l'article 42, le Gouvernement indonésien n'approuve pas le libellé actuel qui peut empêcher l'application de la présente Convention aux territoires non métropolitains.

3. En ce qui concerne le paragraphe 2 de l'article 48, le Gouvernement indonésien ne se considère pas comme lié par les dispositions de ce paragraphe qui prévoient le renvoi obligatoire à la Cour internationale de Justice de tout différend qui ne pourra être réglé conformément aux dispositions du paragraphe 1. Le Gouvernement indonésien estime que, pour qu'un différend soit soumis pour décision à la Cour internationale de Justice, il faudra obtenir dans chaque cas l'accord de toutes les parties au différend.

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

Sous réserve de ratification ultérieure
Dr. AZARAKHSH

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR IRAK:

Adnan PACHACHI
Subject to ratification

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

Subject to ratification

G. ORTONA

April 4, 1961

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
象牙海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
POR EL JAPÓN:

Bunshichi Hoshi
July 26, 1961

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Иорданию:
POR JORDANIA:

Subject to ratification
J. JOURY

FOR KUWAIT:
POUR LE Koweït:
科威特:
За Кувейт:
POR KUWEIT:

FOR LAOS:
POUR LE **LAOS** :
寮國:
За Лаос:
POR LAOS:

FOR **LEBANON**:
POUR LE LIBAN :
黎巴嫩:
За Ливан:
POR EL **LÍBANO**:

Subject to ratification
Georges HAKIM

FOR **LIBERIA**:
POUR LE **LIBÉRIA**:
賴比瑞亞:
За Либерию:
POR LIBERIA:

Subject to ratification
Archibald JOHNSON, M.D.

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
POR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За ЛИХТЕНШТЕЙН:
POR LIECHTENSTEIN:

Olivier EXCHAQUET
14 juillet 1961

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
POR LUXEMBURGO:

M. STEINMETZ
28 juillet 1961

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
POR MADAGASCAR:

ANDRIAMAHARO

FOR MALI:
POUR LE MALI:
馬利:
За Мали:
PORMALÍ:

FOR MAURITANIA
POUR LA MAURITANIE:
茅利塔尼亞:
За Мавританию:
POR MAURITANIA:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексика:
POR MÉXICO:

J. CASTAÑEDA
July 24, 1961

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
POR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
POR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷蘭:
За Нидерланды:
FOR LOS PAÍSES BAJOS:

Eu égard à l'égalité qui existe du point de vue du droit public entre les Pays-Bas, le Surinam et les Antilles néerlandaises, le terme "non métropolitains" mentionné dans l'article 42 de la présente Convention perd son sens initial en ce qui concerne le Surinam et les Antilles néerlandaises et sera en conséquence considéré comme signifiant "non européens"¹.

J. POLDERMAN
31 juillet 1961

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
FOR NUEVA ZELANDIA:

D. P. KENNEDY
R. W. SHARP

Translation by the Secretariat of the United Nations:

¹ In view of the equality from the point of view of public law between the Netherlands, Surinam and the Netherlands Antilles, the term "non-metropolitan" mentioned in article 42 of this Convention no longer has its original meaning so far as Surinam and the Netherlands Antilles are concerned, and will consequently be deemed to mean "non-European".

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

Luis Manuel DEBAYLE

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
POR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
За Нигерию:
FOR NIGERIA:

AlhajM UHAMMAD

FOR **NORWAY**:
POUR LA NORVÈGE :'
挪威:
За Норвегию:
POR **NORUEGA**:

Subject to ratification
Sivert A. NIELSEN

FOR **PAKISTAN**:
POUR LE **PAKISTAN**:
巴基斯坦:
За Пакистан:
POR EL **PAKISTÁN**:

M. **ASLAM**

FOR **PANAMA**:
POUR LE **PANAMA**:
巴拿馬:
За **Панаму**:
POR **PANAMÁ**:

César A. QUINTERO

FOR **PARAGUAY:**
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

Miguel SOLANO LÓPEZ

FOR **PERU:**
POUR LE **PÉROU:**
祕魯:
За Перу:
POR EL PERÚ:

Ad referendum con reserva inciso **b**) del párrafo 2 del art. 49 e inciso **b**) del párrafo 4 del art. 49¹.

M. F. MAÚRTUA

FOR THE **PHILIPPINES:**
POUR LES **PHILIPPINES:**
菲律賓:
За **Филиппины:**
POR **FILIPINAS:**

F. A. DELGADO

Translation by the Secretariat of the United Nations:

¹*Ad referendum* with **reservation** regarding article 49, paragraphs 2 (**b**) and 4 (**b**).

Traduction du Secrétariat des Nations Unies:

¹*Ad referendum*, avec une **réserve** concernant l'alinéa **B** du paragraphe 2 et l'alinéa **b** du paragraphe 4 de l'article 49.

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
FOR POLONIA:

With the reservations* to article 12, paragraphs 2 and 3; article 13, paragraph 2; article 14, paragraphs 1 and 2; article 31, paragraph 1 (b)—as explained in the attached note.¹

B. LEWANDOWSKI
31.VII.1961

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
FOR PORTUGAL:

LUIS SOARES DE OLIVEIRA
Ad referendum

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

MOON D. C.

** Text of the reservations:*

The Government of the Polish People's Republic does not consider itself being bound by the provisions of article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (b) of the Single Convention on Narcotic Drugs, 1961, and concerning States deprived of the opportunity to participate in the above Convention.

In the opinion of the Government of the Polish People's Republic it is inadmissible to impose obligations contained in the mentioned provisions, upon States, which in result of other provisions of the same Convention may be deprived of the opportunity to adhere to it.

Traduction du Secrétariat des Nations Unies:

¹ Avec les réserves* aux paragraphes 2 et 3 de l'article 12, au paragraphe 2 de l'article 13, aux paragraphes 1 et 2 de l'article 14 et à l'alinéa b du paragraphe 1 de l'article 31 énoncées dans la note jointe en annexe.

** Texte des réserves:*

Le Gouvernement de la République populaire de Pologne ne se considère pas comme lié par les dispositions des paragraphes 2 et 3 de l'article 12, du paragraphe 2 de l'article 13, des paragraphes 1 et 2 de l'article 14 et de l'alinéa b du paragraphe 1 de l'article 31 de la Convention unique sur les stupéfiants de 1961 en ce qui concerne les Etats privés de la possibilité de devenir parties à ladite Convention.

De l'avis du Gouvernement de la République populaire de Pologne, il est inadmissible d'imposer les obligations énoncées dans les dispositions précitées à des Etats qui, en vertu d'autres dispositions de la même Convention, peuvent être privés de la possibilité d'y adhérer.

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
POR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
POR SAN MARINO:

FOR SAUDI **ARABIA**:
POUR L'ARABIE **SAOUDITE**:
沙烏地阿拉伯:
За Саудовскую Аравию:
POR ARABIA **SAUDITA**:

FOR **SENEGAL**:
POUR LE **SÉNÉGAL**:
塞內加爾:
За **Сенегал**:
POR EL SENEGAL:

FOR SOMALIA:
POUR LA **SOMALIE**:
索馬利亞:
За **Сомали**:
POR SOMALIA :

FOR **SPAIN**:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

Jaime DE **PINIÉS**
27 julio 1961

FOR THE SUDAN :
POUR LE SOUDAN:
蘇丹:
За Судан:
POR EL SUDÁN:

FOR SWEDEN:
POUR LA **SUÈDE**:
瑞典:
За Швецию:
POR **SUECIA**:

Agda **RÔSSEL**
April 3, 1961

FOR **SWITZERLAND:**
POUR LA **SUISSE:**
瑞士:
За **Швейцарию:**
POR **SUIZA:**

Michael VON SCHENCK
20 avril 1961

FOR **THAILAND:**
POUR LA **THAÏLANDE:**
泰國:
За **Таиланд:**
POR **TAILANDIA:**

S. ANUMAN-RAJADHON
24th July 1961

FOR **Togo:**
POUR LE **Togo:**
多哥:
За **Togo:**
POR EL **Togo:**

FOR **TUNISIA:**
POUR LA **TUNISIE:**
突尼西亞:
За Тунис:
POR **TÚNEZ:**

AYARI

FOR **TURKEY:**
POUR LA **TURQUIE:**
土耳其:
За Турцию:
POR **TURQUÍA:**

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE :
烏克蘭蘇維埃社會主義共和國：
За Украинскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA :

С оговоркой* по пунктам 2 и 3 статьи 12, пункту 2 статьи 13, пунктам 1 и 2 статьи 14 и подпункту 1 б статьи 31. Текст оговорки прилагается.

Лука КИЗЯ

31 июля 1961 года¹

* «Правительство Украинской Советской Социалистической Республики будет считать для себя необязательными положения пунктов 2 и 3 статьи 12, пункта 2 статьи 13, пунктов 1 и 2 статьи 14 и подпункта 1 б статьи 31 Единой конвенции о наркотических средствах применительно к государствам, лишенным возможности стать участниками Единой конвенции на основании процедуры, предусмотренной в статье 40 этой Конвенции.»

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦：
За Южно-Африканский Союз:
POR LA UNIÓN SUDAFRICANA :

Translation by the Secretariat of the United Nations:

¹ With reservation* to article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (b) ; text attached.

L. KIZIA
31 July 1961

* *Text of the reservation :*

The Government of the Ukrainian Soviet Socialist Republic will not consider itself bound by the provisions of article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (b) of the Single Convention on Narcotic Drugs as applied to States not entitled to become Parties to the Single Convention on the basis of the procedure provided for in article 40 of that Convention.

Traduction du Secrétariat des Nations Unies:

¹ Avec réserve* aux paragraphes 2 et 3 de l'article 12, au paragraphe 2 de l'article 13, aux paragraphes 1 et 2 de l'article 14 et à l'alinéa b du paragraphe 1 de l'article 31. Texte de la réserve joint en annexe.

L. KIZIA
31 juillet 1961

* *Texte de la réserve :*

Le Gouvernement de la République socialiste soviétique d'Ukraine ne se considère pas comme lié par les dispositions des paragraphes 2 et 3 de l'article 12, du paragraphe 2 de l'article 13, des paragraphes 1 et 2 de l'article 14 et de l'alinéa b du paragraphe 1 de l'article 31 de la Convention unique sur les stupéfiants en ce qui concerne les Etats privés de la possibilité de devenir parties à la Convention unique en vertu de la procédure prévue à l'article 40 de ladite Convention.

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES :

蘇維埃社會主義共和國聯邦：

За Союз Советских Социалистических Республик:

POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

С оговоркой* по пунктам 2 и 3 статьи 12, пункту 2 статьи 13, пунктам 1 и 2 статьи 14 и подпункту 1 б статьи 31, текст которой прилагается.

Платон МОРОЗОВ

31 июля 1961 года¹

* «Правительство Союза Советских Социалистических Республик будет считать для себя необязательными положения пунктов 2 и 3 статьи 12, пункта 2 статьи 13, пунктов 1 и 2 статьи 14 и подпункта 1 б статьи 31 **Единой** конвенции о наркотических средствах **применительно** к государствам, лишенным возможности стать участниками **Единой конвенции** на основании процедуры, предусмотренной в статье 40 этой **Конвенции.**»

FOR THE UNITED ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE UNIE:

阿拉伯聯合共和國：

За Объединенную Арабскую Республику:

POR LA REPÚBLICA ÁRABE UNIDA :

Subject to ratification

Dr. Amin ISMAIL

Translation by the Secretariat of the United Nations:

¹ With reservation* to article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (b) ; text attached.

Platon MOROZOV
31 July 1961

* *Text of the reservation:*

The Government of the Union of Soviet Socialist Republics will not consider itself bound by the provisions of article 12, paragraphs 2 and 3, article 13, paragraph 2, article 14, paragraphs 1 and 2 and article 31, paragraph 1 (b) of the Single Convention on Narcotic Drugs as applied to States not entitled to become Parties to the Single Convention on the basis of the procedure provided for in article 40 of that Convention.

Traduction du Secrétariat des Nations Unies:

¹ Avec réserve* aux paragraphes 2 et 3 de l'article 12, au paragraphe 2 de l'article 13, aux paragraphes 1 et 2 de l'article 14 et à l'alinéa b du paragraphe 1 de l'article 31. Texte de la réserve joint en annexe.

Platon MOROZOV
31 juillet 1961

* *Texte de la réserve:*

Le Gouvernement de l'Union des Républiques socialistes soviétiques ne se considère pas comme lié par les dispositions des paragraphes 2 et 3 de l'article 12, du paragraphe 2 de l'article 13, des paragraphes 1 et 2 de l'article 14 et de l'alinéa b du paragraphe 1 de l'article 31 de la Convention unique sur les stupéfiants en ce qui concerne les Etats privés de la possibilité de devenir parties à la Convention unique en vertu de la procédure prévue à l'article 40 de ladite Convention.

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU **NORD**:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

Patrick DEAN

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:
POUR LA **HAUTE-VOLTA**:
上伏爾他:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

FOR **URUGUAY** :
POUR L'URUGUAY :
fttfcí:
За Уругвай:
POR EL URUGUAY :

FOR **VENEZUELA** :
POUR LE VENEZUELA :
委內瑞拉 :
За Венесуэлу:
POR VENEZUELA :

Rafael Darío **BERTI**
Ad referendum

FOR YEMEN :
POUR LE YEMEN:
也門 :
За Йемен:
POR EL YEMEN:

FOR **YUGOSLAVIA:**

POUR LA YOUGOSLAVIE:

南斯拉夫:

За Югославию:

FOR YUGOESLAVIA:

Dragan **NIKOLIĆ**

SCHEDULES

SCHEDULES

List of drugs included in Schedule I

- ACETYLMETHADOL** (3-acetoxy-6-dimethylamino-4,4-diphenylheptane)
ALLYLPRODINE (3-allyl-1-methyl-4-phenyl-4-propionoxypiperidine)
ALPHACETYLMETHADOL (alpha-3-acetoxy-6-dimethylamino-4,4-diphenylheptane)
ALPHAMEPRODINE (alpha-3-ethyl-1-methyl-4-phenyl-4-propionoxypiperidine)
ALPHAMETHADOL (alpha-6-dimethylamino-4,4-diphenyl-3-heptanol)
ALPHAPRODINE (alpha-1,3-dimethyl-4-phenyl-4-propionoxypiperidine)
ANILERIDINE (1-*para*-aminophenethyl-4-phenylpiperidine-4-carboxylic acid ethyl ester)
BENZETHIDINE (1-(2-benzyloxyethyl)-4-phenylpiperidine-4-carboxylic acid ethyl ester)
BENZYL MORPHINE (3-benzylmorphine)
BETACETYLMETHADOL (beta-3-acetoxy-6-dimethylamino-4,4-diphenylheptane)
BETAMEPRODINE (beta-3-ethyl-1-methyl-4-phenyl-4-propionoxypiperidine)
BETAMETHADOL (beta-6-dimethylamino-4,4-diphenyl-3-heptanol)
BETAPRODINE (beta-1,3-dimethyl-4-phenyl-4-propionoxypiperidine)
CANNABIS and CANNABIS RESIN and EXTRACTS and TINCTURES of CANNABIS
CLONITAZENE (2-*para*-chlorbenzyl-1-diethylaminoethyl-5-nitrobenzimidazole)
COCA LEAF
COCAINE (methyl ester of benzoylccgonine)
CONCENTRATE OF POPPY STRAW (the material arising when poppy straw has entered into a process for the concentration of its alkaloids, when such material is made available in trade)
DESOMORPHINE (dihydrodeoxymorphine)
DEXTROMORAMIDE ((+)-4-[2-methyl-4-oxo-3,3-diphenyl-4-(1-pyrrolidinyl) butyl] morpholine)
DIAMPROMIDE (N-[2-methylphenethylamino] propyl] propionanilide)
DIETHYLTHIAMBUTENE (3-diethylamino-1,1-di-(2'-thienyl)-1-butene)
DIHYDROMORPHINE
DIMENOXADOL (2-dimethylaminoethyl-1-ethoxy-1,1-diphenylacetate)
DIMEPHEPTANOL (6-dimethylamino-4,4-diphenyl-3-heptanol)
DIMETHYLTHIAMBUTENE (3-dimethylamino-1,1-di-(2'-thienyl)-1-butene)
DIOXAPHETYL BUTYRATE (ethyl 4-morpholino-2,2-diphenylbutyrate)
DIPHENOXYLATE (1-(3-cyano-3,3-diphenylpropyl)-4-phenylpiperidine-4-carboxylic acid ethyl ester)
DIPIPANONE (4,4-diphenyl-6-piperidine-3-heptanone)
ECGONINE, its esters and derivatives which are convertible to ecgonine and cocaine

ETHYLMETHYLTHIAMBUTENE (3-ethylmethylamino-1,1-di-(2'-thienyl)-1-butene)
ETONITAZENE (1-diethylaminoethyl-2-*para*-ethoxybenzyl-5-nitrobenzimidazole)
ETOXERIDINE (1-[2-(2-hydroxyethoxy) ethyl]-4-phenylpiperidine-4-carboxylic acid ethyl ester)
FURETHIIDINE (1-(2-tetrahydrofurfuryloxyethyl)-4-phenylpiperidine-4-carboxylic acid ethyl ester)
HEROIN (diacetylmorphine)
HYDROCODONE (dihydrocodeinone)
HYDROMORPHINOL (14-hydroxydihydromorphine)
HYDROMORPHONE (dihydromorphinone)
HYDROXPETHIDINE (4-*meta*-hydroxyphenyl-1-methylpiperidine-4-carboxylic acid ethyl ester)
ISOMETHADONE (6-dimethylamino-5-methyl-4,4-diphenyl-3-hexanone)
KETOBEMIDONE (4-*meta*-hydroxyphenyl-1-methyl-4-propionylpiperidine)
LEVOMETHORPHAN* ((—)-3-methoxy-N-methylmorphinan)
LEVOMORAMIDE ((—)-4-[2-methyl-4-oxo-3,3-diphenyl-4-(1-pyrrolidinyl) butyl] morpholine)
LEVOPHENACYLMORPHAN ((—)-3-hydroxy-N-phenacylmorphinan)
LEVORPHANOL* ((—)-3-hydroxy-N-methylmorphinan)
METAZOCINE (2'-hydroxy-2,5,9-trimethyl-6,7-benzomorphinan)
METHADONE (6-dimethylamino-4,4-diphenyl-3-heptanone)
METHYLDORSOPHINE (6-methyl-delta 6-deoxymorphine)
METHYLDIHYDROMORPHINE (6-methyldihydromorphine)
1-Methyl-4-phenylpiperidine-4-carboxylic acid
METOPON(5-methyldihydromorphinone)
MORPHERIDINE (1-(2-morpholinoethyl)-4-phenylpiperidine-4-carboxylic acid ethyl ester)
MORPHINE
MORPHINE METHOBROMIDE and other pentavalent nitrogen morphine derivatives
MORPHINE-N-OXIDE
MYROPHINE (myristylbenzylmorphine)
NICOMORPHINE (3,6-dinicotinylmorphine)
NORLEVORPHANOL ((—)-3-hydroxymorphinan)
NORMETHADONE (6-dimethylamino-4,4-diphenyl-3-hexanone)
NORMORPHINE (demethylmorphine)
OPIUM
OXYCODONE (14-hydroxydihydrocodeinone)
OXYMORPHONE (14-hydroxydihydromorphinone)
PETHIDINE (1-methyl-4-phenylpiperidine-4-carboxylic acid ethyl ester)

* Dextromethorphan ((+)-3-methoxy-N-methylmorphinan) and dextrorphan ((+)-3-Hydroxy-N-methylmorphinan) are specifically excluded from this Schedule.

PHENADOXONE (6-morpholino-4,4-diphenyl-3-heptanone)

PHENAMPROMIDE (N-(1-methyl-2-piperidinoethyl) propionanilide)

PHENAZOCINE (2'-hydroxy-5,9-dimethyl-2-phenethyl-6,7-benzomorphan)

PHENOMORPHAN (3-hydroxy-N-phenethylmorphinan)

PHENOPERIDINE (1-(3-hydroxy-3-phenylpropyl)-4-phenylpiperidine-4-carboxylic acid ethyl ester)

PIMINODINE (4-phenyl-1-(3-phenylaminopropyl) piperidine-4-carboxylic acid ethyl ester)

PROHEPTAZINE (1,3-dimethyl-4-phenyl-4-propionoxyazacycloheptane)

PROPERIDINE (1-methyl-4-phenylpiperidine-4-carboxylic acid isopropyl ester)

RACEMETHORPHAN ((±)-3-methoxy-N-methylmorphinan)

RACEMORAMIDE ((±)-4-[2-methyl-4-oxo-3,3-diphenyl-4-(1-pyrrolidinyl) butyl] morpholine)

RACEMORPHAN ((±)-3-hydroxy-N-methylmorphinan)

THEBACON(acetyldihydrocodeinone)

THEBAINE

TRIMEPERIDINE (1,2,5-trimethyl-4-phenyl-4-propionoxypiperidine); and

The isomers, **unless** specifically excepted, of the **drugs** in this Schedule whenever the existence of such **isomers is** possible within the specific chemical **designation**;

The esters and ethers, unless appearing in another Schedule, of the drugs in this Schedule whenever the existence of such esters or ethers is **possible**;

The salts of the drugs listed in this Schedule, including the salts of esters, ethers and isomers as provided above whenever the existence of such salts is possible.

List of drugs included in Schedule H

ACETYLDIHYDROCODEINE

CODEINE(3-methylmorphine)

DEXTROPROPOXYPHENE ((+)-4-dimethylamino-3-methyl-1,2-diphenyl-2-propionoxy-butane)

DIHYDROCODEINE

ETHYLMORPHINE (3-ethylmorphine)

NORCODEINE (N-demethylcodeine)

PHOLCODINE (morpholinylethylmorphine); and

The isomers, unless specifically excepted, of the drugs in this Schedule whenever the existence of such isomers is **possible** within the specific chemical designation;

The salts of the drugs listed in this Schedule, including the salts of the isomers as **provided above whenever the existence of such salts is possible.**

List of preparations included in Schedule III

1. Preparations of:
 - Acetyldihydrocodeine,
 - Codeine,
 - Dextropropoxyphene,
 - Dihydrocodeine,
 - Ethylmorphine,
 - Norcodeine, and
 - Pholcodine

when

(a) Compounded with one or more other ingredients in such a way that the **preparation** has no, or a negligible, risk of abuse, and in such a way that the drug cannot be recovered by readily applicable means or in a yield which would constitute a **risk** to public health; and

(b) Containing not more than 100 milligrammes of the drug per dosage unit and with a concentration of not more than 2.5 per cent in undivided preparations.

2. Preparations of cocaine containing not more than 0.1 **per** cent of cocaine calculated as cocaine base and preparations of opium or morphine containing not more than 0.2 per cent of morphine calculated as anhydrous morphine **base** and compounded with one or more other ingredients in such a way that the preparation **has** no, or a negligible, risk of abuse, and in such a way that the drug cannot be recovered by readily applicable means or in a yield which would constitute a risk to public **health**.

3. Solid dose preparations of diphenoxylate containing not more than 2.5 milligrammes of diphenoxylate calculated as base and not less than 25 microgrammes of atropine sulphate per dosage unit.

4. *Pulvis ipecacuanhae et opii compositus*
 - 10 per cent opium in powder
 - 10 per cent ipecacuanha root, in powder
 - well mixed with
 - 80 per cent of any other powdered ingredient containing no drug.

5. Preparations conforming to any of the formulae listed in **this** Schedule and mixtures of such preparations with any material which contains no drug.

List of drugs included in Schedule IV

CANNABIS and CANNABIS RESIN

DESOMORPHINE (dihydrodeoxymorphine)

HEROIN (diacetylmorphine)

KETOBEMIDONE (**4-*meta*-hydroxyphenyl-1-methyl-4-propionylpiperidine**); and

The salts of the drugs listed in this Schedule whenever the formation of such **salts** is possible.

TABLEAUX

TABLEAUX

Liste des stupéfiants inclus au Tableau I

ACÉTYLMÉTHADOL (acétoxy-3 diméthylamino-6 diphényl-4,4 heptane)
ALLYLPRODINE (allyl-3 méthyl-1 phényl-4 propionoxy-4 pipéridine)
ALPHACÉTYLMÉTHADOL (alpha-acétoxy-3 diméthylamino-6 diphényl-4,4 heptane)
ALPHAMÉPRODINE (alpha-éthyl-3 méthyl-1 phényl-4 propionoxy-4 pipéridine)
ALPHAMÉTHADOL (alpha-diméthylamino-6 diphényl-4,4 heptanol-3)
ALPHAPRODINE (alpha-diméthyl-3,3 phényl-4 propionoxy-4 pipéridine)
ANILÉRIDINE (ester éthylique de l'acide *para*-aminophénéthyl-1 phényl-4 pipéridine carboxylique-4)
BENZÉTHIDINE (ester éthylique de l'acide (benzyloxy-2 éthyl)-1 phényl-4 pipéridine carboxylique-4)
BENZYL MORPHINE (benzyl-3 morphine)
BÉTACÉTYLMÉTHADOL (bêta-acétoxy-3 diméthylamino-6 diphényl-4,4 heptane)
BÉTAMÉPRODINE (bêta-éthyl-3 méthyl-1 phényl-4 propionoxy-4 pipéridine)
BÉTAMÉTHADOL (bêta-diméthylamino-6 diphényl-4,4 heptanol-3)
BÉTAPRODINE (bêta-diméthyl-1,3 phényl-4 propionoxy-4 pipéridine)
CANNABIS, RÉSINE DE CANNABIS, EXTRAITS ET TEINTURES DE CANNABIS
CÉTOBÉMIDONE (*méta*-hydroxyphényl-4 méthyl-1 propionyl-4 pipéridine)
CLONITAZÈNE (*para*-chlorbenzyl-2 diéthylaminoéthyl-1 nitro-5 benzimidazole)
COCA (FEUILLE DE)
COCAÏNE (ester **méthyl**ique de la benzoylecgonine)
CONCENTRÉ DE PAILLE DE PAVOT (matière obtenue lorsque la paille de pavot a subi un traitement en vue de la concentration de ses alcaloïdes, lorsque cette matière est mise dans le commerce)
DÉSOMORPHINE (**dihydrodés**oxymorphine)
DXTROMORAMIDE ((+) [méthyl-2 oxo-4 diphényl-3,3 (pyrrolidinyl-1)-4 butyl]-4 morpholine)
DIAMPROMIDE (N-[(méthylphénéthylamino)-2 propyl]propionanilide)
DIÉTHYLTHIAMBUTÈNE (diéthylamino-3 di-(thiényl-2')-1,1 butène-1)
DIHYDROMORPHINE
DIMÉNOXADOL (diméthylaminoéthyl-2 éthoxy-1 diphényl-1,1 acétate)
DIMÉPHEPTANOL (diméthylamino-6 diphényl-4,4 heptanol-3)
DIMÉTHYLTHIAMBUTÈNE (diméthylamino-3 di-(thiényl-2')-1,1 butène-1)
BUTYRATE DE DIOXAPHÉTYLE (morpholino-4 diphényl-2,2 butyrate d'éthyl)
DIPHÉNOXYLATE (ester éthylique de l'acide (cyano-3 diphényl-3,3 propyl)-1 phényl-4 pipéridine carboxylique-4)

DIPIPANONE (diphényl-4,4 pipéridine-6 heptanone-3)
ECGONINE, ses **esters** et dérivés qui sont transformables en ecgonine et cocaïne
ÉTHYLMÉTHYLTHIAMBUTÈNE (éthylméthylamino-3 di-(thiényl-2')-1,1 butène-1)
ETONITAZÈNE ((diéthylaminoéthyl)-1 para-éthoxybenzyl-2 nitro-5 benzimidazole)
ETOXÉRIDINE (ester éthylique de l'acide [(hydroxy-2 éthoxy)-2 éthyl]-1 phényl-4 pipéridine carboxylique-4)
FURÉTHIDINE (ester éthylique de l'acide (tétrahydrofurfuryloxyéthyl-2)-1 phényl-4 pipéridine carboxylique-4)
HÉROÏNE (diacétylmorphine)
HYDROCODONE (dihydrocodéinone)
HYDROMORPHINOL (hydroxy-14 dihydromorphine)
HYDROMORPHONE (dihydromorphinone)
HYDROXYPÉTHIDINE (ester éthylique de l'acide *mé*ta-hydroxyphényl-4 méthyl-1 pipéridine carboxylique-4)
ISOMÉTHADONE (diméthylamino-6 méthyl-5 diphényl-4,4 hexanone-3)
LÉVOMÉTHORPHANE* ((—)-méthoxy-3 N-méthylmorphinane)
LÉVOMORAMIDE ((—)-[méthyl-2 oxo-4 diphényl-3,3 (pyrrolidinyl-1)-4 butyl]-4 morpholine)
LÉVOPHÉNACYLMORPHANE ((—)-hydroxy-3 N-phénacylmorphinane)
LÉVORPHANOL* ((—)-hydroxy-3 N-méthylmorphinane)
MÉTAZOCINE (hydroxy-2' triméthyl-2,5,9 benzomorphane-6,7)
MÉTHADONE (diméthylamino-6 diphényl-4,4 heptanone-3)
MÉTHYLDÉSOPHINE (méthyl-6 delta6-désoxymorphine)
MÉTHYLDIHYDROMORPHINE (méthyl-6 dihydromorphine)
Méthyl-1 phényl-4 pipéridine carboxylique-4 (acide)
MÉTOPON (méthyl-5 dihydromorphinone)
MORPHÉRIDINE (ester éthylique de l'acide (morpholino-2 éthyl)-1 phényl-4 pipéridine carboxylique-4)
MORPHINE
MORPHINE MÉTHOBROMIDE et autres dérivés **morphiniques** à azote pentavalent
N-OXY MORPHINE
MYROPHINE (myristylbenzylmorphine)
NICOMORPHINE (dinicotinyl-3,6 morphine)
NORLÉVORPHANOL ((—)-hydroxy-3 morphinane)
NORMÉTHADONE (diméthylamino-6 diphényl-4,4 hexanone-3)
NORMORPHINE (déméthylmorphine)
OPIUM
OXYCODONE (hydroxy-14 dihydrocodéinone)
OXYMORPHONE (hydroxy-14 dihydromorphinone)

* Le **dextrométhorphane** ((+)-méthoxy-3 N-méthylmorphinane) et le dextrorphan ((+)-hydroxy-3 N-méthylmorphinane) sont **expressément** exclue du **présent** Tableau.

PÉTHIDINE (ester éthylique de l'acide **méthyl-1 phényl-4** pipéridine **carboxylique-4**)
PHÉNADOXONE (**morpholino-6** **diphényl-4,4** **heptanone-3**)
PHÉNAMPROMIDE (**N-(méthyl-1** pipéridino-2 **éthyl)** propionanilide)
PHÉNAZOCINE (hydroxy-2' **diméthyl-5,9** **phénéthyl-2** **benzomorphane-6,7**)
PHÉNOMORPHANE (**hydroxy-3** **N-phénéthylmorphinane**)
PHÉNOPÉRIDINE (ester éthylique de l'acide (hydroxy-3 **phényl-3** **propyl**)-1 phényl-4 pipéridine **carboxylique-4**)
PIMINODINE (ester éthylique de l'acide phényl-4 (**phénylamino-3** **propyl**)-1 pipéridine **carboxylique-4**)
PROHEPTAZINE (**diméthyl-1,3** phényl-4 propionoxy-4 **azacycloheptane**)
PROPÉRIDINE (ester isopropylique de l'acide méthyl-1 phényl-4 pipéridine **carboxylique-4**)
RACÉMÉTHORPHANE ((—)-**méthoxy-3** **N-méthylmorphinane**)
RACÉMORAMIDE ((±)-[**méthyl-2** **oxo-4** **diphényl-3,3** (**pyrrolidinyl-1**)-4 butyl]-4 **morpholine**)
RACÉMORPHANE ((±)-**hydroxy-3** **N-méthylmorphinane**)
THÉBACONE (**acétyldihydrocodéinoïne**)
THÉBAÏNE
TRIMÉPÉRIDINE (**triméthyl-1,2,5** phényl-4 propionoxy-4 pipéridine) ; et

Les isomères des stupéfiants inscrits au Tableau, sauf exception expresse, dans tous les cas où ces isomères peuvent exister conformément à la désignation chimique spécifiée;

Les esters et les éthers des stupéfiants inscrits au présent Tableau, à moins qu'ils ne figurent dans un autre tableau, dans tous les cas où ces **esters** et éthers peuvent **exister**;

Les sels des stupéfiants inscrits au présent Tableau, y compris les sels d'esters, **d'éthers et** d'isomères visés ci-dessus, dans tous les cas où ces sels peuvent exister.

Liste des *stupéfiants inclus au Tableau II*

ACÉTYLDIHYDROCODÉINE

CODÉINE (3-méthylmorphine)

DEXTROPROPOXYPHÈNE ((+)-diméthylamino-4 méthyl-3 diphényl-1,2 propionoxy-2 butane)

DIHYDROCODÉINE

ETHYLMORPHINE (3-éthylmorphine)

NORCODÉINE (N-déméthylcodéine)

PHOLCODINE (morpholinyléthylmorphine) ; et

Les **isomères** des **stupéfiants** inscrits au Tableau, sauf exception expresse, dans tous les cas où ces isomères peuvent exister conformément à la désignation chimique **spécifiée**;

Les sels des stupéfiants inscrits au présent Tableau, y compris les sels de leurs isomères visés ci-dessus, dans tous les cas où ces sels peuvent exister.

Liste des préparations incluses au Tableau III

1. Préparations des stupéfiants suivants:

Acétyldihydrocodéine,
Codéine,
Dextropropoxyphène,
Dihydrocodéine,
Ethylmorphine,
Norcodéine et
Pholcodine

lorsque:

a) Ces préparations contiendront un ou plusieurs autres composants de telle manière qu'elles ne présentent pratiquement pas de risque d'abus et que le stupéfiant ne puisse être récupéré par des moyens aisément mis en œuvre ou dans une proportion qui constituerait un danger pour la santé publique ;

b) La quantité de stupéfiants n'excédera pas 100 milligrammes par unité de prise et la concentration ne sera pas supérieure à 2,5 pour 100 dans les préparations de forme non divisée.

2. Préparations de cocaïne renfermant au maximum 0,1 pour 100 de cocaïne calculée en cocaïne base et préparations d'opium ou de morphine contenant au maximum 0,2 pour 100 de morphine calculée en morphine base anhydre, et contenant un ou plusieurs autres composants de telle manière qu'elles ne présentent pratiquement pas de risque d'abus et que le stupéfiant ne puisse être récupéré **par** des moyens aisément mis en œuvre ou dans une proportion qui constituerait un danger pour la santé publique.

3. Préparations sèches divisées de diphénoxylylate en unités d'administration contenant au maximum 2,5 milligrammes de diphénoxylylate calculé en base et au moins 25 microgrammes de sulfate d'atropine par unité d'administration.

4. *Pulvis ipecacuanhae et opii compositus*

10 pour 100 de poudre d'opium
10 pour 100 de poudre de racine d'ipécacuanha,
bien mélangées avec
80 pour 100 d'un autre composant pulvérulent non stupéfiant.

5. Préparations correspondant à l'une quelconque des formules énumérées dans le présent Tableau, et mélanges de ces préparations avec toute substance ne contenant pas de stupéfiant.

Liste des stupéfiants inclus au Tableau IV

CANNABIS ET RÉSINE DE CANNABIS

DÉSOMORPHINE (dihydrodésoxymorphine)

HÉROÏNE (diacétylmorphine)

CÉTOBÉMIDONE (*mé*ta-hydroxyphényl-4 méthyl-1 propionyl-4 pipéridine)

Les sels des stupéfiants inscrits au présent Tableau, dans **tous** les cas où ces sels peuvent exister.

附 表

附表

附表壹

本附表包括下列麻醉品：

乙醯美沙多(3-乙醯氧基-6-二甲氨基-4,4-二苯基庚烷)

丙烯普魯汀(3-丙烯基-1-甲基-4-苯基-4-丙醯氧基-氮陸園)

α -乙醯美沙多(α -3-乙醯氧基-6-二甲氨基-4,4-二苯基庚烷)

α -美普魯汀(α -3-乙基-1-甲基-4-苯基-4-丙醯氧基-氮陸園)

α -美沙多(α -6-二甲氨基-4,4-二苯基-3-庚醇)

α -普魯汀(α -1,3-二甲基-4-苯基-4-丙醯氧基-氮陸園)

安尼勒立汀(1-對-氮苄乙基-4-苯基-氮陸園-4-羧酸乙酯)

苯才西汀(1-(2-苄氧乙基)-4-苯基-氮陸園-4-羧酸乙酯)

苄基嗎啡(3-苄基嗎啡)

β -乙醯美沙多(β -3-乙醯氧基-6-二甲氨基-4,4-二苯基庚烷)

β -美普魯汀(β -3-乙基-1-甲基-4-苯基-4-丙醯氧基-氮陸園)

β -美沙多(β -6-二甲氨基-4,4-二苯基-3-庚醇)

β -普魯汀(β -1,3-二甲基-4-苯基-4-丙醯氧基-氮陸園)

大麻、大麻脂、大麻浸膏及大麻酊

克羅尼他淨(2-對-氮苄基-1-二乙氮乙基-5-硝苯駢咪唑)

古柯葉

古柯鹼(苯甲醯基愛哥甯之甲酯)

罌粟草膏(罌粟草經過其生物鹼濃縮過程所得之質料供貿易之用者)

二氫去氧嗎啡

右旋嗎拉密特((+)-4-(2-甲基-4-氧基-3,3-二苯基-4-(1-吡咯啉)丁基)嗎福啉)

狄安普魯密特(N[2(甲苄乙氮)丙基]丙醯苯胺)

二乙氮二噻吩丁烯(3-二乙氮基-1,1-二-(2'-噻吩基)-1-丁烯)

二氫嗎啡

狄門諾沙多(1-乙氧基-1,1-二苯乙酸-2-二甲氮乙酯)

狄美非坦諾(6-二甲氨基-4,4-二苯基-3-庚醇)
 二甲氨二噁吩丁烯(3-二甲氨基-1,1-二-(2'-噁吩基)-1-丁烯)
 丁酸嗎福啉二苯乙酯(丁酸-4-嗎福啉-2,2-二苯乙酯)
 狄芬諾西萊(1-(3-氰基-3,3-二苯丙基)-4-苯基-氮陸園-4-羧酸乙酯)
 狄匹潘濃(4,4-二苯基-6-一氮陸園-3-庚酮)
 愛哥寧、其酯類及衍化物之可改製為愛哥寧及古柯鹼者
 甲乙氨二噁吩丁烯(3-甲乙氨基-1,1-二-(2'-噁吩基)-1-丁烯)
 愛托尼他淨(1-二乙氨基-2-對-乙氧苄基-5-硝基苯駢咪唑)
 愛托失立汀(1-(2-(2-羥乙氧基)乙基)-4-苯基-氮陸園-4-羧酸乙酯)
 佛萊西汀(1-(2-四氫呋喃氧乙基)-4-苯基-氮陸園-4-羧酸乙酯)
 海洛因(二乙醯嗎啡)
 二氫可待因酮
 羥二氫嗎啡(14-羥基二氫嗎啡)
 二氫嗎啡酮
 羥基配西汀(4-間-, __, __-1-甲基-氮陸園-4-羧酸乙酯)
 異美沙冬(6-二甲氨基-5-甲基-4,4-二苯基-3-己酮)
 比密冬酮(4-間-羥苯基-1-甲基-4-丙醯基-氮陸園)
 左旋甲嗎況* ((-)-3-甲氧基-N-甲基嗎啡喃)
 左旋嗎拉密特((-)-4-(2-甲基-4-氧基-3,3-二苯基-4-(1-吡咯啉)丁基)嗎福啉)
 左旋吩納西嗎況((-)-3-羥基-N-苯乙醯基嗎啡喃)
 左旋嗎況* ((-)-3-羥基-N-甲基嗎啡喃)
 美他啞新(2'-羥基-2,5,9-三甲基-6,7-苯駢嗎況)
 美沙冬(6-二甲氨基-4,4-二苯基-3-庚酮)
 甲基去氧嗎啡(6-甲基-△6-去氧嗎啡)
 甲基二氫嗎啡(6-甲基二氫嗎啡)
 1-甲基-4-苯基-氮陸園-4-羧酸
 美托邦(5-甲基二氫嗎啡酮)

* 本表將右旋甲嗎況((+)-3-甲氧基-N-甲基嗎啡喃)及右旋嗎況((+)-3-羥基-N-甲基嗎啡喃)特別除外。

嗎啡立汀(1-(2-嗎福啉乙基)-4-苯基-氮陸園-4-羧酸乙酯)

嗎啡

嗎啡溴甲烷及其他五價氮嗎啡衍化物

N-氧化嗎啡

密羅啡因(肉豆蔻苳基嗎啡)

菸鹼醯嗎啡(3,6-二菸鹼醯嗎啡)

左旋原嗎汎((-)-3-羥基嗎啡喃)

原美沙冬(6-二甲氨基-4,4-二苯基-3-己酮)

原嗎啡(去甲基嗎啡)

鴉片

羥二氫可待因酮(14-羥基二氫可待因酮)

羥二氫嗎啡酮(14-羥基二氫嗎啡酮)

配西汀(1-甲基-4-苯基-氮陸園-4-羧酸乙酯)

吩那多松(6-嗎福啉-4,4-二苯基-3-庚酮)

吩喃普魯密特(N-(1-甲基-2-氮陸園乙基)丙醯苯胺)

吩那唑新(2'-羥基-5,9-二甲基-2-苯乙基-6,7-苯駢嗎汎)

吩諾嗎汎(3-羥基-N-苯乙基嗎啡喃)

吩諾配立汀(1-(3-羥基-3-苯丙基)-4-苯基-氮陸園-4-羧酸乙酯)

匹密諾汀(4-苯基-1-(3-苯氨基丙基)-氮陸園-4-羧酸乙酯)

普魯支他淨(1,3-二甲基-4-苯基-4-丙醯氧基-氮陸園)

普魯配立汀(1-甲基-4-苯基-氮陸園-4-羧酸異丙酯)

外消旋甲嗎汎(±)-3-甲氧基-N-甲基嗎啡喃)

外消旋嗎拉密特(±)-4-(2-甲基-4-氧基-3,3-二苯基-4-(1-吡咯啉)丁基)嗎福啉)

外消旋嗎汎(±)-3-羥基-N-甲基嗎啡喃)

蒂巴康(乙醯二氫可待因酮)

蒂巴因

屈美配立汀(1,2,5-三甲基-4-苯基-4-丙醯氧基-氮陸園);及

本附表內麻醉品在其特定化學名稱下可能存在之同分異構物,但經特別除外者,不在此列。

本附表內麻醉品可能有之酯類及醚類,但見於另一附表者,不在此列。

本附表內麻醉品之鹽類,包括上文所稱之酯類醚類及同分異構物可能有之鹽類。

附表貳

本附表包括下列麻醉品：

乙醯二氫可待因

可待因(3-甲基嗎啡)

右旋普魯普西吩((+)-4-二甲氨基-3-甲基-1,2-二苯基-2-丙
醯氧基丁烷)

二氫可待因

乙基嗎啡(3-乙基嗎啡)

原可待因(N-去甲可待因)

福可汀(嗎福啉乙基嗎啡);A

本附表內麻醉品在其特定化學名稱下可能存在之同分異構物，但經特別除外者，不在此列。

本附表所列之麻醉品之鹽類，包括上文所稱之同分異構物可能有之鹽類。

附表叁

本附表包括下列製劑：

- 一. 乙醯二氫可待因，
可待因，
右旋普魯普西吩，
二氫可待因，
乙基嗎啡，
原可待因，及
福可汀

之製劑如：

(a) 與其他一種或數種物料調配後，所得製劑並無或極少受濫用之危險，而且其中麻醉品不能以簡便之方法收回，縱或收回，其份量亦不致有損害公共衛生之危險；及

(b) 用量每一單位之麻醉品含量不超過一〇〇毫克，其未分裝者，濃度不超過百分之二點五。

二. 古柯鹼之製劑，其所含古柯鹼以古柯鹼生物鹼計算不超過百分之零點一，及鴉片或嗎啡之製劑其所含嗎啡以無水嗎啡生物鹼計算不超過百分之零點二，且因與其他一種或數種物料調配致所得製劑並無或極少受濫用之危險，而且其中麻醉品不能以簡便之方法收回，縱或收回，其份量亦不致有損害公共衛生之危險者。

三. 狄芬諾西萊之固體用量製劑其中所含之狄芬諾西萊以鹼性物質計算不超過二點五毫克，且其用量每一單位至少含有二十五微克硫酸顯茄鹼者。

四. 複方鴉片吐根散：

鴉片粉10%

吐根散10%，與

不含任何麻醉品之其他粉狀物料80%勻細混合。

五. 合於本附表所列任一配方之製劑及此項製劑與不含任何麻醉品之物質之混合物。

附表肆

本附表包括下列麻醉品：

大麻及大麻脂

二氫去氧嗎啡

海洛因(二乙酰嗎啡)

比密冬酮(4-間-羧苯基-1-甲基-4-丙醯基-氮陸園)；及

本附表所列麻醉品之可能構成之鹽類。

СПИСКИ

СПИСКИ

Перечень наркотических средств, занесенных в Список I

АЦЕТИЛМЕТАДОЛ (3-ацетокси-6-диметиламино-4,4-дифенилгептан)
АЛЛИЛПРОДИН (3-аллил-1-метил-4-фенил-4-пропионоксипиперидин)
АЛЬФАЦЕТИЛМЕТАДОЛ (альфа-3-ацетокси-6-диметиламино-4,4-дифенилгептан)
АЛЬФАМЕПРОДИН (альфа-3-этил-1-метил-4-фенил-4-пропионоксипиперидин)
АЛЬФАМЕТАДОЛ (альфа-6-диметиламино-4,4-дифенил-3-гептанол)
АЛЬФАПРОДИН (альфа-1,3-диметил-4-фенил-4-пропионоксипиперидин)
АНИЛЭРИДИН (1-*пара*-аминофенэтил-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты)
БЕНЗЕТИДИН (1-(2-бензилоксиэтил)-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты)
БЕНЗИЛМОРФИН
БЕТАЦЕТИЛМЕТАДОЛ (бета-3-ацетокси-6-диметиламино-4,4-дифенилгептан)
БЕТАМЕПРОДИН (бета-3-этил-1-метил-4-фенил-4-пропионоксипиперидин)
БЕТАМЕТАДОЛ (бета-6-диметиламино-4,4-дифенил-3-гептанол)
БЕТАПРОДИН (бета-1,3-диметил-4-фенил-4-пропионоксипиперидин)
КАННАБИС, СМОЛА КАННАБИСА И ЭКСТРАКТЫ И НАСТОЙКИ КАННАБИСА
КЛОНИТАЗЕН (2-*пара*-хлорбензил-1-диэтиламиноэтил-5-нитробензимидазол)
ЛИСТ КОКА
КОКАИН (метилловый сложный эфир бензоилэксгонина)
КОНЦЕНТРАТ ИЗ МАКОВОЙ СОЛОМЫ (материал, получаемый, когда маковая солома начала подвергаться процессу концентрации содержащихся в ней алкалоидов, если этот материал становится предметом торговли)
ДЕЗОМОРФИН (дигидродеоксиморфин)
ДЕКСТРОМАРАМИД ((+)-4-[2-метил-4-оксо-3,3-дифенил-4-(1-пирролидинил)бутил]морфолин)
ДИАМПРОМИД (N-[2-(метилфенэтиламино)пропил]пропионанилид)
ДИЭТИЛТИАМБУТЕН (3-диэтиламино-1,1-ди-(2'-тиенил)-1-бутен)
ДИГИДРОМОРФИН
ДИМЕНОКСАДОЛ (2-диметиламиноэтил-1-этокси-1,1-Дифенилацетат)
ДИМЕПГЕПТАНОЛ (6-диметиламино-4,4-дифенил-3-гептанол)
ДИМЕТИЛТИАМБУТЕН (3-диметиламино-1,1-ди-(2'-тиенил)-1-бутен)
ДИОКСАФЕТИЛБУТИРАТ (этил-4-морфолино-2,2-дифенилбутират)
ДИФЕНОКСИЛАТ (1-(3-циано-3,3-дифенилпропил)-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты)

ДИПИПАНОН (4,4-дифенил-6-пиперидин-3-гептанон)
ЭКГОНИН, его сложные эфиры и производные, которые могут быть превращены в экгонин и кокаин
ЭТИЛМЕТИЛТИАМБУТЕН (3-этилметиламино-1,1-ди-(2'-тиенил)-1-бутен)
ЭТОНИТАЗЕН (1-диэтиламиноэтил-2-пара-этоксibenзил-5-нитробензи-мидазол)
ЭТОКСЕРИДИН (1-[2-(2-гидроксиэтоксиэтил)-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты])
ФУРЕТИДИН (1-(2-тетрагидрофурфурилоксиэтил)-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты)
ГЕРОИН (диацетилморфин)
ГИДРОКОДОН (дигидрокодеинон)
ГИДРОМОРФИНОЛ (14-гидроксидигидроморфин)
ГИДРОМОРФОН (дигидроморфинон)
ГИДРОКСИПЕТИДИН (4-мета-гидроксифенил-1-метилпиперидин-4-сложный этиловый эфир карбоновой кислоты)
ИЗОМЕТАДОН (6-диметиламино-5-метил-4,4-дифенил-3-гексанон)
КЕТОБЕМИДОН (4-мета-гидроксифенил-1-метил-4-пропионилпиперидин)
ЛЕВОМЕТОРФАН* ((—)-3-метокси-N-метилморфинан)
ЛЕВОМОРАМИД ((—)-4-[2-метил-4-оксо-3,3-дифенил-4-(1-пирролидинил)бутил] морфолин)
ЛЕВОФЕНАЦИЛМОРФАН ((—)-3-гидрокси-N-фенацилморфинан)
ЛЕВОРФАНОЛ* ((—)-3-гидрокси-N-метилморфинан)
МЕТАЗОЦИН (2'-гидрокси-2,5,9-триметил-6,7-бензоморфан)
МЕТАДОН (6-диметиламино-4,4-дифенил-3-гептанон)
МЕТИЛДЕЗОРФИН (6-метил-дельта 6-деоксиморфин)
МЕТИЛДИГИДРОМОРФИН (6-метилдигидроморфин)
1-метил-4-фенилпиперидин-4-карбоновая кислота
МЕТОПОН (5-метилдигидроморфинон)
МОРФЕРИДИН (1-(2-морфолиноэтил)-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты)
МОРФИН
МОРФИНМЕТОБРОМИД и другие пентавалентные азотистые производные морфина
МОРФИН-N-ОКСИД
МИРОФИН (миристилбензилморфин)
НИКОМОРФИН (3,6-диникотинилморфин)
НОРЛЕВОРФАНОЛ ((—)-3-гидроксиморфинан)
НОРМЕТАДОН (6-диметиламино-4,4-дифенил-3-гексанон)
НОРМОРФИН (деметилморфин)
ОПИЙ
ОКСИКОДОН (14-гидроксидигидрокодеинон)
ОКСИМОРФОН (14-гидроксидигидроморфинон)
ПЕТИДИН (1-метил-4-фенилпиперидин-4-сложный этиловый эфир карбоновой кислоты)

* Декстрометорфан ((+)-3-метокси-N-метилморфинан) и декстрорфан ((+)-3-гидрокси-N-метилморфинан) специально исключены из этого Списка.

ФЕНАДОКСОН (6-морфолино-4,4-дифенил-3-гептанон)
ФЕНАМПРОМИД (N-(1-метил-2-пиперидиноэтил)пропионанилид)
ФЕНАЗОЦИН (2'-гидрокси-5,9-диметил-2-фенэтил-6,7-бензоморфан)
ФЕНОМОРФАН (3-гидрокси-N-фенэтилморфинан)
ФЕНОПЕРИДИН (1-(3-гидрокси-3-фенилпропил)-4-фенилпиперидин-4-
сложный этиловый эфир карбоновой кислоты)
ПИМИНОДИН (4-фенил-1-(3-фениламинопропил)пиперидин-4-слож-
ный этиловый эфир карбоновой кислоты)
ПРОГЕПТАЗИН(1,3-диметил-4-фенил-4-пропионоксиазациклогептан)
ПРОПЕРИДИН (1-метил-4-фенилпиперидин-4-изопропиловый эфир
карбоновой кислоты)
РАЦЕМТОРФАН ((±)-3-метокси-N-метилморфинан)
РАЦЕМОРАМИД ((±)-4-[2-метил-4-оксо-3,3-дифенил-4-(1-пирролиди-
нил)бутил] морфолин)
РАЦЕМОРФАН ((±)-3-гидрокси-N-метилморфинан)
ТЕБАКОН (ацетилдигидрокодеинон)
ТЕБАИН
ТРИМЕПЕРИДИН (1,2,5-триметил-4-фенил-4-пропионоксипиперидин);

и

изомеры, если таковые определено не исключены, наркотических средств в этом Списке в тех случаях, когда существование таких изомеров возможно в рамках данного конкретного химического обозначения;

сложные и простые эфиры, если они не фигурируют в другом Списке, наркотических средств, числящихся в настоящем Списке, во всех случаях, когда существование таких сложных и простых эфиров возможно;

соли всех наркотических средств, перечисленных в этом Списке, включая соли сложных эфиров, простых эфиров и изомеров, как предусмотрено выше, во всех случаях, когда существование таких солей возможно.

Перечень наркотических средств, занесенных в Список II

АЦЕТИЛДИГИДРОКОДЕИН

КОДЕИН (3-метилморфин)

ДЕКСТРОПРОПОКСИФЕН ((+)-4-диметиламино-3-метил-1,2-дифенил-2-пропионоксипутан)

ДИГИДРОКОДЕИН

ЭТИЛМОРФИН (3-этилморфин)

НОРКОДЕИН (N-деметилкодеин)

ФОЛЬКОДИН (морфолинилэтилморфин)

и

изомеры, если таковые определенно не исключены, наркотических средств в этом Списке в тех случаях, когда существование таких изомеров возможно в рамках данного конкретного химического обозначения;

соли наркотических средств, перечисленных в этом Списке, включая соли изомеров, как предусмотрено выше, во всех случаях, когда существование таких солей возможно.

Перечень наркотических средств, занесенных в Список III

1. Препараты ацетилдигидрокодеина,
кодеина,
декстропропоксифена,
дигидрокодеина,
этилморфина,
норкодеина и
фолькодина,
при условии :

а) что они соединены с одним или несколькими ингредиентами таким образом, что данный препарат не представляет или представляет лишь в незначительной степени опасность злоупотребления, а также таким образом, что наркотическое средство не может быть извлечено из данного препарата при помощи легко осуществимых способов или в количествах, которые могли бы представить опасность для народного здоровья, и

б) содержат не свыше 100 мг наркотического средства на единицу дозы при концентрации не свыше 2,5% в неразделенных препаратах.

2. Препараты кокаина, содержащие не свыше 0,1 процента кокаина в пересчете на кокаин-основание, и препараты опия или морфина, содержащие не свыше 0,2 процента морфина в пересчете на безводный морфин-основание, в соединении с одним или несколькими ингредиентами таким образом, что данный препарат не представляет или представляет лишь в незначительной степени опасность злоупотребления, а также таким образом, что наркотическое средство не может быть извлечено из данного препарата при помощи легко осуществимых способов или в количествах, которые могли бы представить опасность для народного здоровья.

3. Дозы препаратов дифеноксилата в твердом виде, содержащие не свыше 2,5 мг дифеноксилата в пересчете на основание и не менее 25 микрограммов сернокислого атропина на единицу дозы.

4. *Pulvis ipecacuanhae et opii compositus*

10 процентов опия в порошке

10 процентов порошка корня ипекакуаны, хорошо смешанного с 80 процентами любого другого ингредиента в порошке, не содержащего каких-либо наркотических средств.

5. Препараты, составленные по какой-либо из формул, указанных в настоящем Списке, и смеси таких препаратов с любым веществом, не содержащим наркотиков.

Перечень наркотических средств, занесенных в Список IV

КАННАБИС и СМОЛА КАННАБИСА

ДЕЗОМОРФИН (дигидродеоксиморфин)

ГЕРОИН (диацетилморфин)

КЕТОБЕМИДОН (4-*мета*-гидроксифенил-1-метил-4-пропионилпиперидин)

и

соли всех наркотических средств, перечисленных в этом Списке, в тех случаях, когда образование таких солей возможно.

LISTAS

LISTAS

Enumeración de los estupefacientes incluidos en la Lista I

ACETILMETADOL (3-acetoxi-6-dimetilamino-4,4-difenilheptanol)
ALILPRODINA (3-alil-1-metil-4-fenil-4-propionoxipiperidina)
ALFACETILMETADOL (alfa-3-acetoxi-6-dimetilamino-4,4-difenilheptanol)
ALFAMEPRODINA (alfa-3-etil-1-metil-4-fenil-4-propionoxipiperidina)
ALFAMETADOL (alfa-6-dimetilamino-4,4-difenil-3-heptanol)
ALFAPRODINA (alfa-1,3-dimetil-4-fenil-4-propionoxipiperidina)
ANILERIDINA (ester etílico del ácido 1-*para*-aminofenil-4-fenilpiperidina-4-carboxílico)
BENZETIDINA (ester etílico del ácido 1-(2-benziloxietil)-4-fenilpiperidina-4-carboxílico)
BENZILMORFINA (3-benzilmorfina)
BETACETILMETADOL (beta-3-acetoxi-6-dimetilamino-4,4-difenilheptanol)
BETAMEPRODINA (beta-3-etil-1-metil-4-fenil-4-propionoxipiperidina)
BETAMETADOL (beta-6-dimetilamino-4,4-difenil-3-heptanol)
BETAPRODINA (beta-1,3-dimetil-4-fenil-4-propionoxipiperidina)
CANNABIS Y su RESINA Y LOS EXTRACTOS Y TINTURAS DE LA CANNABIS
CETOBEMIDONA (4-*meta*-hidroxifenil-1-metil-4-propionilpiperidina)
CLONITAZENO (2-*para*-clorbenzil-1-dietilaminoetil-5-nitrobenzimidazol)
COCA (HOJAS DE)
COCAÍNA (ester metílico de benzoilecgonina)
CONCENTRADO DE PAJA DE ADORMIDERA (el material que se obtiene cuando la paja de adormidera ha entrado en un proceso para la concentración de sus alcaloides, en el momento en que pasa al comercio)
DESOMORFINA (dihidrodeoximorfina)
DXTROMORAMIDA ((+)-4-[2-metil-4-oxo-3,3-difenil-4-(1-pirrolidinil)butil]morfolino)
DIAMPROMIDA (N-[2-(metilfenetilamino)propil]propionanilido)
DIETILTAMBUTENO (3-dietilamino-1,1-di-(2'-tienil)-1-buteno)
DIHIDROMORFINA
DIMENOXADOL (2-dimetilaminoetil-1-etoxi-1,1-difenilacetato)
DIMEFEPTANOL (6-dimetilamino-4,4-difenil-3-heptanol)
DIMETILTAMBUTENO (3-dimetilamino-1,1-di-(2'-tienil)-1-buteno)
BUTIRATO DE DIOXAFETILO (etil 4-morfolino-2,2-difenilbutirato)
DIFENOXILATO (ester etílico del ácido 1-(3-ciano-3,3-difenilpropil)-4-fenilpiperidina-4-carboxílico)
DIPIPANONA (4,4-difenil-6-piperidino-3-heptanona)
ECGONINA, sus esteres y derivados que sean convertibles en ecgonina y cocaína

ETILMETILTAMBUENO (3-etilmetilamino-1,1-di-(2'-tienil)-1-buteno)
ETONITAZENA (1-dietilaminoetil-2-*para*-etoxibenzil-5-nitrobenzimidazol)
ETOXERIDINA (ester etílico del ácido 1-[2-(2-hidroxietoxi)etil]-4-fenilpiperidina-4-carboxílico)
FENADOXONA (6-morfolino-4,4-difenil-3-heptanona)
FENAMPROMIDA (N-(*meta*-metil-2-piperidinoetil)propionanilido)
FENAZOCINA (2'-hidroxi-5,9-dimetil-2-fenetil-2,7-benzomorfan)
FENOMORFÁN (3-hidroxi-N-fenetilmorfan)
FENOPERIDINA (ester etílico del ácido 1-(3-hidroxi-3-fenilpropil)-4-fenilpiperidina-4-carboxílico)
FURETIDINA (ester etílico del ácido 1-(2-tetrahidrofurfuriloxietil)-4-fenilpiperidina-4-carboxílico)
HEROÍNA (diacetilmorfina)
HIDROCODONA (dihidrocodeinona)
HIDROMORFINOL (14-hidroxi-dihidromorfina)
HIDROMORFONA (dihidromorfina)
HIDROXIPETIDINA (ester etílico del ácido 4-*meta*-hidroxifenil-1-metilpiperidina-4-carboxílico)
ISOMETADONA (6-dimetilamino-5-metil-4,4-difenil-3-hexanona)
LEVOMETORFÁN* ((-)-3-metoxi-N-metilforfinán)
LEVOMORAMIDA ((-)-4-[2-metil-4-oxo-3,3-difenil-4-(1-pirrolidinil)butil]morfolino)
LEVOFENACILMORFÁN ((-)-3-hidroxi-N-fenacilmorfinán)
LEVORFANOL* ((-)-3-hidroxi-N-metilmorfinán)
METAZOCINA (2'-hidroxi-2,5,9-trimetil-6,7-benzomorfan)
METADONA (6-dimetilamino-4,4-difenil-3-heptanona)
METILDESORFINA (6-metil-delta 6-deoximorfina)
METILDIHIDROMORFINA (6-metildihidromorfina)
1-Metil-4-fenilpiperidina-4-carboxílico (ácido)
METOPÓN (5-metildihidromorfina)
MORFERIDINA (ester etílico del ácido 1-(2-morfolinoetil)-4-fenilpiperidina-4-carboxílico)
MORFINA
MORFINA METOBROMIDE y otros derivados de la morfina con nitrógeno pentavalente
MORFINA-N-OXIDO
MIROFINA (miristilbenzilmorfina)
NICOMORFINA (3,6-dinicotinilmorfina)
NORLEVORFANOL ((-)-3-hidroxi-morfinán)
NORMETADONA (6-dimetilamino-4,4-difenil-3-hexanona)
NORMORFINA (demetilmorfina)

* El **dextrometorfán** ((+)-3-metoxi-N-metilmorfinán) y el **dextrorfán** ((+)-3-hidroxi-N-metilmorfinán) están expresamente excluidos de esta Lista.

Enumeración de los preparados incluidos en la Lista III

1. Preparados de:
Acetildihidrocodeína,
Codeína,
Dextropropoxifeno,
Dihidrocodeína,
Etilmorfina,
Folcodina y
Norcodeína

en los casos en que:

a) Estén mezclados con uno o varios ingredientes más, de tal modo que el preparado ofrezca muy poco o ningún peligro de abuso y de tal manera que el estupefaciente no pueda separarse por medios sencillos o en cantidades que ofrezcan peligro para la salud pública; y

b) Su contenido de estupefaciente no exceda de 100 miligramos por unidad posológica y el **concentrado** no exceda del 2,5% en los preparados no divididos

2. Los preparados de cocaína que no contengan más del 0,1% de cocaína calculado como base de cocaína y los preparados de opio o de morfina con un contenido de morfina no superior a 0,2% calculado como base anhidra y estén mezclados con uno o varios ingredientes más de tal modo que el preparado ofrezca muy poco o ningún peligro de abuso y de tal manera que el estupefaciente no pueda separarse por medios sencillos o en cantidades que ofrezcan peligro para la salud pública.

3. Los preparados sólidos de difenoxilato que no contengan más de 2,5 miligramos de difenoxilato calculado como base y no menos de 25 **microgramos** de sulfato de atropina por unidad de dosis.

4. *Pulvis ipecacuanhae et opii compositus*

10% de polvo de opio

10% de polvo de raíz de ipecacuana,
bien mezclados con

80% de cualquier otro ingrediente en polvo, que no contenga estupefaciente alguno.

5. Los preparados que respondan a cualesquiera de las fórmulas enumeradas en la Lista y mezclas de dichos preparados con cualquier ingrediente que no contenga estupefaciente alguno.

Enumeración de los estupefacientes incluidos en la Lista IV

CANNABIS Y su RESINA

CETOBEMIDONA (4-*meta*-hidroxifenil-1-metil-4-propionilpiperidina)

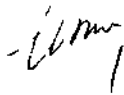
DESOMORFINA (Dihidrodeoximorfina)

HEROÍNA (**Diacetilmorfina**)

Las **sales** de todos los estupefacientes **enumerados** en esta Lista, siempre que sea posible formar dichas **sales**.

I hereby certify that the foregoing text is a true copy of the Final Act, Resolutions and Single Convention on Narcotic **Drugs**, 1961, adopted by the United Nations Conference for the Adoption of a Single Convention on Narcotic **Drugs**, held at the Headquarters of the United Nations in New York from 24 January to 25 March 1961, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General,
The Legal Counsel:*



United Nations, New York
15 January 1975

Je certifie que le texte qui précède est la copie conforme de l'Acte final, des Résolutions et de la Convention unique sur les stupéfiants de 1961, adoptés par la Conférence des Nations Unies pour l'adoption d'une Convention unique sur les stupéfiants, qui s'est tenue au Siège de l'Organisation des Nations Unies, à New York, du 24 janvier au 25 mars 1961, Acte final, Résolutions et Convention dont le texte original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général,
Le Conseiller juridique :*

Organisation des Nations Unies, New York
15 janvier 1975

Certified true copy VI.15
Copie certifiée conforme VI.15
October 2004